LOK SABHA DEBATES (English Version)

Second Session (Fourteenth Lok Sabha)



(Vol. II contains Nos. 1 to 10)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA

Thursday, July 15, 2004/Asadha 24, 1926 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

MR. SPEAKER : Question No. 142. Shri Parsuram Majhi. (Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Mr. Speaker, Sir, the statement of Laluji is published in the newspaper 'Jansatha'. . . .(Interruptions)

[English]

MR. SPEAKER : Mr. Malhotra, I have no notice from you.

(Interruptions)

MR. SPEAKER : You have not given any notice.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, Lalu Prasad ji has incited the feeling of hatred among the people in the country. . . .(Interruptions)

MR. SPEAKER : You sit down Please.

SHRI MOHAN RAWALE (Mumbai South Central) : Mr. Speaker, Sir, Lalu Prasad ji wants to spread riots in the country. Policemen had fired on rioters there and they were 'rewarded. . . .(Interruptions)

SHRI ANANT GANGARAM GEETE (Ratnagiri) : Lalu Prasad ji has incited the feelings of the people in the country. . . .(Interruptions)

[English]

F

MR. SPEAKER : At least speak on by one please.

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, the Question Hour is being disrupted. . . .(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Speaker, Sir, please give opportunity to ask Question. . . .(Interruptions)

SHRI RAM KRIPAL YADAV (Patna) : Why are you getting afraid of inquiry. . . .(Interruptions) Tell why do you fear. . . .(Interruptions)

[English]

MR. SPEAKER : Ram Kripalji, I am giving you a warning. Please sit down.

(Interruptions)

MR. SPEAKER : Mr. Malhotra, please wait for a second. Let me control the House.

(Interruptions)

MR. SPEAKER : Mr. Malhotra, you have not given any notice.

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, there is no questions of notice, the country is burning in the fire. . . . (Interruptions)

[English]

MR. SPEAKER : I was going to listen to you. I was going to tell you although you have not given any notice. I will listen to you. But you have no patience to hear even the Speaker. What can I do?

(Interruptions)

MR. SPEAKER : You, take your seat, please. Mr. Ram Kripal Yadav, I am giving a warning to you. I am sorry, please do not compel me to take any action. I do not like this. Please sit down.

(Interruptions)

[Translation]

SHRIMATI KRISHNA TIRATH (Karolbagh) : Investigation will reveal the truth. Why these people are getting scared. . . .(Interruptions)

SHRI MOHAN RAWALE : The policemen opened firing on rioters there. . . .(Interruptions) Policemen were

rewarded there. . . .(Interruptions) Are all these false. . . .(Interruptions)

[English]

MR. SPEAKER : Mr. Mohan Rawale, please take your seat. When I am on my legs, you should take your seat.

(Interruptions)

MR. SPEAKER : We have all been elected by the people to this House to discuss important matters.

(Interruptions)

MR. SPEAKER : I find this is also a disease which is spreading. There is no respect to the Chair at all. What will the people say?

(Interruptions)

MR. SPEAKER : Mr. Malhotra, you know very well that at least some notice has to be given. I have not received any notice from you. But since you feel very agitated, I allow you to make your observations for one or two minutes, which is very unusual at this time.

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA : Mr. Speaker, Sir, submission is justified. We should also be given opportunity to speak. . . . (Interruptions)

MR. SPEAKER : If I am correct, you should not be agitated.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, I am thankful to you for allowing me.

[English]

MR. SPEAKER : You can speak for one minute only, otherwise I will come to the questions.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : I will take only one minute. A judicial commission has been set up. Cases are

including those under POTA under judicial process. The accused persons are Pakistanis and the agents of ISI. He has proposed to set-up another commission to save them. . . . (Interruptions) he has stated to disturb the peace there. . . . (Interruptions)

[English]

MR. SPEAKER : You are misusing the opportunity that has been given to you. You show it to me. I will decide what is to be done. Now, please take your seat. You have said what you wanted to say.

Q.No. 142, Shri Parsuram Majhi.

(Interruptions)

[Translation]

11.06 hrs.

(At this stage Shri Mohan Rawale and other) hon. Members came and stood on the floor near the table)

[English]

MR. SPEAKER : I would request the hon. Members to go to their seats. Please do not stand in the Well. Please go to your seats. This is very unfair.

(Interruptions)

[Translation]

MR. SPEAKER : Whatever you want to say, say from your seat.

(Interruptions)

[English]

MR. SPEAKER : Let the whole country see how the Members of Parliament are behaving in the Parliament.

(Interruptions)

MR. SPEAKER : What are you doing?

(Interruptions)

MR. SPEAKER : Shri Khaire, after the Question Hour, I will give you the time.

(Interruptions)

5

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[Translation]

MR. SPEAKER : I gave an opportunity to Malhotraji to speak but

[English]

he has misused it.

(Interruptions)

[Translation]

MR. SPEAKER : Please take your seat. What is the matter?

(Interruptions)

MR. SPEAKER : With my folded hands I request you all to take your seats please. I will give you opportunity to speak later. I will give your opportunity to speak at an appropriate time.

(Interruptions)

MR. SPEAKER : You don't listen to what I say.

(Interruptions)

[English]

MR. SPEAKER : How shall I dictate as to how the Minister will speak.

[Translation]

I can not dictate. If you don't like, you can criticise him.

(Interruptions)

MR. SPEAKER : I know that you are doing so, intentionally.

(Interruptions)

MR. SPEAKER : You do so intentionally.

(Interruptions)

[English]

MR. SPEAKER : The country should see how our hon. Members are conducting themselves in the House.

(Interruptions)

[Translation]

MR. SPEAKER : Why don't you take your seat.

[English]

I am very sorry.

(Interruptions)

MR. SPEAKER : What are you doing? I do not understand.

(Interruptions)

11.14 hours.

The Lok Sabha then adjourned till Twelve of the Clock.

WRITTEN ANSWERS TO QUESTIONS

[English]

Increase in Prices of Petroleum Products

*142. SHRI PARSURAM MAJHI : SHRI BHUVANESHWAR PRASAD MEHTA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

 (a) whether the Government has recently increased the prices of petroleum products like petrol, kerosene. LPG, diesel;

(b) if so, the reasons and justification for increasing the prices of petroleum products;

(c) whether the common man has been affected at large due to hike in prices of petroleum products;

(d) if so, whether in view of strong protests, the Government propose to roll back the prices;

(e) whether Government is contemplating to formulate a pricing policy/constitute a Regulatory Board to fix the prices of petroleum products; and

(f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) Since the announcement of the dismantling of the Administered Pricing Mechanism (APM) in the petroleum sector effective 1.4.2002, moves have been made towards decontrolling the pricing of

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all petroleum products, except for PDS kerosene and domestic LPG which continue to be subsidized products. Post APM, the Oil Marketing Companies (OMCs) have been determining the selling prices of petroleum products, except petrol and diesel for which prior informal consultations with the Government of India have been held. In the case of PDS kerosene and domestic LPG, Government provides a flat rate of subsidy and, in addition, the oil PSUs have been partly sharing the burden of subsidizing these products.

Taking into consideration the prevalent high international oil prices, OMCs sought to increase the consumer prices of petrol, diesel and domestic LPG and PDS kerosene. However, if the full impact of high international oil prices was passed entirely on to the consumers, it would have meant too much of a burden on them. Therefore, the Government decided to share the burden by reducing excise duties on petrol, diesel and LPG effective 16.6.2004. The burden of high international oil prices was also shared by OMCs by not passing on the full impact of international oil prices in the increase of the domestic consumer prices of petrol, diesel and domestic LPG effective 16.6.2004. Further, OMCs did not increase the selling prices of PDS kerosene. There is no proposal to roll back the increase in prices of petrol, diesel and domestic LPG.

(e) and (f) The pricing policy is under review. Further, the Government proposes to setup a Petroleum and Natural Gas Regulatory Board.

Devolution of Powers to Panchayati Raj Institutions

*143 SHRI MOHAN S. DELKAR : SHRI RAJIV RANJAN SINGH 'LALAN' :

Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether the Government propose to give more powers and funds to the Panchayati Raj Institutions to enable them to function as local self Government;

(b) if so, the details thereof alongwith the number of requests received so far by the Government from Panchayati Chiefs in this regard, State-wise; (c) whether the Government have a proposal to transfer about 29 subjects to Panchayats as per the Article 243G of 73rd (Amendment) Act, 1992 of the Constitution;

(d) if so, the details thereof;

(e) whether the Twelfth Finance Commission has recommended allocation of more funds to the Panchayats;

(f) if so, whether the Government has formulated any national policy to make the Panchayati Raj Institutions a success in the rural areas; and

(g) if so, the details thereof including the action taken for effective implementation of the same?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) and (f) and (g) Article 243G of the Constitution provides that the Legislature of the State may, by law, endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-Government and such law may contain provisions for the devolution of powers and responsibilities upon Panchayats at the appropriate levels subject to such conditions as may be specified therein with respect to –

- the preparation of plans for economic development and social justice;
- (ii) the implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to the matters listed in the Eleventh Schedule.

The Eleventh Schedule gives a list of 29 matters, and funds, functions and functionaries relating to matters including these 29 may be devolved by States to PRIs.

Also, for the planning and implementation of programmes and activities so devolved for economic development and social justice, Article 243-ZD mandates constitution of District Planning Committees by every State for which the Legislature of a State may, by law provide for

(a) the composition of the District Planning Committees;

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(b) the manner in which the seats in such Committees shall be filled :

> Provided that not less than four-fifths of the total number of members of such Committee shall be elected by, and from amongst, the elected members of the Panchayat at the district level and of the Municipalities in the district in proportion to the ratio between the population of the rural areas and of the urban areas in the district;

- (c) The functions relating to district planning which may be assigned to such Committees;
- (d) the manner in which the Chairpersons of such Committees shall be chosen.

Every District Planning Committee, in preparing the draft development plan is required to -

- (a) have regard to -
 - matters of common interest between the Panchayats and the Municipalities including spatial planning, sharing of water and other physical and natural resources; the integrated development of infrastructure and environmental conservation;
 - the extent and type of available resources whether financial or otherwise;
- (b) consult such institutions and organisations as the Governor may, by order, specify.

The Chairperson of every District Planning Committee is required to forward the development plan, as recommended by such Committee, to the Government of the State.

Similarly, Article 243H of the Constitution provides that the Legislature of the State may, by law :

- authorise a Panchayat to levy, collect and appropriate such taxes, duties, tolls and fees in accordance with such procedure and subject to such limits;
- (ii) assign to a Panchayat such taxes, duties, tolls and fees levied and collected by the State

Government for such purpose and subject to such condition and limits;

- (iii) provide for making such grants-in-aid to the Panchayats from the Consolidated Fund of the State; and
- (iv) provide for constitution of such Funds for crediting all moneys received, respectively, by or on behalf of the Panchayats and also for the withdrawal of such moneys therefrom.

Thus, the authority relating to transfer of powers and funds to PRIs vests with the State Governments. Requests in this regard received from time to time were earlier looked into by the Ministry of Rural Development and now by the Ministry of Panchayati Raj. The Ministry of Rural Development in the past, and now the Ministry of Panchayati Raj are in constant contact with States/UTs to ensure that the provisions of the Constitution are complied with. The Ministry of Panchayati Raj has decided to facilitate and secure implementation of Constitution (73rd Amendment) Act, 1992 by States, in letter and spirit, by encouraging the States/UTs to adopt carefully drawn-up plans of action to, inter alia, devolve functions, functionaries and funds to Panchayati Raj Institutions and suitably empower Gram Sabhas and District Planning Committees to make Panchayati Raj Institutions true institutions of self-Government for the planning and implementation of programmes of economic development and social justice, as envisioned in the Constitution.

(e) Twelfth Finance Commission has not yet submitted its report.

Cheap and Objectionable Films

*144. SHRI SHIVAJI ADHALRAO PATIL : SHRI UDAY SINGH :

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state :

(a) whether the Government is aware that a number of cheap and objectionable films are being certified for being shown in cinema houses, particularly film 'Girlfriend';

(b) whether granting of permission to release such films implies nexus between producers and Censor Board;

(c) if so, whether the Government propose to conduct any enquiry in this regard; and

(d) the steps taken by the Government to tone up the functioning of the Censor Board to ensure that objectionable scenes in films are deleted?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY): (a) to (d) Films are certified by the Central Board of Film Certification (CBFC) as per the guidelines issued under the Cinematograph Act, 1952. The certification guidelines inter-alia stipulate the following:

- Human sensibilities are not offended by vulgarity, obscenity, or depravity;
- Such dual meaning words as obviously cater to baser instincts are not allowed;
- scenes degrading or denigrating women in any manner are not presented;
- scenes showing sexual perversions shall be avoided and if such matters are germane to the theme, they shall be reduced to the minimum and no details are shown;

The films are certified after they are previewed by an Examining Committee comprising an Examining Officer and four members of the advisory panel out of whom two members are women. It has further been provided that films that meet the criteria laid down in the guidelines but are considered unsuitable for exhibition to non-adults shall be certified for exhibition to adult audience only.

CBFC has informed that the Examining Committee of the Board comprising two lady members, which previewed the recently released Hindi film 'GIRLFRIEND', unanimously recommended grant of a 'A' certificate to the film and based on the EC's recommendation, an 'A' certificate was issued to the film after deleting explicit scenes to sex.

Monitoring of Projects in Rural Areas

*145. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether proper monitoring of projects is the need of the hour to speed up growth and development of rural India;

 (b) the annual expenditure on projects meant for people living in poverty under various Government schemes in the rural areas;

(c) whether any concrete steps are being worked out to monitor these projects to promote development in rural India; and

(d) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) to (d) The Ministry of Rural Development places special emphasis on monitoring and evaluation of its programmes being implemented in rural areas all over the country. Effective monitoring of the programmes is considered very important for optimizing the outcome and ensuring that the benefits of the programmes reach the rural poor. The Ministry has instituted an in-built monitoring mechanism in the guidelines of each Scheme so as to ensure that the objectives of the scheme are achieved by their implementation.

The total Plan Outlay and total Central funds released during the last three years for major poverty alleviation programmes of the Ministry of Rural Development are given below :--

(Rs. in crore)

Year	Total Plan Outlay	Total Central Releases
1. 2001-2002	12265	13459
2. 2002-2003	13670	18203
3. 2003-2004	14070	19228

With a view to ensuring that the benefits of the rural development schemes reach the targeted persons, the Ministry has put in place a comprehensive system of monitoring the implementation of the programmes, including utilization of funds, through the following mechanisms:

Reviews by Union Minister:

The Union Minister of Rural Development and the Ministers of States for Rural Development visit the States and review the performance of the programmes with the Chief Ministers, State Ministers of Rural Development and Panchayati Raj and Senior Officers of the State Government concerned with the implementation of the programmes. Such high-level Review Meeting has proved to be very effective in close monitoring of the programmes.

Area Officers' Scheme :

The Ministry has an Area Officer's Scheme for monitoring the programmes with special reference to quality, adherence to implementation schedule, flow and utilization of funds, physical and financial achievements etc. Senior Officers of the level of Deputy Secretary and the above in the Ministry visit randomly selected villages in different Districts under the Area Officers' Scheme.

Performance Review Committee:

This Inter Ministerial Comittee under the Chairmanship of Secretary (RD) consisting of the representatives from the Planning Commission and Central Ministries of Finance, Statistics and Programme Implementation, Environment and Forests and all the State Secretaries of Rural Development and Panchayati Raj is an effective forum for monitoring the programmes being implemented on a quarterly basis and make suitable recommendations for corrective action, wherever found necessary.

Periodical Progress Reports :

All the Programmes of the Ministry are continuously monitored through progress Reports indicating both the financial and physical progress of the programme implementation. State-wise and programme-wise performance of the programmes is brought out in the Monthly Progress Reports.

District Level Monitoring :

The Ministry undertakes District Level Monitoring of Rural Development Programmes in 126 Districts in 25 States through locally based independent Reserach Institutions/Agencies. Independent Report on the physical and financial progress of programme implementation on a monthly basis is obtained through this system of monitoring besides qualitative reports and verification of physical assets created under different programmes.

Concurrent Evaluation and Impact Assessment Studies :

The Ministry undertakes Concurrent Evaluation Studies on various sectoral programmes and bring out reports which focus on the major achievements of these programmes as also the problems and issues in programme implementation. Village based Impact Assessment Studies are also conducted for assessing the overall impact of all Rural Development Programmes converging in selected villages.

National Level Monitors :

The Ministry has a panel of National Level Monitors (NLMs) consisting of senior retired Civil and Defence Officers to monitor the policy and implementation aspects of the programmes at the grass root levels. The NLMs also look into various specific complaints regarding programme implementation.

Vigilance and Monitoring Committee :

The Ministry is also reconstituting Vigilance and Monitoring Committees at the State level under the chairmanship of the State Ministers of Rural Development and Panchayati Raj and at the District level under the Chairmanship of the Members of Parliament for effective monitoring of the implementation of all the programmes.

The Gram Sabha are also authorized to conduct Social Adult for ensuring transparency and effective implementation of rural development programmes.

[Translation]

Reservation for SCs/STs/OBCs in Private Sector

*146. SHRI KAMLA PRASAD RAWAT : SHRI BASU DEB ACHARIA :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government has proposed for a national dialogue on reservation of jobs in the private sector for the Scheduled Castes, Scheduled Tribes and Other Backward Classes across the country;

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(b) whether the Government is also considering bringing a legislation in this regard;

(c) if so, the details thereof alongwith the objections raised by some industrial organizations against the move; and

(d) by when the proposal is likely to be implemented?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR) : (a) and (d) The National Common Minimum Programme of the Government has proposed to initiate a National Dialogue to see how best the private sector can fulfill the aspirations of SC/ST youth. The Government is very sensitive to the issue of affirmative action including reservations in private sector. Since this will require wide ranging discussions with all the stakeholders, no time frame can be indicated for deciding the matter.

(b) No such proposal is under the consideration of the Government.

(c) Question does not arise.

[English]

Train Accidents

*147. SHRI C.K. CHANDRAPPAN : SHRIMATI P. SATHEEDEVI :

Will the Minister of RAILWAYS be pleased to state :

(a) the details of minor/major train accidents reported since January, 2004 including Matsyagandha Express train accident alongwith the causes of each accident;

(b) the loss of Railway property and the number of persons killed/injured alongwith the compensation paid to victims and their kin, accident-wise;

(c) the details of the inquiry ordered into each accident, their findings and the action taken against the persons found guilty;

(d) whether the recommendations of the inquiry commissions/committees on earlier accidents have not been implemented so far;

(e) if so, the reasons therefor, particularly on Konkan Railways; and

(f) the safety measures taken/to be taken by the Government to check recurrence of such accident including adopting new technology to avoid derailment in the railways, particularly in Konkan Railways?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) to (c) There have been 132* consequential train accidents on Indian Railways during the period 1.1.2004 to 30.6.2004, which include 7 collisions, 77 derailments, 2 manned level crossing accidents, 38 unmanned level crossing accidents, 7 incidents of fire in train, and 1 miscellaneous accident. Of these 3 were major train accidents attended with 10 or more fatalities. The details of these 3 major accidents are as under:--

- On 27.2.04 a minibus dashed against the train engine of 5657 Exp. at unmanned level crossing No. SK-333 of Katihar Division of Northest Frontier Railway, resultiling in 10 deaths and 37 injuries. The accident was caused by the "Negligence of road user".
- On 12.5.04, a three wheeler dashed against the train engine of 4015 Exp. at Unmanned Level Crossing No. 30 of the Varanasi Division of North Eastern Railway, leading to 10 deaths and 2 injuries. The accident was on account of "Negligence of road user".
- 3. On 16.6.04, while on run, the train engine and next 10 coaches of the 2620 Up Matsyagandha Express, derailed between the Veer-Karanjadi stations of the Ratnagiri-Roha region to Konkan Railway. The accident resulted in 15 deaths and 106 injuries. The accident was caused by boulder and soil fall, resulting in obstruction on track

Each and every consequential train accident is inquired into either by a departmental Committee of Railway Officers, or by the Commission of Railway Safety or by a Judicial Commission specially appointed for the purpose. Of the 132⁻ consequential train accidents between 01.01.2004 and 30.6.2004, 12 have been statutorily inquired into by the Commissioners of Railway Safety.

The prima facie cause wise details of these accidents are as under :--

Equipment failure	3
Equipment failure	3
Equipment failure	3
Incidental	11
Sabotage	8
Other than Railway Staff	40
Railway Staff	69

(*Provision figures)

From 01.01.2004 to 31.5.04, the period for which the data is available, 224* railway employees have been taken up for various lapses resulting in consequential train accidents.

(*do not necessarily relate to the period of accident).

The cost of damage to Railway property in these accidents is approx. Rs. 31.38 crore*. These 132 accidents have resulted in 109* deaths and 352* injuries. Compensation claims are being processed as they are filed at the various Railway Claims Tribunals. However, an ex gratia payment of Rs. 24.26 lacs has been made in the case of the Matsyagandha Express derailment of 16.6.04 on Konkan Railway. (*Provisional figures)

(d) and (e) Implementation of the recommendations of various Committees/Commissions is an going process and all necessary preventive steps are taken. On Konkan Railway all relevant recommendations have also been implemented.

(f) Safety is the prime concern of Indian Railways and continuous initiatives are undertaken to prevent accidents. Safety measures including adoption of suitable and modern technology for interlocking and signalling systems, upgradation of standards of track and rolling stock, modernization of maintenance practices, replacement of overaged assests, upgradation of training aids like simulators and checks on observance of safety precautions have been taken. Also steps to prevent derailments by mechanised maintenance of track, improvement in quality of rails, Ultrasonic Flaw Detectors, speedier track renewals, use of long welded rails, improved maintenance practices of rolling stock, use of bogie mounted brakes, use of composite brake blocks, improvement in quality of wheels, etc. have been taken. A Corporate Safety Plan (2003-2013) has also been prepared and is followed.

Following immediate preventive safety measures have been taken by Konkan Railway :-

- 75 kmph speed restriction has been imposed throughout the Veer (km 46/8) to Udupi (km 691/ 9(section.
- (2) Imposition of 50 kmph speed restriction at the cuttings having height more than 5 m which are within 200 metres vicinity of major bridges so that a driver can control and stop short of bridge, in case required.
- (3) Passenger carrying trains are being piloted in Veer-Udupi section by light engine/Goods train during night hours from 19.00 hrs. to 07.00 hrs. if no train has passed the section for 40 minutes prior to the passenger train.

It may be mentioned that at all cuttings which are higher than 12 metres and were considered vulnerable, had been taken up for provision of safety nets. In addition, all cuttings wherever the height is more than 5 metres are also being provided with safety nets of adequate strength as per site requirement as soon as possible. Pending completion of this work, stationary watchmen have been posted wherever cutting leads to major bridges.

(4) Monsoon patrolling (men going on foot from one station to other) in vulnerable locations between Veer (Km 46/8) to Karmali (km 413/8) and Madgaon (km 442/4) to Thokur (km 738/4) has also been introduced.

[Translation]

Stealing of Oil from Pipelines

*148. SHRI SUBHASH SURESHCHANDRA DESHMUKH : SHRI SUSHIL KUMAR MODI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether oil is being stolen in large quantum from the oil pipeline connecting Barauni Oil Refinery Plant of Bihar with oil wells of Assam;

(b) if so, the details thereof; and

(c) the action being taken by the Government alongwith the number of persons arrested in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Crude oil produced in Assam is not being supplied to Barauni Refinery of Indian Oil Corporation Limited (IOCL). Imported crude oil is supplied to Barauni Refinery from Haldia Port through Haldia-Barauni Crude Pipeline (HBCPL) owned and operated by IOCL. IOCL has informed that there has been no incident of theft/pilferage of crude oil in its Haldia-Barauni crude oil pipeline during the last three years. Crude oil produced in Assam is supplied to refineries located in the North Eastern States through the pipeline network of Oil India Ltd. (OIL) and to some extent by Oil and Natural Gas Corporation Limited (ONGC). Both Oil and ONGC have informed that there have been some incidents of theft/pilferage of crude oil from their pipeline networks. During the last three years, i.e., from April 2001 to March, 2004, Oil India Limited has reported 30 cases of theft/ pilferage of crude oil from pipelines. ONGC has reported 16 such cases during the same period.

(c) A number of measures have been taken to reduce, minimize and eventually eliminate such theft/ pilferage. These measures, inter alia, include close coordination between the oil companies, the Central and State Governments and the law enforcement agencies, and also involve deployment of Village Defence Parties, periodical surveillance by helicopters, joint patrolling exercises, deployment of dog squads, mobilization of public support, etc. The Government have also put in place an institutional mechanism by way of the Onshore Security Coordination Committee (OSCC) for the State of Assam to monitor the position periodically. OIL and ONGC have reported that 77 arrests were made in this connection during the last three years.

Training Camps in PoK

*149. DR. RAMKRISHNA KUSMARIA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Union Government is aware that the Pakistani Intelligence Agency I.S.I. has re-activated terrorist training camps in Pakistan occupied Kashmir (PoK);

(b) if so, the approximate number of terrorists, reported to be present in PoK;

(c) the action taken or proposed to be taken by the Union Government to stop the cross border infiltration in Jammu and Kashmir; and

(d) the steps taken by the Government to counter the insurgency in Jammu and Kashmir?

THE MINISTER OF DEFENCE (SHRI {PRANAB MUKHERJEE): (a) to (d) Recent reports indicate that some terrorist training camps and launching pads in Pakistan and Pakistan occupied Kashmir (PoK) have been reactivated.

India has been consistently asking Pakistan to put an end to cross border infiltration and terrorism into India and to dismantle the infrastructure of support to terrorism in Pakistan.

The Government's strategy for tackling the problem of cross-border infiltration from Pakistan and PoK into Jammu and Kashmir, consists of a multi-tiered arrangement which includes a forward tier of troop deployment, assisted by surveillance devices, and fencing along the Line of Control.

These counter infiltration efforts are dynamic. Since the infiltration routes are ever changing, these are being countered by use of improved technology weapons and communication equipment by the security forces, improved intelligence and operational coordination facilitates an immediate response to neutralize the terrorists attempting to intrude.

Counter terrorism measures are reviewed periodically by the Government so as to keep improving their effectiveness.

[English]

Loss Making Public Enterprises

*150. SHRI DUSHYANT SINGH : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(Rs. Crores)

the details of loss making Public Enterprises in (a) the Country, State-wise;

the losses incurred by these PSEs during the (b) last three years as on date alongwith the reasons therefor, vear-wise;

whether the Government has taken any steps to (c) revamp the working of these PSEs so that they will not sustain any loss; and

if so, the details thereof? (d)

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THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) As per Public Enterprises Survey 2002-03, which was laid in the Parliament on 8.6.2004, there were 107 loss making Central Public Sector Undertakings(CPSUs) as on 31.3.2003, till which period the information is available. These loss making enterprises incurred a total loss of Rs. 10,944 core, Rs. 8,918 crore and Rs. 10,575 crore during 2002-03, 2001-02 and 2000-01 respectively. The cumulative loss of the 107 loss making CPSUs during this three year period was Rs. 30,437 crore. The State-wise profit/loss of these 107 enterprises during the aforesaid three years is given in the enclosed Statement.

Reasons for losses are enterprise specific and include old/obsolete plant and machinery, outdated technology, low capacity utilization, surplus manpower, high interest burden, severe competition, poor marketing strategy, resource crunch, inadequate credit from the financial institutions etc.

(c) and (d) Performance improvement is a continuous process. Enterprise specific measures for revamping are taken by the concerned administrative Ministry/Department and the management of CPSU from time to time. These steps include financial and business restructuring, infusion of fresh funds, formation of joint ventures, rationalisation of manpower, modernization of plant/machinery, upgradation of technology, diversification, improved marketing strategies, cost control measures etc.

Statement

State-wise list of CPSUs as on 31.3.2003 with Profit/Loss(-) for last 3 years

S.No. Name of the CPSU 2002-03 2001-02 2000-01 2 3 4 5 Andhra Pradesh 1. Hindustan Fluorocarbons Limited -4.59 -2.6 -2.08 2. HMT Bearings Ltd. -10.59 0.86 1.12 3. Mishra Dhatu Nigam Ltd. -2.16 0.36 0.24 Praga Tools Ltd. -37.5 -35.06 -34.42 4. Sub Total: -54.81 -36.44 -35.14Assam Brahmaputra Valley Fertilizer Corporation. 5. -32.06 0 0 6. North Eastern Regional Agriculture Marketing -0.57 -0.68 -1.2 Corporation Ltd. Sub Total: -32.63-0.68 -1.2

23 Written Answers		ULY 15, 2004		to Questions
1	2	3	4	5
Bih	ar			
7.	Bharat Wagon and Engineering Co. Ltd.	-8.99	-26.87	-4.69
8.	Pyrites, Phosphates and Chemicals Ltd.	-114.19	-114.19	-108.3
9 .	Ranchi Ashok Bihar Hotel Corporation Ltd.	-0.05	-0.21	-0.03
	Sub Total :	-123.23	-141.27	-113.02
Guj	arat			
10.	NTC (Gujarat) Ltd.	-240.08	-61.03	-141.45
	Sub Total :	-240.08	-61.03	-141.45
Har	yana			
11.	Indian Drugs and Pharmaceuticals Ltd.	-276.36	-250.57	-245.87
	Sub Total :	-276.36	-250.57	-245.87
Jam	nmu and Kashmir			
12.	HMT Chinar Watches Ltd.	-6.31	-10.16	-795
13.	Jammu and Kashmir Mineral Development	-0.88	-2.89	0
	Corporation Ltd.			
	Sub Total :	-7.19	-13.05	-7.95
Kar	nataka			
14.	HMT Ltd.	-34.41	10.24	24.41
15.	HMT Machine Tools Ltd.	-102.17	-70.65	-96.17
16.	HMT Watches Ltd.	-112.92	-106.29	-59.18
17.	ITI Ltd.	-374.87	21.58	27.55
18.	Karnataka Trade Promotion Organisation	-0.14	0	0
19.	Mangalore Refinary and Petrochemicals Ltd.	-411.81	0	0
20.	NTC (Andhra Pradesh, Karnataka, Kerala a Ma he) Ltd.	ind -139.14	37.08	-92.55
2 1.	Tungabhadra Steel Products Ltd.	-2.63	-0.66	0.07
	Sub Total :	-1178.09	-108.7	-195.87

25	Written Answers ASADHA 24,	1926 (Saka)		to Questions
1	2	3	4	5
Ker	ala			
22.	Fertilizers and Chemicals (Travancore) Ltd.	-287.73	0.57	-151.95
23.	Hindustan Newsprint Ltd.	-4.68	4.07	16.2
	Sub Total :	-292.62	4.64	-135.75
Mad	hya Pradesh			
24.	Madhya Pradesh Ashok Hotel Corporation Ltd.	-0.12	-0.51	-0.57
25.	Nepa Ltd.	-50.89	-35.16	4.86
26 .	NTC (Madhya Pradesh) Ltd.	-210.03	-47.97	-100.78
	Sub Total :	-261.04	-83.64	-96.49
Mah	arashtra			
27.	Hindustan Antibiotics Ltd.	-3.63	-7.52	-4.98
28.	Hindustan Organic Chemicals Ltd.	-43.12	-62.68	-39.06
29.	Hotel Corporation of India Ltd.	-35.66	-35.66	-25.08
30.	Maharashtra Antibiotics and Pharmaceuticals Ltd.	-2.98	-2.98	-2.98
31.	Mazagon Dock Ltd.	-24.13	-18.62	-18.36
32.	Mineral Exploration Corporation Ltd.	-17.58	-0.57	-6.06
33.	National Film Development Corporation Ltd.	-6.58	3.88	3.31
34.	NTC (Maharashtra North) Ltd.	-249.93	-169.8	-207.67
35.	NTC (South Maharshtra) Ltd.	-153.53	-75.49	-188.24
36 .	Rashtriya Chemicals and Fertilizers Ltd.	-48.07	24.21	64.97
37.	Richardson and Cruddas (1972) Ltd.	-28.19	-19.21	-8.15
	Sub Total :	-613.4	-364.44	-432.3
Man	ipur			
38.	Manipur State Drugs and Pharmaceutical Ltd.	-1.67	-1.67	167
	Sub Total :	-1.67	-1.67	-1.67
Meg	halaya			
39.	North Eastern Handicrafts and Handloom Development Corporation Ltd.	-1.82	-1.79	-1.7
40.	North Eastern Electric Power Corporation Ltd.	-408.15	52. 8 5	117.79
	Sub Total :	-409.97	51.06	116.09

27 Written Answers		JULY 15, 2004		o Questions	28
1	2	3	4	5	
Nag	aland				
н.	Nagaland Pulp and Paper Company Ltd.	-12.94	-7.78	-15.26	
	Sub Total :	-12.94	-7.78	-15.26	
Dris	88				
2.	Orissa Drugs and Chemicals Ltd.	-1.05	-1.05	-1.05	
3.	Utkal Ashok Hotel Corporation Ltd.	-1.11	-0.98	-0.98	
	Sub Total :	-2.16	-2.03	-2.03	
unj	ab				
4.	Semi-Conductor Complex Ltd.	-18.09	-10.94	-8.97	
	Sub Total :	-18.09	-10.94	-8.97	
aja	isthan				
5.	Hindustan Salts Ltd.	-2.78	-1.91	-2.19	
6.	Instrumentation Ltd.	-29.18	-30.49	-34.52	
7.	Sambhar Salts Ltd.	-2.66	-3.02	-3.27	
	Sub Total :	-34.62	-35.42	-39.98	
am	il Nadu				
8.	Hindustan Photo Films Manufacturing Corporation	Ltd385.39	-353.72	-328.16	
9.	NTC (Tamil Nadu and Pondicherry) Ltd.	-17.68	-27.57	2.81	
	Sub Total :	-403.07	-381.29	-325.35	
ltte	r Pradesh				
60.	Bharat Immunological and Biologicals Corporation	n Ltd17.92	-7.16	0.87	
51.	Bharat Leather Corporation Ltd.	-3.09	-7.54	-2.42	
2.	Bharat Pumps and Compressors Ltd.	-12.92	-12.46	-5.59	
3.	Brushware Ltd.	-0.05	-0.05	-0.05	
4 .	NTC (Uttar Pradesh) Ltd.	-329.96	-79.35	-135.68	
5 .	Triveni Structurals Ltd.	-12.33	-12.23	-45.92	
	Sub Total :	-376.17	-118.79	-188.79	

29	Written Answers ASADHA 24	4, 1926 (Saka)		to Questions
1	2	3	4	5
Wes	t Bengal			
56 .	Andrew Yule and Company Ltd.	-60.66	-39.84	-26.8
57.	BBJ Construction Company Ltd.	-4.39	0.57	0.6
58.	Bengal Immunity Ltd.	-18.76	-16.44	-21.18
5 9 .	Bharat Ophthalmic Glass Ltd.	-37.69	-37.69	-37.69
60 .	BIECCO Lawrie Ltd.	-9.2	-10.9	-8.67
61.	Birds, Jute and Exports Ltd.	-4.47	-4.47	-4.47
62.	Braithwaite and Co. Ltd.	-33.55	-33.55	1.74
63.	Burn Standard Company Ltd.	-73.74	-78.35	-45.22
64.	Central Inland Water Transport Corporation Ltd.	-39.47	431.28	-78.26
65 .	Eastern Coalfieds Ltd.	-338.78	-277.64	-917.19
6.	Hindustan Cables Ltd.	-256.31	-236.08	-71.41
67 .	Hindustan Copper Ltd.	-147.7	-184.04	-105.8
6 8 .	Hindustan Steel Works Construction Ltd.	-136.35	-142.08	-172.55
69 .	Hooghly Dock and Port Engineers Ltd.	-25.08	-20.47	-30.98
70.	Indian Iron and Steel Co Ltd.	-182.23	-179.87	-187.31
71.	JESSOP and Co. Ltd.	-50.1	-47.6	-48.77
2.	Jute Corporation of India Ltd.	-44.31	5.89	-0.57
3.	National Instruments Ltd.	-12.16	-5.9	0.09
74.	National Jute Manufacturers Corporation Ltd.	-364.33	-364.33	-320.69
75.	NTC (West Bengal, Assam, Bihar and Orissa) Ltd.	-121.87	-60.57	-129.72
76 .	Smith Stanistreet and Pharmaceuticals Ltd.	-12.9	-10.63	-9.78
77.	Tea Trading Corporation of India Ltd.	-3.8	-3.8	-3.8
78.	Tyre Corporation of India Ltd.	-16.91	-67.41	-66.43
	Sub Total :	-1994.76	-1383.56	-2284.86
And	aman and Nicobar Islands			
79 .	Andaman and Nicobar Islands Forest and Plant Development Corporation Ltd.	-6.39	-5.04	-2.59
•	Sub Total :	-6.39	-5.04	-2.59

ŧ.

31 Written Answers		JULY 15, 2004		to Questions
1	2	3	4	5
Deihi				
80 .	Airline Allied Services Ltd.	-81.29	-56.97	-71.18
81.	Cement Corporation of India Ltd.	-215.36	-215.33	-230.76
82 .	Central Electronics Ltd.	-2.8	-4.75	-3.02
83 .	ET and T Ltd.	-17.09	-18.55	-16.93
84.	Fertilizer Corporation of India Ltd.	-1166.31	-1104.1	-948.84
85.	Hindustan Fertilizers Corporation Ltd.	-1058.9	-572.71	-1956.58
86 .	Hindustan Insecticides Ltd.	-15.48	-15.41	-15.45
87.	Hindustan Prefab Ltd.	-11.01	-12.99	-10.8
88 .	Hindustan Vegetable Oils Corporation Ltd.	-33.92	-39.02	-19.44
8 9 .	India Tourism Development Corporation Ltd.	-5.31	-86.57	-35.47
90 .	Indian Airlines Ltd.	-196.56	-246.75	-159.17
€1.	Konkan Railway Corporation Ltd.	-322.98	-369.81	-381.62
92.	National Industrial Development Corporation L	.td14.29	-10.87	-6.83
93.	National Projects Construction Corporation Ltd	l55.74	-67.93	-60.08
94 .	National Small Industries Corporation Ltd.	-12.95	-84.12	-52.47
95.	National Textile Corporation (Holding Co.) Ltd.	-66.27	-69.74	-57.61
96 .	NTC (Delhi, Punjab and Rajasthan) Ltd.	-67.78	-62.9	-58.48
97.	NTPC Vidyut Vyapar Nigam Ltd.	-0.01	0	0
98 .	Railtel Corporation India Ltd.	-1.16	-0.37	0
99 .	State Farms Corporation of India Ltd.	-8.14	-5.61	-26.71
100.	State Trading Corporation of India Ltd.	-83.17	-40.79	26.65
101.	Steel Authority of India Ltd.	-304.31	-1706.89	-728.66
	Sub Total :	-3740.83	-4792.18	-4813.45
Pond	licherry			
102.	Pondicherry Ashok Hotel Corporation Ltd.	-0.22	-0.22	-0.25
	Sub Total :	-0.22	-0.22	-0.25
ihari	chand _			
103.	Bharat Coking Coal Ltd.	-507.13	-7.55	-1276.7

1 2	3	4	5
104. Bharat Refractories Ltd.	-74.5	-63.35	-53.36
105. Heavy Engineering Corporation Ltd.	-173.82	-173.78	-189.26
106. MECON Ltd.	-70.83	-146.06	-51.36
107. Projects and Development India Ltd.	-37.59	-36.66	-32.66
Sub Total :	-863.87	-1174.85	-1603.34
Total	-10944.21	-8917.89	-10575.49

Unequal Distribution of Funds under SGRY

*151. SHRI SHRINIWAS PATIL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is unequal distribution of funds for special projects approved under "Sampoorna Grameen Rozgar Yojana (SGRY) during last three years;

(b) if so, the reasons therefor; and

(c) the State-wise distribution of amount sanctioned for special projects approved under SGRY during the above period?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) to (c) No Special projects are approved under Sampoorna Grameen Rozgar Yojana (SGRY).

[Translation]

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Review of Pradhan Mantri Gram Sadak Yojana

*152. SHRI RATILAL KALIDAS VARMA : SHRI NIKHIL KUMAR CHOUDHARY :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government has reviewed/proposed to review the implementation of the Pradhan Mantri Gram Sadak Yojana;

(b) if so, the details thereof;

(c) the details of the proposals received from various States and the action taken thereon;

(d) the amount sanctioned/proposed to be sanctioned for this purpose, State-wise;

(e) whether all the proposals received from the inception of this scheme up to March, 2004, have been cleared;

(f) whether funds are misappropriated in the process of construction of rural roads; and

(g) if so, the action taken by the Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) and (b) All rural development schemes including PMGSY are reviewed regularly. PMGSY was part of the review of schemes in the conferences of Chief Ministers and State Ministers of Rural Development and Panchayati Raj in January, 2003 and June, 2004 organised by the Ministry of Rural Development. Rural Development Minister too reviewed PMGSY in meetings with several States including Karnataka, Tamil Nadu, Orissa, Jharkhand, Uttar Pradesh, Bihar etc. The programme was also reviewed in the North Eastern States' Rural Development Ministers meeting in September, 2003. In addition, progress is periodically reviewed with the State Governments at the executing agency level.

(c) to (e) A statement indicating State-wise details of the proposals cleared for the years 2000-01 (Phase-I), 2001-02 and 2002-03 (Phase-II) and 2003-04 (Phase-III.) is enclosed.

(f) and (g) Funds are released to State Agencies and audit is required to be conducted each year. Release of subsequent instalments are based on satisfactory audit reports.

			Proje	ct Proposals C	leared under P	MGSY	
		Phase I	2000-01)	Phase II	(2001-03)	Phase III (2003-04)	
#	Name the State	Amount Cleared (Rs. in Crore)	No. of Road works Cleared	Amount Cleared (Rs. in Crore)	No. of Road works Cleared	Amount Cleared (Rs. in Crore)	No. of Road works Cleared
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	244.62	1479	415.35	1639	258.56	615
2.	Arunachal Pradesh	40.95	204	86.51	137	Not rec	ceived
3.	Assam	75.00	212	154.92	294	199.72	107
4.	Bihar	149.89	298	302.98	670	Not re	ceived
5.	Chhattisgarh	91. 9 9	112	203.64	270	378.02	293
6 .	Goa	5.00	70	10.16	50	Not re	ceived
7.	Gujarat	56.76	171	134.15	598	88 .70	303
8.	Haryana	20.57	21	65.00	32	48.04	14
9 .	Himachal Pradesh	60.00	127	132.36	246	254.01	370
10.	Jammu and Kashmir	20.09	37	60.33	74	91.27	67
11.	Jharkhand	105.92	168	230.26	202	135.92	131
12.	Karnataka	102.94	412	203.35	938	118.41	359
13.	Kerala	16.98	33	47.65	184	20.77	53
14.	Madhya Pradesh	186.27	387	583.86	801	583.00	558
15.	Maharashtra	130.21	810	263.90	804	147.48	304
16.	Manipur	40.00	663	80.71	127	Not rec	eived
17.	Meghalaya	34.95	208	80.72	109	Not rec	eived
18.	Mizoram	23.12	19	46.53	26	48.80	21
19.	Nagaland	19.75	127	45.53	27	21.44	22
20.	Orissa	170.88	521	350.00	571	440.93	630
21.	Punjab	27.93	86	74.29	249	36.81	114
22.	Rajasthan	140.09	528	263.05	669	679.45	1508
23.	Sikkim	13.16	30	37.81	30	35.30	21
24.	Temil Nadu	152.01	865	115.81	450	164.78	498
25.	Tripura	24.75	193	51.85	54	•	•

Statement

ASADHA 24, 1926 (Saka)

to Questions 38

1	2	3	4	5	6	7	8
26.	Uttar Pradesh	324.22	5133	569.83	1529	670.54	1937
27.	Uttaranchal	58.99	69	140.41	92	59.53	52
28 .	West Bengal	140.04	174	305.49	213	599.28	367
<u></u>	Total	2477.08	13157	5056.45	11085	5080.76	8344

**Returned for want of fulfilment of certain prerequistes

[English]

Termination of Contract with GAIL

*153. SHRI ADHIR CHOWDHARY : SHRI NIKHIL KUMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether ONGC has recently terminated contract with GAIL for supply of gas;

(b) if so, the reasons therefore;

(c) whether the termination of contract by ONGC with GAIL has created shortage of gas with several gasbased projects in various States; and

(d) if so, the details thereof and the reaction of the Government to ensure that gas based projects may not be affected due to ONGC and GAIL's indifferences?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) No Sir, gas supplies to the consumers continue to be made without any interruption.

Recruitment Board in Prasar Bharati

*154. SHRI SURESH KURUP : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has made provision of the Recruitment Board in the Prasar Bharati Act;

(b) if so, the reasons for the delay in setting up the Recruitment Board;

(c) the manner in which the recruitments are taking place in Prasar Bharati without existence of Recruitment Board; and (d) the number of vacant posts in different cadres in Prasar Bharati and since when these posts are lying vacant?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) The Recruitment Rules for various categories of posts and the rules governing conditions of service of Prasar Bharati employees have not been finalised by Prasar Bharati yet. Till this is done no recruitment can be undertaken by the Recruitment Board and hence the Recruitment Board has not been constituted.

(c) Recruitment to the posts of Director General, All India Radio and Director General, Doordarshan has been made, for which Prasar Bharati Board performed the functions of Recruitment Board, under Prasar Bharati Act. Apart from this, recruitment to Junior Time Scale of IB(E)S was made in the year 1998 through UPSC. Some recruitment has also been made to the posts in Group 'C' and 'D' levels with the authorization of Prasar Bharati Board.

(d) This information about the vacant posts is not maintained centrally and so is not readily available.

New Legislation for Panchayati Raj

*155. SHRI SUNIL KHAN : Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether the anomalies of Panchayati Raj system
will be amended through new legislation;

(b) if so, the details thereof;

(c) whether Constitution (73rd Amendment) Act is not sufficient for running Panchayati Raj in the country;

(d) if so, the reasons therefor;

(e) whether the Government propose to amend Constitution further in this regard; and

(f) if so, the details thereof and the reasons therefor ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (f) A proposal had earlier been under consideration to amend some parts of the Constitution (73rd Amendment) Act, 1992. However, having considered all aspects of the proposal, the Ministry of Panchayati Raj has decided to facilitate and secure implementation of the Constitution (73rd Amendment) Act, 1992 by States/UTs, in letter and spirit, by encouraging States/UTs to adopt carefully drawn-up plans of action to, inter alia, devolve functions, functionaries and finances to Panchayati Raj Institutions and suitably empower Gram Sabhas and District Planning Committees to make Panchayati Raj Institutions true institutions of self-Government for the planning and implementation of programmes of economic development and social justice as envisioned in the Constitution.

International Herald Tribune

*156. SHRI PRABODH PANDA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government is aware that International Herald Tribune, a foreign news daily, has been published from Kondapur, Hyderabad;

(b) whether the publisher has got the clearance from the Government to publish foreign news daily;

(c) if not, whether the Government propose to take any punitive action against the foreign news agency for publishing the daily without taking permission;

- (d) if so, the details thereof; and
- (e) if not, reasons therefor?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) No, Sir.

(c) to (e) This Ministry, in June 2004, on learning about the publication of an Indian edition of the "International

Herald Tribune" from Hyderabad, by M/s Midram Publications Pvt Ltd, had written to M/s Midran Publications to stop forthwith, publication of the same, and to International Herald Tribune, Hong Kong, to stop forthwith, supply of material/contents for publication of the International Herald Tribune from Hyderabad as it violates the extant print media policy of the Government, which does not allow publication of an Indian edition of foreign newspapers. The Government is examining the option of strengthening its policy.

Crash of Aircraft

*157. SHRI KAILASH MEGHWAL : SHRI B. VINOD KUMAR :

Will the Minister of DEFENCE be pleased to state :

(a) the number of defence aircraft crashed during last one year till date; categoryw-wise and place-wise;

(b) the outcome of the enquiries conducted in each accident and the action taken in pursuance thereof;

(c) the loss of life and property suffered as a result thereof, accident-wise; and

(d) the steps taken to minimse the rate of accidents?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) to (d) A list of accidents that occurred during the years 2003-2004 and 2004-2005 (upto 11th July 2004) in which the aircraft were totally damaged, category-wise, place-wise along with loss of life and property and the reasons for such accidents are given in the enclosed Statement.

After every aircraft accident, a Court of Inquiry (COI) is set up to find out the cause of the accident and to recommend remedial measures. Major causes of fighter aircraft accident are Human Error (HE), Technical Defect (TD) and Bird Hit (BH).

A continuous and multi-faceted effort is always afoot by defence services to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgement and situational awareness of pilots are being pursued. Constant interaction with Hindustan Aeronauttics Ltd. (HAL) and Original Equipment Manufacturers (OEMs) of concerned countries is also maintained to overcome the technical defects of aircraft.

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The details of aircraft accidents that occurred during the years 2003-2004 and 2004-2005 (upto 11th July 2004) in which the aircraft were totally

damaged category-wise, place-wise along with loss of life and property and the reasons for such accidents are as follows	

ten Answers	5			AS	ADHA	24,	1926	(Saka))					to	Ques	tions	-4:
Loss of Property	10	05 houses damaged	Damage to property of 09	civilians and building of the VITA factory residential com- plex	ı	Death of one buffalo	Damaged electric pole and	wiring of Punjab State Electri- city Board	ı	ı	I	I	I	,	Minor damage to standing access		08 buildings damaged
Civilians Injured	6	1	05		1	I	I		ł	ł	1	I	ı	I	1	I	17
No. of Civilians killed Injure	œ	07	I		ı	ł	I		I	I	ł	I	I	ı	I	I	05
No. of pilots killed	7	1	I		01	1	۱		02	١	02	I	02	ı	ł	6	ı
Cause of accident	g	₽	Ð		HE(A)	þ	₽		HE(A)	HE(A)	₽	HE(A)	л	HE(A)	þ	5	₽
Place of accident	5	Hahwara LFA*	Ambala		54 km from Uttarlai	7 km from Tambaram	Over SK Range		Srinagar Runway	Ambaia	6 km from Hakimpet	Off Goa Coast	Hakimpet LFA*	50 Km from Nal	Adampur LFA•	Pokhran Range	Samat Range
Aircraft	4	MiG-23 BN	MiG-21 Bison		MiG-21 Bis	HPT-32	MiG-23 BN		MiG-21 T 69B	J ag uar	Chetak	Sea Harrier	Kirten Mik II	MiG-21 Bis	MiG-29	MiG-23 BN	MiG-21 M
Service	e	Air Force	-00-		ф Р	¢ P	ò p		ę	ę	ę	Navy	Air Force	ę	þ	ę	ę
Date of accident	8	4.4.2003	7.4.2003		4.6.003	18.6.2003	7.7.2003		14.7.2003	22.7.2003	31.7.2003	24.8.2003	6.11.2003	28.11.2003	4.12.2003	7.2.2004	20.2.2004
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-	2	3	4	2J	9	7	8	6	10
5	15. 26.2.2004	Air Force	Jaguar	Pokran Range	ō	01	1	I	08 buildings damaged
16.	16. 4.3.2004	-op-	MI-17	Dirang, North of Tezpur	HE(A)	I	I	ł	I
17.	17. 2.4.2004	-op-	Jaguar	Near Sonamarg	5	02	ł	I	I
18 .	18. 22.4.2004	-op-	Cheetah	Near BAAZ Helipad	5	01	I	I	I
19.	19. 28.4.2004	-00-	MiG-27 ML	Jodhpur airfield	ō	I	01	I	I
5 0.	20. 7.5.2004	-do-	Jaguar	20 km from Ambala	5	t	ł	I	I
21.	21. 19.5.2004	-0 P-	MiG-27 ML	Bagdogra LFA*	5	01	I	I	I
	LFA* ~ Local Flying Area	ng Area		HE(A) – Error (Aircrew) 111 – Linder Investigation	ircrew) weetingtion			TD - Tec	TD – Technical Defect
5		-							

Involvement of Senior Officials in Adulteration Rackets

*158. DR. P.P. KOYA : SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that major petrol and diesel adulteration racket involving senior officials of the Oil Public Sector Undertakings was recently unearthed by the CBI;

(b) if so, the details thereof stating the number of officials misusing the power during last three years;

 (c) the action being taken by the Government against those Oil Public Sector Undertakings;

(d) whether Government is planning to formulate more stringent rules regarding adulteration of fuel; and

(e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) In the last three years, CBI has registered 11 cases involving officials, named or unnamed, of Government and Oil Marketing Companies (OMCs) relating to corrupt practices. Eight of these cases have been registered within the last five months. Nine cases relate to the involvement of officials in various malpractices such as diversion and adulteration of petroleum products, and 2 cases concern acquisition of disappropriate assets. These cases are in different stages of investegation/trial. One retired and 13 serving officials have been named in these cases. Since these cases do not disclose any involvement of the oil public sector undertakings as such, action is proposed to be taken only against the individuals concerned. Two of the officials involved have been placed under suspension.

In order to reduce, minimize and eventually eliminate adulteration, the following important steps have been taken :--

Government have issued Control Orders under the Essential Commodities Act, 1955 namely Naphtha Control Order, 2000 Solvent Control order, 2000 and SKO Control Order, 1993 to prevent the misuse of these products for adulteration of auto fuels. MS/HSD Control Order, 1998 also provides for prevention of use of petroleum products other than MS/HSD as auto fuel. These Orders provide powers of search and seizure to the State Governments and Oil Marketing Companies to check adulteration. State Governments have been advised to take strict action under these Control Orders against persons indulging in adulteration.

Oil Marketing Companies undertake regular and surprise inspections of Retail Outlets and also take action under Marketing Discipline Guidelines and Dealership Agreements against those indulging in adulteration and malpractices.

Marketing Discipline Guidelines have been made more stringent to invoke the penalty of termination of dealership in cases of adulteration being established.

Oil Marketing Companies have also introduced new tamper proof tank-truck locking systems to prevent en route adulteration by transporters.

These measures, combined with restrictions placed on the parallel marketing of kerosene, have contributed to a considerable reduction in adulteration. Measures to check adulteration are kept under continuous review of Government.

[Translation]

Selection of Dealers and Allotment of Distributorship for Oil Marketing

*159. SHRI ABDUL RASHID SHAHEEN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the selection of Dealers and allotment of distributorship is made by the Oil marketing companies as per their own guidelines;

(b) if so, the manner in which the Government exercises its control over them;

(c) the details of the system put in place by the Government to ensure that the lack of its own control may

not lead to corruption and acts prejudicial to public interest; and

(d) the benefits yielded by the said system to the Government?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) In order to provide operational and commercial freedom to the oil marketing companies (OMCs), the Government have authorized them to select dealers/distributors for retail outlet dealerships (petrol pumps), LPG distributorships and SKO-LDO dealerships. While asking the OMCs to frame their own guidelines for the purpose, the Government have advised them of certain broad and objective parameters for inclusion in the guidelines. The OMCs have accordingly framed their guidelines and have been making selection of dealers/distributors as per these guidelines. The Government do not have any further role in the process.

The guidelines of the OMCs have been framed after detailed consideration so as to ensure that provisions are clear and transparent and the chances for possible acts of omissions and commissions by the selection committees are kept to the minimum. The guidelines contain detailed provisions for enquiry into complaints and decision thereon by the competent authority.

Though the Government do not have any role in the selection process, based on the nature and content of any

complaint received by the Government, it is got inquired into and remedial action taken.

[English]

Production of Natural Gas

*160. SHRI EKNATH M. GAIKWAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the amount of Natural Gas produced from different sources in the States of Maharashtra, Gujarat, Andhra Pradesh, Assam and other States during 2000, 2001, 2002 and 2003 so far;

(b) the amount and rate of royalty paid to each State;

(c) whether any enactment or regulatory model is contemplated to enable the States to have their own policy for exploitation of their petroleum and gas resources; and

(d) if so, the steps taken and to be taken in regard thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Royalty on natural gas is paid at the rate of 10% of the value of natural gas obtained at well head. The quantity of natural gas produced in various States and the amount of royalty paid during the years 2000-01 to 2003-04, are given below :

State	Gas production and Royalty paid	2000-01	2001-02	2002-03	2003-04
1	2	3	4	5	6
Andhra Pradesh	Gas production (MMSCM)	1604.00	1796.00	2038.00	1927.00
	Royalty paid (Rs. Crores)	30.07	32.43	35.51	35.48
Assam	Gas production (MMSCM)	2199.72	1990.87	2046.53	2203.62
	Royalty paid (Rs. Crores)	16.57	13.86	14.26	19.36
Gujarat	Gas production (MMSCM)	3149.00	3170.00	3531.00	3517.00
	Royalty paid (Rs. Crores)	53.06	46.62	84.12	74.48

1	2	3	4	5	6
Rajasthan	Gas production (MMSCM)	159.46	101.38	161.55	168.13
	Royalty paid (Rs. Crores)	1.22	0.76	1.37	1.39
Tamil Nadu	Gas production (MMSCM)	200.00	349.00	466.00	605.00
	Royalty paid (Rs. Crores)	2.79	5.37	7.58	11.03
Fripura	Gas production (MMSCM)	376.00	416.00	446.00	508.00
	Royalty paid (Rs. Crores)	5.39	5.74	5.75	5.94

(MMSCM : Million standard cubic metres)

(c) No, Sir.

(d) Does not arise in view of (c) above,

Originality of Tehelka Tapes

*161. SHRI TATHAGATA SATPATHY : SHRI MAHBOOB ZAHEDI :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Bureau of Forensic Science, London has certified that the Tehelka tapes on corruption in defence deals are original and not tampered with;

(b) if so, the reaction of the Government thereon;

(c) the steps taken to expedite Phukan Commission of Inquiry;

(d) the steps taken by the Government to check corruption in defence deals;

(e) whether the Government has received any representation from the Tehelka Managing Director demanding compensation for victimisation; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) The Bureau of Forensic Science, London was commissioned by the Justice Phukan Commission to examine the authenticity of the Tehelka tapes and explain any anomalies. It would not be appropriate for the Government of India to comment on the report as the matter is under consideration of the commission. (c) The Justice Phukan Commission of Inquiry has been appointed on 24.3.2001 under the Commission of Inquiry Act, 1952. The Government of India has rendered all assistance required by the Commission in its deliberation. The term of the Commission has been extended upto 3rd October, 2004.

(d) A Defence Procurement Board consisting of senior officers of the Ministry, three services and Defence Finance wing has been set up. The new Defence Procurement Procedure has sought to remove the deficiences of the earlier system by making it more precise, remove ambiguities, delineate responsibilities, and make it more transparent. By introducing collective responsibility the procedure has speeded up decision making. It also provides for adequate cross checks and counter checks.

(e) and (f) The Ministry of Defence has not received any representation from the Tehelka Managing Director for compensation.

[Translation]

Funds for Backward Class Welfare Schemes

1127.SHRI MAHENDRA PRASAD NISHAD : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Union Government has released the funds provided for pre-metric, Post-metric scholarship schemes, Hostel construction scheme and other schemes for the backward class people for 2003-04; and

(b) if so, the details of funds allocated and released under said schemes to each State/UT/NGOs for 2003-04?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Yes, Sir.

(b) Details of funds released to States/UTs/NGOs etc. during 2003-04 are enclosed in Statement I, II and III.

Statement-I

State-wise details of Funds released to various States/UTs under the Schemes of Pre Matric/Post Matric Scholarships to OBCs Students and Hostels for OBCs Boys and Girls during 2003-04

S. No	State/UT	Pre Matric Scholar- ships for OBCs students	Scholar- ships	Hostels for OBCs Boys and Girls
1.	Andhra Pradesh	402.60	299.02	220.00
2.	Assam	26.00	1.61	2.00
3.	Goa		3.26	
4.	Gujarat	260.30	323.25	
5.	Himachal Pradesh			
6.	Jammu and Kashmir			83.16
7.	Karnataka	26.57	187.25	269.02
8.	Orissa		18.09	161.87
9 .	Rajasthan	194.24	326.72	
10	. Sikkim			20.00
11	. Tamil Nadu			68.48
12	Tripura	175.00	240.00	
13	Uttar Pradesh	615.29	987.91	195.47
14.	Uttaranchal		11.90	
	Total	1700.00	2399.01	1020.00

(Rs. in lakhs)

Statement-II

State-wise No. of NGOs, No. of Projects, No. of beneficiaries and amount released during 2003-04 under the scheme of Assistance to Voluntary Organisations working for the Welfare of Other Backward Classes (OBCs)

(In rupees)

SI. Name of the	No. of	No. of	No. of	
No. State/UT	NGOs	Projects	bene- ficiaries	released
1. Andhra Pradesh	9	9	465	1893532
2. Assam	5	6	330	15733 35
3. Delhi	22	28	1360	4882468
4. Gujarat	1	1	30	230423
5. Haryana	7	7	28 5	1123866
6. Karnataka	4	4	150	664748
7. Madhya Pradesh	14	15	685	2432707
8. Maharashtra	21	51	2241	102319 8 2
9. Manipur	22	22	1240	5987888
10. Orissa	10	10	385	1452458
11. Rajasthan	19	20	990	5132177
12. Tamil Nadu	2	2	150	759068
13. Uttar Pradesh	29	29	1505	6661112
14. Uttaranchal	3	3	120	549047
15. West Bengal	4	5	220	1045170
16. Inspection of NGOs	0	0	0	19634
17. Printing of copy of scheme of BC-NGO	0	0	0	75995
Grand Total	192	212	10156	44715610

Statement-III

Allocation and Disbursement made by National Backward Classes Finance Development Corporation during the year 2003-04

(In rupees)

S.N	lo. Name of States	20	03-04
		Allocation	Disbursement
1	2	3	4
1.	Andhra Pradesh	2200.00	1150.00
2.	Assam	791.00	95.68
3.	Bihar	1300.00	8.00
4.	Chhattisgarh	465.80	25.00
5.	Chandigarh	21.00	15.00
6.	Delhi	100.00	50.00
7.	Daman and Diu	-	-
8 .	Gujarat	1000.00	350.00
9.	Goa	252.00	46.67
10.	Haryana	340.00	200.00
11.	Himachal Pradesh	200.00	182.84
12.	Jammu and Kashmir	100.00	15.00
13.	Jharkhand	600.00	270.30
14.	Karnataka	1800.00	1690.77
15.	Kerala	3595.00	3067.50
16.	Madhya Pradesh	1142.00	492.50
17.	Manipur	-	-
18.	Maharashtra	2900.00	2684.00
19.	Orissa	700.00	50.00
20.	Punjab	400.00	43.00
21.	Pondicherry	149.00	50.00
22.	Rajasthan	456.00	114.68

1 2	3	4
23. Sikkim	419.00	125.00
24. Tamil Nadu	1800.00	1075.00
25. Tripura	398.00	-
26. Uttar Pradesh	2300.00	550.00
27, Uttaranchal	9.00	9.00
28. West Bengal	1500.00	750.00
Sub Total	24928.80	13109.44

Pre-examination Training to SC Students

1128.SHRI DALPAT SINGH PARSTE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government of Madhya Pradesi has sent a proposal to the Union Government sharing 50 per cent each by the Union Government and the State Government for the year 2003-2004 for preparing the youths of Scheduled Castes for competitive examinations in State level Civil Services;

- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Yes, Sir.

(b) and (c) ST and SC Development Department, Government of Madhya Pradesh had submitted a proposal for providing pre-examination coaching to SCs, OBCs and Minorities students for preparing UPSC, MPPSC, PET, PMT, Railways, Banking, SSC and other Services examinations during the year 2003-04 under the Scheme of coaching and allied assistance for weaker sections including SCs, OBCs and Minorities with a budget proposal of Rs. 45.00 lakhs. The Proposal was examined and Government of India had sanctioned Rs. 36,48,750/ -. Against the Central share of Rs. 18,24,375/-, a sum of Rs. 15,11,625/- was released after deducting an unspent balance of Rs. 3,12,750/- of previous years.

Reservation of Vacancies in Narth Contral Railway

1129.SHRI BHANU PRATAP SINGH VERMA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of vacancies reserved for the Scheduled Castes and Scheduled Tribes/other Backward Classes in categories 'C' and 'D' lying vacant in newly created Allahabad zone under North Central Railway; and

(b) the reason for not filling up these vacanoies so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The number of vacancies reserved for Scheduled Castes(SCs), Scheduled Tribes(STs) and Other Backward Classes(OBCs) including the carried forward reservation which remained unfilled in Group 'C' and Group 'D' categories as on 30.06.2004 is as under :-

SC	ST	OBC
140	270	63
44	156	78
184	426	141
	140 44	140 270 44 156

(b) Necessary action to fill up the unfilled reserved vacancies through respective Railway Recruitment Boards is in process.

[English]

Children Film Complex

1130.SHRI S.P.Y. REDDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government of Andhra Pradesh has sent any proposal to the Union Government for the construction of a children's Film Complex which has been hosting the International Children's Film Festival since 1955;

(b) whether after initial approval the scheme was deleted from the Tenth Five year Plan by the Planning Commission on the recommendation of the Ministry of Information and Broadcasting; (c) if so, the reasons therefor;

(d) whether the Government would reconsider its decision and sanction the project and release funds for the purpose;

- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (f) The International Children's Film Festival is organized by the Children's Film Society India, once every two years since 1979. Collaboration with the Government of Andhra Pradesh began in 1995. While the proposal of construction of Children's Film Complex at Hyderabad was under consideration [at different levels], the Expenditure Reforms Commission (ERC) recommended the winding up of CFSI itself. It was felt that setting up a complete fastival complex with offices and theatres for a festival held for a duration of seven days every two years would not justify the huge capital investment required. Based on this, the scheme was taken out from the 10th Five Year Plan. However, a proposal to revive the project of construction of a complex at Hyderabad is again under serious consideration of the Ministry.

Proposal to Export Diesel to Pakistan

1131.SHRI KINJARAPU YERRANNAIDU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government proposed to export Diesel to Pakistan for betterment of Indo-Pak ties;

(b) if so, the details thereof;

(c) whether land or sea route will be used for the export; and

(d) if so, the details in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Indian Oil Corporation Ltd has initiated preliminary contacts with oil companies in Pakistan for the export of diesel to them.

(b) to (d) The details have not been worked out yet.

Construction of Border Road

1132.SHRI RAGHUNATH JHA : Will the Minister of DEFENCE be pleased to state :

(a) whether more than 200 Kms. Indian border in North Bihar is connected with Nepal and there is no border road existed in Indian territory;

(b) if so, whether the Government propose to construct a border road on the bank of Triveni and Daund canals for the safety of the nation; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (c) Road communications are planned and funded from the Army budget keeping in view the operational requirements of the Army. There is no proposal under consideration for construction of a road by the Ministry of Defence on the bank of Triveni and Daund canals.

Borrowing of Oil PSUs

1133.SHRI S. AJAYA KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total outstanding borrowings of oil Public Sector Undertakings stands on March 31, 2004; and

(b) the amount of interest being paid on these borrowings ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The total outstanding borrowings of oil PSUs as on 31st March, 2004 was Rs. 31,565.34 crore.

(b) The interest paid on borrowings was Rs. 1,689.32 crore during the year 2003-04.

[Translation]

Underweight Cooking Gas Cylinders in various parts of Delhi

1134.SHRI MAHESH KANODIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a number of cases of underweight cooking gas cylinders have been brought to the notice from various parts of the country including Delhi;

(b) if so, whether the Government has so far taken any action against the persons involved in this pilferage;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Public Sector Oil Marketing Companies (OMCs) have received complaints from their LPG consumers regarding supply of underweight cylinders.

(b) to (d) OMCs take action in terms of Marketing Discipline Guidelines (MDG) against distributors found to be supplying underweight cylinders.

Assistance to NGOs by CAPART

1135.SHRI JASWANT SINGH BISHNOI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the names and number of the institutions in each States which have been made executing institutions by CAPART during the last three years;

(b) the details of amount spent during the last three years in each States through those organisations, organisation-wise;

(c) whether the works done with the help of the amount allocated by CAPART are physically verified;

(d) if so, the number of such works which have been physically verified during the last three years;

(e) if not, the reasons therefor;

(f) whether the Government has any plans to increase the amount allocated to CAPART; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (g) Information is being collected and will be laid on the Table of the House.

Progress in Construction of ROB at Kasya Road Railway Crossing

1136 SHRI MOHAN SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government had approved a proposal to construct a rail overbridge at Kasya Road railway crossing near Deoria Sadar station under North Eastern Railway;

(b) if so, the progress made so far in regard to construction of the said rail overbridge; and

(c) the time by which the construction of the above overbridge is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) A work for construction of Road over bridge at Deoria Sadar in lieu of level crossing No. 129 was sanctioned on cost sharing basis in Works Programme of 1998-99.

(b) and (c) Execution of construction work could not be taken up as State Government has not yet made available the revised General Arrangement Drawing. In view of this, time for completion of the Over Bridge can not be fixed at this stage.

[English]

Doubling of Cuttack Paradeep Line

1137.SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state :

(a) the estimated cost of the doubling of Cuttack-Paradeep line in Orissa;

(b) the actual allocation made for this project as on date, year-wise;

(c) the target date fixed for the completion of this project; and

(d) the details of the progress made in the doubling of this line till date ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Doubling of Cuttack-Paradeep line is being executed in three parts, viz., (1) Nergundi-Cuttack-Raghunathpur, (2) Ragunathpur-Rahama, and (3) Rahama-Paradeep. The total cost for doubling of Nergundi-Cuttack-Paradeep line is likely to be about Rs. 253.71 crore.

(b) The expenditure incurred on doubling of Cuttack-Paradeep line, year-wise, and the allocation proposed for the current year is as given below :--

	Cuttack-Paradeep		
Year	Nergundi-Cuttack	Raghunathpur-	Rahama
	Raghunathpur	Rahama	Paradeep
	(Rs. in crores)	(Rs. in crores)	(Rs. in crores)
1995-96	-	1.85	-
1996-97	-	13.43	-
1997-98	0.00	16.57	0.07
1998-99	7.08	18.96	3.10
1999-2000	18.70	10.74	3.94
2000-01	19.44	2.64	4.98
20 01-02	16.61	2.26	12.24
2002-03	28.87	1.37	16.26
2003-04	40.65	2.98	17.09
2004-05 (proposed outlay)	15.00	0.01	11.90

(c) and (d) On Nergundi-Cuttack-Raghunathpur project, Kapilas Road-Nergundi-Birupa Cabin segment has been completed and commissioned. Earthwork and bridgeworks are in progress on rest of the section. The work on Cuttack-Raghunathpur is likely to be completed during 2004-05. Raghunathpur-Rahama doubling has been completed and commissioned. Rahama-Paradeep doubling has also been completed but is yet to be commissioned.

[Translation]

Fare increased for Transporting Petrol/ Diesel and LPG

1138.SHRI SURESH CHANDEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :
(a) whether fares for transporting petrol/diesel/LPG etc. by trucks were increased by Indian Oil, Hindustan Petroleum, Bharat Petroleum and other public sector companies last year;

(b) if so, the details thereof;

(c) the names of the areas where the payment of increased fares has not been made uptill now;

(d) whether transporters and loaders of North India have not received their outstanding payments so far, and if so, the reasons therefor; and

(e) the time by which payment is likely to be made to them?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Rates for Bulk Transportation of Petrol/Diesel/LPG etc, by Trucks are finalized through Public tenders. Escalation/de-escalation in transportation rates, which are linked to the retail selling price of diesel, lube and other consumable, are allowed to the transportation contractors.

(c) to (e) Transport Contract Agreement for the revised rates are being signed. Payment to the transport contractors is a continuous process and revised rates are being paid as per the terms of the contract. Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and IBP Company Limited have released outstanding payments. Bharat Petroleum Corporation Limited (BPCL) has not paid in full the revised transportation rates in the States of Jammu and Kashmir and Himachal Pradesh in North India and in the States of Orissa, West Bengal, Bihar and Assam in East India. BPCL plans to make payment for areas in North India by 31.07.2004 and for areas in East India by 31.10.2004.

[English]

Development of Rallway in Jammu and Kashmir

1139.SHRI TUKARAM GANGADHAR GADAKH : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of Railway Project in Jammu and Kashmir as announced by the Government;

(b) the details of steps Government is taking for speedy implementation of the project;

(c) the details of the areas of this State are likely to be connected by Railways after completion of this project;

 (d) whether the project is delayed due to noncooperation of various departments of State Government and Railway Ministry; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The present status of ongoing Railway projects in Jammu and Kashmir is as under :-

S.No.	Name of Project	Present Status
1	2	3

New Lines

- 1. Jammu-Udhampur (53.6 kms) The work has been completed and departmental goods traffic is running on this section.
- 2. Udhampur-Srinagar-Baramulla (287 kms) The work has been taken up in phases and the progress is given as under:--
 - (i) Udhampur-Katra (km. 0-25) : Earthwork, tunnelling and major/minor bridge works are in progress. The target date for completion for this section is December, 2005.

1	2	3
		(ii) Katra-Qazigund (km. 25-167) : For km. 25-30, land acquisition has been completed and tunnelling work is in progress. For Km. 30-167, land acquisition, detailed construction survey is in progress. Tunnelling work is in progres between km. 30-50, where land is made available. The target date for completion of this section is 15.8.2007.
Doi	ubling	(iii) Qazigund-Baramulla (km. 167-287) : Earthwork, bridge works, etc. are in progress. Out of 14,898 kanals of land, 14,676 kanals of land has been acquired. This section is targetted for completion during 2005-2006
1.	Jalandhar-Jammu Tawi	The work is in full swing and three sections viz. Suchipind-Bhogpur-Sirwal (26 kms), Mukerian-Mirthal (18 kms) and Bharoli-Madhopur Punjab (13

targeted for completion during 2007-08.

(b) The new line work of Udhampur-Srinagar-Baramulla project has been entrusted to M/s IRCON International Ltd. and Konkan Railway Corporation Ltd. for speedy implementation. The requisite funds for the project are being provided as an additionality to the normal Railway's Plan.

(c) The proposed new railway line from Jammu to Baramulla will pass through Udhampur, Katra, Reasi, Sangaldan, Laole, Qazigund, Srinagar and Baramulla.

(d) No, Sir, However, there has been delay in handling over possession of land by State Government.

(e) Does not arise.

Amount Spent on Oil Imports

1140.SHRI NIHAL CHAND : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the amount being spent by Government on account of oil import is increasing;

(b) if so, the extent of increase in the oil import bill during the each of the last three years;

(c) the impact of heavy expenditure being incurred on oil import on the economy of the country; and

(d) the steps taken by the Government to check oil import expenditure?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) The gross import bill for the import of crude oil and petroleum products and the percentage increase/decrease in the gross import bill during the last three years was as follows :

kms) are targetted for completion during 2004-05. The whole project is

Year	Rs. crore	% increase/decrease ()
2001-02	67,646	(13.3)
2002-03	85,042	25.7
2003-04	93,168	9.6

(c) While the heavy expenditure on oil imports is impacting substantially on the current account of the balance of payments, in view of the comfortable position of our foreign exchange reserves and the crucial contribution which energy makes to the growth process, oil imports are vital to the development of the economy in a situation where only about 30% of our oil requirement is met by the domestic crude industry.

(d) Steps taken by the Government to reduce/check the oil import dependence include the following :

(1) Efforts made to increase the production of crude oil and gas by :

- (i) Increasing the exploration efforts through the New Exploration Licensing Policy.
- Improving the recovery factor from the existing major fields by implementing Enhanced Oil Recovery (EOR)/Improved Oil Recovery (IOR) schemes.
- (iii) Exploring new areas, especially in deep water and difficult frontier areas, as also exploring in the deeper layers of the producing fields.
- (iv) Faster development of newly discovered fields and increased use of new technologies for seismic survey, work over, simulation operations, drilling of wells etc. in producing areas.
- (v) Acquiring acreages abroad.
- (2) Mandating ethanol blending of petrol in certain States and Union Territories.
- (3) Increasing awareness of oil conservation measures.

Entry of Unauthorised Persons in Trains

1141.SHRIMATI MINATI SEN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that in reserved compartment of long distance trains passing through Bihar, short distance passengers are freely entering in the compartments and forcibly occupying the seats of other passengers thus creating a jungle rule in the Railways;

(b) if so, the facts in this regard; and

(c) the steps taken/proposed to be taken by the Government to prevent entering of unauthorized persons in the reserved compartments and introduce more trains in same line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) Cases of entry of unauthorized passengers into reserved coaches and occupying berths of reserved passengers come to notice from time to time from various parts of the country including Bihar. The reserved coaches are manned by ticket checking staff. In addition, intensive drives are conducted from time to time by ticket checking staff in association with Railway Protection Force and Government Railway Police personnel to prevent entry unauthorized passengers in reserved compartments. Those apprehended are dealt with as per the provisions of law.

With a view to reducing the inconvenience caused to long distance passengers, five pairs of new trains including two Jan Sadharan Express for the State of Bihar will be introduced. One train will be extended in Bihar and frequency of four trains passing through Bihar will also be increased. While Jan Sadharan Express will have only unreserved coaches, the other three new trains will each have four unreserved coaches.

National Library for Ancient Scriptures

1142.SHRI A.K. MOORTHY : Will the Minister of CULTURE be pleased to state :

 (a) whether the Government propose to set up a National Library for Ancient Scriptures and Vedic Religion at Kanchipuram in Tamil Nadu in view of its importance;

- (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (c) No, Sir.

However, National Mission for Manuscripts has affiliated Sri Chandrashekharendra Saraswati University, Sri Kanchi Sankara Math as a Manuscript Resource Centre (MRC) in Tamil Nadu. The work of the MRCs is to survey, document and catalogue the manuscripts available in institutions and private collections.

Present Status of ongoing Rail Projects in West Bengal

1143.SHRI SANAT KUMAR MANDAL : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of the various ongoing rail projects in West Bengal;

(b) whether the Government has decided to expedite the construction work so that the projects are likely to be completed before the scheduled time;

(c) if so, the detailed thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) The present status of the various ongoing rail projects in West Bengal together with their cost, anticipated expenditure up to 31.03.2004, outlay proposed during 2004-05 and target dates for completion wherever fixed, are given as under :-

SI. No.	Name of Project	Anticipated cost (Rs. in cr.)	Anticipated Expendi- ture upto 31.3.2004 (Rs. in cr.)	Proposed Outlay 2004-2005 (R. in cr.)	Current Status
1	2	3	4	5	6
Nev	v Lines				
1.	Laxmikantapur-Namkhana (47.5 km)	100.88	93.97	1.00	Work completed.
2.	Tarakeshwar-Bishnupur with ext. up to Kumarkundu bypass connecting Howrah-Bardhman Chord (85 km)	276	22.66	2.99	Land acquisition proceedings are in progress between Tarakeshwar-Arambagh. Work will be commenced once the land becomes available.
3.	Azimganj (Nasipur)-Jiaganj up to the Ghats (3 km)	22.78	-	0.01	Work would be taken up after obtaining requisite clearances for which action has been initiated.
4.	Mandarhill-Rampurhat via Dumka (130 km)	254.07	57.43	10.00	Final Location Survey has been completed. Land acquisition proceedings are in progress. Work of earthwork, bridges and other activi- ties are in progress.
5.	New Maynaguri-Jo <mark>gighopa</mark> (245 km)	733	33.97	42.00	Final Location Survey completed. Land acqui- sition proceedings in progress. Earth-work and bridge works from Maynaguri Road- Changrabandha are in progress.
6.	Eklakhi-Balurghat and Gazol- Itahar (118 km)	274.41	207.25	5.00	Eklakhi-Balurghat completed. Final Location Survey between Gazol-Itahar being taken up.
7.	Tamluk-Digha (87.5 km)	293.97	241.19	11.00	Tamluk-Kanthi completed. Work in progress between Kanthi-Digha which is targeted for completion during 2004-05.
8.	Howrah-Amta and Bargachia- Champadanga (73.5 km)	1 54.3	68.42	5.00	Howrah-Mahendralainagar section completed. Mahendralainagar-Amta targeted for comple- tion during 2004-05.

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1	2	3	4	5	6
Ga	uge Conversion	·			
1.	New Jalpaiguri-Siliguri-New Bongaigaon (415.48 km)	820.00	596 .49	30.00	New Jalpaiguri-Samuktala Road completed. Samuktala-New Bongaigaon targeted for com- pletion during 2004-05. Work of conversion of branch line from Alipurduar to Bamanhat has also been taken up.
2.	Bankura-Damodar River project including extension of new line from Bowaichandi to Khana (198 km)	158.16	52.95	33.16	Eathwork and bridge works etc. are in progress on Bankura-Damodhar River rail- way line. Bankura-Sonamukhi targeted for completion during 2004-05.
З.	Katihar-Jogbani (including Katihar-Radhikapur) (196 km)	403.38	97.69	25.00	Earthwork and bridgeworks are in progress. Barsoi-Radhikapur targeted for completion during 2004-05.
Doι	ubling			•	
1.	Tarakeshwar-Sheoraphulli- Ph.I (Sheoraphulli-Nalikul) (18 km)	38.88	15.76	2.04	Sheoraphulli-Diara completed. Balance works are in progress.
2.	Gurup-Shaktigarh 3rd lin e (26 km)	55.58	44.55	4.00	Work is in progress and is targeted for completion during 2004-05.
3.	Habra-Chandpara (22.25 km)	40.81	0.98	2.00	Final Location Survey completed.
4.	Sonarpur Canning Ph.I (Sonarpur-Ghutiari Shariff) (29 km)	30.47	11.11	1.00	Earthwork and bridgeworks are in progress.
5.	Baruipur-Lakshmikantapur Ph.I (Baruipur-Dakshnia Barasat) (17 km)	31. 8 2	4.8	1.00	Earthwork and bridgeworks are in progress.
6.	Bolpur-Ahmedpur (19 km)	54.8	30.31	3.00	Work completed.
7.	Kalinarayanpur-Krishnanagar including ext. as GC from Krishnanagar-Shantipur and new line Krishnanagar to Chartala (51 km)	102.5	5.73	1.00	Earthwork is in progress in part length.
8 .	Barasat-Hasanabad doubling with electrification Ph.I (Barasat-Sondalia) (12.12 km)	23.65	3.29	1.00	Earthwork and bridgeworks are in progress.
9 .	Bandel-Jirat (20 km)	50.13	1.71	1.00	Earth work and bridge works are in progress.

1	2	3	4	5	6
10.	Baruipur-Magrahat (15 km)	30.09	0.43	1.00	Tenders have been processed.
11.	Ahmedpur-Sainthia (13 km)	26.76	-	12.80	Works are in progress and project is targeted for completion during 2004-2005.
12.	Kumarganj-Eklakhi (6 km)	21.57	5.44	6.00	Earthwork and bridgeworks are in progress.
13.	Harishchandrapur-Kumarganj (30 km)	63.22	38.41	16.00	Earthwork and bridgeworks are in progress.
14.	Tikiapara-Santragachi IV line (5.6 km)	22.5	1.00	20.00	Work is in planning stage.
15.	Panskura-Haldia Ph.I (16 km)	26.02	7.49	10.00	Earthwork and bridge works are in progress.
16.	Pandabeswar-Chinpai (21.41 km)	56.47	-	3.00	New work included in Budget 2004-05 and would be taken up once Budget is passed by Parliament.
17.	Chandpara-Bongaon (9.77 km)	. 27.48	-	1.00	Preliminary works being taken up.
Met	ropolitan Transport				
1.	Dum-Dum-Garia, Design and construction of Rapid Transit system (22 km)	2324.70	1972.03	42.00	Work for construction of foundation, sub- structure and super-structure for the elevated track are in progress. Targeted for completion by June, 2007.
2.	Circular Railway including Dum-Dum-Tala electrification (18.5 km)	242.42	163.94	41.00	Work of Princepghat to Majarhat is progress- ing satisfactorily. Construction of line from Dum Dum CanttNSCB Airport is in progress but progress is slow due to land acquisition problems from various authorities. For Ultadanga to Rajarhat (PhI upto Lake Town only) – Final location survey is in progress.
Rai	Iway Electrification				
1.	` Krishnanagar-Lalgola (128 km)	63.83	11.00	15.40	Work is targeted for completion by June, 2006.
2.	Kharagpur-Bhubaneswar in- cluding Talcher-Paradeep (540 km)	325.18	273.59	36.00	333 RKM energized till March, 2004. Targeted for completion by March, 2005 except Cuttack- Paradeep section for which the target has not been fixed because of doubling in progress.

The projects physically completed have not been indicated above.

Repairing of Historical Buildings

1144.SHRI RAMDAS BANDU ATHAWALE : Will the Minister of CULTURE be pleased to state :

(a) the number of the historical buildings in dilapidated condition which were repaired in the country during each of the last three years;

(b) the funds allocated by the Government to carry out repair work of such buildings during the said period;

(c) whether the Government has conducted any survey of buildings of historical importance which requires repair work during the current year; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The Archaeological Survey of India maintains 3648 centrally protected monuments in the country. The conservation and preservation of centrally protected monuments is a continuous process and is carried out as per archaeological norms. More than 700 monuments were taken up for conservation and repair works during the last three years.

(b) The funds allocated for the maintenance of the centrally protected monuments during the last three years are as under :

2001-2002	Rs.4954	lakhs	
2002-2003	Rs.6515	lakhs	
2003-2004	Rs.9092	lakhs	

(c) Yes, the conservation programme has been prepared by different circles and branches as per individual requirement of monuments.

(d) Number of works identified during current financial year is enclosed as Statement.

Statement

The Number of works in the Conservation Programme under Plan and Non-Plan for the year 2004-2005

SI. No.	Name of	Circle -	Plan	Non-Pian	Works to be attended in 2004-05
1	2		3	4	5
1.	Agra		36	20	56

1 2	3	4	5
2. Aurangabad	21	28	49
3. Bangalore	8	6	14
4. Bhopal	14	12	26
5. Bhubaneswar	19	11	30
6. Kolkata	14	11	25
7. Chennai	15	11	26
8. Chandigarh	17	12	29
9. Dehradun	14	8	22
10. Delhi	32	7	39
11. Dharwad	45	27	72
12. Mini Circle Goa	9	4	13
13. Guwahati	19	11	30
14. Hyderabad	15	25	40
15. Jaipur	17	19	36
16. Lucknow	36	27	63
17. Patna	25	13	38
18. Ranchi	10	7	17
19. Raipur	14	14	28
20. Mini Circle Shimla	21	7	28
21. Srinagar	26	24	50
22. Thrissure	4	5	9
23. Vadodara	18	22	40
Total	449	331	780

Outlay for Railway in Tenth Plan

1145.SHRI ABDULLAKUTTY : Will the Minister of RAILWAYS be pleased to state :

(a) the details of the total outlay for Railways in Tenth Five Year Plan;

(b) whether the outlay is declining from the last some plans; and

(c) if so, the details thereof and the reasons therefor?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The Tenth Five Year Plan for Railways (2002-07) as approved by Planning Commission is Rs. 60,600 crores including Rs. 27,600 of Budgetary Support and Rs. 33,000 crores as Internal and Extra Budgetary Resources.

- (b) No, Sir.
- (c) Does not arise.

[Translation]

Rate of Tax and Duty levied on Petrol, Diesel and Kerosene

1146.SHRI MANOJ KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether prices of petroleum products register an increase after tax and duty is levied thereon;

(b) the rate of tax and duty levied on petrol, diesel and kerosene;

(c) whether the Government propose to reduce duty and tax on petrol, diesel and kerosene in order to make these products available to the consumers at cheaper rates; and

(d) if so, the steps taken in this direction?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir.

(b) The rates of excise duty on Petrol, Diesel and Kerosene are as under :

SI. Petroleum	BED (%)	SED (%)	AED (Rs./ltr)	SAED (Rs./ltr)	Education Cess
1. Petrol	16	10	1.50	6	2% of aggregate duties of excise
2. Diesel	11	-	1.50	_	2% of aggregate duties of excise
3. Kerosene	16	-	-	-	2% of aggregate duties of excise

(c) and (d) With a view to containing the impact of high international oil prices on the domestic consumer prices of petrol, diesel and LPG, the following reduction was effected in the ad valorem excise duty rates on these products effective 16.6.2004 :

Product	Reduction in <i>ad valorem</i> excise duty rates effective 16.6.2004
Petrol	26%, down from 30%
Diesel	11%, down from 14%
LPG	8%, down from 16%

In addition, the Government is also subsidizing PDS kerosene and domestic LPG.

Linking of Hinganghat Station with Centrally Computerised Railway Reservation System

1147.SHRI SURESH WAGHMARE : Will the Minister of RAILWAYS be pleased to state : (a) whether any proposal to link the Hinganghat
 Station (Central Railway) with Centrally Computerised
 Railway Reservation System is pending with the
 Government;

(b) if so, the reaction therefor and the time by which above work is likely to be completed; and

(c) the steps proposed to be taken by the Government to link the Hinganghat Station with Centrally Computerised Railway Reservation System in view of Commercial/Industrial importance of the Hinganghat on?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Computerised passenger reservation facilities have already been commissioned at Hinganghat Station w.e.f. 24.7.2002 and it is already linked to Centralized Passenger Reservation System (PRS) of Indian Railways.

(b) and (c) Does not arise.

[English]

Welfare Schemes for Backward Classes through NBCFDC

1148.SHRI P. RAJENDRAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the activities of National Backward Classes Finance and Development Corporation (NBCFDC);

(b) the Welfare Schemes which are implementing throgh the corporation and the financial assistance allocated thereunder;

(c) whether the corporation is going to introduce a new Banking Scheme for the welfare of backward; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) The NBCFDC provides financial assistance at a concessional rate of interest to eligible persons belonging to Other Backward Classes (OBCs) living below double the poverty line through State Channelising Agencies (SCAs) nominated by respective State Government.

(b) The NBCFDC implements schemes under Term Loan, Margin Money Loan and Micro Finance in various States. The Corporation has a target of Rs. 74.00, crore for disbursement during the current financial year to the SCA's depending upon their demand for funds and their performance.

(c) and (d) No, Sir. At present, there is no proposal for introducing a new Banking Scheme by the Corporation.

Export Orders to BHEL

1149.SHRIMATI D. PURANDESWARI : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the BHEL could get order to export compressor to Oman;

(b) if so, the details thereof; and

(c) the target for delivery?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) BHEL secured Rs. 80 crore export order for Centrifugal Compressor package from M/s. Petroleum Development Oman (PDO), a Joint Venture company of the Government of Oman, Royal Dutch Shell Group of Companies, Total and Partex. The order envisages supply and supervisory services for the Compressor package to be installed at Lekhwair site in Oman.

(c) The Compressor is to be delivered at site by October, 2005.

[Translation]

Selling of CSD Items in Open Market

1150.SHRI SANTOSH GANGWAR : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government is aware that items of C.S.D. are sold in the open market in addition to these canteens particularly in Bareilly district of Uttar Pradesh;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted by the Government in this regard; and

(d) if so, the outcome thereof and the action taken thereon ?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) The Government is aware of a recent incident of alleged illegal sale of Canteen Stores Department items in a few shops in civil market in Bareilly (U.P.).

(b) to (d) An enquiry has already been ordered by the local military authorities to find out the details and take appropriate action.

[English]

Compensation to Farmers

1151.SHRI AVINASH RAI KHANNA : Will the Minister of DEFENCE be pleased to state : (a) the areas along the Indo-Pak Border where mines were laid;

(b) whether the farmers concerned were given any monetary benefit;

(c) if so, the details thereof, State-wise;

(d) the time by when the Union Government released the funds of this purpose and distribute the same among the farmers;

(e) whether any compensation is yet to be paid to the farmers; and

(f) if so, the time by which it will be paid to them?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (f) After the mobilization of the Armed Forces in the border areas of Jammu and Kasmir, Punjab and Rajasthan, in connection with preparatory stage of defence preparedness under Operations Parakaram, it was decided to pay ex-grtia compensation to the people/ farmers for the damages occurred to their crops only. Crop compensation was admissible for the damages occurred to the crops of farmers for Rabi Crop 2001-2002. For occupation of lands beyond Rabi Crop 2001-2002, rental compensation was admissible.

An area of 1,62,864 acre of land including the area required for lying of mines, was occupied by Army in Jammu and Kashmir, Punjab and Rajasthan.

In pursuance of the above decision of the Government, the following sums were sanctioned to the State Governments of Jammu and Kashmir, Punjab and Rajasthan :

Name of the State	Period	Amount sanctioned (in Rs.)
Jammu and Kashmir	Crop/rental compensation from December 2001 to 31.10.2002	37,10,72,427/-
Punjab	Crop compensation from December 2001 to 30.6.2002 and rental compensation for some areas for Kharif Crop 2002.	74,57,73,272/-
Rajasthan	Crop compensation from December 2001 to 30.6.2002 and rental compensation for Kharif Crop 2002 and subsequent crops for certain areas	57,91,97,566/-

Subsequently, on the requests from the State Governments of Rajasthan and Punjab, the issue was again considered by the Government and it was decided to pay crop compensation for occupation of lands in connection with Operation Parakaram at the rate of 50% of the gross estimated produce of the crops for the lands which were cultivable and crops could have been sown but could not be sown due to occupation by Armed Forces, for Kharif Crop 2002 and subsequent crops. For occupation of lands, which were not cultivable, only rental compensation is admissible.

In pursuance of the above orders, Ministry of Defence has sanctioned the following amounts of compensation :

Name of the State	Period	Amount sanctioned (in Rs.)
1	2	3
Jammu and Kashmir	Crop/rental compensation from 1.5.2002 to 30.4.2004 after adjusting the rental compensation sanctioned for the period 1.5.2002 to 31.10.2002	33,56,82,347/-

1	2	3
Pu nja b	Crop/rental compensation from 1.5.2002 to 30.4.2004 after adjusting the rental compensation sanctioned for Kharlf Crop 2002 for certain areas	35,89,05,189/-
Rajasthan	Crop/rental compensation from 1.7.2002 to 30.6.2003 after adjustment of certain amounts.	31,09,51,893/-

Central Government release the compensation amount to Deputy Commissioners concerned for disbursement to the farmers.

Payment of compensation for occupation of land is a continuous process as certain mined lands in the Western and Northern Sectors are still under occupation of Army. As and when the requisition for compensation is received after the Board proceedings is finalised by the Army, the Government releases the amount for compensation.

Relics of Jain and Buddha in Jharkhand

1152.SHRI BABU LAL MARANDI : Will the Minister of CULTURE be pleased to state :

(a) whether the Archaeological Survey of India has admitted that there are relics of the Jain and Buddha religion in Itakhori (Hazaribagh district) in Jharkhand;

(b) if so, the time by which the excavation work is likely to be started there;

(c) whether the Government is contemplating a plan to develop it as an important tourist spot for the followers of the Buddha and the Jain religions; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The Archaeological Survey of India has inspected the site of Itakhori, Distt. Hazaribagh in Jharkhand, and found a temple site with sculptural remains of Jain, Buddhist and Brahmanical affiliation.

(b) to (d) The Archaeological Survey of India is not contemplating excavation at the site at this stage, nor has it formulated any plan for developing the site as a tourist spot for the followers of Buddhism and Jainism. The site is not under the protection of Archaeological Survey of India.

[Translation]

Monuments Recognised by UNESCO

1153.PROF. MAHADEORAO SHIWANKAR : Will the Minister of CULTURE be pleased to state :

 (a) the number of temples, forts and other places of Heritage Status in India recognised by UNESCO till date and the annual amount being spent by the Government on their maintenance;

(b) whether the Government has forwarded a list of new places of Heritage status to UNESCO for giving them World Heritages status;

(c) if so, whether the UNESCO has recognised all these places as world Heritage sites;

- (d) if so the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) 19 Cultural Sites and 5 Natural Sites from India have been inscribed in the World Heritage List and the details are in the enclosed Statement-1. Expenditure incurred for the maintenance of the Cultural and Natural sites during the last three years is the enclosed Statement-II

(b) Yes, Sir. Nominations for inscribing Champaner-Pavagarh Archaeological Park and Chhatrapati Shivaji Terminus, Mumbai (a deffered site) for 2004 were forwarded to UNESCO and the World Heritage Committee has approved the above nominations for inscription in its 28th Session held recently in China. Further a tentative list comprising fourteen new sites has already been submitted to UNESCO for inscription on the World Heritage List and the details are in the enclosed Statement-III. (c) to (e) No, Sir. According to a decision taken by the World Heritage Committee at Caims, in 2000, member states signatory to the World Heritage Convention 1972, can nominate one site per country per year and maximum number of 40 nominations per year worlwide are allowed for inspection on the World Heritage List.

Statement-I

List of Cultural and Natural Sitpes from India Inscribed on the 'World Heritage List'

Cultural Sites

SI.	No. Name of site	State
1	2	3
1.	Ajanta Caves	Maharashtra
2.	Eliora Caves	Maharashtra
3.	Agra Fort	Uttar Pradesh
4.	Taj Mahal	Uttar Pradesh
5.	Suri Temple, Konarak	Orissa
6 .	Group of Mon uments at Mahabalipuram	Tamil Nadu
7.	Churches and Convents of Goa	Goa
8 .	Group of Temples, Khajuraho	Madhya Prad e sh

1	2	3
9.	Group of Monuments at Hampi	Karnataka
10.	Group of Monuments, Fatehpur Sikri	Uttar Pradesh
11.	Group of temples, Pattadakkal	Karn ata ka
12.	Elephanta Caves	Maharashtra
13.	Brihadiavara Temple, Thanjavur	Tamil N a du
14.	Buddhiet Monuments at Sanchi	Madhya Pradesh
15.	Humanyun Tomb, Delhi	Delhi
16.	Qutb Minar complex, Delhi	Delhi
17.	Darjeeling Himayalan Railways	West Bengal
18.	Mahabodhi Temple Bodhgaya	Bihar
19.	Prehistoric Rock Shelters of Bhimbetka	Madhya Pradesh
Na	tural Sites	

1.	Kaziranga National Park	Assam
2.	Manas Wild Life Sanctuary	Assam
3 .	Keoladeo National Park	Rajasthan
4.	Sunderban National Park	West Bengal
5.	Nanda Devi National Park	Uttaranchal

Statement-II

Details of Annual Amount Spent by the Government on Maintenance of World Heritage Sites in India during the Last Three Years

Cultural Sites

Amount in Rs.

S.No. Name of Site		2001-2002	2002-2003	2003-2004
1 2		3	4	5
1. Ajanta Caves		59933955	5002969	17682301
2. Ellora Caves		6036033	3058330	4011848
. Elephanta Caves		328859	88305	850331
. Brihadisvara Temple, Th	anjavur	702790	1004497	374073
5. Group of Monuments N	lahabalipuram	543612	2561893	1740505

2	3	4	5
5. Group of Temples, Khajuraho	574306	22390493	11217331
7. Buddhist Stupa, Sanchi	1113372	369684	709719
 Prehistoric Shelters and Rock Paintings, Bhimbetka 	149238	528305	4236440
. Mahabodhi Temple, Bodhgaya	609543	746915	1 380 00
0. Churches and Convents at Goa	2319295	4465221	4725868
1. Group of Monuments at Hampi	10253442	41155261	11292482
2. Group of Temples, Pattadakal	1145959	728648	5001642
3. Taj Mahal	2202130	1185440	4025321
4. Agra Fort	4841885	8479839	11319082
5. Group of Monument, Fatehpur Sikri	5622355	9922193	6576422
6. Qutab Minar	2417687	1380508	1128258
7. Humayun's Tomb	3542085	3792229	1426573
8. Sun Temple, Konark	339360	1643384	1279127
9. Darjeeling Himalayan Railways	72568000	74633000	69924000
Total	17,52,43,906	18,31,37,114	15,76,59,321

Natural Sites

S.No. Name of Site	2001-2002	2002-2003	2003-2004
1. Kaziranga National Park	-	56,00,000	50,00,0000
2. Manas Wild Life Sanctuary	40,00,000	50,70,000	50,00,000
3. Keoladeo National Park	-	27,50,000	17,31,000
4. Sunderban National Park	90,97,000	1,38,33,000	1,72,72,0000
5. Nanda Devi National Park	9,30,000	7,00,000	1,60,000
Total	1,23,27,000	2,79,53,000	2,96,63,000

Statement-III

Tentative list comprising fourteen new sites submitted to UNESCO for inscription on the World Heritage List

SI.No.	Name of Site	State
1	2	3
1. Ancient	Buddhist Site, Sarnath, Varanasi	Uttar Padesh

1	2	3
2.	Buddhist Monastery Complex, Alchi, Leh Known as Alchi Chos-kor	Jammu and Kashmir
3.	Dholavir a Harappan City, District Kachchh	Gujarat
4.	Golconda Fort, Hyderabad	Andhra
		Pradesh

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1	2	3
5.	Group of Monuments at Mandu	Madhya Pradesh
6.	Hemis Gompa	Jammu and Kashimr
7.	Mattanchery Palace, Erankulam	Kerala
8.	Rani-ki-Vav (The Queen's Stepwell) at Patan,	Gujarat
9.	River Island of Majuli in midstream of Brahmaputra River	Assam
10.	Sri Harimandir Sahib, Amritsar	Punjab
11.	Temples at Bishnupur	West Bengal
12.	The Nilgiri Mountain Railway	Tamilnadu
13.	Tomb of Sher Shah Suri, Sasaram	Bihar
14.	Valley of Flowers National Park	Uttaranchal

[English]

Shortage of Drinking Water in Nagpur (Rajasthan)

1154.SHRI BHANWAR SINGH DANGAWAS : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether two third part of Rajasthan is facing severe drinking water crisis and people in these areas are forced to drink salty water which also contains fluoride and other dangerous chemicals;

(b) if so, whether Nagpur district of Rajasthan is the worst affected district in this regard;

(c) if so, whether the Government proposed to supply drinking water from Indira Gandhi Canal so as to solve this problem; and

(d) if so, the time by which this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) and (b) No. Sir. Out of the total number of approximately 94,000 rural habitations as on 1.04.99, only approximately 3000 rural habitations remain to be covered with the stipulated norms of portable drinking water supply. The State Government has completed a fresh habitation survey to ascertain the latest status of uncovered rural habitations, including the freshly emerged habitations and those slipped back from their earlier fully covered status. These results are yet to be validated by an independent agency. As per the latest water quality survey, State Government has reported 41,072 rural habitations having quality problems, out of which Nagaur district has 2022 quality affected habitations.

(c) and (d) Drinking Water Supply is a State subject. Government of India supplements the efforts of the State Governments in providing safe water by giving financial and technical assistance. With effect from 1.4.1998, full powers have been delegated to the State Governments for sanctioning and implementing projects for tackling water quality problems for which 15% of annual funds allotted to them under the Centrally sponsored Accelerated Rural Water Supply Programme (ARWSP) are specifically earmarked.

Migration of Youth from Rural Areas

1155.SHRI RAM KRIPAL YADAV : SHRI GIRIDHARI YADAV :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Government has decided to put an end to migration of people from rural to urban areas and has decided to provide jobs to youth in villages including those in the far-flung areas and put an end to Inspector Raj;

(b) if so, whether the Government has reviewed the steps taken in this regard; and

(c) if so, the concrete proposals worked out in this regard and the time by which they are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (c) The Ministry of Rural Development implements through the State Governments major schemes namely, the Sampoorna Gramin Rozgar Yojana (SGRY), and the Swarnjayanti Gram Swarozgar Yojana (SGSY) to provide wage and self-employment to the members of the families, including youth, living below the poverty line in all the rural areas of the country. These schemes are primarily designed to provide employment to the rural poor in their villages or nearby villages so that migration of such people from Rural to Urban areas could be checked.

[English]

Conducting of Entrance Exam in other Languages

1156.SHRI HARIKEWAL PRASAD : Will the Minister of DEFENCE be pleased to state :

(a) whether the entrance examination to officer cadre and other cadre defence service is conducted only in English;

(b) if so, the reasons therefor;

(c) whether the army alone is short of 13000 ranks of Captains and Majors;

 (d) whether the Government is aware that a large number of courageous and intelligent rural youth are unable to take Officer grade examination because of English language;

 (e) whether the Government proposed to conduct entrance examination to officer cadre and other cadre in defence services in Hindi and other regional languages also;

(f) if so, the details thereof and the steps taken by the Government in this regard; and

(g) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (g) The entrance examination for Combined Defence Services (CDS) and National Defence Academy (NDA) and National Academy (NA) for Officers Cadre in Armed Forces is conducted by Union Public Service Commission (UPSC). There are three papers for CDS examination which are English, General Knowledge and Elementary Mathematics and three papers for NDA and NA examination which are English, General Knowledge and Mathematics. The question papers in General Knowledge and Mathematics in the NDA and NA examination and in General Knowledge and Elementary Mathematics in the CDS examination are printed bilingually that is In English and Hindi from the year 2004. As regads recruitment of Lower Ranks in Armed Forces, the examination are conducted bilingually.

There is a shortage of 12447 officers in the ranks of Major and below in the Army. In view of the fact that the question papers are printed bilingually, the issue of rural youth being unable to take officers grade examination does not arise.

In pursuance of the Official Language Resolution, 1968 passed by both the Houses of the Parliament, the option to write answers in any of the languages included in the Eighth Schedule of the Constitution of India has been extended only in the Civil Services (Main) Examination conducted by UPSC. The question of extension of this facility to other Examinations conducted by UPSC is under consideration of the Government on the basis of the recommendations made by the Dr. Satish Chandra Committee. In view of the importance and sensitivity of the matter and divergent views on the subject, Government's endeavour is to seek a consensus and evolve a nationally acceptable policy after holding wider consultation with the State Governments and others concerned, efforts for which are on.

Awarding of Construction Contracts to Public Sector Undertakings

1157.SHRI PRABHUNATH SINGH : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether Government is awarding construction contracts to Public Sector Undertakings (PSUs) on higher rates without calling tenders and competitive bidding whereas the same work can be executed on lower rates;

(b) if so, whether the Central and State Governments' policy of awarding contracts to PSUs with-out calling tenders and competitive bidding have been challenged in the Supreme Court of India; and JULY 15, 2004

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) to (c) No information in regard to awarding of construction contracts to Central Public Sector Enterprises by the Central Government Departments or State Governments is maintained centrally in Department of Public Enterprises.

Conservation of Heritage Sites

1158.DR. COL. (RETD.) DHANI RAM SHANDIL : Will the Minister of CULTURE be pleased to state :

 (a) the number and locations of the cultural heritage centres and other heritage sites identified in Himachal Pradesh and Jammu and Kashmir;

(b) the arrangements made for their protection and conservation by the Union Government and State Governments;

(c) the amount spent for the purpose during the last two fiscal years;

(d) whether any proposals has been sent by the Himachal Pradesh Government in this regard; and (e) if so, the break-up of the proposals approved, rejected and pending out of them?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The list of centrally protected monuments in the State of Himachal Pradesh and Jammu and Kashmir is in the enclosed Statement-I and II.

(b) The day-to-day maintenance, conservation of special nature, preservation and environmental development around the centrally protected monuments is an ongoing process and is taken-up as per the archaeological norms subject to availability of man power and resources.

(c) Expenditure incurred on day-to-day maintenance and conservation of centrally protected monuments in the State of Himachal Pradesh and Jammu and Kashmir, during the last 2 years is as under :

	Amount in Lacs	
	2002-03	2003-04
Himachal Pradesh	Rs. 44.45	Rs. 121.23
Jammu and Kashmir	Rs. 50.00	Rs. 215.00

(d) and (e) No, Sir.

Statement-I

STATE:- HIMACHAL PRADESH

SI.No.	Name of Monuments/Sites	Locality	District
1	2	3	4
1. 0	Ganesh temple	Bharmaur	Chamba
2. L	_axmi (Lakhana) Devi temple	Bharmaur	Chamba
3. I	Mani Mahesh temple	Bharmaur	Chamba
4 . 1	Nar Singh temple	Bharmaur	Chamba
5. 5	Shri Bajreshwari temple, Badrinath	Chamba	Chamba
6. 9	Shri Bansi G opal temple	Chamba	Chamba
7. (Shri Chamunda temple	Chamba	Chamba
8. 9	Shri Hari Ram temple	Chamba	Chamba
9. 9	Shri Laxmi Narian group of temple in Mohalla Hathnala	Chamba	Chamba

1	2	3	4
10.	Rock sculptures depicting Sita Ram, Hanuman etc.	Chamba	Chamba
11.	Shri Sita Ram temple in Mohalla Bangota	Chamba	Chamba
12.	Shri Shakti Devi temple	Chhatrari	Chamba
13.	Katoch Palace	Tira Sujanpur	Hamirpur
14.	Narbadeshwar temple including the paintings therein as well as subsidiary shrines within the compound wall	Sujanpur	Hamirpur
15.	Temple	Ashapur	Kangra
16.	Temple of Baijnath	Baijnath	Kangra
17.	Temple of Sidhnath	Baijnath	Kangra
1 8 .	Buddhist Stupa known as Bhim-ka-Tila	Chaitru	Kangra
19.	Ruined Fort	Kangra	Kangra
20.	Rock inscription	Khanyara	Kangra
21.	Fort	Kotla	Kangra
22 .	Rock cut temple with sculptures	Masrur	Kangra
23.	Ruined fort	Nurpur	Kangra
24.	Rock inscription	Pathiar	Kangra
25.	Lord Eligin's tomb	Dharamshala	Kangra
26.	Temple of Basheshar Mahadev at Hat	Bajaura	Kullu
27.	Temple of Gauri Shankar with sculptures	Dasa	Kullu
28.	A Miniature Stone Shiva temple	Jagatsukh	Kullu
29 .	Temple of Gauri Shankar with sculptures	Naggar	Kullu
30 .	Hidamba Devi temple	Manali	Kullu
31.	Buddhist Monastery	Tabo	Lahaul and Spiti
32 .	Phoo Gumpha	Tabo	Lahaul and Spiti
33 .	Mirkula Devi temple	Udaipur (Lahaul)	Lahaul and Spiti
34.	Barsela Monuments	Mandi	Mandi
35.	Panchvaktra Temple	Mandi	Mandi
36.	Trilokinath Temple	Mandi	Mandi
37.	Ardhnareshwar Temple	Mandi	Mandi
38.	Shiva temple	Mangarh	Sirmaur
39 .	Vice Regal Lodge (Rashtrapati Niwas)	Shimla	Shimla
40.	Champavati Temple	Chamba	Chamba

Statement-II

STATE:- JAMMU AND KASHMIR

SI.N	o. Name of Monument/Sites	Locality	District
	2	3	4
1.	Ancient site of Chakradhar/Semthan	Semthan	Anantnag
2.	Mughal Arcad and Spjring at Verinag	Verinag	Anantnag
3.	Kartanda (Sun Temple)	Ranbirpura	Anantnag
4.	Bumzuva Cave and Temple	Bumzuva	Anantnag
5.	Detah Mandir	Bandi	Baramulla
6.	Ancient Temple	Buniyar	Baramulla
7.	Ancient Temple	Fatehgarh	Baramulla
B .	Ancient Stupa (Excavated Remains)	Ushkur	Baramulla
9.	Partapswami Temple	Tapparwarip or	Baramulla
10.	Sankaragaurisvara Temple	Pattan	Baramulla
11.	Sugandhesa Temple	Pattan	Baramulla
12.	Ancient Stupa, Chaitya and Manastery	Dever Yakhamanpj or/ Parihaspjora	Baramulla
13.	Ancient Site	Sumbal	Baramulla
14.	Mosque and other ancient remains on the island	Nular Lake	Baramulla
15.	Khanpur Sarai	Khanpur	Budgam
16.	Fort at Akhnoor	Akhnoor	Jammu
17.	Remains of Ancient sites (Pambaran)	Ambaran	Jammu
18.	Ancient Temple (Harihara)	Billawar	Kathua
19.	Rock carving of Devi riding a lion	Basohli	Kathua
20.	Rock carving of Sitala, Narada, Brahma and Radha Krishna	Basohli	Kathua
21.	Vishesvara and other cave Temple	Basohli	Kathua
22.	Trilochannanath Temple	Mahadera	Kathua
23.	Sculpture at Drass	Drass	Kargil
24.	Rock cut sculptures	Mulbag	Kargil
25.	Buddhist Monastery	Lamayuru	Leh
26.	Buddhist Monastery	Lakir	Leh

1	2	3	4
27.	Buddhist Monasteries	Alchi	Leh
8.	Buddhist Gonpa	Phyang	Leh
? 9 .	Ancient Palace	Leh	Leh
3 0.	Old Castle (Tsemo Hill)	Leh	Leh
31 .	Stupa	Tisserru	Leh
2.	Ancient Palace and Shrine	Shey	Leh
3.	Hamis Gonpa	Harnis	Leh
4.	Ancient Gonpa	Thiksey	Leh
5.	Shrine of four Lords Gon-Khang (Tserno Hill)	Leh	Leh
6.	Aliabad Sarai	Aliabad	Pulwama
7.	Avantiswami Temple	Avantipura	Pulwama
8.	Avantisvara Temple	Avantipura	Pulwama
9.	Hirpur Sarai	Hirpur	Pulwama
0.	Ancient Temple	Kakapora	Pulwama
1.	Monolithic Shrine	Khrew	Pulwama
2.	Remains of Ancient Temple	Khrew	Pulwama
3.	Ancient Temple	Loduv	Puiwama
4.	Remains of Ancient Stupa	Malangpora	Pulwama
5.	Remains of Ancient Temple	Pampur	Pulwama
6.	Ancient Siva Temple	Payar	Pułwama
7.	Pathar Masjid	Zaina Kadal	Srinagar
8.	Ancient Temple	Bohri Kadal	Srinagar
9.	Tomb of Zain-ul-Abudin's mother	Zaina Kadal	Srinagar
0.	Khan Qah of Shah Handan	Shah Handan	Srinagar
1.	Akhund Mulla Shah's Mosque	Kathi Darwaza	Srin ag ar
2.	Gates in the Rampart of the fort		Srinagar
	(a) Kathi Darwaza	Kathi Darwaza	Srin ag ar
	(b) Sangen Darwaza	Sangen Darwaza	Srinagar
3.	Ancient Temple	Hari Parvat	Srinagar
4.	Group of Ancient Temples	Naranag	Srinagar

1	2	3	4
55.	Ancient sites and Remains	Burzahom	Srinagar
56 .	Ancient Monastery and Stupa	Harwan	Srinagar
57.	Group of arched terraces/structural complex	Pari Mahal	Srinagar
58 .	Shankaracharya Temple	Kothi Bagh/Durganag	Srinagar
59.	Ancient Site	Pandrethan	Srinagar
60.	Excavated Remains	Pandrethan	Srinagar
61.	Pandrethan Temple	Pandrethan	Srinagar
62.	Ancient Site, Babour	Thalora	Udhampur
63.	Devi Bhagwati Temple, Babour	Thalora	Udhampur
54 .	Ancient Temples Dera, Babour	Thalore	Udhampur
65.	Ancient Temples Kala Dera I and II	Manwal	Udhampur
6 6 .	Ancient Temple, Babour	Manwal	Udhampur
67.	Group of Temples	Kirmachi	Udhampur
5 8 .	Ancient Fort attributed to Raja Suchet Singh and Samadhi of Queen of Raja Suchet Singh	Ramnagar	Jammu
69 .	Ancient Palaces attributed to Raja Suchet Singh	Ramnagar	Jammu

[Translation]

Terrorist Attacks on Army Camps

1159. DR. LAXMINARAYAN PANDEY : SHRI KHIREN RIJIJU :

Will the Minister of DEFENCE be pleased to state :

(a) the number of incidents of terrorist attacks on Army Camps in Jammu and Kashmir during the last six months;

(b) whether some terrorist outfits have owned responsibility of these attacks;

(c) the number of personnel of Army and terrorists killed and injured in these incidents; and

(d) the steps taken by the Government to check such incidents of attacks on Army Camps in futute?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (c) There have been no incidents

of terrorist attacks on Army camps in Jammu and Kashmir during the last six months.

(d) The Army carries out periodic review of the security arrangements along with an indepth analysis of various incidents in the past. Based on the reviews conducted, adequate security measures have been put in place to thwart such threats posed by the terrorist groups. These measures include gaining intelligence, reinforced security to camps and cantonment areas, proper sitting of camps, intensified patrolling for area domination, employment of 'Quick Reaction Teams' and conduct of synergized 'operations in adjoining areas.

Rural Housing and Rehabilitation Scheme

1160.SHRI RATILAL KALIDAS VARMA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount sanctioned by the Government for the Rural Housing and Rehabilitation Scheme during the last three years;

ASADHA 24, 1926 (Saka)

(b) the amount spend during this period; and

(c) the State-wise number of persons benefited under this scheme so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (c) Under Indira Awaas Yojana (IAY) which is a flagship scheme for Rural Housing, assistance is provided to rural below poverty line (BPL) and houseless households for construction of dwelling units. A Statement-I showing the State-wise central release and utilization against the total available funds under Indira Awaas Yojana (IAY) during the last three years is enclosed.

(c) Statement-II showing the State-wise number of houses constructed under IAY so far is enclosed .

Statement-I

The State-wise central release and utilization against the total available funds under Indira Awaas Yojana (IAY) during the last three years - 2001-2002, 2002-2003 and 2003-2004

Rs. in lakhs

SI.	Name of the State/	2001-2002 2002-2003		2-2003	2003-2004		
No.	UTs	Central Release	Utilisation against total available funds	Central Release	Utilisation against total available funds	Central Release	Utilisation against total available funds
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	18086.39	15553.62	12357.15	20122.58	12946.66	19453.50
2.	Arunachal Pradesh	527.56	822.02	738.43	665.38	797.11	1215.55
3.	Assam	8621.13	10974.00	9987.33	10433.62	14702.75	14318.35
4.	Bihar	19973.04	30940.08	19729.90	29339.43	25848.10	37422.41
5.	Chhattisgarh	2067.53	2796.40	2027.85	2923,19	2520.38	3068.27
6.	Goa	53.03	56.88	39.00	49.80	69.56	83.26
7.	Gujarat	6124.94	4364.16	5518.01	5330.60	3744.63	5817.24
8 .	Haryana	1392.29	1677.30	1189.76	1927.66	1365.84	1833.58
9.	Himachal Pradesh	853.17	706.68	857.59	626.66	574.16	696.12
10.	Jammu and Kashmir	1023.27	1143.06	458.65	911.35	698.17	1253.69
11.	Jharkhand	3852.51	7723.47	5455.84	8064.81	8693.64	9696.92
12.	Karnataka	5278.94	7261.22	4852.22	7502.49	6580.16	8516.22
13.	Kerala	3815.93	4618.14	2970.30	4517.33	4272.75	5767.37
14.	Madhya Pradesh	7469.59	9534.23	7018.01	10206.99	8333.54	10734.48
15.	Maharashtra	10893.45	18346.48	10109.70	22637.13	12315.63	22767.55
16.	Manipur	334.36	293.45	260.01	551.34	446.05	188.70

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1	2	3	4	5	6	7	8
17.	Meghalaya	441.45	75 4.9 1	906.15	741.83	481.18	1147.50
18.	Mizoram	174.34	223.78	174.58	231.06	319.91	390.72
19.	Nagaland	583.81	648.52	291. 42	666.73	673.94	412.04
20.	Orissa	46488.04	32576.78	32543.45	80678.23	27731.05	35728.08
21.	Punjab	862.13	919.92	598.55	1028.10	802.72	1059.94
22 .	Rajasthan	3315. 96	4635.03	3149.31	4715.54	3748.00	5274.69
23.	Sikkim	133.82	237.31	149.87	155.17	161.71	308.97
24.	Tamilnadu	7079.45	12065.45	6205.43	14446.87	6922.99	11988.64
2 5.	Tripura	16 69 .01	1713.38	1977. 39	2050.88	1340.96	2749.89
26 .	Uttar Pradesh	23528.38	2 9346 .45	209 96 .84	31225.28	24672.82	34628. 98
27.	Uttaranchal	1364.63	2464.75	2 011.59	2297.13	3263.04	3977.92
28.	West Bengal	10704.46	12293.36	10161.08	15188.82	12892.42	15377. 8 0
29 .	A and N Islands	171.55	187.99	40.32	188.68	110.44	108.5 2
30 .	D and N Haveli	49.70	22.38	0.00	3.48	33.35	0. 0 0
31.	Daman and Diu	15.58	9.12	0.00	8.24	0.0	0.37
32 .	Lakshadweep	1.62	3.10	2.50	2.75	2.84	2.76
33 .	Pondicherry	23.31	42.09	74.63	57.31	41.28	45.64
	Total	186974.37	214955.52	162852.83	279496.45	187107.7 5	256035.67

Statemerit-II

The State-wise number of houses constructed under Indira Awaas Yojana (IAY) since inception till date

Unit in Nos

SI. No.	Name of the State/ UTs	Number of Houses Constructed
1	2	3
1.	Andhra Pradesh	951114
2.	Arunachal Pradesh	25750
3.	Assam	381899
4.	Bihar	1637006

1	2	3
5.	Chhattisgarh	77056
6.	Goa	5371
7.	Gujar at	304559
8.	Haryana	95102
9.	Himachal Pradesh	33908
10.	Jammu and Kashmir	63290
11.	Jharkhand	190069
12.	Karnataka	453059
13.	Kerala	326391

1	2	3
14.	Madhya Pradesh	994547
15.	Maharashtra	798725
16.	Manipur	10667
17.	Meghalaya	22980
18.	Mizoram	13264
19.	Nagaland	42341
20.	Orissa	1251374
21.	Punjab	53650
22 .	Rajasthan	442322
23.	Sikkim	11407
24 .	Tamil Nadu	820357
25 .	Tripura	71686
26.	Uttar Pradesh	1725914
27.	Uttaranchal	59000
28 .	West Bengal	642762
29 .	Andaman and Nicobar Islands	2492
30 .	Dadra and Nagar Haveli	946
31.	Daman and Diu	486
32.	Lakhshadweep	355
33.	Pondicherry	3078
	Total	11512927

Progress regarding Border Roads

1161.SHRI HANSRAJ G. AHIR : Will the Minister of DEFENCE be pleased to state :

 (a) whether the progress of works started by the Border Road Organisation in naxalite affected areas is very slow;

(b) if so, the steps taken by the Government to speed up the development works in the said areas;

(c) whether the Government propose to frame any time schedule in this regard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The Government of the concerned States have been approached to provide adequate security at the work site to expedite progress of work, as the naxalite menace is the primary impediment to progress of work.

(c) and (d) A Work Time Schedule is under preparation.

Items Manufactured under Railway Units

1162.SHRI BIR SINGH MAHATO : SHRI ABDUL RASHID SHAHEEN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether several items are manufactured in different manufacturing units under Railways;

(b) if so, the names of those units and the details of the items being manufactured therein;

(c) the names of profit making and loss incurring units, location-wise;

(d) the total capital investment in each manufacturing units till the end of previous month; and

(e) the average profit earned/loss incurred by each unit during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir. Rolling Stock i.e. Both Coaches and Locomotives and some of the major components and assemblies are manufactured in the Indian Railway's Productions Units.

(b) There are six production units under the Ministry of Railways. Names of the units and the principal items manufactured are as under :--

	Names	Items manufactured		
	1	2		
1.	Chittaranjan Locomotives Worke, Chittaranjan.	Electric Locomotives		
2.	Diesel Locomotives Works, Varanasi.	Diesel Locomotives		

	1	2
3.	Integral Coach Factory, Chennai.	Coaches
4.	Rail Coach Factory, Kapurthala.	Coaches
5.	Rail Wheel Factory, Bangalore.	Wheels and Axles
6.	Diesel Loco Modernisation Works, Patiala.	Major Diesel Loco- Components and rebuilding of Diesel locomotives.

(c) and (e) Do not arise. The six production units under the Ministry of Railways are in-house production organizations, operating on a "no profit no-loss" the full cost of production is transferred to the consuming units by way of appropriately fixed transfer prices for the various items that are manufactured.

(d) The Capital-at-charge of production units as on 31st March' 2003 are given below :

(Figures in thousands of Rs.)

Chittaranjan Locomotive Works	3,47,10,81
Diesel Locomotive Works	2,16,64,18
Integral Coach Factory	1,33,00,54
Rail Coach Factory	4,48,82,80
Rail Wheel Factory	2,13,84,76
Diesel Loco Modernisation Works	2,09,89,65

Conversion of Broad Gauge from Meter Gauge

1163.SHRI SUSHIL KUMAR MODI : SHRI RAMDAS BANDU ATHAWALE : SHRI Y.G. MAHAJAN :

Will the Minister of RAILWAYS be pleased to state :

(a) the details of railway track, in kilometers, converted from meter gauge to broad gauge during the each of the last three years, State-wise, specially in Maharashtra;

(b) the target fixed for gauge conversion under the Tenth Plan; and

(c) the quantum of fund allocated by the Government for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The details are given in the attached Statement.

(b) and (c) A target of 2365 Kms of Gauge Conversion has been fixed for Xth Five Year Plan. Funds for the railway projects are allocated on year to year basis. A target of 1,000 km of gauge conversion has been fixed for completion during the year 2004-05 for which Rs. 790.28 crore has been allocated.

Statement

Year-wise gauge conversion done during the last three years State-wise is as follows :

	2001-02 (Kms)	2002-03 (Kms)	2003-04 (Kms)
Andhra Pradesh	29	166	
Assam	46	_	-
Gujarat	61	367	152
Karnataka	1	25	57
Uttar Pradesh	24	_	-
Maharashtra	50	42	_
Rajasthan	-	150	241
Tamil Nadu	-	80	176
West Bengal	-	-	198
 Total	211	830	854

Overhauling of Akademies/Museums/ASI

1164.SHRIMATI JAYAPRADA : Will the Minister of CULTURE be pleased to state :

(a) whether the Government propose to overhaul Akademies, Museums and Archarological Survey of India by dissolving the existing bodies; and (b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir.

(b) Does not arise.

[English]

Strike by Workers of Public Sector Oil Companies

1165.SHRI RUPCHAND MURMU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the workers of public sector oil companies had called a day long strike on 16 Dcember, 2003;

(b) if so, the reasons therefor;

(c) whether the strike was successful;

(d) whether the Government propose to meet their demands; and

(e) if not reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) A section of the workers of some of the public sector oil companies participated in a one day Token Strike on 16 December, 2003 in support of the call of the National United Forum against privatisation of oil PSUs. On 13 December, 2003 the then Minister of Petroleum and Natural Gas issued an appeal to the Unions of oil PSUs to call off the strike and to wait for the verdict of the Hon'ble Supreme Court before whom the issue of disinvestment had been placed for deliberation. However, the workers of the oil PSUs went ahead with the strike.

In view of the advance strike notice, operations of vital Installations were managed by the oil companies with the help of management/staff. There was no untoward incident or disruption of supplies reported.

The policy of the Government on disinvestment, as spelt out in the National Common Minimum Programme, States inter alia that existing Navratna companies would be retained in the public sector.

[Translation]

Implementation of New Scheme under Indira Awaas Yojana (IAY)

1166.SHRI BACHI SINGH RAWAT 'BACHDA' :

SHRI PRADEEP GANDHI : SHRI LAKSHMAN SETH : SHRI S. AJAYA KUMAR : SHRI HARISHCHANDRA CHAVAN : SHRI Y.G. MAHAJAN : SHRIMATI P. SATHEEDEVI :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the total number of houses constructed alongwith amount allocated/spent under Indira Awaas Yojana during tha last three years and till date, State-wise, year-wise;

(b) the number of people benefited from this scheme in each State, till date;

(c) the shortage of houses in rural areas till date, State-wise;

 (d) whether the Government propose to introduce a time bound programme for providing houses to all under Indira Awaas Yojana;

(e) if so, the details thereof; and

(f) the total number of houses proposed to be constructed and amount sanctioned/proposed to be sanctioned in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) and (b) The State-wise and yearwise number of houses constructed along with Central allocation and Central Releases under the Indira Awaas Yojana (IAY) during the last three years and till date is in the enclosed Statement-I.

(c) As per provisional estimates of Census 2001, the State-wise shortage of houses in the rural areas till date is in the Statement-II.

(d) to (f) No such proposal is under consideration.

Statement-I

State-wise Central allocation, Central Releases and number of houses constructed under Indira

SI.	Name of the State/UTs		2001-2002			2002-2003
No.		Central	Central	Nos of Houses	Central	Central
		Allocation	Releases	constructed	Allocation	Releases
1	2	3	4	5	6	7
1.	Andhra Pradesh	11794.45	18086.39	82228	12070.22	12357.15
2.	Arunachal Pradesh	555.06	527. 56	4542	569.92	738.43
3.	Assam	12489.11	8621.13	46817	12823.65	9987.33
4.	Bihar	32038.79	19973.04	167979	32787.84	19729.90
5.	Chhattisgarh	2016.89	2067.53	22996	2064.05	2027.85
6.	Goa	76.20	53.03	317	77.98	39.00
7.	Gujarat	3389.62	6124.94	27497	3468.85	5518.01
8.	Haryana	1146.14	1392.29	9814	1172.95	1189.76
9.	Himachal Pradesh	507.06	853.17	3852	518.91	857.59
10.	Jammu and Kashmir	606.54	1023.27	7632	620.72	458.65
11.	Jharkhand	9413.29	3852.51	50136	9633.38	5455.84
12.	Karnataka	6100.38	5278 94	43824	6243.52	4852.22
13.	Kerala	3780.58	3815.93	21372	3868.97	2970.30
14.	Madhya Pradesh	7038.38	7469.59	64962	7202.92	7018.01
15.	Maharashtra	10824.79	10893.45	88773	11077.83	10109.70
16.	Manipur	661.80	334.36	1538	679.51	260.01
17.	Meghalaya	879.29	441.45	3953	902.85	906.15
18.	Mizoram	211.09	174.34	1275	216.73	174.58
19.	Nagaland	567.62	583.81	4473	582.84	291.42
20 .	Orissa	9494.97	46488.04	169488	9716.97	32543.45
21.	Punjab	759.25	862.13	5317	777.00	598.55
22 .	Rajasthan	3198.28	3315.96	30471	3273.06	3149.31
23 .	Sikkim	152.17	133.82	1754	156.25	149.87
24.	Tamil Nadu	5922.86	7079.45	43540	6061.33	6205.43

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Awaas Yojana (IAY) during the last three years i.e. 2001-02, 2002-03, 2003-04 and current year.

Rs. in lakhs

		2003-2004		2	004-05 (till dat	e)
Nos of Houses constructed	Central Allocation	Central Releases	Nos of Houses constructed	Central Allocation (Provisional)	Central Releases	Nos of Houses constructed
8	9	10	11	12	13	14
126837	13669.37	12946.66	105295	17981.83	9547.07	NR
3423	627.75	797.11	6750	825.98	381.29	NR
65587	14124.59	14702.75	78752	18584.99	8424.36	6917
172524	37131.83	25848.10	183792	48846.34	23971.26	NR
16255	2337.51	2520.38	18302	3074.96	1537.52	1726
269	88.32	69.56	233	116.18	58.09	52
27053	3928.46	3744.63	31159	5167.82	2583. 96	2101
9840	1328.34	1365.84	9175	1747.40	873.74	0
3413	587.66	574.16	3841	773.06	386.53	NR
5749	702.96	698.17	8412	924.74	463.19	NR
40482	10909.67	8693.64	43218	14351.50	7175 <u>,</u> 81	NR
42452	7070.71	6580.16	49833	9301.41	4518.47	1954
32107	4381.56	4272.75	39825	5763.87	2881.98	2663
63691	8157.24	8333.54	657 68	10730.71	5365.47	2593
85970	12545.56	12315. 63	103135	1 65 03.47	8251.82	2203
2571	748.47	446.05	592	984 .83	275.03	NR
3305	994.44	481.18	6465	1308.47	416.52	NR
1305	238.73	319.91	2202	314.12	157.08	48
6698	641.95	673.94	2945	844.67	387.99	NR
444669	11004.35	27731.0 5	154205	14476.04	7238.58	492
5651	879.95	802.72	6050	1157.56	557.22	291
37592	3706.70	3748.00	41888	4876.10	2438.12	1209
1149	172.10	161.71	2041	226.45	113. 23	0
62988	6864.39	6922.99	57069	9030.00	4515.00	1212

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1	2	3	4	5	6	7
25.	Tripura	1283.85	1669.01	10382	1318.25	1977.39
26.	Uttar Pradesh	21595.12	23528.38	171944	22100.00	20996.84
27.	Uttaranchal	2242.9 9	1364.63	11245	2295.43	2011.59
28 .	West Bengal	12729.32	10704.56	71553	13026.91	10161.08
29.	Andaman and Nicobar Island	is 143.47	171.55	858	146.82	40.32
30 .	Dadra and Nagar Haveli	75.29	49.70	202	77.05	0.00
31.	Daman and Diu	31.16	15.58	66	31.89	0.00
32.	Lakshadweep	2.44	1.62	15	2.50	2.50
33.	Pondicherry	71.22	23.31,	266	72.90	74.63
	Total	161800.00	186974.37	1171081	165640.00	162852.83

Stateme	nt-II	1 2	3
State-wise Estimated H Rural Area as per	• •	13. Jharkhand	107273
	Unit in Nos	14. Karnataka 15. Kerala	441027 265075
Name of the States/ D. UTs	Housing Shortage	16. Madhya Pradesh	222082
2	3	17. Maharashtra	672249
Andhra Pradesh	1359800	18. Manipur	68600
Arunachal Pradesh	105646	19. Meghalaya	148629
Assam	2239436	20. Mizoram	30305
Bihar	42 14393	21. Nagaland	96900
Chandigarh	1225	22. Orissa	658569
Chhattisgarh	118269	23. Punjab	78361
Delhi	7101	24. Rajasthan	264520
Goa	7272	25. Sikkim	11927
Gujarat	703784	26. Tamil Nadu	429175
). Heryana	· 54026	27. Tripura	17 482 5
. Himachal Pradesh	17390	28. Uttar Pradesh	1315940
2. Jammu and Kashmir	91282	29. Uttaranchal	54492

14	13	12	11	10	9	8
0	955.25	1910.49	15003	1340. 96	1451.97	10321
NR	16279.86	32923.88	190950	24672. 8 2	25028.00	177190
515	1709.84	3419.68	21666	3263.04	2599.55	11799
NR	9685.61	19407.12	84726	12892.42	14752.84	86709
NR	153.67	218.73	671	110.44	166.27	532
NR	0.00	114.78	0	33.35	87.2 6	54
NR	0.00	47.51	4	0.00	36.12	48
0	3.72	3.72	14	2.84	2.83	5
NR	40.14	108.59	264	41.28	82.55	403
23976	121347.42	246067.00	13342.45	187107.78	187050.00	548641

1	2	3
30 .	West Bengal	976874
31.	Andaman and Nicobar Islands	17934
32.	Dadar and Nagar Haveli	1968
33.	Daman and Diu	1167
34.	Lakshadweep	190
35.	Pondicherry	7968
	Total	14965674

Revenue Realised on Petroleum Products

1167.SHRI RAMJI LAL SUMAN : SHRI RAJIV RANJAN SINGH 'LALAN'

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether lesser revenues are realised in our country on account of taxes on petroleum products, as compared to USA;

(b) if so, the facts in this regard;

(c) the tax, cess or other forms of taxes being levied in USA and India at various stages right from the production of crude oil till the sale of Petrol and Diesel to the consumers and at what rates; and

(d) the total revenue proposed to be received by the Government during the year 2004-2005 as a result of levying of the aforesaid taxes ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Surveys for New Rall Projects

1168.SHRI VARAKALA RADHAKRISHNAN : Will the Minister of RAILWAYS be pleased to state :

 (a) the details of on-going surveys for new rail projects in the country;

(b) the details of proposals for new surveys; and

(c) the present position of on-going survey within the State of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Details of on-going surveys for new rail projects are as under :

SI. No.	Name of the Project	Kms
1	2	3
-	ONGOING SURVEYS	
	New Lines	
1.	Bhavnagar-Tarapur	150
2.	Bowaichandi-Khana	30
3.	Sivok-Giellikhola	28
4.	Latur Road-Mudkhed	120
5.	Mantralayam Road-Kurnool via Yemmanagar	140
6.	Gunji-Kulem	30
7.	Tori-Chatra	65
8 .	Bedeti-Itanagar	42
9 .	Bagalkot-Kudachi	111
10.	Jhunjhunu-Pilani	20
11.	Bandel-Naihati	5
12.	Kohima-Dimapur	120
13.	Joynagar-Jamtala	20
14.	Ranchi-Kendra Road	96
15.	Almati-Kugpal	170
16.	Chinchwad-Roha	95
17.	Solapur-Tuljapur-Osmanabad	60
18.	Budge Budge-Namkhana-Frazerganj	110
19.	Jogighopa-Silchar via Panchratna	500
20 .	Bhairabi-Sairang/Aizwal	54
21.	Agartala-Akhaura	12
22	Anupgarh-Bikaner	155
23	. Madurai-Kottayam	285
24	. Jambusar-Bhavnagar	
25	. Jaisalmer-Kandla	600
26	. Jhajha-Girdih via Sonuchakai	85

1 2	3
27. Canning-Sonakhali	20
28. Pirpainiti-MGR	20
29. Shirpur-Mhow	185
30. Kharaghoda-Santhalpur	100
31. Tuli-Tuli Town	11
32. Anandnagar-Kaptanganj	60
33. Ponduru-Kazam	20
34. Hansdiha-Godda	29
35. Jaypore-Malkangiri	120
36. Bari Sadari-Nimach	50
37. Tindivanam-Cuddalore via Pondicherry	71
38. Park Circus-Dhamakhali	60
39. Bijapur-Shahbad	140
40. Ranjitpura-Yeshwantnagar	11
41. Azra-Burnihat	30
42. Hazaribagh-Garwa Rd	161
43. Jaisalmer-Barmer	170
44. Erumeli-Punalur-Trivandrum	136
45. Anugrah Narain Road-Bihta via Arwal and Paliganj	110
46. Padrauna-Kushinagar	28
Gauge Conversion	
47. Botad-Ahmedabad	177
48. Achalpur-Mutajpur-Yavatmal, Pulgaon-Arvi	225
49. Chhindwara-Nagpur	150
50. Udaipur City-Himmatnagar-Ahmedabad	346
51. Thanjavur-Tiruchchrappalli	50
52. Thanjavur-Chennai Egmore via Ariyalur	320
Doubling	
53. Baruipur-Diamond Harbour	35

ASADHA 24, 1926 (Saka)

1	2	3
54.	Pandeswar-Sainthia	53
55.	Howrah-Bandel 4th line	39
56.	Chakradharpur-Bondamunda third line	93
57.	Titlagarh-Raipur	197
58 .	Delhi-Ahmedabad	934
5 9 .	Bagalpur-Barharwa	128
60.	Jaipur-Merta Rd	219
	Metropolitan Transport Project	
51.	Cuttack-Bhubaneswar	19
und	(b) Details of proposals for new surveys ler: NEW SURVEYS PROPOSED IN BUDGET 2004-05	
	New surveys for New Lines	
i.	Machlipattnam-Repalli	45
2.	Jaggiyapet-Vishnupuram	60
3.	Rayadurg-Tumkur via Kalyandurg	200
\$.	Tindivanam-Nagari via Vandivash, Cheyyar, Arani, Arcot, Ranipet, Walajahpet Sholinghur, R.K. Pet, Podatur, Pallipattu	165
5.	Bariarpur-Mananpur via Kharagpur, Laxmipur, Bharhat	75
6.	Sultanganj-Katoria via Asarganj, Tarapore, Bellhar	70
7.	Ara-Bhabua Road (Mohaniya)	140
3.	Chhapra-Muzaff arp ur via Garkha, Maker and Rewaghat	76
€.	Hathua-Deoria via Line Bazar, Salarkhurd, Phulwaria, Bathua Bazar, Pandeuri, Bhagipatti, Samhour, Katea	74
10.	Parwanoo to Darlaghat	50
11.	Kandra to Namkom	100

1 2	3
13. Chennai-Sriperumbudur via Poonamalli	42
14. Budge Budge-Pujali	18
15. Chowrigacha-Kandi	18
16. Balurghat-Hili	30
17. Samsi-Chanchal-Harishchandrapur	25
18. Tirur-Angadipuram New Line	35
Updating surveys for New Lines	
19. Ongole-Donakonda	87
20. Nadikudi-Sri Kalahasti	308
21. Bhadrachallam-Kovvur	151
22. Cuddapah-Bangalore	172
23. Bihariganj-Kursela via Rupauli, Dhamdaha	85
24. Bihariganj-Simribakhtiarpur	54
25. Motihari to Sitamarhi via Shivhar	77
26. Madhepura-Singheshwarasthan-Karjayen- Bhimnagar	90
?7. Bhanupalli-Bilaspur new line	63
28. Chatra-Gaya	82
9. Gategaon-Ramtek via Seoni	275
0. Phalodi-Nagaur	147
81. Ratlam-Banswara via Dungarpur	176
32. Bilara-Bar new line	45
13. Pushkar-Merta Road	40
34. Ujjain-Jhalawar/Ramganjmandi	190
35. Jolarpettai-Hosur via Dharmapuri	104
6. Agartala-Sabroom	110
7. Rishikesh-Dolwala	20
8. Jhargram-Purulia	130
9. Gol agokaran Nath-Shahjan pur via Mohammadi	60
0. Supaul-Galgalia via Araria	192

1	2	3
	New Surveys for Gauge Conversion	
41.	Baraigram-Kumarghat	75
42.	Ankleswar-Rajpipla	63
43.	Katwa-Ahmedpur	53
44.	Aluabari-Siligu ri via Galgalia	76
	Updating Surveys for Gauge Conversion	
4 5.	Miyagam-Dabhol-Samlaya	80
46.	Samni-Jambusar-Veshwamatri and Jambusar- Kavi	100
47.	Kolar-Chickballapur	85
48.	Dindigul-Pollachi-Coimbatore and Pollachi- Palghat	179
49.	Ratlam-Mhow	139
50.	Dholpur-Sirmuttra gauge conversion with extn. to Gangapur City	144
51.	Loharu-Sikar-Churu-Ringus-Jaipur and Suratpura-Hanumangarh	493
52.	Bhojipura-Pilibhit-Tanakpur	102
53.	Lucknow-Bareilly via Sitapur-Lakhimpur- Pilibhit	313
54.	Krishnanagar-Nabadwipghat	21
55.	Katwa-Barddhaman	53
56 .	Pratapnagar-Chotaudepur	98
57.	Sadulpur-Ratangarh-Bikaner and Ratangarh- Degana	364
	New Surveys for Doubling	
5 8 .	Salem-Bangalore	218
59	. Trivandrum-Kanniyakumari	82
60	. Chengalpattu-Tuticorin	513
61	. Composite survey for Ghaziabad-Mugalsarai 3rd line (356 Km)	356
62	. Santipur-Kalinarayanpur	16

1	2	3
63.	Rajgoda-Durga Chak	43
64.	Vijaywada-Gudivada-Bhimavaram-Narasapur and Gudivada-Machlipatnam	175
	Updating Surveys for Doubling	
65 .	Kiul-Nawadah-Gaya	123
66.	Virar-Ahmedabad 3rd line	549
67.	Pune-Miraj-Kolhapur	326
68 .	Meerut-Saharanpur	114
69 .	Kharagpur-Midnapore via Girimaidan	8
70.	Bandel-Katwa	104
71.	Krishnanagar-Lalgola	128
72.	Ramanagaram-Mysore	94

(c) The progress of on-going surveys in Kerala is as under:

- 1. Erumeli-Punalur-Trivandrum, New-Line Traffic Survey is in progress.
- Madurai-Kottayam New Line Engineering survey completed. Traffic survey is in progress.

Defence Projects/Schemes on Internet

1169.SHRI CHANDRAKANT KHAIRE : Will the Minister of DEFENCE be pleased to state :

(a) whether information on many defence projects/ schemes are still available on internet;

(b) if so, the reasons therefor; and

(c) the action taken/to be taken by the Government to punish the guilty and also to ensure that such information is nor available on the internet?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Information on certain defence projects/ schemes of unclassified nature is available on websites of Ministry of Defence and Organisations thereunder.

(b) Such websites of Ministry of Defence and its Organisations are hosted on the Internet to provide information of unclassified nature for those sections of the public who are interested in such information.

(c) Question does not arise in view of (a) and (b) above.

Maintenance and Preservation of Historical Monuments and Heritage Sites

1170.DR. M. JAGANNATH : Will the Minister of CULTURE be pleased to state :

(a) whether the huge amount is spent by ASI on the maintenance and preservation of historical monuments and heritage sites;

(b) if so, whether the Government has explored the possibility of hiring out the vacant land around the monuments for holding small functions/parties/festivals etc. against payment of certain percentage of gate money or fixed amount to meet the maintenance/preservation expenditure;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The expenditure incurred for regular upkeep and maintenance, conservation, chemical treatment and environmental development on centrally protected monuments of the country is furnished below :

(Rs. in lakhs)

Year	Expenditure
2001-2002	4839
2002-2003	6650
2003-2004	9027
2004-2005 (Allocation)	11264

(b) No, Sir.

(c) Does not arise.

(d) As per sub-rule (1) and (2) of Rule 7 of Ancient Monuments and Archaeological Sites and Remains Rules 1959, Central Government does not rent or hire out land etc. surrounding these monuments. However, on a case to case basis permits are given to hold functions in accordance with the rule and in pursuance of recognized religious usage or custom by stipulating requisite terms and conditions.

Piracy of Indian Films and Music

1171.SHRI RAJ BABBAR : Will the Minister of IN-FORMATION AND BROADCASTING be pleased to state :

(a) whether piracy of Indian films and music is being done by various companies violating the provisions of the Copyright Act and thus causing heavy loss to the film industry;

(b) if so, the name of such companies against whom action has been taken during the last three years; and

(c) the steps taken/proposed to be taken by the Government to check the violation of Copyright?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The Copyright Act, 1957, which falls under the purview of the Ministry of Human Resource Development provides the legal basis for the subsistence of copyright in cinematograph films and music. The responsibility for dealing with offences under the Copyright Act rests with the police authorities of the State Governments and Union Territory Administrations. Copyright Enforcement cells have been set up in most States/UT Administrations headed by a senior police officer to deal with such offences.

The Copy right Act is amended from time to time to keep it in consonance with International Copyright Law.

(c) The Ministry of Information and Broadcasting has taken several initiatives to mitigate piracy of films as follows :

- (i) On the basis of a recommendation made by the Committees for Development of the Entertainment Sector, the Indian Institute of Mass Communication has been asked to formulate appropriate training modules for police officers to train them for anti-piracy work.;
- (ii) To create an anti-piracy mind-set and to promote cooperation among stakeholders, this Ministry

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had brought film producers, multi-service operators and cable operators together, and they had jointly resolved not to exhibit films without valid permission from the copyright holders.

- (iii) In an effort to check piracy, the Cable Television Networks Regulation Act has been amended in 2000, enabling the Government to prohibit a Cable operator from transmitting or re-transmitting any programme or channel for which he has not been granted a license by the Copyright holder.
- (iv) A recommendation made by the Committee for Development of the Entertainment Sector, that a realistic ceiling level for entertainment tax to be imposed by the State Governments could be 60%, since high rate of entertainment tax facilitates piracy, has been communicated to all State Governments. In its last meeting, the Committee has recommended that State Governments could further lower this ceiling to 45%.
- (v) In its last meeting, the Committee for Development of the Entertainment Sector, also recommended appointment of senior police officers in States to work in co-ordination with the entertainment industry, as nodal officers.
- (vi) During the Budget of 2003-04, audio CDs were exempted from excise duty to do away with the price advantage available to pirated CDs.

Gauge Conversion Work in Kerala

1172.SHRI CHENGARA SURENDRAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the gauge conversion work in Virudhunagar-Tenkasi-Tiruchchendur-Tirunelveli-Quilon is going on;

(b) whether the work for the portion that falls in Tamil Nadu is almost completed and the work for the portion in Kerala is going very slowly as very little sum has been allocated on it in the several previous budgets;

 (c) whether the Government is actively considering to increase the funds for early completion of this project;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) The work of conversion of Virudhunagar-Tenkasi has only been completed in Tamil Nadu. The balance portion in Tamil Nadu between Tenkasi-Tirunelveli-Tiruchendur is still in progress. The work on Quilon-Punalur in Kerala is also in progress. The earthwork and bridges have been taken up. Land acquisition has also been processed. Punalur-Sengottal is a Ghat section and final location survey in this portion has been completed.

(c) to (e) An outlay of Rs. 21.06 crore has been proposed for this project during 2004-05. The project will be completed in the coming years as per availability of resources.

HPTs/LPTs/VLPTs in Assam

1173.SHRI KIRIP CHALIHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total number of Low Power Transmitters (LPTs), High Power Transmitters (HPTs) and Very Low Power Transmitters (VLPTs) in Assam.

(b) whether frequent complaints are received about faulty functioning of these Transmitters;

(c) if so, the details thereon during the last three years together with the reasons; and

(d) the steps taken by the Government for improved the functioning of these Transmitters in Assam?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Twenty eight transmitters (HPTs-5, LPTs-21, VLPTs-2) are currently functioning in Assam.

(b) and (c) Prasar Bharati have informed that Complaints regarding malfunctioning of some TV transmitters in Assam have been received from time to time. Such complaints are attended to promptly. Transmitters about which complaints have been received during the last 3 years are – HPT, Dibrugarh and LPTs, Jorhat and Hojai. (d) Problems at Dibrugarh and Jorhat have been attended to. There is problem of interference at Hojai and to overcome this problem, the VHF LPT at Hojai is proposed to be replaced by a UHF LPT during 2004-05. In order to expand the coverage of HPT, Dibrugarh, the height of tower at Dibrugarh is envisaged to be increased from the present 75 M to 150 M. This scheme has been sanctioned. All the 28 transmitters in Assam are reported to be functioning satisfactorily. It is the constant endeavour of Doordarshan to maintain interruption free high quality transmission from various transmitters in the country including those in Assam.

Theft of Computers and Sensitive Documents

1174.SHRI BRAJA KISHORE TRIPATHY : SHRI MOHAN RAWALE : SHRI TUFANI SAROJ : SHRI RAM CHANDRA PASWAN :

Will the Minister of DEFENCE be pleased to state :

(a) whether there has been a theft of Computers and other sensitive documents from DRDO Scientist Analysis Group (SAG) and Institute of Systems Studies and Analyses (ISSA);

(b) if so, whether the Government has made any investigation in this regard;

(c) if so, the outcome thereof;

(d) the action taken by the Government against the persons held responsible; and

(e) the steps taken by the Government to check the reasons for such theft from Defence Offices?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Over the weekend of 4th and 5th October 2003, thieves broke into the building housing Scientist Analysis Group (SAG) and Institute of Systems Studies and Analysis (ISSA) and 18 computers were stolen.

(b) Yes, Sir.

(c) IB, RAW and specialist committees of Ministry of Defence have confirmed that no sensitive information or material of strategic importance or security concerns was lost. Delhi Police also stated that the theft appear to be for resale of the hardware.

(d) Six officials of Defence Research and Development Organisation (Metcalfe House) had been chargesheeted, two were given Confidential warnings and one officer belonging to the Air Force was reported to the Air Force Headquarters for taking necessary disciplinary action against him.

(e) The following measures have been introduced to enhance the sefcurity of DRDO establishments :-

- Strengthening of boundary walls with concertina wire and doors and windows with grills.
- Stringent checks by officers after office hours and on holidays.
- Augmenting security manpower.
- Constructing additonal control towers and manning them round the clock.

Recruitment of Defence Personnel

1175.SHRI SARBANANDA SONOWAL : Will the Minister of DEFENCE be pleased to state :

(a) the number of Defence Personnel recruited throughout the country during 2003-2004 and 2004-2005 so far, State-wise;

(b) the steps taken by the Ministry of Defence to give proportionate representation to the people of North Eastern Region; and

(c) the steps taken by the Government to go for local purchase in all Defence establishment in the North Eastern Region ?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) In Army the recruiting report for the year 2003-2004 is under compilation. The recruitment for 2004-2005 is in progress. In Indian Air Force, the State-wise recruitment figures are not maintained. However, a total of 6846 personnel were recruited in Indian Air Force in the year 2003-2004. The recruitment of airmen for the year 2004-2005 will commence from October, 2004 onwards. As regards Navy a Statement is enclosed.

JULY 15, 2004

(b) The recruitment in Air Force and Navy is carried out on the basis of all India merit. However, in Army vacancies are allotted to all States including North Eastern Region as follows :-

- (i) Fixed Class Vacancies These vacancies are based on the class composition of the Regiments/ Corps. They are allotted as per fixed class share of the State, based on demographic pattern of the population.
- (ii) All India All Class Vacancies These vacancies are allotted as per Recruitable Male Population of the State based on the Census Report of 2001. Any Indian irrespective of his caste/class or religion can be enrolled, provided be fulfills the laid down physical, educational criteria and found medically fit.

(c) The Local purchase in all Defence Establishments in North Eastern Region is done as per existing procurement policy.

	Statement Navy			
SI. No.	State	2003	2004 (Half Year)	
1	2	3	4	
1.	Andhra Pradesh	303	235	
2 .	Arunachal Pradesh	01	-	
3.	Assam	65	36	
4.	Bihar	605	231	
5.	Chhattisgarh	34	15	
6.	Gujarat	14	-	
7.	Goa	05	01	
8 .	Haryana	674	263	
9 .	Himachal Pradesh	133	57	
10.	Jammu and Kashmir	125	33	
11.	Jharkhand	40	11	
12.	Karnat a ka	39	09	

1 2	3	4
13. Kerala	229	82
14. Madhya Pradesh	55	39
15. Maharashtra	86	41
16. Manipur	57	17
17. Meghalaya	05	04
18. Mizoram	01	01
19. Nagaland	31	12
20. Nepal	01	-
21. Orissa	247	98
22. Punjab	158	73
23. Rajasthan	345	264
24. Sikkim	13	14
25. Tripura	-	-
26. Tamil Nadu	39	20
27. Uttar Pradesh	629	319
28. Uttaranchal	88	58
29. West Bengal	129	108
30. Chandigarh	-	01
31. Andaman and Nicobar	03	03
32. Delhi	46	25
33. Pondicherry	01	-
Total	4201	2070

Blocks Awarded in NELP

1176.SHRI SUKDEO PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of blocks awarded so far in New Exploration Licensing Policy-I, II, III and IV under production sharing contract, list-wise;

(b) the investment made by these contractors in each block, list-wise;
ASADHA 24, 1926 (Saka)

34.

36.

37.

MB-DWN-2000/2

MN-OSN-2000/1

MN-OSN-2000/2

35. MB-OSN-2000/1

32.633

12.559

0.761

1.140

to Questions 134

(c) whether production has already been started in those blocks;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) The Government have awarded 71 blocks for exploration of oil and gas in the first three rounds of New Exploration Licensing Policy (NELP) i.e. NELP-I, II, and III. Out of the above, Production Sharing Contracts (PSCs) for 70 blocks have been signed. The details of investments made in these blocks till the 31st March, 2004 is given in the enclosed Statement.

A further 21 exploration blocks were awarded under the fourth round of NELP (NELP-IV). The PSCs in respect of 20 blocks were signed on the 6th February, 2004 only.

(c) to (e) The production of Gas has started in NELP-II block namely; CB-ONN-2000/2 situated in the State of Gujarat awarded to Niko Resources Ltd. The exploration of oil and gas in the remaining blocks is being carried out as per the provisions of the respective PSCs.

Statement

Investment in the exploration blocks under NELP

S.N.	Block Name	Investment Till 31st <u>March. 2004 (Provisional)</u> US \$ Million.
1	2	3
1. NEL	.P-I	
1.	GK-OSN-97/1	9.627
2.	SR-OSN-97/1	0.493
3.	MB-OSN-97/2	20.197
4.	MB-OSN-97/3	22.297
5.	KK-OSN-97/2	2.431
6 .	KG-OSN-97/2	7.270
7.	KG-OSN-97/3	9.868
. 8 .	KG-OSN-97/4	7.675

	,00			101
1		2	3	
	9.	NEC-OSN-97/2	65.630	
	10.	KG-DWN-98/1	9.991	
	11.	KG-DWN-98/3	192.581	
	12.	MN-DWN-98/2	17.919	
	13.	KG-DWN-98/2	103.631	
	14.	CY-DSN-97/2	0.358	
	15.	MN-DWN-98/3	4.931	
	16.	KG-OSN-97/1	2.530	
	17.	KG-DWN-98/4	10.073	
	18.	KG-DWN-98/5	6.433	
	19.	KK-OSN-97/3	7.409	
	20.	GV-ONN-97/1	1.454	
	21.	MB-OSN-97/4	9.134	
	22.	MN-OSN-97/3	3.126	
	23.	NEC-OSN-97/1	1.935	
	24 .	CY-OSN-97/1	0.865	
2.	NEF	PL-#		
	25.	CY-OSN-2000/1	1.842	
	26 .	CY-OSN-2000/2	12.691	
	27.	GS-DWN-2000/1	41.815	
	28.	GS-DWN-2000/2	8.167	
	29 .	GV-ONN-2000/1	1.041	
	30 .	KK-DWN-2000/2	1.932	
	31.	KK-DWN-2000/4	2.004	
	32.	KK-OSN-2000/1	2.794	
	33.	MB-DWN-2000/1	46.581	

1		2	3
	38.	WB-ONN-2000/1	0.565
	39 .	WB-OSN-2000/1	35.060
	40.	GS-OSN-2000/1	1.894
	41.	KK-DWN-2000/3	1.060
	42.	KK-DWN-2000/1	1.179
	43.	AS-ONN-2000/1	0.000
	44.	RJ-ONN-2000/1	0.000
	4 5.	MN-ONN-2000/1	0.937
	46 .	CB-ONN-2000/1	3.652
	47.	CB-ONN-2000/2	32.842
3.	NEL	P-III	
	48.	KG-OSN-2001/3	16.417
	49.	KK-OSN-2001/2	2.907
	50 .	KK-OSN-2001/3	3.002
	51.	GS-OSN-2001/1	3.833
	52 .	CY-DWN-2001/2	1.496
	53 .	CY-PR-DWN-2001/3	1.281
	54.	CY-PR-DWN-2001/4	1.312
	55.	KG-OSN-2001/1	0.819
	56 .	KG-OSN-2001/2	3.644
	57.	KG-DWN-2001/1	1.223
	58 .	PR-DWN-2001/1	1.435
	59 .	KK-DWN-2001/1	1.077
	60 .	KK-DWN-2001/2	0.911
	61.	HF-ONN-2001/1	0.219
	62 .	KK-DWN-2001/3	0.629
	63 .	CY-DWN-2001/1	0.519
	64 .	AA-ONN-2001/1	1.172
	65 .	AA-ONN-2001/2	0.048
	66 .	AA-ONN-2001/3	0.000
	67 .	AA-ONN-2001/4	0.000

2	3
RJ-ONN-2001/1	1.654
CB-ONN-2001/1	0.476
PG-ONN-2001/1	0.004
investment	805.085
	RJ-ONN-2001/1

[Translation]

Gauge Conversion Work at Jabaipur to Goudiya and Balaghat to Katangi

1177.SHRI GAURISHANKAR CHATURBHUJ BISEN : Will the Minister of RAILWAYS be pleased to state :

 (a) the details of progress in gauge conversion work from Jabalpur to Gondia, Balaghat to Katangi, Tumsal and Tirodi;

 (b) the amount sanctioned and allocated for above project year-wise since the date of according administrative approval to this scheme;

(c) whether there is a need to acquire land from the private owners, Government or semi-Government agencies for the above gauge conversion work;

(d) if so, the details thereof;

(e) the efforts made by the concerned State Government to avoid the delay and ensure timely payment to the land owners after acquiring their land alongwith details in this regard; and

(f) the efforts made to take action in this regard to award at an early date and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) On Jabalpur-Gondia, Balaghat-Kattangi gauge conversion project, earthwork, bridge works and track linking on Gondia-Balaghat section are in progress. The section is targeted for completion during 2004-05. The work on 12 kms detoured alignment from Jabalpur end is also in progress. The work of bridges on Balaghat-Katangi and Balaghat-Nainpur sections has also been taken up. Tumsar-Tirodi is already a broad gauge line.

(b) The outlay (Rs. in crore) provided for the project, year-wise, since 1996-97 has been as under :--

137 Wn	itten Answers		ASADH	IA 24, 1926	(Saka)		to Quesi	tions 138
1996-97	1997-98	1998- 9 9	1999-2000	2000-01	2001-02	2002-03	2003-04	2004-05 (proposed outlay)
0.01	1.00	20.00	22.00	16.82	15.00	44.00	36.17	38.06
(c) Ye	əs, Sir.				(c) if so, th	ne details the	reof; and	
• •	he details of la are given as	-	n (area in hecta	•	(d) the res uest?	ponse of the L	Jnion Governr	nent on their
State	Type of	Total land	Application La		THE MINIST	ER OF STAT	E IN THE M	

filed by acquired

so far

82.53

7.81

Nil

7.72

0.33

1

99.39

Railways

for

acquisition

213.822

36.888

22.344

7.72

0.90

1

282.674

SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) A Statement showing the details of funds under Special Central Assistance released to 27 State/UTs, which formulates and implements Special Component Plan is enclosed.

No, Sir. (b)

(c) and (d) Does not arise.

Statement

Details of Funds Released under Special Central Assistance Released to States/UTs during 2003-04

(Rs. in lakhs)

SI. No.	States/UT	Released
1	2	3
1.	Andhra Pradesh	6222.90
2.	Assam	625.21
3.	Bihar	93 3.00
4.	Chhattisgarh	408.29
5.	Gujarat	644.46
6 .	Goa	0.00
7.	Haryana	1434.00
8.	Himachal Pradesh	248.66
9.	Jammu and Kashmir	148.46
10.	Jharkhand	0.00
11.	Karnataka	2124.76

(e) and (f) Necessary action is being taken by State Government as per the provisions of Land Acquisition Act.

[English]

Total

Madhya

Allocation for Special Component Plan

1178.SHRI VIRENDRA KUMAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

the funds allocated and released to the State (a) Governments/UTs under Special Central Assistance for implementing Special Component Plan for 2003-2004, State/UT wise;

whether the Government of Madhya Pradesh (b) and other State Governments/UTs have urged to enhance the allocation to States/UTs for implementing Special Component plan for 2004-05;

Land

Private Land

Government

Forest Land

Government

Forest Land

All Lands

Land

Land

Maharashtra Private Land

to be

acquired

245.5

48

66.5

7.72

0.90

1

369.62

.....

1	2	3
12.	Kerala	0.00
13.	Madhya Pradesh	2955.43
14.	Maharashtra	1991.36
15.	Manipur	4.42
16.	Orissa	779.30
17.	Punjab	680.03
18.	Rajasthan	2984.25
19.	Sikkim	1.12
20.	Tamil Nadu	3800.74
21.	Tripura	76.80
22.	Uttar Pradesh	7817.94
23.	Uttaranchal	407.74
24.	West Bengal	3994.68
25.	Chandigarh	12.50
26	Delhi	99.37
27.	Pondicherry	3.13
	Total	38398.55

Introduction of Earthern Cup and Khadi in Trains/Stations

1179.SHRI KIRTI VARDHAN SINGH : SHRI DALPAT SINGH PARSTE : PROF. MAHADEORAO SHIWANKAR : SHRI AJOY CHAKRABORTY : SHRIMATI NIVEDITA MANE :

Will the Minister of RAILWAYS be pleased to state :

whether the railways has introduced Earthern (a) Cups (Kulhads) instead of plastic cups and also use of Khadi in trains/stations:

(b) if so, the details thereof alongwith the reasons for taking such decision;

whether before introducing such decision, the (c) Covernment has made any feasibility study regarding number of Kulhads needed per day, sickness of Khadi units and getting supply of Kulhads and Khadi in such a large quantity;

(d) if so, the details thereof;

the criteria fixed by the Government for (e) procurement of such cups and Khadi;

the cost of per earthen cup as compare to plastic (f) cups and the total amount involved in introduction of such change in railways;

whether the grievances of affected parties in this (g) regard has been considered; and

(h) if so, the details thereof and the manner in which the new move will benefits, the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Zonal Railways, Konkan Railway Corporation Limited and Indian Railways Catering and Tourism Corporation Limited have been instructed that to prevent environment pollution, no plastic cups are to be used in railway premises and these should be replaced with Kulhars. Khadi/handloom products have been introduced on Indian Railways, manufacturing process of which is eco-friendly. Introduction of Kulhars and Khadi/handloom products will also provide job avenues for weaker sections of society.

(c) to (e) Kulhars are produced by potters traditionally since time immemorial. Kulhars and Khadi/handloom products are widely used in rural India across the length and breadth of the country. These are not innovations, rather introduction of traditional items in railways. Zonal Railways will procure Kulhars as per extant guidelines.

Though plastic cups come at a cheaper price but the environmental cost of plastics is enormous.

So far, no grievances have been reported. (g)

This move will help control environment pollution (h) and provide job avenues to weaker sections of society.

Monitoring System for Spending **Allocated Funds**

1180.SHRI GURUDAS KAMAT : Will the Minister of DEFENCE be pleased to state :

(a) whether there has been weak monitoring system for spending allocated funds within the pre-fixed target dates;

(b) if so, the reasons therefor;

(c) whether the under utilisation of funds earmaked for capital expenditure had weakened the process of modernisation of Defence services; and

(d) if so, the steps taken in this regard?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) In order to fully utilise the allocated funds, the status of various procurement processes and the progress of Defence expenditure are kept under constant review and follow-up action as necessary, is taken. However, the process leading upto contracting and supply of equipment/stores etc. is not entirely within the control of the Ministry.

(c) and (d) Modernisation of the Defence Services is a continuous process. The prioritised modernisation requirements of the Defence Services do not get dropped on account of under utilisation of funds in a particular year.

With a view to synergise efforts involved in procurement and to speed up the decision making process, a new procurement organisation has been established and the procurement procedure is periodically reviewed.

DTH Service

1181.SHRI S.D. MANDLIK : SHRI VIJOY KRISHNA :

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state :

(a) whether the Government propose to provide 40 free channel DTH service;

(b) if so, the details thereof;

(c) the name of the channels with whom the Government has signed any contract; and

(d) the percentage of population likely to be benefited after the implementation of said proposal?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The Government had in November, 2003, permitted Prasar Bharati to use satellite distribution technology in KU band frequency for Doordarshan's bouquet of 20 channels and 10 channels of private broadcasters, in free to air mode.

(c) Prasar Bharati is yet to sign agreement with any private channels.

(d) KU band transmission signal can be received through out the country except Andaman and Nicobar islands with a small sized dish antenna system. The project is expected to meet the requirements of remote and hitherto uncovered areas in specific States/areas.

Pending Rallway Projects

1182.SHRI P.S. GADHAVI : Will the Minister of RAILWAYS be pleased to state :

(a) the names of railway projects in Gujarat, Maharashtra and Rajasthan which are pending for over ten years;

(b) whether these railway projects have been abandoned by the Government;

(c) if so, the reasons therefor; and

(d) if not, the reasons for delay in execution of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (d) The ongoing Railway Projects in Gujarat, Maharashtra and Rajasthan taken up prior to 1993-94 and reasons for delay in execution are as under:

	Name of the project	Reasons for delay in execution			
1		2			
(i)	Godhra-Indore and Dewas-Maksi new line	Dewas-Maksi taken up in Phase-I and completed. Constraint of resources.			

	1	2
(ii)	Bhildi-Samdari gauge conversion	Project was given lower priority due to gauge conversion of Phulera-Ahmedabad.
(iii)	Bhildi-Viramgam gauge conversion	Viramgam-Mehsana was taken up under Build, Operate, Lease and Transfer (BOLT) which did not materialize. Now the project is being done under Build Operate and Transfer (BOT).
(iv)	Mudkhed-Adilabad gauge conversion	The project was earlier taken up under Build, Operate, Lease and Transfer (BOLT) which did not materialize. The project is now being funded through Railway funds.

(b) No, Sir.

(c) Does not arise.

[Translation]

Modernisation of Refineries

1183.SHRI Y.G. MAHAJAN : SHRI SUSHIL KUMAR MODI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of refineries functioning in the country at present alongwith the State-wise details thereof;

(b) the present installed capacity of these refineries;

(c) whether the Government is contemplating to set up more refineries and modernise some refineries;

(d) if so, the details thereof;

(e) the amount likely to be spent by the Government on the modernisation of these Refineries?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) There are 18 refineries operating in the country (17 in Public Sector and 1 in Private Sector). The State-wise details of these refineries alongwith installed capacity as on 01.04.2004 is given in the enclosed Statement-I. (c) and (d) The Public Sector oil companies have proposed to set up four new refineries and undertake expansion/modernisation/quality upgradation projects, as per details given in the enclosed Statement-II.

(e) An amount of Rs. 14,572 crore is likely to be spent on expansion/modernisation of these refineries by the Public Sector Oil Companies.

Statement-I

State-wise details of Public Sector and Private Sector Oil refineries alongwith their installed capacity is given below :-

Refinery	Installed capacity as on 1.04.2004 (Thousand metric tonnes per annum)
1	2
Assam	
Indian Oil Corporation Limited (IOCL) Guwahati	1000
(IOCL), Digboi	650
Bongaigaon Refinery and Petrochemical Limited (BRPL), Bongaigaon	2350
Numaligarh Refinery Ltd. (NRL), Numaligar	n 3000

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1	2	Statement-II	Statement-II		
Bihar IOCL, Barauni Gujarat	6000	Name of the Location Capacit Company million m tonnes annua	netrik per am		
IOCL, Koyali	13700	(MMTF	~A) 		
Reliance India Ltd. (RIL), Jamnagar	33000	New Refineries			
West Bengal		IOC Paradip Refinery (Orissa) 9.0)		
IOCL, Haldia	4600	HPCL Bhatinda Refinery (Punjab) 9.0	•		
Uttar Pradesh		BPCL (a) Bina (Madhya Pradesh) 6.0			
IOCL, Mathura	8000	(b) Lohagara (Uttar Pradesh) 7.0	ł		
Haryana		Expansion/Modernisation/Quality/Upgrada- tion Project			
IOCL, Panipat	6000	IOCL Panipat Refinery Expansion			
Maharashtra		Project from 6 MMTPA to 12 MMTPA			
Bharat Petroleum Corporation Limited (BPCL), Mumbai	6900	Quality upgradation project at Mathura, Gujarat, Haldia			
Hindustan Petroleum Corporation Limited	5500	Refinary			
(HPCL) Mumbai		BPCL Expansion project from 6.9			
Andhra • Pradesh		MMTPA to 12 MMTPA			
HPCL, Visakh	7500	HPCL Mumbai refinery expansion			
Oil and Natural Gas Com <mark>mission (ONGC),</mark> Tatipaka	78	plan from 5.5 MMTPA to 7.9 MMTPA			
Kerala		Visakhapattanam refinery			
Kochi Refinery Limited (KRL), Kochi	7500	expansion plan from MMTPA to 8.33 MMTPA	7.0		
Tamil Nadu		MRPL Quality upgradation project			
Chennai Petroleum Corporation Limited (CPCI), Chennai	9500	[English] Bharat Bhavan Trust			
CPCL, Narimanam	1000	1184.SHRI SHIVRAJ SINGH CHOUHAN : WIII	the		
Karnataka		Minister of CULTURE be pleased to state :			
Mangalore Refinery and Petrochemicals Limited (MRPL), Mangalore	9690	 (a) the amount provided each year as the Cen assistance to the Bharat Bhavan Trust, Bhopal; 	itral		
Total	125968	(b) whether the said amount is being increased	t to		

(c) whether the Madhya Pradesh Government has sent any proposal in this regard; and

(d) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) No Central assistance is provided on annual basis to the Bharat Bhavan Trust by Ministry of Culture.

(c) and (d) No proposal has been received from State Government of Madhya Pradesh.

Sabari Railway Project from Angamaly to Sabarimala in Kerala

1185.SHRI P.C. THOMAS : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of the proposed Sabari Railway Project from Angamaly to Sabarimala in Kerala;

(b) whether the Government is considering to withdraw the said project; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The Final Location Survey for this project is in progress. Keeping in view the recommendations of the State Government and Estimates Committee (2001-04) of Kerala Legislative Assembly, it has been decided to terminate the line at Azutha, short of Reserve Forest Area.

- (b) No, Sir.
- (c) Does not arise.

Meeting of Chief Ministers on Panchayati Raj

1186.SHRI P.K. VASUDHEVAN NAIR : SHRI KIRIP CHALIHA : SHRI DINSHA PATEL : SHRI PRAKASH BABU V. PATIL :

Will the Minister of PANCHAYATI RAJ be pleased to state :

 (a) whether the Prime Minister has convened a meeting of the Chief Ministers in New Delhi on June 28 and 29 on "Poverty Alleviation and rural prosperity through Panchayati Raj";

(b) if so, the details of subjects discussed therein and the outcome thereof;

(c) whether some State Governments have opposed the Union Government move to give Panchayats more powers and the funds; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) A Conference of Chief Ministers and State Ministers in-charge of Rural Development and Panchayati Raj on "Poverty Alleviation and Rural Prosperity through Panchayati Raj" was organised at New Delhi on 29-30 June, 2004, jointly by the Ministry of Rural Development and the Ministry of Panchayati Raj. The Conference was inaugurated by the Prime Minister.

(b) The Conference discussed and reviewed Sampoorna Gramin Rozgar Yojana (SGRY), Swaranjayanti Gram Swarozgar Yojana (SGSY), Rural Housing (RH), Pradhan Mantri Gram Sadak Yojana (PMGSY), Drought Prone Area Programme (DPAP), Desert Development Programme (DDP), Wasteland Development Programme (WDP), Drinking Water Supply Programme of the Ministry of Rural Development. States/UTs committed themselves to implementation of these programmes with renewed vigour in cooperation with Central Government. Issues relating to effective implementation of Part IX and IX A of the Constitution on Panchavati Raj were tabled as agenda for discussions by the Ministry of Panchayati Raj. These issues included effected devolution of functions, finances, functionaries, planning, Gram Sabhas, women, reservation for SCs/STs, special problems of SCs/STs, elections, audit, UTs without Legislature, parallel bodies, capacity building and training, and state of the Panchayat Report and jurisprudence. The Conference decided to hold seven Roundtable Conferences to formulate a draft action plan towards achieving the objective of strengthening of Panchayati Raj Institutions to enable them to become true institutions of self-government for

the planning and implementation of programmes of economic development and social justice as envisioned in the Constitution.

(c) and (d) Some State representatives expressed their reservations over any move to directly fund the Panchayats by-passing the State Governments. It was clarified that Government policy, based on the National Common Minimum Programme, is to avoid any diversion or delay in funds reaching the Panchayats, and that any alternative route for reaching funds to the Panchayats will be explored only in consultation with State Governments.

Details of Production of Crude Oil

1187.SHRI AJOY CHAKRABORTY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of indigenous production of Crude Oil from different oil wells, on-shore as well as off-shore wells, both in public and private, joint sector, during the last three years, year-wise;

(b) whether any major potential oil wells have been discovered during the last three years; and

(c) if so, the details thereof and steps taken for the exploitation of oil from these wells?

THE MINISTER OF PETORLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Oil production by Oil and Natural Gas Corporation (ONGC), Oil India Ltd. (OIL) and Private/ Joint Venture Companies (Pvt/JVC) during the last three years was as follows :-

	2001-02	2002-03	2003-04
Offshore Production (MMT)	20.143	21.573	21.917
Onshore Production (MMT)	11.889	11.471	11.457
Total (MMT)	32.032	33.044	33.374

(MMT : million metric tonne)

(b) and (c) The oil/gas fields discovered by ONGC, OIL and Pvt/JV companies during last three years i.e. 2001-02 to 2003-04 are as under :-

Onshore discoveries

State	Discoveries
Andhra Pradesh	Sitaramapuram, Pendurru and Sanarudravaram
Assam	Nazira, Banmali, Laiplingaon, East Lakhibari, Uriamguri, South Chandmari North Makum, Sealkati, Chabua, Matimekhana, North Dikom, Baghjan Mechaki, North Chenmari and East Rajali
Gujarat	Degam, Bhima-1, NS, Chaklasi and Katpur
Rajasthan	Saraswati, Rageshwari, Kameshwari, Mangla, NA and Chinnewala Tibba
Tamil Nadu	PBS-1
Tripura	Sonamura
	Offshore discoveries
Eastern offshore Deep water :	Kanak Durga, Padmavadi
KG Offshore basin:	GS-KW
Mumbai offshore basin :	Vasai West (B-22)

The leads obtained from the discoveries are pursued and techno-commercial viability established before commencing commercial exploitation.

Ezhimala Naval Academy

1188.SHRI P. KARUNAKARAN : Will the Minister of DEFENCE be pleased to state :

 (a) the current status of Ezhimala Naval Academy project which is scheduled to be commissioned in the current year;

(b) the status of development of the associated works including the inter-State highway from Bangalore to Ezhimala; and

(c) the Government stand on the issue of providing employment to each member of the project affected families? THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) All works related to Ezhimala Naval Academy are progressing in a planned manner. The Inter-State highway from Bangalore to Ezhimala does not form part of this project.

(c) No commitment was made for providing employment to each member of the project affected families. The Kerala Government has provided 979 hectares of land free of cost for the project. Compensation to the displaced persons has been paid by the State Government of Kerala.

Ban on Opinion Polls

1189.SHRIMATI KRISHNA TIRATH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether in view of the vast disparities projections made by different press and media agencies by "Exit Polls" and the actual results of elections, as experienced during recent Lok Sabha Elections, the Government propose to ban opinion polls and exit polls or put any regulations in place, to prevent and obviate uncalled for miscarriage of the voting process;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Transation]

Funds for Swajaldhara Scheme

1190.SHRI KASHIRAM RANA : SHRI LAKSHMAN SETH : SHRI SUNIL KHAN : SHRI SURESH CHANDEL :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government has launched Swajaldhara Scheme in some States;

(b) if so, the names of the States where the above scheme has been launched and State-wise funds allocated under this scheme during the last three years and till date;

(c) the State-wise amount utilized during the aforesaid period;

(d) the outcome of the works done under the above scheme during the above period, State-wise;

(e) the number of proposals submitted by West Bengal, Bihar, Orissa, Himachal Pradesh and other States under Swajaldhara since the inception of the scheme, State-wise; and

(f) the number of proposals cleared so far, Statewise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (f) Swajaldhara scheme was launched by Government of India in December 2002. Only in the year 2002-03, proposals were obtained from the States/UTs and cleared by Government of India. From the year 2003-04, State-UT wise allocations are made by Government of India as per the inter State Accelerated Rural Water Supply Programme (ARWSP) allocation ratio fixed for the year and communicated to the States and Union Territories which, in turn, are required to make the districtwise allocations. The power to sanction schemes has also been delegated to the District Water and Sanitation Committee (DWSC) which also maintains the details of proposals cleared. The details of proposals received, cleared, funds released and utilized for States, including West Bengal, Orissa and Himachal Pradesh in 2002-03 are in the enclosed Statement-I. No proposal was received from Government of Bihar in 2002-03. The details of allocations made to States/UTs in 2003-04 and 2004-05, funds released, utilized and drinking water supply schemes completed are in the enclosed Statement-II.

Statement-I

Details of Swajaldhara Scheme - 2002-03 (as on 12.7.2004)

(Rs. in lakh)

SI. No.	Name of State/UT	No. of Proposals	No. of Proposals	Total outlay	GOI share	Funds	released	Expenditure	No. of Schemes
		received	approved			Ist install.	2nd install.		completed
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	9037	1660	9134.33	7994.04	4002.56	1338.99	1695.90	248
2.	Assam	103	54	812.98	740.25	370.12		0.00	0
3.	Chhattisgarh	266	102	283.10	263.00	131.50		58.69	0
4.	Dadra and Nagar Haveli	1	1	9.98	9.48	4.74		0.00	0
5.	Gujarat	136	30	184.42	167.97	83.99		93.98	0
6.	Haryana	45	2	24.55	21.95	10.98		0.00	0
7.	Himachal Pradesh	495	471	714.66	652.78	335.79		0.00	0
8 .	Karnataka	247	55	246.09	218.14	109.07		0.00	0
9 .	Kerala	536	116	616.33	535.72	272.84		0.00	0
10.	Madhya Pradesh	819	87	563.85	529.01	264.49		55. 65	1
11.	Maharashtra	1491	782	8261.52	7427.66	3722.09		0.00	0
12.	Orissa	474	287	725.39	671.68	335.84		0.00	0
13.	Rajasthan	224	35	412.52	374.52	187.26		0.00	0
14.	Tamil Nadu	1255	389	1521.07	1399.54	702.04	677.78	645.03	267
15.	Uttar Pradesh	5053	655	1236.79	1132.05	5 65.98		0.00	0
16.	West Bengal	115	8	52.19	47.77	23.88		0.00	0
	Total	20372	4734	24799.76	22185.55	11123.16	2016.77	2539.25	516

Statement-II

Details of Funds allocated to the States/UTs, Funds Released, expenditure reported and Schemes completed under Swajaldhara during 2003-04 and 2004-05 (as on 12.7.2004)

(Rs. in lakh)

#	State		2004-05			
		Allocation	Funds released	Expenditure	No. of Schemes completed	Allocation
1	2	3	4	5	6	7
1.	Andhra Pradesh	1616.07	8 08.00	56.77	79	1 6 32.65

1	2	3	4	5	6	7
2.	Arunachal Pradesh	447.41	223.71			473.76
3.	Assam	754.59	377.30			797.36
4.	Bihar	873.73	0.00			923. 9 8
5.	Chhattisgarh	262.80	0.00			332.20
6 .	Gujarat	765.56	765.5 6	383.27	21	826.42
7.	Goa	14.55	0.00			15.04
8.	Haryana	234.23	117.12			246.48
9.	Himachal Pradesh	680.19	340.10			677.16
10.	Jammu and Kashmir	1497.90	748.95			1560.02
11.	Jharkhand	356.02	178.01			368.12
1.2.	Karnataka	1397.03	698.52			1253.54
13.	Kerala	504.03	252.02	16.15		492.54
14.	Madhya Pradesh	840.54	420.27	4.25		966.49
15.	Maharashtra	2172.15	1086.07			1992.80
16.	Manipur	153.59	0.00			162.86
17.	Meghalaya	176.96	0.00			186.12
18.	Mizoram	126.88	0.00			133.25
19.	Nagaland	130.22	65.11	17.80		137.48
20.	Orissa	733.28	366.64			865.23
21.	Punjab	313.79	156.90			351 .11
22 .	Rajasthan	2191.77	1095.50			2544.51
23 .	Sikkim	53.42	0.00			57.11
24.	Tamil Nadu	673.22	625.18	274.02	439	889.10
25 .	Tripura	156.93	78.47			164.97
26.	Uttar Pradesh	1532.91	766.4 6			1621.06
27 .	Uttaranchal	364.33	182.00			378.67
28 .	West Bengal	. 943.90	471.50			1064.06
	Total	19968.00	9823.39	752.26	539	21114.09

1	2	3	4	5	6	7
29 .	Andaman and Nicobar Islands	12.00	0.00			12.69
30 .	Chandigarh	0.00	0.00			0.00
31.	Dadra and Nagar Haveli	8.00	4.00			8.46
32.	Daman and Diu	0.00	0.00			0.00
33.	Delhi	6.00	0.00			6.35
34.	Lakshadweep	0.00	0.00			0.00
35.	Pondicherry	6.00	0.00			6.35
	Total	32.00	4.00	· · · · · · · · · · · · · · · · · · ·		33.85
	Grand Total	20000.00	9827.39	752.26	539	21147.94

[English]

Scheme for North-Eastern States

1191.SHRI KHIREN RIJIJU : SHRI PRADEEP GANDHI : SHRI HARISHCHANDRA CHAVAN : SHRI Y.G. MAHAJAN : SHRI BIKASH CHOWDHURY : DR. RAM CHANDRA DOME ;

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is contemplating to provide a special package for formulating any scheme for rural development in North Eastern States;

(b) if so, the details thereof;

(c) the funds allocated for the all schemes in the said areas during the last one year and till date, Statewise, scheme-wise; and

(d) the number of habitations estimated to be eligible for coverage under Pradhan Mantri Gram Sadak Yojana (PMGSY) in the Eastern States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) There is no proposal for any special scheme or package for rural development in the North Eastern States. However, a minimum of 10% of the annual allocation under the Rural Development Programmes is earmarked for NE States to ensure adequate availability of funds for their development. The unutilized portion of these funds is held in a non-lapsable pool.

(c) The funds allocated for the allocation-based rural development schemes in the N.E. States for the year 2003-04 and proposed for the year 2004-05 are given in the enclosed Statement.

(d) The number of habitations eligible for coverage under the PMGSY in Eastern States is as follows :-

State	No. of Habitations eligible for coverage
Arunachal Pradesh	618
Assam	13144
Manipur	515
Meghalaya	472
Mizoram	285
Nagaland	94
Orissa	12597
Sikkim	318
Tripura	2091
West Bengal	25288

2003-04

(Rs. in lakhs)

Statement

Name of the State SRGY DRDA ADMN. PMGSY SGSY IAY DWS Arunachal Pradesh 1142.85 221.53 396.36 627.75 3500 5644.46 Assam 29673.53 5756.15 755.42 14124.59 7500 1338.28 Meghalaya 2230.43 432.33 197.62 994.44 3500 2369.67 Manipur 1990.89 385.88 242.71 748.47 2000 1987.42 Mizoram 2000 1474.65 516.13 100.04 210.98 238.73 Nagaland 1529.96 296.58 239.93 641.95 2000 1828.61 571.44 Sikkim 110.76 31.73 2000 659.25 172.10 Tirpura 3594.77 696.73 125.25 1451.97 2500 2123.19

2004-2005 (Proposed)

(Rs. in lakhs)

Name of the State	SRGY	SGRY	DRDA ADMN.	IAY	PMGSY	DWS
Arunachal Pradesh	1246.98	276.91	414.37	825.98	3500	5570.00
Assam	32368.00	7195.18	789.75	18584.99	7500	13579.75
Meghalaya	2433.74	540.42	206.60	1308.47	3500	2456.49
Manipur	2172.42	482.36	253.75	984.83	2000	1912.00
Mizoram	563.18	125.0 6	220.57	314.12	2000	1580.00
Nagaland	1669.40	370.70	250.84	844.67	2000	1621.00
Sikkim	623.52	138.45	33.17	2 26 .45	2000	737.59
Tirpura	3922.76	870.92	130.95	1910.49	2500	2480.82

List of Abbreviations used in Statement :

SGRY	-	Sampoornal Grameen Rozgar Yojana
SGSY	-	Swarnjayanti Gram Swarozgar Yojana
IAY	- * *	Indira Awaas Yoj ana
PMGSY	-	Pradhan Mantri Gram Sadak Yojana
DWS	-	Drinking Water Supply

[Translation]

Review of Commission's Working for Reservation to EBCs

1192.SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state : (a) whether the Government has reviewed the working of the Commission set up to provide reservation quota in Government jobs for people belonging to Economically Backward Classes (EBCs) not covered by the existing Reservation Policy;

(b) if so, the progress report in this regard; and

(c) the time by which the said Commission is likely to submit its report and the same is to be implemented in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) to (c) The Government set up a Commission to provide reservation quota in Government jobs, for people belonging to economically backward classes not covered by the existing Reservation Policy, on 6.1.2004 for a period of one year. The Commission was to submit its report within this period. The Chairperson and three members were appointed on 26.1.2004. However, the Chairperson and one Member have submitted their resignations and these have been accepted. So far the Commission has held several meetings to deliberate on the issues contained in the terms of reference. A public notice inviting opinion/suggestions of members of public and other concerned organizations has been published in major dailies. The State Governments/UTs have been requested to highlight issues relevant to the terms of reference of the Commission and also to appoint nodal officers.

[English]

New Refineries in Tenth Five Year Plan

1193.SHRI B. MAHTAB : SHRI ANANTA NAYAK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether new refineries are being established in the Tenth Five Year Plan;

(b) if so, the details thereof, State-wise and the funds allocated in the Tenth Plan thereto, project-wise;

(c) whether Paradeep Oil Refinery would be made fully operational by end of the Tenth Plan;

(d) if not, the reasons therefor;

(e) whether new refineries by private enterprises are coming up in the Eastern Coast;

(f) if so, the details thereof, location-wise; and

(g) the time by which they woud be made fully functional?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Four new refineries as per attached as Statement details are proposed to be set up by Oil Sector PSUs in the Tenth Five year Plan. However, their completion is likely to spill over beyond Tenth Five Year Plan.

(c) and (d) As per the Memorandum of Understading signed between Government of Orissa and Indian Oil Corporation Limited on 16.2.2004. IOCL will initiate all necessary steps to complete construction of the refinery by the year 2009-10. However, if market conditions in the country favour higher levels of domestic sale of products from the refinery as compared to earlier estimate, IOCL will endeavor to complete the project by 2008-09.

(e) to (g) As per available information, no grassroot refinery is proposed to be set up in the Eastern Coast. However, the oil refining sector was delicensed in June, 1998. Therefore, any entrepreneur can now put up a refinery in the country without seeking a licence for setting up the same.

Statement

New Re	fineries	in	Tenth	Five	Year	Plan
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S. No	Name of the Refinery	Location	Installed Capacity	Funds Allocated during Xth Plan (in crore)
1.	Paradip Refinery, IOCL	Paradip, Orissa	9 MMTPA	2680.61
2.	Guru Gobind Singh Refineries Limited, HPCL	Bhatinda, Punjab	9 MMTPA	2251
3.	Bina Refinery, BPCL	Bina, Madhya Pradesh	6 MMTPA	1215.5
4.	Lohagara Refinery, BPCL	Lohagara, Uttar Pradesh	7 MMTPA	100

Conservation Work of Jagannath Temple

1194.SHRI K.S. RAO : Will the Minister of CULTURE be pleased to state :

(a) whether the ASI entrusted with conservation work at the Jagannath temple in Puri recently;

(b) if so, the details thereof;

(c) whether now ASI has been accused of taking away 72 pieces of original stones and some old age statues from the temple;

(d) if so, whether the Government had ordered any inquiry in this regard; and

(e) if so, the outcome thereof with the action taken against guilty officials?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) ASI has been entrusted with work of structural conservation and chemical preservation of the centrally protected monument of Lord Jagannath temple, Puri.

(c) to (e) Yes, Sir. The news item was found to be incorrect. During conservation work of Garuda Stambha 64 pieces of stones, with no architecture features, were replaced from the base and handed over to the temple administration. The matter has been clarified to the Divisional Commissioner, Cuttuck.

Construction of Houses

1195.SHRI VIJOY KRISHNA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether shelenessness was aimed to be removed by the end of Ninth Five Year Plan but only 50.34 lakh houses were constructed/upgraded as of March 2002 against the target of 109.53 lakhs houses units;

(b) if so, the reasons for constructing/upgrading less number of houses;

(c) whether the money released for rural housing was not spent on the programme but the money has been kept in deposits of mis-appropriated or incurred expenditure in excess of the approved norms; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) As per the information available with this Ministry, around 85.95 lakh houses were constructed/upgraded in rural areas under the Indira Awaas Yojana upto the end of the Ninth Plan i.e. March, 2002 since its inception against the target of 95.26 lakh houses. The year-wise targets are fixed on the basis of unit cost of the Indira Awaas Yojana house and annual budget available. The marginal shortage is due to unspent opening balance with the States/Union Territories.

(c) and (d) Some cases of mis-utilization/misappropriation or expenditure incurred in excess of the approved norms, as reported in Comptroller and Audit General (C and AG)'s Report, which were brought to the notice of the concerned State Governments for remedial measures, as the rural housing schemes are implemented by the State/UT Governments.

Fresh Inquiry in Godhra Train Fire Incident

1196.SHRI ASADUDDIN OWAISI : SHRI MILIND DEORA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has ordered a fresh inquiry into the Godhra train fire incident;

- (b) if so, the details thereof;
- (c) whether the inquiry has since been completed;
- (d) if so, the findings of the inquiry;

(e) whether the Government has consulted legal experts in this regard;

(f) if so, the advice tendered by them in this regard;

(g) whether the Government propose to publish the names of the people who were killed in this incident;

(h) if so, the details thereof and if not, the reasons therefor; and

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(i) the steps proposed to be taken by the Government to avoid recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) Yes, Sir. Government has decided to conduct a departmental enquiry into the causes and exact facts behind the fire in the Sabarmati Express on 27.2.2002 by a High level Committee. The construction of the High level Committee is under process.

(e) and (f) Yes, Sir. Enquiry can be conducted by a High level Committee.

(g) and (h) Efforts were made by both the Railways and the State Police to ascertain the identities of those killed in the fire. 52 bodies had been identified and exgratia paid by the Railways and State Government to their next of kin. 07 bodies have not been identified so far.

(i) Though the responsibility to curb crime on Railways lies with the State Governments, the Railways has taken the following steps to supplement the efforts of the State Governments :

- 1. Anti-social elements are being removed from Railway premises and trains by Railway Protection Force (RPF.)
- Coach Attendants/Travelling Ticket Examiners are keeping proper watch on the passengers entering/detraining from the coaches and the coaches are properly locked during their run, especially in night hours.
- 3. FIR forms are made available with the Train Guards/Stations Masters/RPF to facilitate the travelling public to lodge their reports immediately.
- 4. Sharing of Special Intelligence and Crime Intelligence between RPF and Government Railway Police (GRP) is being done at all levels with a view to take suitable preventive actions.
- 5. Announcement through Public Address system and Close Circuit Television at important Railway Stations to alert the travelling passengers.
- 6. To supplement the efforts of the Government Railway Police and the State Governments in

maintaining Law and Order and for their better focus on serious crimes, the responsibility for arrest and prosecution of minor offences under the Railways Act, 1989 which affects the normal passengers and the train operations have been vested with the Railway Protection Force by amending the Railway Protection Force Act, 1957 and the Railways Act, 1989. The amended Acts have been brought into force from 1st July, 2004.

[Translation]

Doubling of Railway Track

1197.YOGI ADITYA NATH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the work of doubling the railway track from Gorakhpur to Sahajnava of North Eastern Railway has been sanctioned; and

(b) if so, the time by which this scheme is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) Gorakhpur-Domingarh (5.63 kms) section has been completed. Target for completion of remaining section has not been fixed so far.

Guidelines/Criteria for PMGSY

1198.KUNWAR MANVENDRA SINGH : SHRI BASU DEB ACHARIA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is criteria for allocation of fund to the States under Pradhan Mantri Gram Sadak Yojana;

(b) if so, the details thereof;

(c) whether allocation for Andhra Pradesh and Manipur has been revised by huge margin while allocation for other States remaini unchanged;

(d) if so, the reasons therefor; and

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(e) the guidelines being issued by the Government to provide more funds and formulate schemes with the suggestions of the concerned public representatives of the areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) The allocation to the States/Union Territories is based on, *inter alia*, a weightage of 75% for Need (share of unconnected Habitations in the total unconnected Habitation of the country) and 25% on Coverage (share of connected Habitations in the total connected Habitations of the country).

(c) and (d) As per the criteria, the annual allocations of Andhra Pradesh and Manipur are Rs. 90 crore and Rs. 20 crore, respectively out of a total of Rs. 2500 crore. In the first year of the programme i.e. 2000-01, Rs. 190 crore for Andhra Pradesh and Rs. 40 crore for Manipur were released as Additional Central Assistance by the Ministry of Finance based on allocations made by Planning Commission. In 2001-02, in order to accelerate the programme, proposals equal to twice the allocation of 2000-01 were cleared. Funds were released accordingly to all States during 2001-02 and 2002-03. From 2003-04, the annual allocation of Andhra Pradesh was restored to Rs. 90 crore and annual allocation of Manipur was esorted to Rs. 20 crore.

(e) Under the PMGSY guidelines annual proposals are to be framed by the District Panchayats and full consideration is to be given to the suggestions of elected representatives.

[English]

Construction of Bridges on NH-52

1199.SHRI M.K. SUBBA : Will the Minister of DEFENCE be pleased to state :

(a) whether model study in respect of proposed construction of bridge at Chowkighat and the feasibility study in respect thereof has since been completed;

(b) if so, the outcome of the study;

(c) the progress, if any, made for construction of bridge at Chowkighat and other road bridges on NH-52 project-wise;

(d) the expenditure incurred on each project; and

(e) the present status and progress achieved regarding repairing of NH-52?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Construction of Chowkighat bridge will be taken up after the model/feasibility study is completed. Out of 34 bridges to be constructed, 10 had been completed. Physical and financial progress of all road bridges is indicated in the attached statement.

(e) Several measure have been taken such as repair of pot holes, rehabilitation of berms, repairs to damaged bridges, repair of breaches, and resurfacing of roads, for ensuring steady flow of traffic.

S. No.	Name of Road Stretch	Name of Bridge	Location (Km)	Span (meter)	% Progress	Expenditure incurred upto June 2004 (Rs. Lacs)
1	2	3	4	5	6	7
1.	Baihata-Charali-Thelemara	Mangaldal	34.000	70	Nil	-
2.	Ranaghat-Mebo-Dambuk	Siku	10.030	480.00	80.60	2007.3

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1	2	3	4	5	6	7
3. 1	Ranaghat-Mebo-Dambuk	Simakorong	34.100	166.60	100	423.45
4. ·	-do-	Bombukkorong	40.500	45.00	100	104.63
5. /	Akajan-Jonai	Jalkiasuti	449.300	135.00	100	481.72
6. ·	-do-	Dekapam	472.765	60.00	NII	-
7. ·	-do-	Silasuti	449.935	90.00	Nil	-
8 . ·	-do-	Jiman	464.724	480.00	Nii	-
9. ·	-do-	Dekanadi	474.585	135.00	NII	-
10.	-do-	Pote	479.769	90.00	NII	-
11.	-do-	Nate	490.150	45.00	NII	-
12.	-do-	Tako	491.960	45.00	NII	-
13.	-do-	Rajakham	501.870	80.00	NII	-
14.	-do-	Dimav	457.397	Not kown	-	-
15.	Tezu-Tohangam-Brahmakund	Lohit	44.750	410.00	97.40	1051. 92
16.	Roint-Paya-Digaru-Tazu	Digaru	68.750	720.00	Nil	-
17.	-do-	Tebang	73.000	270. 0 0	NII	-
18.	Jonai-Passighat-Ranaghat	Passighat	41.000	703.50	70.83	824.25
19.	Ranaghat-Mebo-Dembuk	Sissul	43.945	190.00	Nil	-
20.	Dirak-Rupai	Maithang	12.670	35.00	12.40	18.21
21.	-do-	Dangari	15.890	35.00	4.70	6.64
22.	Roing-Koronu-Paya	Balijan	7.825	240.00	Nil	-
23.	-do-	Chimari	34.280	90.00	Nil	-
24.	Dirak-Brahmakund	Lai	4.390	60.00	100	406.27
25.	Sitapani-Chowkham	Jengthu	14.629	50.00	100	111.97
26.	T Junction-Brahmakund	Tamat	78.890	50.00	100	102.5 9
27.	Dirak-Chowkham-T Junction	Marua	51.830	35.00	100	76.2
28.	-do-	Wakro	78.8 90	65.00	100	146.64
29 .	Tezu-Brahmakund	Tezu	0.350	172.50	100	192.26
30.	Jonai-Passighat	Leku	4.950	55.00	100	160.71

1	2	3	4	5	6	7
31	Dirak Chowkham Brahmakund	Kamlang	74.500	95.00	100	255.45
32 .	Jonai-Passighat	Sille	10.230	135.80	100	307.66
33.	-do-	Kemi	24.130	82.20	100	165.53
34.	Managhat-Mebo-Dambuk	Sibiya	25.585	200.00	100	253.21

[Translation]

Conversion of Metre Gauge Line into Broad Gauge

1200.SHRIMATI JAYABEN B. THAKKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the scheme for the converison of . Mahesana-Tangra metre gauge line into broad gauge in Gujarat and its extension upto Ambaji has not been implemented till now;

(b) if so, the reasons therefor; and

(c) the time by which the Government is likely to implement this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) A survey for gauge conversion of Mahensana-Taranga Hill was completed in March, 2002. As per the survey report, cost of conversion of 57.4 kms. long Metre Gauge line had been assessed as Rs. 65.30 crore with a rate of return of (-) 1.03%. In view of heavy throwforward of ongoing projects and constraint of resources, it has not been found feasible to consider the proposal.

[English]

Advertisement for New LPG Distributorships

1201.DR. PRASANNA KUMAR PATASANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether public sector oil marketing companies have planned/advertised for setting up of new LPG distributorships outside marketing plan at various locations of the country, where existing LPG distributorships are still unviable; (b) if so, the action taken by the Government to make those unavailable distributors viable;

(c) whether the Government propose to cancel the advertisement issued by OMCs at such locations, which were outside marketing plan; and

(d) if so, the reasons and the steps taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) Public Sector Oil Marketing Companies (OMCs) had released advertisements for a large number of distributorships outside marketing plan based on their commercial considerations at various locations in the country.

Subsequently, OMCs reviewed the same the have decided to prepare a common industry plan for setting up of LPG distributorships to avoid duplication of distributors.

OMCs have been advised to keep existing distributorships viable by transfer of customers under prescribed conditions.

Revival Package for Instrumentation Ltd.

1202.SHRI N.N. KRISHNADAS : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the revival package for the Instrumentation Limited in being implemented;

(b) if so, the details thereof;

(c) whether the decisions taken by the Board of Directors to bifurcate its Palghat unit of Instrumentation Limited from Kota; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Yes, Sir. A Turnaround Plan sanctioned by the Board for Industrial and Financial Reconstruction (BIFR) in March, 1999 is being implemented by the Instrumentation Limited, Kota. It envisaged formation of three subsidiaries and their subsequent disinvestment. Accordingly, three subsidiaries namely Instrumentation Control Valves Ltd., (ICVL), Palghat; Instrumentation Digital Controls Ltd., Kota and IL Power Electronics Ltd., Jaipur were formed. However, the Joint Venture (JV) exercise evoked response only for ICVL, Palghat. In the meanwhile the other-two subsidiaries have been integrated with the Motor Unit, at Kota. JV formation of ICVL is at an advanced stage but kept on hold pending decision of the Kerala High Court on a petition field by the Workers' Union to stop the disinvestment of ICVL.

- (c) No, Sir.
- (d) Question does not arise.

[Translation]

Constitution of National Commission for Handicapped

1203.SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government has constituted the National Commission for the Handicapped;

(b) if so, the details thereof; and

(c) the action being taken by the Government to accord constitutional status to the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) Yes, Sir. A National Commission for Persons with Disabilities (NCPD) was contituted vide Resolution No. 16-85/2003 NI I/I (DD) dated 16 October, 2003. The Commission consists of one Chairperson, two full time Members, five Associate Members and one full time Members, five Associate Members and one full time Member Secretary. The Government has since constituted the first NCPD on the 3rd February, 2004. The main functions of the NCPD are :-

- (i) Recommend to the Central Government specific programmes of action towards elimination of inequalities in status, facilities and opportunities for disabled persons so that they are assessed for their abilities despite disabilities and given the appropriate education, vocational training and poverty alleviation packages, employment and other support services to achieve the goal of psycho-social acceptance and full participation in te social and economic life of the country;
- Review the status and conditions of Institutions delivering services in the disability sector and make recommendations; and
- (iii) Submit annual reports to the Central and State Governments on matters concerning persons with disabilities along with their recommendations.
- (iv) Discharge any other work assigned by the Central Government from time to time.

(c) There is no decision to accord constitutional status to the commission.

[English]

LNG Import Terminal at Mangalore

1204.SHRIMATI USHA VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether ONGC is considering to set up LNG import terminal at Mangalore;

(b) if so, the details of the project; and

(c) the expenditure likely to be spent on this project?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Yes, Sir. ONGC proposes to set up 2x5 Million Metric Tons Per Annum (MMTPA) LNG Terminal at Mangalore. This will cater to the potential demand of natural gas in the Southern region. The matter is at a preliminary stage. Further details have not been worked out.

Survey of New Railway Line

1205.SHRI M. SREENIVASULU REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has conducted the survey for laying the new railway line from Donakonda to Ongole in Andhra Pradesh to develop the backward areas; and

(b) if so, the details thereof; and

(c) the other steps taken by the Government for laying of this new railway line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) A survey for Ongole-Donakonda new line was conducted in 1997-98 As per the results of the survey, cost of the 87 kilometre long line had been assessed at Rs. 117.11 crore at the then prevailing price level. In view of the heavy throw forward of ongoing new line projects coupled with the severe resource constraints, the proposal could not be taken up for consideration. However, an updating survey for Ongole-Donakonda new line (87 km) has been included in the Budget 2004-05.

Fire in Rail Coaches

1206.SHRIMATI D. PURANDESWARI : Will the Minister of RAILWAYS be pleased to state :

(a) the number of incidents of fire in Railway
 Coaches standing at yards/stations occurred since January,
 2004 train-wise;

(b) the approximate amount of the loss suffered by railways due to such fire, incident-wise;

(c) the details of inquiry ordered, their outcome and the action taken by the Government on inquiry report and against the officials/persons found guilty, incident-wise; and

(d) the remedial measures taken/to be taken to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Extension of Tatkal Reservation Scheme

1207.SHRI PANKAJ CHOWDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has extended the Tatkal reservation scheme to all the trains and in all its classes;

(b) if so, the details thereof; and

(c) the progress made by the Government in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) It is proposed to extend the Tatkal scheme for reservation to all Mail/Express trains and in all classes except 1st AC and 1st class. After finalisation of modalities, the scheme would be implemented.

[English]

Coal Gassification Plant

1208.SHRI DINSHA PATEL : SHRI PRAKASHBAPU V. PATIL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Gas Authority of India proposes to set up a Coal Gassification Plant in foreign collaboration;

(b) if so, the details thereof;

(c) whether the proposed plant is likely to import coal instead of using domestic coal;

(d) whether GAIL proposes to set up the plant in Gujarat or somewhere in Western India; and

(e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a), (b), (d) and (e) Yes, Sir. The proposed coal gasification plant is at a preliminary stage of discussion between GAIL and M/s Shell International. Further details have not been worked out.

(c) No, Sir. The proposed plant will use domestic coal.

Procurement of Jets from Brazil

1209.SHRI PRAKASHBAPU V. PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government had decided to procure five Executive Jet Aircraft from Brazil;

(b) if so, the details thereof;

(c) whether the Government propose to review the above deal now; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) Government have concluded a contract with M/s Embraer, Brazil during September, 2003 for procurement of five executive jets. Four such jets are meant for the Indian Air Force (IAF) and one for the Border Security Force (BSF). The first three aircraft are scheduled for delivery in July, 2005 and the remaining two aircraft in October, 2005.

(c) There is no proposal for review of the decision.

(d) Does not arise.

Adoption of Sites by ASI

1210.SHRI TATHAGATA SATPATHY : Will the Minister of CULTURE be pleased to state :

(a) the total number of sites adopted by the Archaeological Survey of India for restoration and renovation in the last three years, State-wise;

(b) the funds made available to each State during this period; and

(c) the names of the sites that have been developed till date in each State?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The total number of conservation works executed to monuments/sites during the last three yeas, year-wise and state-wise is as enclosed Statement-I. Similarly the expenditure incurred State-wise and yearwise for the last three years on conservation of centrally protected monuments is as enclosed Statement-II.

(c) The names of the sites/monuments where major conservation works have been carried out during the last three years State-wise is as enclosed Statement-III.

Statement-I

SI. State/Union Territory	Νι	mber of Wo	orks
No.	2001-	2002-	2003-
	2002	2003	2004
1 2	3	4	5
1. Andhra Pradesh	42	54	45
2. Assam	27	27	21
3. Arunachal Pradesh	1	1	1
4. Bihar	12	11	56
5. Chhattisgarh	-	-	15
6. Delhi	35	79	84
7. Daman and Diu	6	3	9
8. Goa	10	10	16
9. Gujarat	55	36	64
10. Haryana	11	9	26
11. Himachal Pradesh	19	5	12
12. Jammu and Kashmir	25	17	29
13. Jharkhand	-	1	15
14. Karnataka	96	72	76
15. Kerala	7	2	13
16. Madhya Pradesh	48	25	45
17. Maharashtra	42	29	63
18. Manipur	1	1	1
19. Meghalaya	2	2	3
20. Nagaland	1	1	1
21. Orissa	25	24	32

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1 2	3	4	5
22. Pondicherry (UT)	3	1	4
23. Punjab	9	5	12
24. Rajasthan	52	31	110
25. Sikkim	5	4	3
26. Tamil Nadu	35	12	45
27. Tripura	5	5	5
28. Uttar Pradesh	85	93	151
29. Uttaranchal	10	9	16
30. West Bengal	41	12	29
Total	710	582	1002

Statement-II

SI.	State/Union Territory	Expe	nditure Rs.	lakhs
No.		2001-	2002-	2003-
		2002	2003	2004
1	2	3	4	5
1.	Andhra Pradesh	114.39	417.16	320.14
2.	Assam	99.58	89.49	93.88
3.	Arunachal Pradesh	1.80	0.3 9	4.14
4.	Bihar	86.48	112.21	521.65
5.	Chhattisgarh	16.70	5.75	171.00
6.	Delhi	277.14	996.75	1147.07
7.	Daman and Diu	23.61	15.69	53.92
8.	Goa	50.61	82.57	96.79
9 .	Gujarat	99.59	35.36	217.39
10	. Haryana	91.85	141.00	315.30
11	. Himachal Pradesh	91.11	44.45	35.22
12	. Jammu and Kashmir	145.03	. 121.23	290.4 1
13	. Jharkhand	4.33	8.07	171.00

1 2	3	4	5
14. Karnataka	476.19	1143.68	917.23
15. Kerala	75.12	18.26	119.30
16. Madhya Pradesh	250.51	217.11	494.14
17. Maharashtra	828.49	408.25	610.08
18. Manipur	1.42	0.27	1.25
19. Meghalaya	4.94	4.44	5.91
20. Nagaland	5.67	12.92	12.94
21. Orissa	114.73	1021.69	273.51
22. Pondicherry (UT)	3.30	1.63	35.11
23. Punjab	57.92	40.14	23.19
24. Rajasthan	235.00	240.22	840.27
25. Sikkim	27.60	32.99	32.00
26. Tamil Nadu	187.79	322.20	525.20
27. Tripura	17.05	20.05	29.82
28. Uttar Pradesh	385.13	710.64	1161.23
29. Uttaranchal	36.52	64.13	138.83
30. West Bengal	146.13	260.18	369.44
Total	3955.73	6499.92	9027.36

Statement-III

(1) Andhra Pradesh

Temples at Lepakshi, Anantapur; Buggaramalingeswara, Sri Chintalavenkataramona Swamy temple at Tadipatri; Temples at Pushpagiri, Distt. Cuddapah; Charminar; Golconda Fort, Hyderabad; Fort Chandragiri; Sri Kodandarma Swammy Temple at Vontimitta; Sowmyanatha temple at Nandalur, Distt. Cuddapah; Ramappa Temple Palampet, Warangal; Jain Temple Dhanwallpadu.

(2) Assam

Karenghar (Talatalghar); Sivadol, Joysagar district Sibsgar, Ruins and excavated remains Sri

(7) Daman and Diu

Suryapahar, District Goalpara; Bamuni Hills, Tezpur, District Sonitpur; Rangamati Mosque, Panbari, District Dhubri; Cachari Ruins, Kaspur, District Cachar.

(3) Arunachal Pradesh

Remains of Bismarknagar; Ruins at Blalukpong.

(4) Bihar

Eighty Pillared hall and Arogya Vihar at Kumrahar; Makhdum Shah's Tomb and adjacent tank, Maner; excavated site, Nalanda; Maniyar Math. stupa at Rajgir; Ibrahim Bayas Tomb at Biharsharif in Nalanda District; excavated stupa at Sujatagarh; Bakraur and Shiv Temple at Konch; Ancient site Kurkihar; Loose Sculptures at Ghejan and Guneri all in Gaya District; Shamsher Khan's Tomb at Shamsher Nagar; excavated site, Vikramshila, Antichak; Rock cut temple at Kahalgaon and Chaurasi Muni Caves at Patharghatta in Bhagalpur, District; Brick stupa, Kasaria in East Champaran District; Colossal stupa, Ashokan Pillar, Nandangarh and ruined fortress at Chankigarh in West Champaran District; excavated site Kolhua in Muzaffarpur District: Raia Vishal Ka Garh and Relic Stupa at Vaishali Vaishali District: ancestral house of Dr. Rajendra Prasad at Jeradei in Siwan District:. Sher Shah Suri's Tomb and Hassan Shah Suri's Tomb at Sasaram; Rohtas fort and Mundeshwari Devi Temple, Ramgarh.

(5) Chattisgarh

Laxman Temple, newly excavated Buddhist monasteries at Sirpur District Mahasamund; Shiva Temple Tuman, District Korba; Narayan Temple, Narayanpal, District Jagdalpur; Mahadeva Temple, Samloor; Mama Bhanja Temple and Chandraditya Temple at Barsoor, District Dantewada; Ratanpur Fort, District Bilaspur, Champa and Pataleswar Temple, Malhar District Bilaspur, Kanthi Deul, Ratanpur; Andal Deul Temple Kharod, District Bilaspur.

(6) Delhi

Humayun's Tomb, Abdul Rahim Khan-Khanan's Tomb Safdarjung Tomb, Jantar Mantar, Red Fort, Purana Qulia, Tuglakabad Fort, Kilka Rai Pithora, Qutab Minar, City wall, Fort, Kotla. Church of our lady Remedios, Moti Daman; Fort Daman and Diu

(8) Goa

Se' Cathedral and Church of St. Assisi Complex; Basilica of Born Jesus, Church of St. Cajetan; Church of Our Lady of Rosary, Old Goa, Safa Masjid, Ponda, Shiva Temple Curdi.

(9) Gujarat

Sun Temple, Modhera, Temple, Asoda; Toranas at Vadnagar District Mehsana; Mosque in complex of Shah Alam Tomb; Sayyid Usman Tomb; Pavillion infront of Tomb of Ahmed Khattu's, Ahmedabad, Great Mosque, Sarkhej; Jami Masjid, Dholka, Small Stone Mosque, Isanpur, Muhafiz Khan Mosuge and Mansar Talav and Shrines, Viramgaon all in Ahmedabad District; Jami Masjid, Bharuch, District Bharuch; Tomb of Roa Lakha and Chhatri, Bhuj; Siva Temple, Kotai and ASI Complex, Dholavira all in District Kachchh; Bawaman's Mosque, Pavagadh; Jami Masiid, Champaner, and Makai Kothar, Citade/Walls. Pavagadh, Champaner, Rudramahalaya Temple, Desar; Ratneshwar Temple, Ratanpur and Lila-Gumbaz-ki-Masjid, Champaner all in District Godhra; Sayyid Mubarak Tomb. Kheda; Rudabai Step well, Adalaj, District Gandhinagar; Dwarkadhish Temple, Dwarka and Junagadhi Jaina Temple at Vasai, District Jamanagar; Buddhist Caves, Junagadh, District Junagadh; Sahastralinga Tank, Patan, District Patan.

(10) Haryana

Sheikh Chilli's Tomb and Harsh-ka-Tilla at Thanesar; Nabha House, Kurukshetra; Prachin Shivalaya and Shiva Temple, Kalayat; Shahjahan-ki-Baoli, Meham; Jal Mahal, Namaul; Anangpur Dam and Biriya-ka-Tal, Faridabad; Gujri Mahal, Hissar; Church Tower, Karnal; Prithviraj Chauhan's Fort, Hansi.

(11) Himachal Pradesh

Kangra Fort, Champavati Temple, Chamba, Rashtrapati Niwas Shimla.

(12) Jammu and Kashmir

Hemis Monestery; Ancient Palace Leh; Tisseru Stupa; Buddhist Monastery Lamayuru; Shankargourl Temple; Pattan; Group of Temples, Naranag; Anantishvara Temple, Avantipur; Mughal Arcade Verinag; Palace Complex Ramnagar; Samadhi of Queen of Raja Suchet Singh at Udhampur; Badshah Tom; Buddhist Site Harwan; Parimahal at Srinagar; Temple at Anantnag; Verinag.

(13) Jharkhand

Tank Benisagar, Mosque Hanaf.

(14) Karnataka

Fort and Dungeon, district Bangalore; Lokapavani (Stepped Tank), Vitthala Complex, Vitthala Temple Complex, Ganagitti Jaina Temple, Prasanna Narasimha Temple, at Hampi; Tombs and Darga, Kadirampura, Vitthala complex in District Bellary; Fort and Temples, Chitradurga and Gopalaswamy Temple, Harihareshvara Temple, Harihara, district Davangere; Sadasiva Temple, Naggehalli and Gommateshvara Statue, Sravanabelgola, district Hassan; Daria Daulat Bagh, Dungeon at Srirangapatana; Keshava Temple Nagamangala in district Mandhya; Keertinarayana Temple, Talakad, district Mysore; Kattalebasadi, Barkoor and Gommateshvara statue, Karkala in district Udipi.

Jaina Temple at Pattadakal and Jaina Temple at Vakkund, District Belgaum, Huchchimalligudi (Stepped ancient tank), Ambigergudi, Chakragudi and Nadar Gudi, Aihole; Amruteswara Temple, Amritapuram; Fort wall in Mirjan and Gulbarga; sub-srines in the Ravalphadi Cave Complex, Aihole; Veniyargudi Complex, Aihole; Caves Badami, District Bagalkot; fort, Badami; Malagitti Shivalaya Temple, Badami, District Bagalkot; upper fort, Badami; Chandrashekhara Temple, Jaina Temple, Pattadakal; Jaina Temple, Vakkund; Kamala Basti, Belgaum; Asar Mahal, Bijapur; Gol Gumbaz, Bijapur; Ibrahim-Rouza, Bijapur; Abdul Razaq Dargarh of Jod Gumbaz; Karimuddin Mosque, Bijapur. Dalan of Mehtari Mahal, Bijapur; Malik-e-Maidan Gun, Bijapur; Shankarlinga Temple, Nimbal; Fort and Gates, Dharwad, Someswara Temple, Dambal, District Gadag; excavated site, Kanganahalli (Sannati); Fort Gulbarga; Kalmeswara temple, Balambeedu, District Haveri; Monument of Chatumukha Basti, Gerosappa, District Uttara Kannada; Mirjan Fort.

(15) Kerala

St. Angelo fort, Kannur, District Kannur; Bekal Fort, Bekal, District Kasargod; Fort Palakkad, District Palakkad; Siva Temple, Palimannha, District Thrissur; Tenkailasanatha Temple (Vedakkunnatha), District Thrissur; Siva Temple, Thiruvanchikulam, District Thrissur; the Temples of Parasurama, Brhma, Siva and Matsyaat Tiruvallam, District Thiruvanathapuram;

(16) Madhya Pradesh

Nahar Jharokha and Water Palace at Mandu, District Dhar; Yashodharman Victory Pillar, Sondhani, District Mandsaur; Monuments at Sanchi, District Raisen; Platform of Choubara dara No. 2 (Jain Temple) at Un, District Khargone; Rock cut Caves at Ek-Pathharki Baoli, Gwalior; Garhi Surwaya, District Shivpuri.

Buddhist caves, Dhar, Rock shelters at Bhimbetka; Buddhist caves, Bagh; Group of temples at Khandwa, Mohammad Ghaus and Tansen Tomb Gwalior, Ajaigarh Fort, Rewa; Group of monuments Sanchi, Safdhara; Siva temple, Bhojpur; Bijamandal Vidisha, Monuments at Mandu; Temples at Khajuraho; Monuments at Udaigiri, Fort, Ater, Distt. Bhind; Kamalapati Palace, Bhopal; Beer Singh's Palace, Datia, District Datia; Teli Ka Mandir Gwalior, District Gwalior; Nav Toran Temple, Khor, District Mandour; Maladevi Temple Gairajpur, Jain Colossi Gwalior; Jain Temple, Choubasa Distt. Khargaon; Udagiri caves Udaigiri.

(17) Maharashtra

Panhala Fort, Panhala, district Kolhapur; Pandulena Caves at Nasik, district Nasik; Bedsa Caves, district

Pune; Ajanta Caves, Ajanta, Ellora Caves, Ellora and Daulatabad Fort, Daulatabad district Aurangabad; Raigad Fort, district Ralgad; Markanda Dev Temple, Markanda, district Gadchiroli; Dilawar Khan Tomb, Rajgurunagar, District Ahmednagar; Farah Bagh Palace, Ahmednagar, Elephanta Caves, Gharapuri;

(18) Manipur

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Temple of Vishnu Bishenpur.

(19) Meghalaya

Memorial of U Mawthaw-dur-briew Narthing.

(20)Nagaland

Fort Dimapur.

(21) Orissa

Lord Jagannath Temple, Puri; Sun Temple Konark; excavated site Udaigiri, Bringeswara Mahadev temple, Bagarkote, Lord Lingaraja Temple and other temples of Bhubaneswar., Barabati Fort, Cuttuck.

(22) Pondicherry

Adikmadu excavated site, Siva Temple Tirukundangudi Madagatipattu

(23) Punjab

Shamsher Khan's Tomb and Anarkali-Baradari, Batala; Bhatinda Fort, Fort Nuirpur;

(24) Rajasthan

Monuments at Kumbhalgarh, Fort Chittaurgarh, Jain temple, Arthuna; Rock inscription Bijolia; Structural Remains Krishnavilas, Siva temple, Nelkant; Fort, Jaisalmer; Ranthambore Fort; Fort Bharatpur, Deeg Palace, Deeg; Fort Bhatner;

(25) Sikkim

Ancient capital of Sikkim, Rabdanse, Pemayangtse, Dubdi Monestry, Coronation throne of Norbugang Yaksam.

(26) Tamil Nadu

Kalyana Mahal, Fort Gingee, Gingee; Azhagiya Narasimha Perumal Temple, Ennayiram, District Villupuram; Brihadesvara Temple, Thanjavur and Alravatesvara Temple, Darasuram, District Thanjavur, Birhadesvara Temple, Gangaikonda Cholapuram, District Perambalur; Siva Temple, Visalur, District Pudukkottai; Temple Chitral, Shiva Temple, Kudumiyanalai; Monuments at Mahabalipuram, Temples at Kanchipuram; Fort Vellore

(27) Tripura

Shyam Sunder Thakurani Tila, Pilak; Temples of Udaipur, Rock Cut Sculptures, Unokothi.

(28) Uttar Pradesh

Taj Mahal, Agra; Agra Fort, Agra, Akbars Tomb Sikandra, Mughal City; Fatehpur Sikri; Itmad-ud-Daulas Tomb, Agra; Madan Mohan Temple, Vrindavan; excavated site Ahichatra,

Excavated site Sringaverapura, Kydganj cemetary, Allahabad; excavated stupa, Orajhar, district Balrampur, Kalinjer Fort, district Banda; Tomb of Bahu Begum, Faizabad, Aurangzeb's pavilion, Khajua, district Fatehpur; Jhansi Fort, Jhansi; Kos Minar, G.T. Road, Khanpur; Talbehat Fort, District Lalitpur; Asafud-Daula's Imambara, Behta Bridge and Temple, Nasiruddin Haider's Karbala, Residency Complex in Lucknow; Mahoba; excavated remains of Jaina Temple, Mahet, district Sravasti; Kabrai and Ghats at Kirat Sagar, district Mahoba; Sahastralinga Temple, Chandpur and Shiv Temple, Dudhai in district Lalitpur, Buddhist excavated remains of Tola Salargarh in district Siddharthnagar.

Excavated site and Nirvan Temple, Matha Kunwar Ka Kot and Ramabhar Stupa at Kushinagar; Ancient mound at Amoni, Ancient site, Usmanpur, Ancient site at Khukund; Ancient mound at Padrauna; Ancient site at Rudrapur; Stupa shaped mound at Tarkulwa and Ancient mound at Fazilnagar, all in Deoria District; Lord Cornwallis tomb at Ghazipur, Ghazipur District; Old fort, Jhinjharl Mosque and Char Ungli Mosque all at Jaunpur District; British Cemetery at Chunar and the site of Ashokan inscription at Ahraura Khas in Mirzapur District; excavated site, Sarnath and Choukhanddi stupa at Sarnath; Observatory of Raja Man Singh in Man Mahal; Dharahra Mosque, Lal Khan's Tomb at Rajghat and excavated site at Rajghat all in Varanasi District

(29) Uttaranchai

Group of Temples at Baijnath, Bageshwar; Kalinga Monuments, Pandukeshwar; Group of Temples and Rudranath Temple, Gopeshwar in District Chamoli; British Cemetary, Roorkee, District Haridwar; Group of Temples, Dandeshwar; Group of Temples, Dwarahat, Sun Temple, Katarmal.

(30) West Bengal

Gokulchand Temple, Gokulnagar, Rasmancha Lalji Temple and other temples of Bishnupur, Distt. Bankura; Tombs of Baharam Sakka Sher Afghan and Nawab Qutubuddin, Bardhawan; Koch Bihar Palace, Koch Bihar, Rajpat, mound, Gosanimari, District Kuch Bihar; Tomb and Mosque of Murshid Quli Khan, Sabji Katra and at Hazarduari Palace, Imambada Murshidabad; Brick Temple (Sat deul) at Deulia; 108 Siva Temple Kalna, Burdhawan;

National Culture Policy

1211.SHRIMATI JAYABEN B. THAKKAR : Will the Minister of CULTURE be pleased to state :

(a) whether recently Ministry of Culture came out with an approach paper to the National Culture Policy; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir.

(b) Does not arise.

[Translation]

Exploration of Oilfields with the Help of Bacteria

1212. SHRI SUBHASH SURESHCHANDRA DESHMUKH : SHRI RAJNARAYAN BUDHOLIYA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is contemplating to explore oilfields with the help of bactaria; and

(b) if so, the details of progress made so far in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYARE) : (a) and (b) Oil and Natural Gas Corporation Limited (ONGC) uses microbial techniques for oil and gas prospecting. It has been using the Geomicrobial Survey Technique since 1989 and has standardized the technique which supplements other geoscientific inputs for exploratory decisions. ONGC has carried out Geomicrobial surveys in various areas of Cambay Basin, Assam-Arakan Basin, Cauvery Basin, South Rewa Basin, Himalayan foothills as well as Deep offshore sediments of Ratnagiri and Kutch-Saurashtra.

Oil India Limited (OIL) is also carrying out Geomicrobial studies for its Kashipur Petroleum Exploration Licence (PEL) areas in the Ganga Valley, through the Regional Research Laboratory, Jorhat, Assam.

[English]

Corruption in Sanctioning of Proposals/ Projects

1213.SHRI SHRINIWAS PATIL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the norms and procedure for sanctioning a proposal/project under various schemes run by the Ministry;

(b) whether the Government is aware that there is wide spread corruption in sanctioning of proposals projects;

(c) if so, the facts in this regard;

(d) whether regional offices would be given sanctioning power to curb the corruption;

(e) if so, the details thereof; and

(f) the other changes/steps made/to be made for proper sanctioning of proposal/project to root out the corruption?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) 100% assistance is provided under Central Sector Schemes. Under Centrally Sponsored Schemes assistance is provided on the basis of 90:10 in case of NGOs/Central Universities and 45:45:10 in case of others (Centre:State:Institutions). Assistance to State Governments/Apex Institutions is released on the basis of the proposals received form them, their action plan for the year and progress in utilization of funds released to them in the previous years. Grants to NGOs are sanctioned on the merits of the proposals received, keeping in view the recommendations of the State Governments and the authorized inspection agencies, utilzation certificates and availability of funds. Detailed norms applicable scheme-wise are available on the Ministry's website http/www.socialjustice.nic.in

(b) and (c) This is not the case. If any particular matter comes to the notice of the Ministry, stringent action is taken against the defaulting officials and institutions.

- (d) This Ministry does not have any regional offices.
- (e) Does not arise.

(f) The Ministry has strengthened the monitoring of implementation of schemes. Besides the State Governments, designated agencies and officers of this Ministry take up periodic inspections of the projects being implemented through the NGOs. Steps are also being taken for electronic transfer of funds to the grantee organizations.

Utilisation of Passenger Capacity in Rajdhani Express

1214.SHRI B. VINOD KUMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Rajdhani Express trains are suffering a sub-optional utilisation of passenger capacity;

(b) if so, the reasons therefor; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) and (c) Do not arise.

Gas in Godavari Basin

1215.SHRI KINJARAPU YERRANNAIDU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether ONGC has struck gas in the Krishna Godavari basin;

- (b) if so, the details thereof; and
- (c) the time by which production will start there?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATIRAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Yes, Sir. In the Krishna Godavari onland basin, the first commercial gas find was made by Oil and Natural Gas Corporation Limited (ONGC) in Razole structure in West Godavari district of Andhra Pradesh in 1983. The first gas find offshore was made at GS-8 prospect in 1987. ONGC has established 97.68 Billion Cubic Metre (BCM) and 40.14 BCM of initial inplace volume of gas in onland and offshore Krishna-Godavari basin respectively in its operational areas. In addition, Ravva and Joint Venture fields in Krishna Godavari, offshore where ONGC has a 40% share, has 11.89 BCM of in-place volume of gas.

(c) In the Krishna Godavari onland basin, commercial production of gas started from Razole field in October 1988. Offshore gas production started from GS-15 and GS-23 fields in 2001.

As on 1.5.2004, 24 finds, including two offshore, were producing 4.9 Million Metric Standard Cubic Meters per day (MMSCMD) of gas in the Krishna Godavari basin . In

addition, the natural gas production from the Ravva Joint venture field is around 2.61 MMSCMD.

Construction of ROB in Bihar

1216.SHRI RAGHUNATH JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is no Rail over bridges in Raxaul, Sugholi and Motihari in East Champaran and Narkatiaganj and Chavani in West Champaran of Bihar;

(b) if so, whether large number of persons were killed on unmanned railway crossing in Sugholi-Raxaul section near Sheetalpur village;

(c) if so, the action taken by the Government to construct the flyover and to man the unmanned railway crossing; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir. However work of Road Over Bridge (ROB) at Motihari is in progress. It was sanctioned in 1982-83 on cost sharing basis. The Railway portion of this work has been completed by Railway in 1990. Similarly, a ROB in lieu of level crossing (LC) No. 34 (near Narkatiaganj) at Km. 188/13-14 between Raxaul and Balwa stations and ROB in lieu of LC No. 33 at Km. 186/13-14 between Adpur and Raxaul stations was sanctioned in 2002-03 on cost sharing basis.

(b) 15 persons were killed in an accident on unmanned level crossing No.6 C at Km. 19/3-4 in June 1999. However, there is unauthorized trespassing near Sheetalpur village between Dharmina and Sagauli on Raxaul-Sagauli section.

(c) and (d) Railways construct Road over/under bridges in lieu of existing level crossings on cost sharing basis having traffic density of one lakh or more TVUs (TVU - A unit obtained by multiplying the number of trains with the number of road vehicles passing over the level crossing in 24 hours) or otherwise on deposit terms where the traffic is less, proposals for which have to be sponsored by concerned State Government duly fulfilling certain preliminary pre-requisites required under extant rules. One Road over bridge has been proposed on cost sharing basis in lieu of L.C.No. 175 at Km. 186/3-4 between Semra-Sagauli sections in the Works Programme of 2004-05.

There is no proposal to provide manned level crossing in lieu of unauthorized trespassing near Sheetalpur. If a level crossing is required the same can be provided on deposit terms, the full cost of which has to be borne by State Government. As far as manning of unmanned LC No. 6 'C' at Km. 19/3-4 is concerned it does not qualify the criteria set for manning of unmanned level crossings.

Proposal for Merger of Konkan Railway Corporation with Indian Railways

1217.SHRI PARSURAM MAJHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has a proposal for the merger of Konkan Railway Corporation with the Indian Railways;

(b) if so, the reasons for the merger; and

(c) the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir,

(b) and (c) Do not arise.

Construction of Pune-Nasik Railway Line

1218.SHRI SHIVAJI ADHALRAO PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a long pending proposal for construction of Pune-Nasik railway line;

(b) if so, whether any survey was also conducted in this regard;

(c) if so, the details thereof and the expenditure incurred therein;

(d) the reasons for not constructing the Pune-Nasik rail line inspite of completion of survey long back;

(e) the decision of the Government in regard to the construction of this rail line in the coming years; and

(f) the time by which the final decision is likely to be taken and the construction work are likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (f) The survey for Pune-Nasik new rail line was completed in 2000-01. As per the survey, cost of construction of this 266 km long line was assessed as Rs. 1044 crore. Keeping in view heavy throwforward of on-going projects and acute constraints of resources it has not been found feasible to consider the proposed line.

Railway Bridge over River in Orissa

1219.SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to construct one more Railway Bridge over the river Mahanadi near Cuttack in Orissa;

(b) if so, the estimated cost thereof; and

(c) the amount sanctioned for the above project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) and (c) The detailed estimate for 2nd Bridge across River Mahanadi has been sanctioned recently at a cost of Rs. 91.10 crore (Approx). An outlay of Rs. 11 crore has been proposed for the works of 2nd Bridges over Rivers Birupa and Mahanadi in the Railway Budget 2004-05.

Double Line between Kharagpur-Midnapore

1220.SHRI PRABODH PANDA : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of the progress made regarding double line between Kharagpur-Midnapore via Giri Maidan under Kharagpur Division of S.E. Railways;

(b) whether no work has been taken up so far;

(c) if so, the reasons therefor; and

(d) the time by which the work of said rail line in West Bengal is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) Kharagpur to Midnapore is a double-line section except for two singleline patches, i.e., Kharagpur-Gokulpur and on Cossey river. An updating survey for Kharagpur-Midnapur doubling *via* Giri Maidan has been included in the Budget 2004-05.

Survey for Construction of Houses

1221.SHRI A.K. MOORTHY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Government has conducted any survey for construction of Houses in rural areas on the basis of 'each family one house' scheme;

(b) if so, the details thereof;

(c) the steps taken by the Government to replace the old MiG fleet with the upgraded technique;

(d) the details of requirements of rural housing in Tmail Nadu alongwith the cost for the last three years; and

(e) the amount released so far for the project in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) There is no scheme of "each family one house" for rurla areas to be implemented by the Ministry of Rural Development. Therefore, the question of conducting any survey for construction of houses in rural areas under the said scheme, does not arise.

(b) to (e) In view of (a) above, question do not arise.

[Translation]

Decommissioning of MiG Aircraft

1222.SHRI RAMDAS BANDU ATHAWALE : Will the Minister of DEFENCE be pleased to state : 195

whether the Government has decided to (a) decommission the MiG 21, 23 and MiG 25 fighters from the IAF;

if so, the details thereof and reasons therefor; (b)

(c) whether the Government is contemplating to put these fighter planes to some other use in future; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Indian Air Force is in the process of phasing out the MiG-21, MiG-23 and MiG-25 fighter aircraft depending upon the calendar life/total technical life of the aircraft. These aircrat will be phased out from the service between the years 2006 to 2007.

No, Sir. Since an aircraft is deemed not to be (c)airworthy at the end of its life, it is disposed off as per the laid down procedure.

Does not arise. (d)

[English]

Rural Dvelopment Schemes in Rajasthan

1223.SHRI DUSHYANT SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

the details of the major poverty alleviation (a) programme and Rural Development Schemes undertaken in the State of Rajasthan during last three years and till date;

achievements made under these (b) the programmes in that State with compared to the national average;

(C) the specific programme drawn up for the Tenth Plan to bring down poverty ratio in Rajasthan; and

the funds released and the achievements made (d) under various schemes during last three years and till date?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) The Ministry of Rural Development has been implementing the major schemes namely, the Swarnjayanti Gram Swarozgar Yojana (SGSY), the Sampoorna Gramin Rozgar Yojana (SGRY), the Indira Awaas Yojana (IAY), the Pradhan Mantri Gram Sadak Yojana (PMGSY), the Drought Prone Areas Programme (DPAP), the Desert Development Programme (DDP) and the Integrated Watershed Development Programme (IWDP), the Drinking Water Supply Programme (DWS) and the Total Sanitation Compaign (TSC) in the State of Rajasthan during the last three years. The main objective of Swarnjavanti Gram Swarozgar Yojana (SGSY) is to bring the assisted poor families above the poverty line by providing them with income generating opportunities through a mix of Government subsidy and Bank credit.

The achievements made under these (b) programmes in the State of Rajasthan compared to the National average are given in a Statement-I.

SGSY is a specific Scheme to bring down (C) poverty ratio in the rural areas including Rajasthan.

The funds released by the Ministry of Rural (d) Development and the achivements made under various schemes during the last three years i.e. 2001-2002, 2002-2003, 2003-2004 and 2004-2005 upto May, 2004 are given in the Statements-II.

Statement-I

Central Allocation of Rural development Programme of JGSY/SGRY-I, EAS/SGRY-II and SGSY during the year 2001-2002, 2002-2003 and 2003-2004

Year	2001-2002	2002-2003	2003-2004
National Average Allocation (in Lakhs)	130 99 .09	12486.21	14909.86
Central Allocation to Rajasthan (Rs. in Lakhs)	13137.46	12469.67	14854.85

Ŝ	Programmes		central nelease (Rs. in	during the Lakh)	Jeans	rnyskal	Achievemer	Physical Achievements during the	e years	Units
		2001- 2002	2002- 2003	2003- 2004	2004- 2005	2001- 2002	2002- 2003	2003- 2004	2004- 2005	
1	EAS/SGRY-I	5706.92	7641.87	6839.00	•	82.56	199.38	146.78	•	Emp. Generated (Lakh Mandays)
	JGSY/SGRY-II	5689.05	7262.89	7021.68	7991.19	72.13	32241.00	26306.00	7770.83	Emp. Generated (Lakh Mandays)
	FFW	25786.44	٠	•	•	1072.52	•	•	٠	Emp. Generated (Lakh Mandays)
	SGSY	1759.38	2143.41	2261.24	1521.23	36053.00	27901.00	20792.00	1521.23	Total Swarozgaries Assisted (Noc.)
	DRDA Admn.	1255.35	1245.01	1358.28	623.58	•	•	•	623.58	
	IAY	3315.96	3149.31	3748.00	2438.12	30471.00	37592.00	41888.00	2438.00	Dwelling Units (Nos.)
	NFBS	398.57	•	•	٠	2408.00	٠	•	•	Families Assisted (Nos.)
	NOPAS	1441.85	•	•	•	101460.00	٠	•	•	Person Assisted (Nos.)
	ANNAPURNA	665.57	•	•	٠	61402.00	•	•	•	No. of beneficiaries
	Department of Land Resource	Land Resour	2							
	DDP	8164.26	8893.54	9146.74	•	0.00	0.0	•	٠	Area covered (in Acores)
	DPAP	1195.13	1430.86	1979.36	•	0.00	0.0	•	٠	Area covered (in Acores)
	MDP	2810.05	772.06	2097.32	86.30	0.0	0.0	•	86.30	Water Sheds (Nos.)
	SRA and ULR	25.00	0.00	٠	•	0.0	•	•	•	
Ś	CLR	313.67	0.00	•	•	0.00	•	•	•	
	Department of Drinking Water Supply	Drinking Web	er Supphy							
	ARWSP	20713.73	23620.36	23368.51	•	10903.00	11254.00	1634.00	•	Habitations Covered (Nos.)
	ARWSP (MNP)	•	265.62	٠	•	0.00	0.0	•	٠	

Statement-II

[Translation]

Permission to Pvt. Companies to Increase the Prices of their Products

1224.SHRI MANOJ KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has recently allowed the private companies to increase the prices of their oil products; and

(b) if so, the profit likely to be accrued to the Government and the private companies separately as a result of this increase?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) The private companies marketing petroleum products do not need Government approval for revising the prices. It is, therefore, not possible to compute *ex-ante* the profit likely to accrue to private companies. No profits accrue to Government on this account.

Pending ROB in Wardha

1225.SHRI SURESH WAGHMARE : Will the Minister of RAILWAYS be pleased to state :

(a) whether any proposal to construct rail over bridge in Dhaman village, district Amrawati and Sindhi Railway Station, district Wardha, is pending;

(b) if so, the reasons therefor; and

(c) the time by which the above proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) No, Sir. No works for construction of Road Over Bridges on cost sharing basis are sanctioned at these locations. However, a proposal for construction of a Road Over Bridge on deposit basis near Dhamangaon station was received from State Public Works Department in 1995 as the State Government had shown its inability to close the level crossing on completion of the Road Over Bridge. The latest estimated cost for the work based on detailed soil investigations, revised location and scope of work is approx. Rs. 378 lacs. However the State Governmment had deposited only Rs. 73.50 lacs in 1996 based on the preliminary estimate for the bridge at earlier location. The work can be taken up after the balance amount is deposited with the Railways.

[English]

Inclusion of Thachar Community in SCs List

1226.SHRI P. RAJENDRAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Union Government has received any proposal to approve Thachar Community in Kerala as Scheduled Caste; and

(b) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) The proposal of Government of Kerala to include Thachar (other than Carpenter) in the list of Scheduled Castes of Kerala has been sent to the National Commission for Scheduled Castes for their Comments. Since the proposals are processed in consultation with the Registrar General of India and the National Commission for Scheduled Castes. It is not possible to indicate any time frame for taking final decision.

[Translation]

Supply of Cooking Gas to Panchayats of Banda and Fatehpur

1227.SHRI MAHENDRA PRASAD NISHAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the names of Panchayats in Banda and Fatehpur districts in Uttar Pradesh to which cooking gas is being supplied;

(b) the number of such villages which are 100-500 yards off the main roads;

(c) whether the Government propose to provide free home delivery service of the gas cylinders;

(d) if so, the details thereof; and

(e) the locations and number of gas agencies proposed to be opened in Banda and Fatehpur districts in Uttar Pradesh during the year 2004-2005?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) At present, Public Sector Oil Marketing Companies (OMCs) are supplying cooking gas cylinders in 414 Panchayats of Bnda district and 220 Panchayats of Fatehpur district of Uttar Pradesh.

(b) As per information available with OMCs, 206 villages in Banda district and 24 villages in Fatehpur district fall within 100-500 yards off the main roads.

(c) and (d) LPG distributors of OMCs are providing free home delivery service of LPG cylinders to their consumers falling within their area of operation.

(e) OMCs have planned to set up LPG distributorships at Korajhanabad, Devmai, Malwan, Telyandi and Haswa in Fatehpur district and one distributorship at Banda in Banda district of Uttar Pradesh.

[English]

Funds Unutilized by Artisans International Foundation

1228.SHRIMATI D. PURANDESWARI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether CAPART gave a financial assistance of more than Rs. 13.21 lakhs to rural development projects through Artisans International Foundation one of the NGOs;

(b) whether the NGO failed to use the funds sanctioned for the purpose; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) Yes, Sir. CAPART sanctioned Rs. 16.71 lakhs and released Rs. 13.21 lakhs to the NGO, viz Artisans International Foundation for implementing rural development projects.

(b) Yes, Sir.

(c) The NGO has been blacklisted and FIR has been filed against it with the local police for the recovery of the misutilised grant.

Passenger Safety Cess on Rail Tickets

1229.SHRI MILIND DEORA : Will the Minister of RAILWAYS be pleased to state :

(a) since when the Cess on tickets for safety of passengers was introduced;

(b) the amount collected so far and the manner in which this fund has been utilised;

(c) the number of rail accidents have taken place since then;

(d) whether in view of the increase in the number of railway accidents, the Cess levied on tickets have become irrelevant;

(e) if so, whether the Government propose to withdraw this Cess;

(f) if so, the details thereof; and

(g) it not, the reasons for its continuance when it has not served any useful propose except raising revenue?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The Safety Surcharge on tickets was introduced from 1.10.2001.

(b) Rs. 1,538.94 crores has been collected as Safety Surcharge upto 31.3.2004. This surcharge is being appropriated to Special Railway Safety Fund, which is being utilized to fund the works of renewals and replacements of safety related assets in a time bound manner.

(c) There have been 140 consequential train , accidents from 1.10.2001 to 31.3.2002. Further, there have been 351 consequential train accidents in the year 2002-2003 and 325 (provisional figure) in the year 2003-04, the lowest ever figure. (d) to (g) Do not arise.

Bottling Plant of Bongaigaon

1230.SHRI M.K. SUBBA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the bottling plant in Bongaigaon Refinery has been by and large out of use;

(b) if so, the bottling capacity of the Refinery and how far it has been out of use; and

(c) the steps taken to ensure full utilisation of the capacity?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The LPG bottling plant of Bongaigaon Refinery and Petrochemicals Limited (BRPL) is being operated by Marketing Division of Indian OII Corporation Limited (IOCL) under an operational agreement signed between BRPL and IOCL on 24.06.2003. Operation of the plant has been started from 15.10.2003 and is running continuously since then.

(b) and (c) The capacity of the plant is 22,000 tonnes per annum based on one shift operation. Presently, it is operating at about 30,000 tonnes per annum.

Important Project to Private Sector

1231.SHRI ADHIR CHOWDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has awarded some important projects to private parties under BOLT scheme during last two years;

(b) if so, the details of these projects;

(c) whether these projects could not make any progress; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) to (d) Do not arise.

Disinvestment of Hindustan News Print Ltd.

1232.SHRI SURESH KURUP : Will the Minister of HEAVY INDUSTRIES AND PUBLIC'ENTERPRISES be pleased to state :

(a) whether the Government has any plan to carryout disinvestment in Hindustan News Print Ltd., Kottayam, Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) An earlier decision (October, 2003) to disinvest in the Hindustan Newsprint Limited, Kottayam, Kerala is being proposed to be reviewed with reference to the policy stipulation in National Common Minimum Programme regarding public sector enterprises making profit.

(b) Does not arise.

Telecom Regulatory Authority

1233.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Telecom Regulatory Authority of India has a consultation paper;

(b) if so, the details thereof and the extent to which Telecom Regulatory Authority has sought the views in regard to CAS to be made voluntary;

(c) whether any concrete steps and measures have been taken for introducing of a voluntary CAS in the country;

(d) the other facilities likely to be provided by cable operators to the consumers; and

(e) the time by which the CAS is likely to be implemented in Delhi and other States?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The Telecom Regulatory Authority of India (TRAI) has, in the month of April, 2004, issued a
consultation paper on "issues relating to broadcasting and distribution of TV channels". This consultation paper is available on TRAI's website (*http://www.trai.gov.ln*). TRAI has, interalia sought views on the following issues:

- (i) Should CAS to be introduced to view pay channels? If yes, should it be mandated by law or voluntarily introduced by Service Providers?
- (ii) If CAS is to be introduced voluntarily, how should it be done and who would take initiative to introduce it?
- (c) and (d) The TRAI's recommendations are awaited.
- (e) No time frame can be indicated at this stage.

[Translation]

Non-Payment of Post Retirement Pensionery Benefits

1234.SHRI KAMLA PRASAD RAWAT : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government has received complaints from the Army Personnel regarding non-payment of post retirement pensionery benefits; and

(b) if so, the number of such complaints received during the last three years so far alongwith the action taken by the Government thereon?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Post retirement pensionary benefits are normally paid to all pensioners timely. However, approximately five to six thousand representations are received in a year from retired defence personnel by the Ministry of Defence regarding various pension matters like non-revision of pension, non-receipt of family pension, non-payment of dearness relief etc. Thus, during 2001, 2002 and 2003, a total of 17002 representations were received in the Ministry of Defence. The grievances of the pensioners are attended to on priority in consultation with Army Headquarters, Controller General of Defence Accounts, Principal Controller of Defence Account (Pension) etc.

[English]

Railway Safety Fund

1235.SHRIMATI MINATI SEN : Will the Minister of RAILWAYS be pleased to state :

(a) whether a Railway Safety Fund of Rs. 17,000 crore was created in 2002-03 to overhaul dilapidated bridges, wagons and tracks; and

(b) if so, the details of the work undertaken on this front?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) A non-lapsable Special Railway Safety Fund (SRSF) of Rs. 17,000 crores was set up, with effect from 1.10.2001, to wipe out arrears of renewal/replacement of overaged assets of track, bridges, rolling stock, signaling gear and for some safety enhancement works.

(b) The works to be undertaken through SRSF have been brought out in the Works Machinery and Rolling Stock Part-III or the "Green Book" presented along with the Railway Budget. The physical targets and achievements so far are as given below :

Type of Assets	Cumulative Targets for 2001-07	Physical performance from 2001-02 upto March 2004
1	2	3
Track Renewals	16538 CTR"-units	8937.65 CTR* units
Bridge Works	2700 Bridges	1306 bridges
Signalling and Tele- Communication	1448 stations complete, 911 stations casual renewals.	Complete renewal – 441 stations, Casual renewal – 102
Track circuiting	5307 locations	1785 Locations

JULY 15, 2004

(Rs. in Lakh)

1	2	3
Rolling Stock	Diesel loco Broad Gauge (BG)-93, Narrow Gauge (NG)-6;	Locos BG-24;
	Coach BG-797, Metre Gauge (MG)-520, NG-157;	226 BG coache s ; 30 MG coaches; 19 NG coaches;
	Overhead Equipment (OHE) Inspection cars-52;	12-OHE cars;
	Self Propelled Accident Relief Train (ART)-60;	
	Wagons-7698 Vehicle Units (Vus)	974 wagons;

The Budget Allotment and Expenditure under SRSF, yearwise, upto March 2004 is as follows:-

	Sanctioned amount (Rs. In crores)	Net Expenditure (Rs. In crores)
2001-02	1400.00	1434.28
2002-03	2310.00	2486.31
2003-04	2350.66 Revised Estimate	2583.78 (provisional)

*CTR-Complete Track Renewal

Central Public Undertakings in Kerala

1236.SHRI C.K. CHANDRAPPAN : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) the details of the Central Public Sector Undertakings in Kerala alongwith the present financial performance of each of them; and

(b) the steps proposed to be taken by the Union Government for the protection and modernisation of these CPSUs in the State?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) As per Public Enterprises Survey 2002-03, which was laid in the Parliament on 8.6.2004 and is a published document in public domain, the names of Central Public Sector Undertakings (CPSUs) whose Registered/Head Offices are located in Kerala alongwith their financial performance in terms of net profit/ loss for the year 2002-03 are as follows :

Name of CPSU	Net Profit/Loss
Cochin Shipyard Ltd.	1649
Fertilizer and Chemicals (Travancore) Ltd.	-28773
Hindustan Latex Ltd.	1414
Hindustan Newsprint Ltd.	-489
Kochi Refineries Ltd.	45602

(b) Enterprise specific measures by the management/ Administrative Ministry of the PSU are taken for performance improvement of the CPSEs, which include formulation of revival schemes, business and financial restructuring, infusion of fresh funds, cost control measures, rationalisation of manpower etc. on case to case basis.

[Translation]

LPG Godowns in Delhi

1237.SHRI BIR SINGH MAHATO : SHRI HARIKEWAL PRASAD :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether LPG godowns in Delhi are located in residential areas also;

(b) if so, whether the Government has conducted any survey in this regard; and

(c) if so, the details thereof, location-wise?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI

, t. .

SHANKAR AIYAR) : (a) LPG godowns of distributors of Public Sector Oil Marketing Companies (OMCs) in Delhi have been constructed with the due approval of statutory and local authorities and in conformity with the rules laid down by the Department of Explosives.

(b) and (c) Field officers of OMCs and officials of Department of Explosives inspect the distributors' godowns for various safety measures from time to time.

[English]

Special Package to HEC, Ranchi

1238.SHRI BHUVANESHWAR PRASAD MEHTA : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the Union Government propose to provide special package to Heavy Engineering Corporation Ranchi, Jharkhand so as to stop its closure;

(b) if so, the details thereof;

(c) whether the State Government has also made a request in this regard; and

(d) if so, the details thereof and the reaction of Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Heavy Engineering Corporation (HEC), Ranchi was referred to Board of Industrial and Financial Reconstruction (BIFR) in 1992. BIFR in 1996 sanctioned a package of revival of HEC but the company could not be revived. In July, 2002, while monitoring implementation of revival package. BIFR declared that the package has failed and has issued show cause notice for winding up of HEC. On 07.07.2004 BIFR has passed the orders for winding up of HEC. The matter regarding future of HEC is proposed to be reviewed in the light of recent announcement by Government regarding formation of Board for Reconstruction of Public Sector Enterprises.

(c) and (d) Yes Sir, State Government of Jharkhand (GOJ) have expressed their willingness to provide Rs. 493.84 Crs to HEC for liquidation of their electricity and sales tax dues subject to GOI agreeing to waive its loan of about Rs. 730 crs and extending cash support amounting to Rs. 432 crs, approximately in addition to allowing GOJ to resume entire surplus land of HEC. GOJ has been informed that the offer made by them is inadequate to revive the company.

Railway Crossings on National Highways in Rajasthan

1239.SHRI NIHAL CHAND : Will the Minister of RAILWAYS be pleased to state :

 (a) the number of railway crossings in different parts of the country on national highways particularly in Rajasthan;

(b) whether the Government has taken any measures to build under/over bridges on these highways; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) There are 572 level crossings falling on National Highways in different parts of the country, out of which 42 level crossings are in the State of Rajasthan.

(b) and (c) As per extant rules, Construction of Road Over/Under Bridges is undertaken in lieu of busy level crossings having Train Vehicle Units (TVUs) more than 1 lakh on Cost Sharing basis by Railways with State Government/Road Authorities, provided a proposal is sponsored by State Government agreeing to share the cost and also accept the other standard stipulations such as closure of Level Crossing on commissioning of Road Over/Under Bridge (ROB/RUB), advance action for land acquisition, inclusion of work in respective State Government/Road Authority's annual plan, taking up of work on approaches simultaneously etc. Level crossing where traffic density is less than 1 lakh TVUs can be considered for construction of ROB/RUB on deposit terms i.e. entire cost is borne by sponsoring authority.

Works for replacement of 104 level crossings on National Highways by Road over/under bridges on Cost Sharing/Deposit/BOT (Build, Operate and Transfer) basis have been sanctioned

Houses for Handicapped BPL

1240.SHRI RATILAL KALIDAS VARMA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) whether the Government have formulated any scheme to provide houses to the handicapped persons living below poverty line in the country;

(b) if so, the details thereof, State-wise; and

(c) the number of the houses constructed in the country and handicapped persons benefited therefrom till date?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (c) Assistance is provided to construct houses in the rural areas to the families including physically handicapped persons living Below Poverty Line (BPL) under the Indira Awaas Yojana. 3% of the budget allocation is earmarked for physically challenged persons. However, details of houses constructed under the Indira Awaas Yojana for physically handicapped persons are maintained in this Ministry only from 1998-1999. Accordingly, State-wise details of number of houses constructed for handicapped persons against the total till date are in the enclosed Statement.

Statement

The State-wise number of houses constructed and number of houses allotted to the Handicapped BPL persons under the Indira Awaas Yojana since 1998-99 till date

			Unit in Nos.
SI. No.	Name of the State/ UTs	Number of Houses Constructed	Number of Houses allotted to Handicapped BPL
1	2	3	4
1.	Andhra Pradesh	549525	6752
2.	Arunachal Pradesh	22910	76

1	2	3	4
3. As	am	304511	4745
4. Bih	ar	976468	1377
5. Chi	nattiegarh	77056	381
6. Go	R	2054	0
7. Gu j	arat	164173	1852
8. Hai	yana	62024	416
9. Hin	achal Pradesh	22407	314
10. J a n	nmu and Kashmir	37105	0
11. Jha	rkhand	190069	753
12. Kar	mataka	257 5 05	921
13. Kei	ala	145227	526
14. Ma	dhya Pradesh	439574	3967
15. Ma	harashtra	487682	1583
16. Ma	nipur	6577	117
17. Me	ghalaya	19181	150
18. Miz	oram	9434	52
19. Na	galand	29018	0
20. Oria	568	1012414	1515
21. Pu	njab	31900	342
22. Raj	asthan	223321	303
23. Sik	kim	7778	141
24. Tar	nil Nadu	337865	1898
25. Trip	oura	61810	211
26. Utt	ar Pradesh	1036286	5585
27. Utt	aranchal	59000	336
28. We	st Bengal	432670	5341
	daman and Nicoba Inds	ur 2131	0
30. Da	dra and Nagar Ha	veli 314	0

1 2	3	4
31. Daman and Diu	122	2
32. Lakshadweep	130	1
33. Pondicherry	2077	0
Total	7010318	39477

Revival of BOGL Unit Durgapur

1241.SHRI SUNIL KHAN : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the Government propose to revive the Bharat Opthalmic Glass Ltd., Durgapur unit;

(b) if so, the details thereof any by when;

(c) whether the Government has already made provision to reconsider the Mining and Allied Machinery Corporation Limited, Durgapur and other five industries like Rehabilitation Industries Corporation, Tyre/Corporation of India, National Instrumentation and other; and

(d) if so, the details thereof?

THE M NISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Board for Industrial and Financial Reconstruction (BIFR), which is a quasi judicial body, has recommended winding up of the company.

(c) and (d) Mining and Allied Machinery Corporation Ltd., (MAMC) and Rehabilitation Industries Corporation Ltd. (RIC) have been closed under Industrial Dispute Act, 1947. Tyre Corporation of India Ltd. (TCIL) is under reference to BIFR and Operating Agency has submitted a draft rehabilitation scheme to BIFR. An appeal has been field before AAIFR against the BIFR's order recommending winding up of National Instruments Ltd. (NIL).

Navratna Status to PSUs

1242.SHRI KAILASH MEGHWAL : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state : (a) the number of PSUs accorded Navratna Status as on date;

(b) the criteria adopted for according Navratna status;

(c) whether the Government propose to give Navratna status to some other PSUs;

(d) if so, the details thereof;

(e) whether the Government has also received requests from PSUs for according Navratna status; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Nine PSUs are accorded Navratna status as on date. The Navratna PSUs were identified in the year 1997 on the basis of comparative advantages and the capacity to become global giants.

(c) and (d) No decision has been taken by the Government to give Navratna status to other PSUs.

(e) and (f) Requests have received from the following PSUs for according Navratna status :--

- 1. Bharat Electronics Ltd.
- 2. Bharat Sanchar Nigam Ltd.
- 3. Hindustan Aeronautics Ltd.
- 4. Kudremukh Iron Ore Company Ltd.
- 5. National Aluminium Company Ltd.
- 6. National Mineral Development Corporation Ltd.
- 7. Power Finance Corporation Ltd.
- 8. Power Grid Corporation of India Ltd.
- 9. Rural Electrification Ltd. and
- 10. Telecommunications Consultants India Ltd.

Compensation to Robbed Passengers

1243.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of RAILWAYS be pleased to state : (a) whether the Supreme Court has held that Ministry of Railway is liable to compensate passengers who are robbed;

(b) if so, the total number of such cases, where robberies in trains had occurred and the number of them so far compensated after the Supreme Court's judgement;

(c) whether old cases of robbery in trains will also invite compensation in future in view of SC's judgement; and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) In Civil Appeal No. 2252 of 1999, the Hon'ble Supreme Court has held the Railways liable for compensation for deficiency in service and consequently for robbery of the unbooked belongings of the appellant. Ministry of Railways has proposed to file review petition in the Hon'ble Supreme Court against this judgement.

(b) Approximately 59 robberles have been reported after the judgement of the Hon'ble Supreme Court. No compensation claim has been paid by the Railways for robbery of belongings of the passengers after the Hon'ble Supreme Court's judgement, as it is proposed to be contested.

(c) and (d) Do not arise in view of the answer (a) above.

LNG Terminal at Kochi

1244.SHRI VARKALA RADHAKRISHNAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is a proposal to set up a LNG terminal at Kochi;

(b) if so, the present status of the project;

(c) the names of the companies included in the consortium; a,

(d) whether NTPC has agreed to be the potential customer; and

(e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) Yes, Sir. M/s Petronet LNG Limited (PLL), a Joint Venture Company promoted by four Public Sector Oil Companies, viz., GAIL (India) Limited (GAIL), Oil and Natural Gas Corporation Limited (ONGC), Bharat Petroleum Corporation Limited (BPCL) and Indian Oil Corporation Limited (IOC) had proposed to set up a 2.5 Million Metric Tons Per Annum (MMTPA) LNG terminal at Kochi. Terminal at Kochi was conceived, based on proposed expansion of Kayamkulam Power Plant of NTPC.

Land for the project has been allotted at Puthuvypeen Island, Kochi. PLL has completed pre-project activities and has also obtained necessary statutory clearances and approvals from departments concerned. However, NTPC has gone for International Competitive bidding for procurement of Natural Gas/LNG for the proposed expansion of Kayamkulam Power Project from 350 MW to 2300 MW. PLL has participated in the NTPC bid for providing services for regasification and transportation of re-gasified LNG for the project. As LNG projects have strict 'Take or Pay' Clause, PLL will take steps to execute the project if either their bid is accepted by NTPC or alternative marketing tie-ups for atleast 60% of the proposed terminal capacity is achieved.

Funds for Improvement of Konkan Railways

1245.SHRI CHANDRAKANT KHAIRE : Will the Minister of RAILWAYS be pleased to state :

(a) whether any survey has been conducted/ proposed to be conducted in regard to the functoning of Konkan Railways;

(b) if so, the details thereof;

(c) whether any funds have been released/proposed
to be released for improvement of Konkan Railways;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.
- (e) No need has been felt.

Development of Missile for Battle Tank

1246.DR. M. JAGANNATH : Will the Minister of DEFENCE be pleased to state :

(a) whether any missile for battle tank Arjun has recently been developed;

- (b) if so, the details in this regard;
- (c) whether the said missile has been test fired; and
- (d) if so, the results thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Defence Research and Development Organisation (DRDO) has completed a feasibility study of integrating laser homing anti-tank missile 'Lahat' with Main Battle Tank 'Arjun' and first round of firings.

(b) The 'Lahat' missiles have been fired from the barrel of MBT Arjun tank. It is semi active having laser homing guidance.

(c) Yes, Sir. It has been successfully test fired.

(d) Firing demonstration to prove the concept of Lahat missile firing from the main gun of MBT Arjun has been successfully conducted in Mahajan Field Firing Ranges during January 2004.

LNG Terminal in Kerala

1247.SHRI CHENGARA SURENDRAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the proposal for setting up of the LNG Terminal in Kerala is a long pending project; and (b) if so, the reasons for delay in the implementation of the project?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MIINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) M/s Petronet LNG Limited (PLL), a Joint Venture Company promoted by four Public Sector Oil Companies, viz., GAIL (India) Limited (GAIL), Oil and Natural Gas Corporation Limited (ONGC), Bharat Petroleum Corporation Limited (BPCL) and Indian Oil Corporation Limited (IOC) had proposed to set up a 2.5 Million Metric Tons Per Annum (MMTPA) LNG terminal at Kochi. Terminal at Kochi was conceived, based on proposed expansion of Kayamkulam Power Plant of NTPC. However, NTPC has gone for International Competitive bidding for procurement of Natural Gas/LNG for the proposed expansion of Kayamkulam Power Project from 350 MW to 2300 MW. PLL has participated in the NTPC bid for providing services for regasification and transportation of re-gasified LNG for the project. As LNG projects have strict 'Take or Pay' Clause, PLL will take steps to execute the project if either their bid is acccepted by NTPC or alternative marketing tie-ups for alteast 60% of the proposed terminal capacity is achieved.

Crude Oil Import

1248.SHRI BRAJA KISHORE TRIPATHY : SHRI P.K. VASUDEVAN NAIR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of crude oil imported by India during
2003-04 from various countries;

(b) the cost of refining and transportation of per litre oil in the country;

(c) the amount of foreign exchange paid for oil import bill to various countries during the said period;

(d) whether the Government is working out new oil pricing formula;

(e) if so, the details thereof; and

(f) the details of the country's demand meet by imported oil and domestic oil production?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) During 2003-04, 90.434 MMT of crude oil was imported from various countries.

(b) The cost of refining varies from refinery to refinery. Also, transportation cost varies depending upon the mode of transportation.

(c) The estimated amount of foreign exchange paid for crude oil import during 2003-04 was 18,268 million US Dollars.

(d) and (e) The policy for pricing of major petroleum products is under review.

(f) About 29% of demand is met by indigenous sources.

[Translation]

Constitution of Cantonment Boards

1249.SHRI SANTOSH GANGWAR : Will the Minister of DEFENCE be pleased to state :

 (a) whether the process of constitution of cantonment boards is being delayed;

(b) if so, the reasons therefor;

(c) the time by which the representatives will be elected to these boards;

(d) whether the elected public representatives (M.Ps./M.L.As.) are made ex-officio members of Cantonment Boards; and

(e) if not, whether there is any proposal under consideration of the Government to make elected public representatives ex-officio members of Cantonment Boards; and

(f) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) No, Sir. Out of 62 cantonment boards, the constitution of 51 cantonment boards stands varied under section 14 of the Cantonments Act, 1924 and the varied boards are functioning. Proposal for varying the constitution of five other cantonment boards is under process. There terms of elected members in remaining six cantonoment boards are still to expire.

(b) In view of the answer to part (a) above, does not arise.

(c) In view of the exercise undertaken for bringing a new Cantonments Act, it was decided to hold elections soon after its enactment.

(d) No, Sir.

(e) No, Sir.

(f) In view of the answer to part (e) above, does not arise.

Development of Advance Jet Trainers

1250.DR. LAXMINARAYAN PANDEY : SHRI KIRTI VARDHAN SINGH : SHRI S.D. MANDLIK : SHRIMATI NIVEDITA MANE : SHRI KHIREN RIJIJU :

Will the Minister of DEFENCE be pleased to state :

(a) whether Advanced Jet Trainers aircraft has been developed indigenously;

(b) if so, the details thereof;

(c) if not, the time by which Advanced Jet Trainers would be developed indigenously and inducted into Indian Air Force;

(d) the expenditure incurred by the Government on the project so far;

(e) whether the Government has received any proposal from Russia regarding manufacturing of the State of the art Advanced Jet Trainer aircraft jointly;

(f) if so, the response of the Government thereto;

(g) whether there is any proposal to supply the spares of these aircraft to other countries; and

(h) if so, the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY K. HANDIQUE) : (a) No, Sir.

(b) Does not arise.

(c) The matter regarding indigenous development of Advanced Jet Trainers is at a very preliminary stage and it is too early to dertermine the time frame for its development and induction in the Air Force.

(d) No expenditure has been incurred so far.

(e) The Russian Government had offered the MIG AT for the Advanced Jet Trainer acquisition programme;

(f) The Indian Air Force evaluated MIG AT as unsuitable.

- (g) No, Sir.
- (h) "Does not arise.

[English]

Utilization of Funds on Rural Development

1251.SHRI NIKHIL KUMAR CHOUDHARY : SHRI PRABHUNATH SINGH : SHRI RAGHURAJ SINGH SHAKYA : SHRI PRADEEP GANDHI :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of details of rural development projects/schemes sanctioned for each State by the Union Government during the last three years and till date;

(b) the amount sanctioned for the above said projects and the money has been utilized so far therefrom.

- (c) the reasons for not utilizing the entire amount;
- (d) the present status of the projects/schemes;

(e) whether the Government consider that there is laxity on the parts of the officers responsible for implementation of the rural development schemes in the various States particularly in Bihar; and (f) if so, the steps being taken by the Government to achieve the targets fixed in regard to the aforesaid schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) Ministry of Rural Development has been implementing the major schemes namely, the Swarnjayanti Gram Swarozgar Yojana (SGSY), the Sampoorna Gramin Rozgar Yojana (SGRY), the Indira Awaas Yojana (IAY), the Pradhan Mantri Gram Sadak Yojana (PMGSY), the Drought Prone Areas Programme (DPAP), the Desert Development Programme (DDP) and the Integrated Watershed Development Programme (IWDP), the Harvali, the Drinking Water Supply Programme (DWS) and the Total Sanitation Campaign (TSC). The details of these Schemes including funds allocated, released and utilized by the State Governments during the last three years i.e. 2001-02, 2002-03 and 2003-04 are given in the enclosed Statements (I to VII)

(c) The main resons for not utilising the entire amount by the State Governments are mainly delay in preparation of shelf of projects, submission of Annual Action Plan, lack of coordination among various Line Departments, delay in release of funds by the State Governments etc.

(d) The implemenation of the schemes is done as per the action plan prepared by the DRDAs/Zillas Parishads. However, some of the projects under Watershed Development Projects have longer gestation period of between four to six years.

(e) The State Governments including Bihar are reported to have taken all efforts to implement the projects/ schemes in accordance with the programme guidelines. However, frequent transfer of the Officers affect the implementation of Rural Development Schemes.

(f) The Ministry of Rural Development has a comprehensive system to monitor the programmes/ schemes effectively through Progress Reports, Area Officers Schemes, Performance Review Committee, District Level Monitors, National Level Monitors etc. The Schemes are also reviewed at periodic intervals with the State authorities to achieve the targets.

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Central Allocation, Central Release and Expenditure of Rural Development Programme during the year 2001-2002 to 2003-2004

(Rs. in Lakhs)

		JGSY	JGSY/SGRY-I (2001-2002)	1-2002)	/ASDL	JGSY/SGRY-I (2002-2003)	-2003)	196SY	JGSY/SGRY-I (2003-2004)	3-2004)
S. S.	SI. Name of the States No.	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure
-	2	45	46	47	48	49	50	51	52	53
-	Andhra Pradesh	9921.52	9980.37	7092.77	9451.49	12663.57	12627.88	10945.80	11846.34	14452.62
N	Arunachal Pradesh	519.38	556.49	733.83	493.74	331.12	446.29	571.71	744.44	371.83
3	Assam	13495.28	13495.28	11145.93	12810.39	11470.02	14652.49	14833.49	14800.73	15259.39
4	Bihar	18730.78	18730.78	14296.83	18926.54	13497.42	18862.92	21918.95	18096.76	19872.89
Ċ.	Chhattisgarh	4197.65	4197.63	6766.85	5334.11	6819.08	8495.59	6177.47	6628.71	7912.29
6.	Goa	145.98	145.98	170.47	21.79	10.83	5.23	25.24	15.14	7.32
7.	Gujarat	3734.65	3734.65	4239.83	3557.65	2936.50	4993.17	4120.14	4166.53	8358.85
Ø	Haryana	2197.16	2984.54	3006.33	2093.09	2750.04	3832.77	2424.02	2709.50	2973.57
6	Himachal Pradesh	925.31	925.31	1219.06	881.48	1013.77	834.77	1020.85	1135.17	1462.75
10.	Jammu and Kashmir	1145.20	1411.76	1694.54	1090.95	1099.36	796.84	1263.44	9355.84	2437.45
11.	Jharkhand	13771.01	13771.01	15936.75	12035.69	8688.60	4078.66	13938.60	12534.80	16365.20
12.	Kamataka	7492.16	7569.55	6181.20	7137.20	8880.42	11149.44	8265.64	9640.95	10763.48
13.	Kerala	3361.70	3361.70	4904.70	3202.48	4068.31	2475.34	3708.80	4455.91	5568.49
14.	Madhya Pradesh	12276.64	12276.62	16691.83	10359.77	12674.74	14838.66	11997.72	12550.76	13113.17
15.	Maharashtra	14810.16	14810.16	18017.65	14108.68	13724.74	10734.38	16339.34	15415.69	16916.87
16.	Manipur	904.72	399.45	287.16	, 860.17	383.38	NN	996.01	833.38	396.37
17.	Meghalaya	1013.61	835.53	1281.81	963.63	927.55	294.60	1115.82	1072.09	974 .95
18 .	Mizoram	234.54	304.90	331.42	222.99	316.54	256.69	258.21	370.98	288.88
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JULY 15, 2004

to Questions 224

225	V	Vritte	n Ar	ารพอ	rs					AS	ADHA 2	24, 1	926	(Sak	a)					to C	Jues	stior	15	226
ß	531.21	14483.16	1765.65	11557.58	393.00	14915.61	2707.01	33383.06	3699.69	13905.34	N/R	0.00	0.00	2.59	N/R	234840.28	204	(Rs. in Lakhs)	2004)	Expenditure		62	13986.16	443.87
52	562.83	12646.73	1349.38	6839.00	385.87	11505.68	2015.98	32147.19	2645.51	9605.24	34.93	0.00	0.00	0.00	44.25	206156.31	02 to 2003-20)	EAS/SGRY-II (2003-2004)	Central	aspaiau	61	12149.16	816.31
51	765.38	12519.90	1178.05	6276.45	285.87	9678.62	1798.50	36990.97	2470.60	13913.37	58.22	58.22	1.95	3.88	73.75	205994.98	year 2001-20		EAS	Central		09	11068.38	571.14
20	600.26	12600.88	978.27	9205.88	138.10	12663.76	806.75	28882.21	2158.91	12198.53	22.19	R/N	N/R	NN	115.60	189747.06	ne during the		2003)	Expenditure		28	13304.35	301.20
49	356.70	14072.61	1191.49	7641.87	246.88	10936.45	2329.81	33630.78	2203.31	99 37.03	0.00	26.47	0.00	0.00	31.66	184860.87	ent Programn		EAS/SGRY-II (2002-2003)	Central Release		28	11716.60	493.14
48	660.99	10810.67	1017.21	5419.60	246.88	8357.28	1553.21	31940.92	2133.31	12013.90	50.27	50.27	1.68	3.35	63.68	177875.06	lural Developn		EAS	Central Allocation		57	9525.83	493.24
47	324.39	14868.61	1240.19	8578.13	279.75	12026.49	2166.52	33367.40	2291.85	11806.60	64.39	NN	N/N	8.94	37.46	201059.68	Expenditure of Rural Development Programme during the year 2001-2002 to 2003-2004		-2002)	Expenditure		20	14199.86	298.20
46	750.98	11348.19	1067.80	5689.05	337.59	9967.89	2075.78	33551.39	2228.37	12611.24	96.21	63.51	0.00	24.12	97.76	189401.59			EAS/SGRY-II (2001-2002)	Central Release		ន្ត	9952.70	392.30
45	695.29	11348.19	1067.80	5689.04	259.69	8772.80	1633.50	33540.13	2228.37	12611.24	r 96.21	veli 63.51	30.77	48.23	97.76	187059.98	n, Central Re		EAS	Central Allocation		54	9952.70	519.21
2	Nagaland	Orissa	Punjab	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttaranchal	West Bengal	Andaman and Nicobar Island	Dadra and Nagar Haveli	Daman and Diu	Lakshadweep	Pondicherry	Total	Central Allocation, Central Release and			Name of the State		2	Andhra Pradesh	Arunachal Pradesh
_	19.	20.	21.	53.	23.	24.	25.	26.	27.	28.	23.	œ́	31.	В.	Ŕ					ສ ຊຶ		-	- -'	~

-	~	54	55	56	57	58	59	60	61	62	227
. m	Assam	13490.96	13490.97	12103.40	12816.04	11026.94	12147.40	14840.03	14880.28	14736.38	W
4	Bihar	19930.10	19671.60	12422.60	17400.97	13230.18	16145.33	20218.76	16106.35	18119.09	ritten
ທີ	Chhattisgarh	5616.92	6583.59	8722.80	3951.95	5193.96	5268.12	4591.00	5394.65	5788.65	Answ
ġ	Goa	22.94	22.94	11.36	136.57	75.04	103.48	158.69	95.22	32.67	vers
7.	Gujarat	3746.38	3604.51	3156.86	4175.66	4006.37	4017.17	4846.03	5488.14	9554.40	
Ø	Haryana	2204.06	2904.06	3148.04	2197.16	2860.33	4046.24	2552.95	2889.95	3195.90	
œ	Himachal Pradesh	928.21	928.21	1123.64	925.31	1032.23	659.86	1075.15	1259.50	1184.81	
10.	10. Jammu and Kashmir	1148.80	1448.80	1276.32	1063.89	952.25	736.11	1236.17	1447.20	1757.85	
Ξ.	11. Jharkhand	12673.81	11700.79	12657.03	12793.29	8896.08	10721.62	14864.95	14486.16	17414.48	
12.	Kamataka	7515.70	7520.70	6639.50	6960.88	8548.62	10165.53	8088.08	9787.44	10334.62	JULY
13.	Kerala	3372.27	3372.27	4987.47	3123.04	3596.86	2142.66	3628.76	4240.83	3165.33	15, 1
14.	Madhya Pradesh	10909.15	12256.71	15143.97	11481.35	14197.28	10978.82	13340.51	14154.50	16698.43	2004
15.	Maharashtra	14856.70	14131.25	17451.63	13894.00	15235.84	10238.85	16143.90	15796.41	16541.16	
16.	Manipur	904.42	523.72	N/N	859.19	386.00	N/R	994.88	498.02	179.29	
17.	Meghalaya	1013.29	833.84	492.09	962.59	978.37	264.16	1114.61	983.35	1082.71	
18 .	Mizoram	234.48	334.48	475.54	222.74	257.34	240.14	257.92	386.88	212.79	
19.	Nagaland	695.06	695.06	171.61	660.30	310.58	286.80	764.58	605.25	481.72	
3 0.	Orissa	11383.84	12350.52	9483.49	10542.48	13333.94	12430.52	12249.66	12097.22	13773.00	I
21.	Punjab	1071.15	1048.38	1355.85	2443.84	2665.11	1060.57	2839.58	3270.70	3160.68	to Qi
ଷ୍ପ	Rajasthan	5706.92	5706.92	8988.03	5291.01	7262.89	8993.29	6147.80	7021.68	10518.04	estio
33.	Sikkim	259.60	259.60	170.00	246.62	192.30	230.70	285.57	317.68	367.00	ns
24.	Tamil Nadu	8800.37	10134.03	11993.08	8207.15	10224.64	12530.97	9536.15	11812.86	16495.10	228

c	Ţ	22	56	57	58	59	60	61	62	2
	54	с <u>с</u>	20	;	;				4	
25. Tripura	1632.98	1604.69	2396.72	1551.28	1520.26	1164.79	1796.27	1973.91	1767.29	
26. Uttar Pradesh	33634.47	34002.10	19657.72	31302.41	32461.30	26956.92	36371.30	33548.66	39660.25	
27. Uttaranchal	2246.42	2220.90	2155.66	2125.56	2195.23	1844.87	2469.75	2710.24	2827.28	
28. West Bengal	12650.87	11668.23	7504.91	11715.86	10712.86	13078.83	13613.04	11848.72	13374.62	swers
29. Andaman and Nicobar Island	52.94	0.000	13.75	89.61	42.32	N/R	104.12	62.47	15.98	-
30. Dadra and Nagar Have	eli 52.94	26.47	3.86	59.00	34.93	N/N	68.55	41.13	N/N	
31. Daman and Diu	1.76	00.0	N/R	28.59	0.00	0.00	33.22	0.00	0.00	
32. Lakshadweep	3.53	1.77	8.57	44.81	0.00	5.79	52.07	28.57	N/N	
33. Pondicherry	67.06	67.06	12.37	90.82	80.95	70.19	105.53	91.88	84.11	ASADI
Total	187300.01	189659.17	178225.93	177383.04	183720.74	180135.28	206030.00	206293.30	236953.66	
Central Allocation,	, Central Re	-	penditure of R	Statement-II lural Developm	rent Program	ne during the	year 2001-24	302 to 2003-2	004 (Rs. in Lakh)	
		3SY (2001-20	8	Sel	3SY (2002-20	03)	Ø	GSY (2003-20	(76)	
Si. Name of the States No.	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	
2	63	64	65	66	67	68	69	70	71	
Andhra Pradesh	3068.31	3068.31	6240.76	3068.31	3738.02	4910.62	4238.88	3942.42	4973.47	
Arunachal Pradesh	164.76	106.34	185.57	127.10	78.06	47.68	221.53	139.77	87.57	to Q
Assam	4281.13	3328.48	2989.44	3302.59	2802.61	2207.86	5756.15	5313.00	4210.13	
Bihar	7300.00	3348.37	10600.77	7303.00	3493.34	8356.25	10084.97	5488.81	8272.05	
Chhattisgarh	1620.58	1467.21	3887.90	1620.58	1968.76	1982.71	2238.84	2025.43	2059.67	
	Uttar Uttar West Andau Islanc Iaksh Pondi Pondi Andh	UttarStadesh33634.47Uttaranchal2246.42WestBengal12650.87MestBengal12650.87Andamanand Nicobar52.94IslandS.S.9Dadraand Nicobar52.94IslandDiu1.76Dadraand Nicobar52.94IslandS.S.9Dadra and Nicobar52.94Daman and Diu1.76Lakshadweep3.53Pondicherry67.06Total187300.01Total187300.01Name of the StatesCentralAndhraPradesh3068.31AndhraPradesh3068.31AndhraPradesh3068.31Bihar7300.00Bihar7300.00Chhattisgath1620.58	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 1.76 0.000 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Lakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Mame of the States and 2638/ Name of the States 63 64 Authachal Pradesh 3068.31 3068.31 Authachal Pradesh 7300.00 3328.41 Assam 4281.13 3328.41 Bihar 7300.00 3348.33 Chhattisgarh	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 1.76 0.000 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Lakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Mame of the States and 2638/ Name of the States 63 64 Authachal Pradesh 3068.31 3068.31 Authachal Pradesh 7300.00 3328.41 Assam 4281.13 3328.41 Bihar 7300.00 3348.33 Chhattisgarh	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 1.76 0.000 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Lakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Mame of the States and 2638/ Name of the States 63 64 Authachal Pradesh 3068.31 3068.31 Authachal Pradesh 7300.00 3328.41 Assam 4281.13 3328.41 Bihar 7300.00 3348.33 Chhattisgarh	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 1.76 0.000 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Darman and Diu 1.770 0.000 Lakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Mame of the States and 2638/ Name of the States 63 64 Authachal Pradesh 3068.31 3068.31 Authachal Pradesh 7300.00 3328.41 Assam 4281.13 3328.41 Bihar 7300.00 3348.33 Chhattisgarh	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 1.76 0.000 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Darman and Diu 1.76 0.000 Darman and Diu 1.76 0.000 Lakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Kotal 187300.01 189659.11 Name of the States 63 64 Mame of the States 63 64 Authachal Pradesh 7300.00 3328.44 Authachal Pradesh 164.76 106.3 Assam 263.1 3328.41 Bihar 7300.00 3348.3 Chhattisgarh 1620.58 1467.2	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 12650.87 11668.23 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Daman and Diu 1.76 0.000 Uakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Zotal 187300.01 189659.11 Name of the States 3.53 1.77 Name of the States 63 64 Zotal 164.76 106.3 Andhra Pradesh 3068.31 3068.31 Annachal Pradesh 164.76 106.3 Assam 4281.13 3328.44 Bihar 7300.00 3348.3 Chuhattisgarh 1620.58 1467.2	Uttar Fradesh 33634.47 34002.10 Uttaranchal 2246.42 2220.90 West Bengal 12650.87 11668.23 Andaman and Nicobar 52.94 0.000 Island 12650.87 11668.23 Dadra and Nicobar 52.94 0.000 Island 1.76 0.000 Daman and Diu 1.76 0.000 Uakshadweep 3.53 1.77 Pondicherry 67.06 67.06 Zotal 187300.01 189659.11 Name of the States 3.53 1.77 Adhoration, Central Release and Adhra Pradesh 3068.31 3068.31 Andhra Pradesh 164.76 106.3 Annachal Pradesh 7300.00 3348.3 Assam 4281.13 3328.44 Bihar 7300.00 3348.3 Chall Pradesh 164.76 106.3 Othattisgath 1620.58 1467.2	Interaction 3353.4.1 34002.10 1955.72 31332.41 3303.4.17 34002.10 1955.72 31332.41 3464.17 3468.75 31332.41 3464.17 3458.75 3135.41 3136.41 3136.44 3136.44 3136.46 1112.65 1117.15

1	0	63	64	65	66	67	68	69	70	71	231
Goa		50.00	25.00	44.38	50.00	17.65	28.68	50.00	25.00	44.14	и
Ō	Gujarat	1154.96	885.51	2349.05	1154.96	1403.27	1655.70	1595.58	1508.00	2036.45	/ritten
Ï	Haryana	679.48	681.25	1480.58	679.48	827.79	1108.99	938.70	932.06	1272.82	Ans
Ï	Himachal Pradesh	286.16	286.16	764.93	286.16	348.62	434.46	395.33	296.71	431.97	wers
Ja	10. Jammu and Kashmir	354.16	342.81	716.22	354.16	350.44	426.34	489.27	427.45	618.44	
ち	11. Jharkhand	2751.41	1196.01	4892.33	2751.41	1801.02	2831.29	3801.07	2770.20	4336.51	
12. K	Karnataka	2317.00	1659.33	5147.48	2317.00	2686.99	2676.14	3200.94	2499.55	3708.76	
Ŷ	Kerala	1039.63	1039.64	1998.68	1039.63	1266.55	1586.52	1436.25	1435.18	1498.88	
14. M	Mact hya Pradesh	3474.22	3425.29	7583.71	3474.22	4232.53	5203.50	4799.65	4397.14	5121.94	
Ξ	Maharashtra	4580.15	3842.09	10228.29	4580.15	5579.85	5162.82	6327.50	5712.39	5765.27	JU
2	Manipur	287.00	13.02	N/R	221.40	0.00	0.00	385.88	56.75	N/N	LY 1
2	Meghalaya	321.55	83.38	305.43	248.05	27.51	50.01	432.33	33.78	114.41	5, 20
Σ	Mizoram	74.41	64.17	101.77	57.40	86.08	29.23	100.04	96 .66	81.39	04
Z	Nagaland	220.57	69.98	65.99	170.16	83.15	79.40	296.58	157.80	105.63	
20. 20	Orissa	3509.50	2744.13	6138.55	3509.50	4181.99	3343.10	4848.39	4553.07	4769.66	
21. P	Punjab	330.22	325.37	635.92	330.22	391.58	383.43	456.20	443.97	671.96	
œ	Rajasthan	1759.38	1759.38	3462.03	1759.38	2152.97	1710.50	2430.60	2261.24	2339.30	
ũ	Sikkim	82.38	82.38	231.06	63.55	95.33	86.57	110.76	110.76	178.70	
1	24. Tamii Nadu	2713.06	2713.06	5445.97	2713.06	3290.35	3588.32	3748.10	3690.70	5610.47	ti
25. Tr	Tripura	518.20	622.08	1116.40	399.75	599.65	697.06	696.73	696.74	817.62	o Qu
5	26. Uttar Pradesh	10509.37	6316.37	15536.66	10509.37	7126.87	9247.01	14518.73	11756.85	15675.91	estici
27. UI	Uttaranchal	552.30	496.90	1558.90	552.30	667.95	829.56	763.00	619.80	1356.48	15
≥	28. West Bengal	3900.11	78.26	2865.13	3900.11	1121.19	4325.29	5388.41	2617.59	4103.16	232
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Written Answers

	2	63	64	65	66	67	68	69	70	71
o,	29. Andaman and Nicobar Island	50.00	12.50	23.33	50,00	00.0	14.41	50.00	0.00	4.21
30.	Dadra and Nagar Haveli	50.00	0.00	0.99	50.00	0.00	00.00	50.00	0.00	6.16
÷	31. Daman and Diu	50.00	0.00	1.44	50.00	0.00	N/R	50.00	0.00	N/R
N	32. Lakshadweep	50.00	0.00	0.10	50.00	0.00	0.60	50.00	0.41	2.53
ຕ່	33. Pondicherry	50.00	28.93	60.32	50.00	53.64	52.64	50.00	25.00	44.50
1	Total 58	58150.00	40111.71	96720.07	56793.00	50473.76	63056.69	80000.41	64037.53	80320.16

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Central Allocation, Central Release and Expenditure of Rural Development Programme during the year 2001-2002 to 2003-2004

ASADHA 24, 1926 (Saka)

(Rs. in Lakhs)

to Questions 234

		71	IAY (2001-2002)	2)	1	IAY (2002-2003)	3)	-	IAY (2003-2004)	Ŧ
ıs s	SI. Name of the State No.	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure
_	2	72	73	74	75	76	17	78	62	80
÷	Andhra Pradesh	11794.45	18086.39	15553.62	12070.22	12357.15	16275.62	13669.37	12946.66	16063.49
N	Annachal Pradesh	555.06	527.56	822.02	569.92	738.43	449.12	627.75	797.11	693.74
ຕ່	Assam	12489.11	8621.13	10974.00	12823.65	9987.33	9317.66	14124.59	14702.75	11250.40
4	Bihar	32038.79	19973.04	30940.08	32787.84	19729.90	20708.01	37131.83	25848.10	28219.09
Ś	Chhattisgarh	2016.89	2067.53	2796.40	2064.05	2027.85	2194.93	2337.51	2520.38	2650.52
è.	Goa	76.20	53.03	56.88	86.77	39.00	27.72	88.32	69.56	66.61
٦.	Gujarat	3389.62	6124.94	4364.16	3468.85	5518.01	4670.68	3928.46	3744.63	5233.89
æ	Haryana	1146.14	1392.29	1677.30	1172.95	1189.76	1683.86	1328.34	1365.84	1833.58
6	Himachal Pradesh	507.06	853.17	706.68	518.91	857.59	363.14	587.66	574.15	554.77
1 0.	10. Jammu and Kashmir	606.54	1023.27	1143.06	620.72	458.65	637.85	702.96	698.16	1253.69
11.	11. Jharkhand	9413.29	3852.51	3186.32	9633.38	5455.84	2446.40	10909.67	8693.63	9696.91

											2
_	2	72	73	74	75	76	77	78	79	80	235
્યં	Karnataka	6100.88	5278.94	7261.22	6243.55	4852.22	5781.78	7070.71	6580.16	6555.68	W
13.	Kerala	3780.58	3815.93	4618.14	3868.97	2970.30	3576.24	4381.56	4272.73	5767.37	ritten
4	Madhya Pradesh	7038.38	7469.59	9534.23	7202.92	7018.01	6314.11	8157.24	8333.54	8506.76	Ans
15.	Maharashtra	10824.79	10893.45	18346.48	11077.83	10109.70	10796.55	12545.56	12315.63	15004.83	wers
16,	Manipur	661.80	334.36	N/R	679.51	260.01	178.14	748.47	446.05	188.70	
17.	Meghalaya	879.29	441.45	460.15	902.85	906.15	312.86	994.44	481.18	824.60	
18.	Mizoram	211.09	174.34	223.78	216.73	174.58	130.52	238.73	319.91	188.48	
19.	Nagaland	567.62	583.81	622.27	582.84	291.42	653.83	641.95	673.94	412.04	
20.	Orissa	9494.27	46488.04	18158.99	9716.97	32543.45	66404.87	11004.35	27731.05	26132.25	
21.	Punjab	759.25	862.13	919.92	777.00	598.55	741.84	879.95	802.72	1059.94	J
ଷ୍ପ	Rajasthan	3198.28	3315.96	4635.03	3273.06	3149.31	3915.40	3706.70	3748.00	5257.82	ULY
23.	Sikkim	152.17	133.82	237.31	156.25	149.87	135.27	172.10	161.71	308.97	15, 2
24.	Tamii Nadu	5922.86	7079.45	12065.45	6061.23	6205.43	10015.87	6864.39	6922.99	11988.63	20 04
25.	Tripura	1283.85	1669.01	1713.38	1318.25	1977.39	1269.49	1451.97	1340.96	2749.89	
2 6.	Uttar Pradesh	21595.12	23528.40	29346.45	22100.04	20996.84	15375.26	25028.00	24672.82	13674.18	
27.	Uttaranchal	2242.99	1364.63	2464.75	2295.43	2011.59	1895.77	2599.55	3263.04	3977.92	
28.	West Bengal	12729.32	10704.46	12293.36	13026.91	10161.08	10781.48	14752.84	12892.42	11869.40	
29.	Andaman and Nicobar İsland	143.47	171.55	145.89	146.82	40.32	31.76	166.27	110.44	102.17	
30.	Dadra and Nagar Haveli	75.29	49.70	16.42	77.05	0.00	3.48	87.26	33.55	N/R	to
31.	Daman and Diu	31.16	15.58	9.12	31.89	0.00	6.44	36.12	0.00	0.37	Qu
32.	Lakshadweep	2.44	1.62	3.10	2.50	2.50	2.75	2.83	2.83	2.76	estior
Ś	Pondicherry	71.22	23.31	42.09	72.90	74.63	40.55	82.55	41.28	35.19	າຣ
	Total 161	161799.97	186974.39	195338.05	165640.07	162852.86	197139.25	187050.00	187107.94	192124.64	236

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Central Allocation, Central Release and Expenditure of Rural Development Programme during the year 2001-2002 to 2003-2004

(Rs. in Lakhs)

		151	ARWSP (2001-2002)	002)	1 ~ ! _	ARWSP (2002-2003)	203)		ARWSP (2003-2004)	(004)	n Ans
Name of the States Central Ce Allocation Re		ပီဦ	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	SWEIS
2 81 8			82	83	84	85	86	87	88	89	
Andhra Pradesh 13889.68 142		142	14277.64	14047.34	14865.00	17823.92	14283.20	13112.00	13112.00	15274.00	
Arunachal Pradesh 4476.00 245		245	2455.91	2365.67	4977.00	3650.00	1352.89	4962.00	4102.40	2473.79	
Assam 7561.00 535		535	5357.67	5125.00	8407.00	5252.50	4668.25	8403.00	5772.62	4172.00	
Bihar 7274.00			0.00	932.28	7406.00	3703.00	2501.05	6319.00	3159.50	1857.35	
Chhattisgarh 3877.00 397		397	3977.00	3977.00	2443.00	2943.00	2106.53	1901.00	2574.00	1686.29	
Goa 727.50 727.50		727	3	166.10	122.00	0.00	10.21	105.00	0.00	11.04	
Gujarat 8237.00 9776.30		9776.	30	11169.58	6699.00	9997.75	4890.58	5690.00	8458.00	9155.91	
Haryana 3108.64 3475.9	3475.	3475.9	92	3774.93	2946.00	3346.00	2822.63	2662.00	2662.00	2662.00	
Himachal Prudesh 5559.41 6457.21		6457.2	Ξ	6362.88	5643.00	8244.75	4304.29	4927.00	5137.00	3498.57	
Jammu and Ka shmir 10105.88 6292.10		6292.1	0	8157.16	12388.00	11196.39	4951.35	10898.00	12850.63	7906.50	
Jharkhand 3619.00 1809.50		1809.5	9	NN	3063.00	1949.80	1918.50	2575.00	2060.00	1113.91	
Karnataka 13547.74 13861.68		13861.6	80	7025.76	12313.00	14355.36	4479.62	11312.00	12062.00	7297.07	
Kenala 6331.00 5045.00		5045.0	Q	4233.27	3698.00	1899.30	3102.35	3645.00	4268.71	2262.45	
Macthya Pradesh 877.00 9077.00		9077.(8	8438.42	7159.00	9586.08	7094.56	6079.00	7310.00	5625.15	
Maharashtra 19159.00 19659.00		19659.(8	20467.22	16829.00	19336.24	10379.88	15710.00	15710.00	11069.11	
Manipur 1643.00 821.50		821.	20	517.23	1826.00	947.00	398.82	1833.00	1624.15	11.10	
Meghalaya 1760.00 1215.51		1215.	51	1518.38	1957.00	2935.50	1014.04	1967.00	1811.78	1302.24	
Mizoram 1257.00 1634.10		1634	10	1255.48	1398.00	2105.00	894.00	1386.00	1386.00	1779.20	

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_	2	0	30	8	5	8	3	;	3	8	9
19.	Nagaland	1308.00	1700.40	1700.40	1454.00	2181.00	1628.40	1453.00	1626.73	1671.12	и
20.	Orissa	6522.00	4852.09	6483.23	6225.00	5829.80	3255.37	5303.00	4713.81	3151.50	/ritte
21.	Punjab	2277.00	1985.50	2085.73	2581.00	3081.00	1884.77	2269.00	2269.00	1560.11	n Ar
8	Rajasthan	24499.65	20713.73	21830.98	26750.00	23620.38	23058.80	22026.00	23368.51	18982.32	ISWO
ß	Sikkim	536.00	696.80	696.80	597.00	895.50	298.40	603.00	763.00	541.94	rs
24.	Tamil Nadu	7956.00	8956.00	7956.00	6358.00	7558.00	6358.00	4869.00	6269.00	6392.79	
25.	Tripura	1559.00	2026.70	1578.94	1734.00	2427.60	1454.81	1743.00	1903.00	2131.75	
Ŕ	Uttar Pradesh	13269.00	13063.35	7750.17	13022.00	11492.60	8004.93	11086.00	10457.00	9284.11	
27.	Uttaranchal	3356.00	3447.88	3117.39	3083.00	3683.00	1130.54	2635.00	2371.50	1299.35	
28.	West Bengal	8773.00	8947.63	8824.96	8545.00	10129.00	3616.56	6827.00	6827.00	8362.04	
5 3.	Andaman and Nicobar Island	13.00	0.00	N/N	13.00	0.00	NN	5.63	0.00	N/R	JULY
8.	Dadra and Nagar Haveli	7.00	0.00	10.04	7.00	0.00	N/R	3.75	0.00	N/R	15,
31.	Daman and Diu	5.00	0.00	0.00	5.00	0.00	0.00	0.00			2004
32.	Lakshadweep							0.00			
33.	Pondicherry	5.00	0.00	0.00	5.00	0.00	00.0	2.81	0.00	0.00	
	Total 19	191823.00	172310.62	161567.84	184518.00	190169.37	121863.33	162315.00	164629.34	132534.71	
					Statement-IV						
	Central Allocation, Central Release and	Central Rei		penditure of R	ural Developm	ient Programn	ne during the	year 2001-20	Expenditure of Rural Development Programme during the year 2001-2002 to 2003-2004	04	
										(Rs. in Lakhs)	
		PM	PMGSY (2001-2002)	202)	ΡW	PMGSY (2002-2003)	03)	M	PMGSY (2003-2004)	04)	to C
S. S.	Name of the States	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Juosiioi
-	2	9	7	8	6	10	11	12	13	14	15
-	Andhra Pradesh	19000.00	22465.00	11318.00	19000.00	21929.00	N/R	9000.00	10000.00	N/R	240
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JULY 15, 2004

to Questions 240

241	N	Vritter	n Ant	swers	;				AS	ADH	A 24,	192	6 (S	aka)					i	10 Q	vestic	ms	242
14	0.00	R/N	R/N	R/N	0.00	NN	N/R	NN	0.00	N/R	NR	N/R	NN	NN	0.00	0.00	RN	RN	RN	RN	RN	RN	R
13	0.00	17002.00	15000.00	11000.00	0.00	4435.00	799.00	6635.00	0.00	12387.00	5900.00	1038.00	29090.00	7500.00	0.00	0.00	2078.00	2144.00	17500.00	2735.00	19016.00	2000.00	8500.00
12	3500.00	7500.00	15000.00	8700.00	500.00	5000.00	2000.00	6000.00	2000.00	11000.00	9500.00	2000.00	21300.00	13000.00	2000.00	3500.00	2000.00	2000.00	17500.00	2500.00	13000.00	2000.00	8000.00
÷	N/R	NNR	RN	NR	NR	RVN	NN	NR	NR	NR	NR	NN	NR	RN	NR	NR	NR	NR	NR	RN	NR	RN	RY
10	4151.00	7492.00	0.00	15960.00	0.00	5170.00	4475.00	10457.00	3500.00	0.00	9774.00	1143.00	45039.00	11458.00	0.00	3500.00	5088.00	2223.00	17009.00	2039.00	24174.00	1781.00	8032.00
6	3500.00	7500.00	15000.00	8700.00	500.00	5000.00	2000.00	6000.00	2000.00	11000.00	9500.00	2000.00	21300.00	13000.00	4000.00	3500.00	2000.00	2000.00	17500.00	2500.00	13000.00	2000.00	8000.00
8	3934.00	3767.00	RN	5471.00	500.00	4247.00	1258.00	3048.00	192.00	2582.00	3341.00	1014.00	4000.00	7104.00	2000.00	3495.00	2041.00	1327.00	3384.00	2160.00	9098.00	1370.00	8857.00
7	4500.00	8000.00	0.00	9862.00	500.00	6000.00	3000.00	7209.00	0.00	12000.00	10837.00	2765.00	24800.00	13450.00	4000.00	4572.00	2853.00	2553.00	17500.00	5500.00	15000.00	2000.00	8857.00
9	3500.00	7500.00	15000.00	8700.00	500.00	5000.00	2000.00	6000.00	2000.00	11000.00	9500.00	2000.00	21300.00	13000.00	4000.00	3500.00	2000.00	2000.00	17500.00	2500.00	13000.00	2000.00	8000.00
2	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	Jammu and Kashmir	11. Jharkhand	Kamataka	Kerala	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Orissa	21. Punjab	Rajasthan	Silddim	Ternil Nadu
_	5	Ċ.	4	Ś	Ö	7.	න්	ත්	10.	Ξ.	12.	13.	ŧ	15.	1 6.	17.	18 .	19.	ଷ୍ଟ	21.	ଷ	র্ম	×.

-	2	9	7	8	6	10	:	12	13	14	
55. 	. Tripura	2500.00	2685.00	1890.00	2500.00	2500.00	N/R	2500.00	0.00	0.00	
26.		31500.00	34811.00	20800.00	31500.00	24054.00	N/N	31500.00	33527.00	N/R	
27.		6000.00	7000.00	650.00	6000.00	0.00	N/N	6000.00	7041.00	N/R	
28.		13500.00	14965.00	2805.00	13500.00	15952.00	N/R	13500.00	13500.00	N/R	
8		1000.00	0.00	NN	1000.00	0.00	N/N	1000.00	0.00	0.00	
8	. Dadra and Nagar Haveli 500.00	li 500.00	500.00	NR	500.00	0.0	NN	500.00	0.00	0.00	
31.		500.00	0.00	NN	500.00	0.00	N/N	500.00	0.00	0.00	
Ŕ	. Delhi	500.00	500.00	NR	500.00	0.00	N/R	500.00	0.00	0.00	
ю.	. Lakshadweep	500.00	489.00	NR	500.00	0.00	NN	500.00	0.00	0.00	
ģ	. Pondicheпу	500.00	0.00	NN	500.00	0.00	N/R	500.00	0.00	0.00	
	Total 2	237500.00	248973.00	111653.00	237500.00	246900.00	NR	225500.00	228827.00	N/R	
1		-			Statement-V						
	Central Allocation, Central Release and	Central R		penditure of A	hurál Developin	nent Programn	ne during the	year 2001-2(Expenditure of Hurki Development Programme during the year 2001-2002 to 2003-2004	004	
										(Rs. in Lakh)	
I		5	IWDP (2001-2002)	02)	Σ	IWDP (2002-2003)	33)	2	IWDP (2003-2004)	04)	
ร่ รั	Si. Name of the States No.	Central Allocatión	Central Release	Expenditure	Central Allocation	Central Release	Expenditure	Central Aflocation	Central Release	Expenditure	
-	2	15	16	17	18 .	19	20	21	22	23	
-	Andhra Pradesh	5551.78	5551.78	5551.78	1395.33	1395.33	1395.33	3444.82	3444.82	N/N	
\$	Arunachal Pradesh	85.86	85.86	85.86	458.54	458.54	458.54	351.89	351.89	N/R	
က်	Assam	1619.93	1619.93	1619.93	1440.19	1440.19	1440.19	1729.91	1729.91	N/N	

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-	2	15	16	17	18	19	20	21	22	23	
۲.	Gujarat	1132.29	1132.29	1132.29	1494.42	1494.42	1494.42	1733.56	1733.56	N/N	•
σċ	Haryana	577.59	577.59	577.59	206.27	206.27	206.27	388.55	388.55	R/N	
ю́	Himachal Pradesh	1209.04	1209.04	1209.04	1500.73	1500.73	- 1500.73	1349.51	1349.51	N/R	
10.	10. Jammu and Kashmir	321.07	321.07	321.07	220.86	220.86	220.86	241.96	241.96	N/R	
Ξ.	Jharkhand	77.65	77.65	77.65	193.63	193.63	48.30	272.25	272.25	N/R	-
12	Kamataka	1609.94	1609.94	755.32	1394.38	1394.38	630.94	2319.84	2319.84	N/R	
13.	Kerala	269.36	269.36	269.36	96.20	96.20	96.20	314,75	314.75	N/R	
1	Madhya Pradesh	9024.15	9024.15	9024.15	3089.13	3089.13	3089.13	2866.22	2866.22	N/R	
15.	Maharashtra	2067.37	2067.37	2067.37	705.08	705.08	705.08	949.41	949.41	N/R	
16 .	Manipur	327.99	327.99	327.99	64 2.18	642.18	642.18	313.25	313.25	N/R	
17.	Meghalaya	53.37	53.37	53.37	23.68	23.68	23.68	443.65	443.65	RN	
18,	Mizoram	481.91	481.91	481.91	1156.16	1156.16	1156.16	612.44	612.44	NNR	,
1 8	Nagaland	1162.69	1162.69	1162.69	1740.56	1740.56	1868.31	1868.31	1868.31		
8	Orissa	1885.51	1885.51	1885.51	885.06	e 885.06	885.06	1940.11	1940.11	R/R	0 (0
21.	Punjab	186.61	186.61	186.61				50.66	50.66	RVN	unuj
Ŕ	Rajasthan	2810.05	2810.05	2810.05	772.06	772.06	772.06	2097.32	2097.32	RVN	
ଷ୍ପ	Sikkim	371.91	371.91	371.91	184.12	184.12	184.12	268.98	268.98	RN	
24.	. Tamil Nadu	743.00	743.00	743.00	837.95	837.95	837.95	1993.50	1993.50	NR	
25.	Tripura	160.23	160.23	160.23				31.61	31.61	RN	
Ŕ	Uttar Pradesh	1663.85	1663.85	1663.85	1657.04	1657.04	1657.04	1974.33	1974.33	RN	
27.	Uttaranchal	305.30	305.30	305.30	335.90	335.90	335.90	364.30	364.30	RN	10
%	West Bengal	517.38	517.38	517.38	RN	NN	NN	82.50	82.50	RN	
%	Andaman and Nicobar Island	RN	N	RN	NN	NN	N/N	RN	N/R	N/N	suons
ଞ୍ଚ	Dadra and Nicobar Haveii	ei N/R	NN	RN	NVR	NVR	RVN	N/N	NR	RN	240

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to Questions

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Written Answers

247	W	ritten	Ans	wers					JULY 1	5, 20	04						to	Que	stion	8	248	
23	R/N	N/R	NR	NA	0.00	7	(Rs. in Lakh)	()	Expenditure	32	RN			NN	NN		NR		RN	NN	RN	
22	N/N	N/R	NR	N/R	29654.64	Statement-VI Exoenditure of Rural Development Programme during the year 2001-2002 to 2003-2004	C	DPAP (2003-2004)	Central Reiease	31	4937.40			323.07	1329.11		3363.14		529.67	422.20	1212.34	
21	R/N	N/N	N/N	NVR	29654.64	year 2001-200		DP	Central Allocation	30	4937.40			323.07	1329.11		3363.14		529.67	422.20	1212.34	
20	RN	NN	N/N	N/R	20136.24	re during the	I	33)	Expenditure	29	4855.02			249.75	1599.63		3273.16		370.82	222.75	555.22	
19	N/R	NNR	NNR	NN	21045.01	nent Program	,	DPAP (2002-2003)	Central Release	28	4855.02			249.75	1599.63		3273.16		370.82	222.75	553.50	
18	RN	NN	NN	NR	21045.01	Statement-VI lural Developn			Central Allocation	27	4855.02			249.75	1599.63		3273.16		370.82	222.75	553.50	
17	NR	NR	NR	R/N	36824.35	penditure of F		ଛ	Expenditure	26	4067.00			242.06	700.28		1165.31		317.00	297.00	882.12	
16	RN	RN	NR	NR	37678.97			DPAP (2001-2002)	Central Release	25	4067.00			242.06	700.28		1165.31		317.00	297.00	882.12	
4	E HN	N/R	NR	NR	37678.97				Centrel Allocation	24	4067.00			242.06	700.28		1165.31		317.00	297.00	882.12	
c	Demen and Diu			Pondicherry	Total	Control Allocation Cantrol Ralance and			Name of the States	2	Andhra Pradesh	Arunachai Pradesh	Assam	Bihar	Chhattiegarh	Goa	Gujarat	Haryana	Himachal Pradesh	Jammu and Kashmir	Jharkhand	
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JULY 15, 2004

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-	2	24	25	26	27	28	29	30	31	32	249
5	. Kamataka	20 94 .00	2094.00	844.19	2265.04	2265.04	1189.40	3215.77	3215.77	RN	V
1 3.	. Kerala										Vritte
14.	. Madhya Pradesh	4361.00	4361.00	4361.00	4721.06	4721.06	4721.06	5021.66	5021.66	NR	n An
15.	. Maharashtra	2010.00	2010.00	2010.00	1294.64	1294.64	1294.64	1484.30	1484.30	NR	ISW0
16 .	. Manipur										rs
17.	. Meghalaya										
18	. Mizoram										
19 .	. Nagaland										
8	. Orisaa	970.10	970.10	970.10	901.11	901.11	901.11	1045.92	1045.92	NR	
21.	. Punjab										ASA
ଷ	. Rajasthan	1195.13	1195.13	1383.11	1430.96	1430.96	1430.96	1979.36	1979.36	RN	DHA
ส	. Säddim										24,
2	. Tamii Nadu	865.00	865.00	865.00	1055.58	1055.56	1055.56	2401.60	2401.60	R/N	192
Ŕ	. Tripura										5 (S
Ŕ	. Uttar Pradeah	906.00	906.00	906.00	1717.88	1717.88	1717.88	1498.13	1498.13	N/R	aka)
21.	. Uttaranchai	511.00	511.00	511.00	376.37	376.37	376.77	473.36	473.36	RN	
Ŕ	. Weet Bengel	318.00	318.00	318.00	108.00	108.00	108.00	243.00	243.00	RN	
8	. Andamen and Nicober Island										
8	. Dadra and Nagar Haveli	-									
31.	. Deman and Diu										t
ଷ୍ପ	Delhi										o Qu
ଞ୍ଚ	. Lakshadweep										ostic
ġ	Pondicherry)/18
	Total	20901.00	20901.00	19839.17	24995.25	24995.25	23921.33	29480.33	29480.03	0.0	25
											0

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Central Allocation, Central Release and Expenditure of Rural Development Programme during the year 2001-2002 to 2003-2004

(Rs. in Lakh)

												and the second se		
		DDP	(2001-2002)	12)	900 1	(2002-2003)	03)	DDP	(2003-2004)	04)	TSC	(2003-2004)	4)	Ansı
Ū	Name of the	Central	Central	Expendi-	Central	Central	Expendi-	Central	Central	Expendi-	Central	Central	Expendi-	vers
śŚ		Allocation	Release	ture	Allocation	Release	ture	Allocation	Release	ture	Allocation	Release	ture	
-	2	33	34	35	36	37	38	39	40	41	42	43	44	
-	1. Andhra Pradesh	00.666	00.666	999.00	1212.45	1212.45	1212.45	566.68	566.68	566.68	36018.31	9850.97	1923 9 .16	
a	2. Arunachal Pradesh	e									507.51	152.26	362.65	
	3. Assam										2556.33	742.91	150.60	
4	4. Bihar										16903.17	4336.09	555.92	JUL
່ທີ	Chhattisgarh										5853.93	1405.14	281.51	Y 15
Ģ	6. Goa										415.58	0.00	0.00	, 200
Υ.	7. Gujarat	2258.37	2258.37	2258.37	3418.14	3418.14	3418.14	5612.08	5612.08	5612.08	2143.52	453.75	492.62	4
ø	8. Haryana	1483.00	1483.00	1483.00	1809.78	1809.78	1809.78	1920.32	1920.32	1920.32	4667.67	1490.05	425.58	
ъ.	9. Himachal Pradesh 514.13	514.13	514.13	514.13	850.87	850.87	850.87	786.99	786.99	786.99	691.11	132.82	466.03	
10.	10. Jammu and Kashmir 575.00	ir 575.00	575.00	575.00	901.72	901.72	901.72	1127.54	1127.54	1127.54	4387.38	1163.26	41.21	
Ξ.	11. Jharkhand										5996.93	1624.93	700.47	
12	12. Kamataka	994.43	994.43	994.43	1412.52	1412.52	654.50	2319.65	2319.65	2319.65	1856.79	758.04	528.34	
13.	13. Kerala										6099.61	2726.69	4885.74	to Qi
14.	14. Madhýa - Pradesh										27276.11	7936.25	3717.56	Jestio
15.	15. Maharashtra										22162.99	5769.95	4046.73	ns
16.	16. Manipur										505.48	151.64	5.00	252

253	W	ritten	Ansv	vers				A	SADH	A 24,	1926	6 (Sa	ka)				to	Quest	tions	254
44	0.00	0.00	399.30	3185.74	252.58	321.03	298.73	12273.63	2362.50	7576.65	11.74	13049.19		0.00				30.81	75927.21	
43	221.37	11.51	132.12	3179.96	1182.33	2003.42	272.82	8543.56	1940.72	10881.26	702.41	6087.89 13049.19		3.15				94.84	73857.27	
42	737.91	115.13	532.32	15905.11	3547.86	8699.71	414.74	18639.10	2283.64	28409.70	3434.40	14213.95		35.50				158.06	235011.49	
41						9146.74													21480.00 2	
40						9146.74													21480.00	
39						9146.74													21480.00	
38						8893.54													17741.00	
37						8893.54													18499.02	
36						8893.54													18499.02	
35						8164.26 8164.26													14988.19 14988.19	
34						8164.26													14988.19	
33						8164.26							licobar	ur Haveli					14988.19	
2	17. Meghalaya	18. Mizoram	19. Nagaland	issa	njab	22. Rajasthan	kkim	24. Tamit Nadu	ipura	26. Uttar Pradesh	27. Uttaranchal	28. West Bengal	29. Andaman and Nicobar Island	30. Dedra and Negar Haveli	31. Daman and Diu	elhi	33. Lakshadweep	34. Pondicherry	Total	
-	17. Mi	18. Mi	19. Né	20. Orissa	21. Punjab	23. Ri	23. Sikkim	24. Ta	25. Tripura	28. UI	27. UI	28. W	29. 29. 29.	30. D	31. Di	32. Delhi	33. Ls	9 . R	4	

[Translation]

Inter Linking of Rail Routes in M.P.

1252.SHRI GAURISHANKER CHATURBHUJ BISEN : Will the Minister of RAILWAYS be pleased to state :

(a) the details of priorities regarding interlinking of rail routes;

(b) the distance between Katangi and Tirodi in Madhya Pradesh which is yet to be linked by rail;

(c) the details of rail route is proposed between these two places;

(d) whether a primary survey has been conducted for this purpose;

(e) if so, the details of instructions issued for a detailed survey in this regard; and

(f) the status of gauge conversion between Nainpur and Seoni ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) There is no defined guideline for interlinking of rail routes. However, proposals are considered based on operational and other considerations of taking up new lines and gauge conversions which at times provide interconnection between routes.

(b) to (e) A reconnaissance engineering-cum-traffic survey was completed for Katangi-Tirodi new line in 2001-02, as per which the cost of construction of this 15.36 Km long line was assessed as Rs. 34.39 crore with a rate of return of (-) 10.51%. The proposal could not be taken up due to non-remunerative nature, heavy throw-forward of ongoing projects and constraint of resources.

(f) Seoni is a station on Nainpur-Chhindwara narrow gauge section. The preliminary engineering-cumtraffic survey conducted in 2003-04 for conversion of Nainpur-Chhindwara (139.6 Km) section from narrow gauge to broad gauge has revealed that the cost of the project would be about Rs. 228.22 crore with a rate of return less than (-) 5%. In view of non-remunerative nature of the project, heavy throw-forward of ongoing projects and acute constraint of resources, it has not been found feasible to consider the proposal for the present. [English]

To Revamp Working of Self Help Groups

1253.SHRI VIRENDRA KUMAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the names and number of Self Help Groups (SHG) formed in the country under the Swarnajayanti Gram Swarozgar Yojana (SGSY), State-wise;

(b) the various activities performed by these SHG in the country particularly in Madhya Pradesh during last three years;

(c) whether the Government has a proposal to revamp the working of these SHG; and

(d) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURAYAKANTA PATIL) : (a) Under Swarnjayanti Gram Swarozgar Yojana (SGSY), till date 17.52 lakh Self Help Groups (SHGs) have been formed since inception of the scheme State-wise information is enclosed as Statement.

(b) The SHGs under SGSY all over the country including Madhya Pradesh are engaged in a large variety of activities which includes land based activities, animal husbandry, handloom, handicraft, village industries, agro processing, construction, transportation, shops etc.

(c) and (d) States have been advised to improve the working of SHGs by using facilitators/NGOs for building the capacity of SHGs, training in group processes and skill development, credit linkage, providing marketing, technology and infrastructure support to the Self Help Groups.

Statement

State-wise Self-Help Groups formed since 1.4.99

SI. No.	States/U.T.	Self-Help Group Formed since 1.4.99
1	2	3
1.	Andhra Pradesh	372533

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1	2	3
2.	Arunachal Pradesh	192
3.	Assam	84387
4.	Bihar	61639
5.	Chhattisgarh	42571
6.	Goa	336
7.	Gujarat	90433
8.	Haryana	6630
9.	Himachal Pradesh	6518
10.	Jammu and Kashmir	5858
11.	Jharkhand	14301
12.	Karnataka	29880
13.	Kerala	45902
14.	Madhya Pradesh	229906
15.	Maharashtra	88029
16.	Manipur	0
17.	Meghalaya	2652
18.	Mizoram	927
19.	Nagaland	494
20.	Orissa	107171
21.	Punjab	2339
22.	Rajasthan	23010
23.	Sikkim	451
24 .	Tamil Nadu	141595
25.	Tripura	1,3061
26 .	Uttar Pradesh	287013
27.	Uttaranchal	16997
28 .	West Bengal	76303
29 .	Andaman and Nicobar Islands	165
30 .	Daman and Diu	0

1	2	3
31.	Dadra and Nagar Haveli	12
32.	Lakshadweep	2
33.	Pondicherry	1065
	Total	1752372

Testing of Nag Missile

1254.SHRI KIRTI VARDHAN SINGH : SHRI S.D. MANDLIK :

Will the Minister of DEFENCE be pleased to state :

(a) whether the anti-tank missile Nag was tested recently;

(b) if so, whether it is successful to meet all the requirement;

(c) if so, the details thereof; and

(d) the time by when the missile is likely to be provided to the Army?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) and (c) Two flight tests undertaken on 10.6.2004 and 3.7.2004 were successful and met all the mission objectives set for it. During first flight missile was guided to target in a top attack mode using Imaging Infra Red (IIR) seeker and a direct hit to target was achieved and during the second flight the warhead detonation sequence was successfully evaluated.

(d) User Trials are planned by end 2004 after that missile system will enter the production phase.

Committee to Monitor Railway Projects

1255.SHRI P.S. GADHAVI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has set up a Committee of additional members of Railway to monitor various railway projects under the National Rail Vikas Yojana (NRVY) including 62 projects which are to be completed in five years;

(b) if so, the composition of the Committee and other terms of references relating thereto;

(c) whether the recommendations of the Committee will likely be binding on the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) to (d) The Committee comprises Railway Board officers viz. Additional Member/Planning, Additional Member/ Works, Additional Member/Budget, Additional Member/ Commercial, Additional Member Signal and Additional Member/Electrical. The Committee is to monitor all aspects of implementation of National Rail Vikas Yojana including raising of non-budgetary resources.

The role of the Committee is basically to monitor the implementation of Yojana.

[Translation]

Construction of New Rail Lines

1256.SHRI Y.G. MAHAJAN : Will the Minister of RAILWAYS be pleased to state :

(a) the length of new rail line constructed in the country during the last three years along with the total amount spent on it;

(b) whether any target has been fixed for laying new rail lines in Maharashtra during the current financial year; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The total length of new rail lines constructed during the last three years is 434 kms. The expenditure incurred on all the new line projects during last three years has been about Rs. 4,000 crore.

(b) and (c) The section from Amravati-Chandurbazar (44kms) of Amravati-Narkher new line projects is targeted for completion during 2004-05.

Training to Pachayati Raj Institutions

1257.SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) the name of the schemes being implemented to sensitise and train the Panchayati Raj representatives;

(b) the ratio of contribution of the Union Government and the State Government respectively in the funds provided by the Union Government for the training of Panchayat representatives;

(c) whether the Union Government are contemplating upon increasing its share of contribution; and

(d) if so, the time by which decision is likely to be taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The name of the scheme for training and sensitisation of Panchayati Raj representatives is "Panchayat Development and Training".

(b) Under the Scheme, the total approved cost of proposals received from the States is shared in the ratio of 75:25 between Central and State Government.

- (c) No, Sir.
- (d) Does not arise.

Schemes Approved in Rajasthan

1258.SHRI JASWANT SINGH BISHNOI : Will the Minister of RAILWAYS be pleased to state :

 (a) the details of new/ongoing/pending rail lines/ gauge conversion, doubling, electrification have been approved in Rajasthan;

(b) whether the gauge conversion work of Pipar Road Bilara in Jodhpur district of Rajasthan has been started; and

(c) if so, the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The details of new/ ongoing/pending rail lines/gauge conversion, doubling, projects in Rajasthan are as under :-

(Rs. in Crores

S.No.	Name of Project	Km.	Anticipated Cost	Proposed outlay during 2004-05
New Lir	185			
1. Daus	sa-Gangapur City	92.67	208.83	5.00
2. Ajme	er-Puskhar	26.3	88.40	5.00
3. Kolaj	yat-Phalodi	111.3 94	163.93	81.00 Funds are being provided by Ministry of Defence
Gauge (Conversion			
1. Bhild	li-Samdari	223	244.74	20.00
2. Piper	r Road-Bilara	41.14	34.44	3.00
-	r-Udaipur-Chittaurgarh including material fication for extension from Udaipur to Umra	311	455.18	41.55
4. Agra	Fort-Bandikui	152	175.03	40.00
	ari-Sadulpur including material modification Jauge conversion of Sadulpur-Hissar	211	268.32	5.00
6. Sriga	anganagar-Sarupsar canal loop (Ph-I)	116	106.09	3.21
	Barmer-Munabao	298.95	304.25	11.0 Funds are being provided by Ministry of Defence
Doubling	3			
1. Jaipu	ur-Phulera	54.75	82.80	3.00

(b) Yes, Sir. The work has been started.

(c) Contracts have been fixed for earth work, bridges (except Luni bridge) and ballast supply for the complete section. The various activities are in progress.

[English]

Share Contribution in implementation of Development Schemes

1259.SHRI PRABHUNATH SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) whether the States/Union Territories are to share matching contribution in implementing various development schemes; (b) if so, whether the State Governments of Bihar, Andhra Pradesh and Karnataka did not contribute their shares;

(c) if so, the reasons therefor; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) The funds for the major Rural ¹, Development Programmes is shared between the Centre and State Governments in the ratio of 75:25, except Pradhan Mantri Gram Sadak Yojana (PMGSY) which is a 100% Centrally Sponsored Scheme. The funds to implement the rural development programmes in the Union Territories (except in Dethi and Chandigarh, where the programmes are not implemented) is wholly borne by the Central Government.

(b) to (d) The major portion of the State Share has been released by the Governments of Andhra Pradesh, Bihar and Karnataka in the year 2003-2004

[Translation]

Crisis of Drinking Water in Rural Areas

1260.SHRI MOHAN SINGH : KUNWAR MANVENDRA SINGH : SHRI HARISHCHANDRA CHAVAN : SHRI MOHAN RAWALE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have conducted surveys to find out the number of villages in different areas in the country in which there is crisis of drinking water;

(b) if so, the details thereof and the measures tkaen by the Government to remove the criris of drinking water;

(c) the immediate steps taken by the Government to deal with the aggravated drinking water crisis during the summer in various parts of country;

(d) whether the Government is aware that drinking water crisis is due to depleting ground water level in certain areas;

(e) if so, the steps being taken to preserve/recharge the ground water; and

(f) the allocation of funds made/proposed to be made to provide drinking water during last three years and till date for the affected States in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (c) Yes, Sir. During February, 2003, all States/Union Territories have been requested to carry out a fresh survey regarding status of drinking water supply in their rural habitations. So far 22 States/Union Territories have furnished results of habitation survey, which are provisional. The provisional results are to be validated by independent agencies.

Provision of drinking water supply is a State subject and schemes for providing drinking water supply facilities are implemented by the State Governments from their own resources. The Government of India only supplements efforts of the State Governments by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP). The Government of India have been administering the National Calamity Contingency Funds (NCCF) and the Calamity Relief Fund (CRF) through the Ministry of Agriculture/Minister of Home Affairs for providing assistance to States suffering from natural calamities. In so far as the Department of Drinking Water Supply is concerned, with effect from the year 2002-03, 5% of the allocated funds in a financial year, under the Accelerated Rural Water Supply Programme (ARWSP) have been earmarked each year to meet contingencies arising out of natural calamities and emergent situations. This provision can be utilized only in areas, which have been declared by the State Government as calamity affected or where emergent situation has arisen and the same is duly notified. The Year-wise and State-wise position of releases made out of this earmarked 5% ARWSP fund is in the enclosed Statement-I.

(d) and (e) Yes, Sir. Rainwater Harvesting is one of the prioritized areas in the Common Minimum Programme. State Governments have been advised to encourage rainwater harvesting in all rural water supply schemes. 5% of ARWSP funds are earmarked for sustainability of sources, which includes rainwater harvesting and other recharge activities. Funds can also be utilised for revival of traditional sources, which includes desilting etc. In addition, the Department has initiated a proposal to evolve a scheme for rainwater harvesting in individual households, communities and institutions for recharge activities with the help of National Bank for Agriculture and Rural Development (NABARD).* The Government of India has also circulated to State Governments a model bill through which the use of Ground Water is to be regulated by State Governments in their States.

(f) To supplement the efforts of State Governments for providing drinking water facilities to the rural habitations, Government of India renders financial assistance to the States under a Centrally Sponsored Scheme namely Accelerated Rural Water Supply programme (ARWSP). Funds are also released to the States as per the announcement made by the Prime Minister on 15.08.2002 for installation of one lakh hand-pumps, coverage of one lakh primary schools and revival of one lakh traditional soruces, under ARWSP. The State wise details of the funds allocated/released during the last three years and during the current year till date under of ARWSP are enclosed as Statement-II.

Statement-I

Year-wise releases out of 5% Accelerated Rural Water Supply Programme (ARWSP) funds earmarked for Natural Calamities and Contingent situation

(Rs. in lakhs)

SI. Name of State		Central	Releases	
No.	2002-03	2003-04	2004-05	Total
1 2 .	3	4	5	6
1. Andhra Pradesh	1150.00	0.00	1724.00	2874.00
2. Arunachal Pradesh	750.00	802.40	0.00	1552.40
3. Assam	0.00	70.90	0.00	70.90
4. Bihar	0.00	0.00	0.00	0.00
5. Chhattisgarh	0.00	673.00	0.00	673.00
6. Goa	0.00	0.00	0.00	0.00
7. Gujarat	1353.00	2768.00	0.00	4121.00
8. Haryana	0.00	0.00	0.00	0.00
9. Himachal Pradesh	890.00	210.00	0.00	1100.00
10. Jammu and Kashmir	0.00	0.00	0.00	0.00
11. Jharkhand	0.00	0.00	0.00	0.00
12. Karnataka	157.68	750.00	0.00	907.68
13. Kerala	0.00	770.95	280.00	1050.95
14. Madhya Pradesh	1027.08	1231.00	0.00	2258.08
15. Maharashtra	0.00	0.00	0.00	0.00
16. Manipur	34.00	0.00	0.00	34.00
17. Meghalaya	0.00	0.00	0.00	0.00
18. Mizoram	0.00	0.00	0.00	0.00
19. Nagaland	0.00	0.00	0.00	0.00
20. Orissa	311.25	500.00	0.00	811.25
21. Punjab	0.00	0.00	0.00	0.00

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1 2	3	4	5	6
22. Rajasthan	1200.00	1500.00	0.00	2700.00
23. Sikkim	0.00	0.00	0.00	0.00
24. Tamil Nadu	0.00	1400.00	0.00	1400.00
25. Tripura	0.00	0.00	0.00	0.00
26. Uttaranchal	0.00	0.00	0.00	0.00
27. Uttar Pradesh	900.00	0.00	0.00	900.00
28. West Bengal	0.00	0.00	0.00	0.00
Total	7773.01	10676.25	2004.00	20453.26

Statement-II

Funds Allocated and released under ARWSP (Normal) including additional release for calamity

(Rs. in lakh)

SI.	Name of State	2001	-2002	2002	-2003	2003-	2004	2004	-2005
No		. Ilocation	Releases	Allocation	Releases	Allocation	Releases	Allocation	Releases (02.07.2004
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	13044.10	13601.10	13477.00	166481.42	11688.00	11688.00	9661.00	6554.50
2.	Bihar	7274.00	0.00	7406.00	3703.00	6319.00	3159.50	5467.00	0.00
3.	Chhattisgarh	3877.00	3977.00	2443.00	2943.00	1901.00	2574.00	1 966 .00	98 3.00
4.	Goa	1455.00	727.50	122.00	0.00	105.00	0.00	89.00	0.00
5.	Gujarat	7837.00	9376.30	6546.00	9844.75	5537.00	8305.00	4890.00	2445.00
6.	Haryana	2200.00	2200.00	2002.00	2402.00	1694.00	1694.00	1458.00	729.00
7.	Himachal Pradesh	5552.00	6452.00	5635.00	8225.00	4919.00	5129.00	4007.00	2003.50
8.	Jammu and Kashmir	9896.00	6292.10	12324.00	11164.39	10833.00	12800.00	9231.00	4615.50
9.	Jharkhand	3619.00	1809.50	3063.00	1949.80	2575.00	2060.00	2178.00	1088.83
10	. Karnataka	12414.00	12714.00	11136.00	13568.68	10104.00	10854.00	7418.00	3708.89
11	. Kerala	6331.00	5045.00	3698.00	1 89 9.30	3645.00	4268.71	2914.00	280.00
12	. Madhya Pradesh	8877.00	9077.00	7159.00	9586.08	6079.00	7310.00	571 9 .00	2859.50
13	. Maharashtra	19159.00	19659.00	16829.00	19336.24	15710.00	15710.00	11792.00	5896.00
14	. Orissa	6522.00	4852.09	6225.00	5829.80	5303.00	4713.81	5120.00	2560.00

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1	2	3	4	5	6	7	8	9	10
15.	Punjab	2277.00	1985.50	2581.00	3081.00	2269.00	2269.00	2078.00	1039.00
16.	Rajasthan	18705.00	14919.08	20731.00	18825.30	15852.00	17194.51	15057.00	7528.35
17.	Tamil Nadu	7956.00	8956.00	6358.00	7558.00	4869.00	6269.00	5261.00	2630.50
18.	Uttaranchal	3356.00	3447.88	3083.00	3683.00	2635.00	2371.50	2241.00	1120.50
19.	Uttar Pradesh	13269.00	13063.35	13022.00	11349.46	11086.00	10457.00	9592.00	0.00
20.	West Bengal	8773.00	8947.63	8545.00	10115.00	6827.00	6827.00	6296.00	3148.00
21.	Andaman and Nic Islands	obar 13.00	0.00	13.00	0.00	5.63	0.00	5.63	0.00
22.	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
23.	Dadra and Nagar	Haveli 7.00	0.00	7.00	0.00	3.75	0.00	3.75	0.00
24.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25.	Delhi	5.00	0.00	5.00	0.00	2.81	0.00	2.81	0.00
26 .	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
27.	Pondicherry	5.00	0.00	5.00	0. 00	2.81	0.00	2.81	0.00
28.	Arunachal Pradesh	4476.00	2455.91	4977.0 0	3650.00	4962.00	4102.40	5570.00	2785.00
29.	Assam	7561.00	5357.67	8407.00	5252.50	8403.00	57 72.6 2	9395.00	0.00
30.	Manipur	1643.00	821.50	1826.00	947 .00	1833.00	1624.15	1912.00	956.00
31.	Meghalaya	1760.00	1215.51	1957.00	2935.50	1967.00	1811.78	2203.00	0.00
32.	Mizoram	1257.00	1634.10	1398.00	2097.00	1386.00	13 86 .00	1580.00	790.00
33.	Nagaland	1308.00	1700.40	1454.00	2181.00	1453.00	1626.73	1621.00	810.50
34.	Sikkim	536.00	696.80	597.00	895.50	603.00	763.00	665.00	0.00
35.	Tripura	1559.00	2026.70	1734.00	2427.60	1743.00	1903.00	1954.00	977 .00
	Total	182523.00	163010.62	174765.00	331931.32	152315.00	154643.71	137350.00	55508.57

Release of Funds under ARWSP (Desert Development Programme)

(Rs. in lakh)

S.	Name of	2001-02	2002-03	2003-04	2004-05 Releases
No.	States	Releases	Releases	Releases	as on 02.07.04
1	2	3	4	5	6
. 4	Andhra Pradesh	676.54	1342.50	1424.00	304.50
. 0	Gujarat	400.00	153.00	153.00	33.00
3. H	laryana	1275. 9 2	944.00	968.00	330.00

1	2	3	4	5	6
4.	Himachal Pradesh	5.21	4.00	8.00	5.00
5.	Jammu and Kashmir	0.00	32.00	50.63	165.00
6.	Karnataka	1147.68	786.68	1208.00	779.50
7.	Rajasthan	5794.65	4770.66	6174.00	3963.00
	Total	9300.00	8032.84	9985.63	5600.00

[English]

Pending and Ongoing Rail Projects in Himachal Pradesh

1261.DR. COL. (RETD.) DHANI RAM SHANDIL : Will the Minister of RAILWAYS be pleased to state :

(a) the details of pending/ongoing rail projects/ surveys in Himachal Pradesh alongwith the progress made thereof, project-wise;

(b) the amount allocated to each of the project and the expenditure incurred so far thereon;

(c) whether some projects are running behind their scheduled time;

(d) if so, the reasons therefor, project-wise; and

(e) the steps taken by the Government to complete these projects in time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) The details of pending/ongoing rail projects in Himachal Pradesh alongwith allocation of funds, expenditure incurred and progress made are as under :-

(Rs. In crore)

S. No.	Name of Project	Anticipated cost	Anticipated expenditure incurred upto March, 2004	Proposed outlay during 2004-05	Status
1	2	3	4	5	6
1.	New B.G. line between Nangaldam- Talwara taking over siding of Mukerian- Talwara	210.00	91.47	11.00	The work of construction of new Broad Gauge line between Nangal and Una (17 kms.) has since been completed and commissioned. The work of Una- Churaru. Takrala (16 kms) has also been completed and Commissioner of Railway Safety has granted sanction for running of passenger trains. The detailed estimate for the next block section i.e. Churaru Takrala and Amb Anduara (11 kms) as been sanctioned. The acquisition of land is getting delayed as the clearance from Forest Department is awaited.
2.	New B.G. line between Kalka- Parwanoo.	_27.90	0.15	0.15	The matter with regard to acquisition of land in Kambli village in Himachal Pradesh has been taken up with the Government of Himachal Pradesh who have proposed to change the location of terminus

1	2	3	4	5	6
					station from Kambli to Tipra. In view of the space constraints at Tipra, the State Government has been advised to reconsider the matter. Once the final stand of the State Government is known and land is made available, the physical work of construction of this line would be started.
3.	Doubling of rail line between Jalandhar- Pathankot-Jammu Tawi.	408.69	95.42	33.97	About 11 kms of Jalandhar-Pathankot-Jammu Tawi section falls in the State of Himachal Pradesh. The detailed estimate for the project has been sanctioned. The work is in full swing and three sections viz. Suchipind-Bhogpur-Sirwal (26 kms), Mukerian-Mirthal (18 kms) and Bharoli-Madhopur Punjab (13 kms) are targeted for completion during 2004-05. The whole project is targeted for completion during 2007-08.

An updating survey for Bhanupali-Bilaspur new line proposed to be taken up in the State which has been included in the budget 2004-05.

(c) to (e) The works are being progressed as per availability of resources. A number of initiatives have been taken to mobilize other than normal budgetary resources to expedite completion of ongoing projects.

Pension Scheme for Mentally Handicapped Persons

1262. SHRIMATI KRISHNA TIRATH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether there is any scheme to provide pension or/and other support for mentally handicapped persons;

(b) if so, the details of such schemes alongwith the financial assistance provided thereunder; and

(c) the steps taken/being taken in this regard to secure a life with human dignity for the mentally handicapped persons?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) The details of assistance made available to persons with disabilities including mental disability by State Governments and Union Territories are given in the enclosed Statement.

(c) The Ministry of Social Justice and Empowerment is implementing "Deen Dayal Disabled Rehabilitation Scheme" under which financial asasistance is provided to 239 Non-Governmental Organizations to run special schools for children with mental retardation and 9 rehabilitation centers including one vocational training center for the mentally III. Under the Scheme of Assistance to purchase of Fitting of Aids and Appliances, aids and appliances are provided on need basis to persons with disability including mentally disabled.

The National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (NT) is running a three year pilot project called "Supported Guardianship Scheme" under which 750 severely disabled persons from below poverty line families are given guardianship on paid basis. The National Trust is also providing financial assistance to 113 day care centres, respite care centres and residential/permanent homes.

The National Handicapped Finance and Development Corporation extends loan upto Rs. 3.00 lakhs for person ' with mental retardation through his/her parents or legal guardian or spouse and loan upto Rs. 5.00 lakhs to the parent's associations of the persons with mental disability to set up income generating activities.

Statement

Mentally Handicapped Persons

S. No.	States/UT	Whether Disability Pension is being given	Rate/P m per persons (Rs.)	Eligibility	Remarks
1	2	3	4	5	6
1.	Andhra Pradesh	Yes	75	All disabled between 18-65 age	
2 .	Arunachal Pradesh	No			
3.	Assam	No			
4.	Bihar	Yes			
5.	Chhattisgarh	Yes	150	All disabled with 40% or more disability. Disabled children study- ing are also entitled to pension	
6.	Delhi	No			One-time assistane of Rs. 1,000/- is provided to people with disability provided their annual income is not more than Rs. 22,000/-
7.	Goa	Yes	500	Person should be a disabled. Resident of Goa of 15 years. Age should be more than 21 yeas. Family per capita income not excedding 6000/- per annum	To all category except mental illness.
8.	Gujarat	Yes	200	Should be a person with more than 75% disability, above 18 years and below poverty line	Provided under Sant Surdas Scheme.
9.	Haryana	Yes	200	Should be domicile of Haryana, OH, VH, Deaf and Dumb, MR having disability of 70% or above, income not more than minimum wages for unskilled labourer as notified by Labour Department.	
10,	Himachal Pradesh	Yes	150	Minimum 40% disability, annual income should not exceed Rs. 6,000/- and income of earning son	Provided under the name 'Distress Relief Allowance'.
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1	2	3	4	5	6
				should not exceed Rs. 11,000 per annum.	
11.	Jammu and Kashmir	Yes	300	Handicapped and above 18 yeas of age	Provided through Money Orders.
12.	Jharkhand	No			
13.	Karnataka	Yes	125	Family income from all sources should be less than Rs. 6000/- per annum.	Provided in the form of Mainte- nance Allowance. Pension provided to 4 categories of disabled. 1. VI 2. HI 3. OH 4. MR
14.	Kerala	Yes	150	Annu a i inco me shoui d not be more than Rs. 12,000/	Distributed through Panchayats.
15.	Madhya Prad es h	Νο			Rs. 150/- per month is given to all destitute of 6 years of age under National Social Assistance and Social Security Pension Scheme. The scheme is also extended to disabled children in the age group of 6-14 years below poverty line provided they study in some school even if they are not destitute.
16.	Maharashrtra	Yes	250		
17.	Manipur	Νο			Old age pension 2 Rs. 100 per month under Manipur Old age pension scheme is givent to per- sons of 60 years in general. Disabled get 10 years relaxation in age. All old aged disabled of all categories are eligibel to get the pension under the MOAP scheme
18.	Mizoram	Yes	100	For totally blind, bedridden, totally dependent on their families.	
19.	Meghalaya	No			
20	Nagaland	Yes	100	To deserving disabled.	So far 743 benefited.

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1 2	3	4	5	6
21. Orissa	Yes	100	Above 5 (five) years and OH/blind/ mentally retarded/suffering from cerebral palsy. Family income from all sources should not exceed Rs. 11,000 per annum. Should not have convicted of any criminal offence involving moral turpitude. Permanent resident of Orissa. Not receiving any financial help under any other scheme of Central or State Government or any or- ganization assisted by the State/ Central Government.	Scheme started on 2.10.1984. Given to all except Hearing Im- paired. During 2003-04, scheme covered 1,00,000 beneficiaries.
22. Punjab	Yes	200		
23. Rajasthan	Yes	200	Should be disabled, 8 years of age or above, domicile of Rajasthan, unable to earn due to disbaility. There should be no family member above the age of 20 years having a source of income.	If husband and wife are disabled and fulfil other eligibility conditions, both are eligible. All categories of disabled are entitled for pension.
24. Sikkim	Yes	200	All disabled who have minimum 40% or more disability as per Medical Certificate and economi- cally backward and are Sikkim subjects.	Due to lack of funds all eligible persons are not getting pension. Total identified disabled persons are 3700.
25. Tamil Nadu	Yes	200	Destitute physically handicapped persons.	
26. Tripura	Yes	125	Blind and Handicapped Pension (BHP) is granted to VH/Low Vision, OH, Leprosy Cured, HI who are of s18 years and above provided they are members of below pov- erty line family, fully incapable of earning his/her livelihood. Disabil- ity Certificate from a Medical Board is required.	
27. Uttar Pradesh	Yes	125	The disability pension is being granted to such destitutes who have minimum 40% disability and monthly income upto Rs. 1000/	All categories of disabled are entitled.

1	2	3	4	5	6
28.	Uttranchal	Yes	125	Disabled of 40% or more and income is below Rs. 1000/- per months.	All categories of disabled are entitled.
29.	West Bengal	Yes	400	Destitute handicapped/mentally retarded.	
Uni	on Territories				
30.	Andaman and Nicobar Islands	No			
31.	Chandigarh	Yes	200	Destitute persons with 40% or more disability having no means of subsistence and are not capable of earning their livelihood. For Mentally Retarded I.Q. should be less than 70. Pension is given from the age of 18 years. Should be a resident of Chandigarh for last 3 years. Income of the disabled should not be more than Rs. 1000/ - per month/not more than Rs. 1500/- of both the spouses.	
32.	Daman and Diu	Yes	60	Disabled aged 55 and above.	
33.	Dadra and Nagar Haveli	Yes	60	Destitute disabled	
34.	Lakshadweep	Yes	100	Old and destitute	
35.	Pondicherry	Yes	400 and 500	Rs. 400/- to disabled persons hav ing disability between 40% to 74%. Rs. 500/- to disabled whose disability is 75%-100%. Annual family income should be below Rs. 35,000/- per annum.	

[Translation]

Survey of Third Track between Ahmedabad and Mumbai

1263.SHRI KASHIRAM RANA : Will the Minister of RAILWAYS be pleased to state :

(a) whether any survey has been conducted for laying third track between Ahmedabad and Mumbai to streamline the increasing traffic on this route; (b) if so, the salient features of the survey report;

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(c) whether the Government is likely to be accord priority to this work in view of its urgency and importance; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) A survey for construction of 3rd line between Virar and Ahmedabad had been completed in 1998. As per the survey, the cost of construction of an additional track between Virar and Ahmedabad had been assessed as Rs. 1665.12 crore with a rate of return of 11.48%.

It has been decided to augment the line capacity of the existing route by adopting automatic signalling and other traffic facility works which would take care of smooth running of trains through this section.

The work of 3rd line from Surat to Kosamba has also been sanctioned. Further, an updating survey for 3rd line from Virar to Ahmedabad has been included in the Budget 2004-05.

(d) Does not arise.

Excavation of Mata Bagla Mukhi Temple in Himachai Pradesh

1264.SHRI SURESH CHANDEL : Will the Minister of CULTURE be pleased to state :

(a) whether an ancient and historic temple of Mata
Bagla Mukhi located at Vanakhandi in Tehsil Dehra of
district Kangra of Himachal Pradesh caved in a devastating
earthquake in the year 1905;

(b) if so, whether the Government propose to excavate that areas so that the ancient and historic temple could be explored;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (d) The existing temple of Mata Bagla Mukhi at Vankhandi in Tehsil Dehra, District Kangra (Himachal Pradesh) appears to have been constructed over the remains of an ancient temple. Archaeological excavation of the site is not feasible in view of the heavy construction around the existing temple.

[Engllish]

Development of Software Focussing on Indian Classics and Heritage

1265.SHRI B. MAHTAB : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan is embarking upon a Rs.50 crore plan to develop software focussing on Indian Classics and Heritage.

(b) if so, the details thereof;

(c) whether the software being developed through in-house production or commissioned work or acquisition;

(d) the names of the members of the Core Committee entrusted to shortlist the Literary work and subjects to be developed into TV programme; and

(e) the criteria laid down to select the subject thereof?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) and (c) Prasar Bharati has informed that Rs. 50.00 crores is proposed to be spent in three modes viz., inhouse production and outsourcing through commissioning and by acquisition of programmes, covering literary works on art and heritage. enviroment and wildlife and stories for children etc. in 15 recognized langauges.

(d) The details of Core Committees constituted for selection of programmes, subjects, language-wise, etc. are given in the enclosed Statement.

(e) The project envisages selection of literary works including humour and children's literature having entertainment, educative and social values, also keeping in view the relevant aspects of art and heritage, environment and wildlife.

Statement

Details of Core Committees :

Smt. Chitra Mudgal, Member, Prasar Bharati Board is the Chairperson of all Core Committees. The list of members of the committees, apart from the Chairperson, is given below :

- 1. (A) Hindi (Classics)
 - (i) Dr. Prabhakar Shrotriya
 - (ii) Shri Mahesh Darpan

- (B) Core Committee for Plays (Hindi)
- (i) Shri Devendera Raj Ankur
- (ii) Shri Jaidev Taneja
- (iii) Shri Ram Gopal Bajaj
- (C) Core Committee for Children (Hindi)
- (i) Shri Prayag Shukl
- (ii) Dr. Harikrishna Devsare
- (iii) Smt. Kshama Sharma
- 2. Assamese

Dr. Indra Goswami

3. Bengali

Dr. Indranath Choudhary

4. Dogri

Smt. Padma Sachdev

- 5. Gujarati
 - (i) Shri Joseph Machwan
 - (ii) Dr. Raghuvir Choudhary
- 6. Kannada

Dr. U.R. Anantha Murthy

7. Kashmiri

Dr. Gulshan Majid

8. Malayalam

Shri M.T. Vasudevan Nair

- 9. Marathi
 - (i) Dr. Aruna Dhere
 - (ii) Dr. Chandrakant Vandivdekar
- 10. Oriya

Dr. Pratibha Ray

11. Punjabi

Dr. Satinder Singh Toor

12. Tamil

Shri Avvai Natrajan

13. Telugu

Dr. Sheshendra Sarma

14. Urdu

Dr. Gopichand Narang

15. Sanskrit

Dr. Ramesh Chandra Pandey

[Translation]

Theft from National Museum

1266.SHRI HARIKEWAL PRASAD : Will the Minister of CULTURE be pleased to state :

(a) the number and names of items reported missing from the National Museum, during the last three years;

(b) the number of persons found guilty in this regard and the action taken against them;

(c) the names and the number of items recovered out of them; and

(d) the measures taken by the Government to stop recurrence of such type of incidents?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) During the last three years, one Pistol was reported missing from the Maritime Heritage Gallery of the Indian Navy located in National Museum, on 28th June, 2003.

(b) and (c) The case was handed over to Delhi Police for investigation, and its report is awaited.

(d) After the above incident, the security of the organisation was reviewed in a meeting held by the Secretary (Culture) with all concerned, including the Central Industrial Security Force (CISF). Based on the decisions taken in the said meeting, National Museum has initiated action to improve the security.

[English]

Arrest of Doordarshan Officials

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1267.SHRI PUNNUL LAL MOHALE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state : (a) whether some officials of Doordarshan have recently been arrested by the CBI on charges of taking bribe;

(b) if so, the details thereof; and

(c) the action taken by the Government against them?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

 (b) Recently, one official was caught red-handed while demanding and accepting a bribe of Rs. 1,00,000/
on 18.06.2004 from a complainant for clearing two of his serials for broadcast. He was arrested by CBI and taken into custody on the spot on 18.06.2004.

(c) He has been placed under suspension with effect from 18.06.2004.

Expenditure incurred by ONGC on Exploration and Discovery

1268.SHRI VIJOY KRISHNA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of capital expenditure incurred by ONGC on exploration and discovery during 2003-04;

(b) whether due to appreciation of the rupee, ONGC had an under recovery to subsidy on cooking gas and kerosene;

(c) if so, the details in this regard; and

(d) the performance of the ONGC affected thereby?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) ONGC incurred an expenditure of Rs. 2672.20 crores on exploration and disovery of hydrocarbons during the year 2003-04.

(b) to (d) During the year 2003-04, ONGC allowed a discount of Rs. 2690 crores to oil marketing companies in crude oil, LPG and SKO supplied to them. As regards appreciation of Indian Rupee against US Dollar, this

has adversely affected ONGC's crude revenue by around Rs. 1200 crores during 2003-04.

Irregularities in Defence Purchases

1269.SHRI ASADUDDIN OWAISI : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that there has been a large number of irregularities in defence purchases during the last three years;

(b) if so, the details thereof;

(c) whether the Government propose to inquire into these irregularities;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (e) As and when irregularities in defence purchases are brought to the notice of the Government, these are enquired into properly. Complaints alleging irregularities when received by the Government are enquired into as per the extant guidelines.

Recognition of Trade Union

1270.SHRI GURUDAS KAMAT : Will the Minister of DEFENCE be pleased to state :

(a) the guidelines being followed to recognise any trade union in the Defence Ministry;

(b) whether any particular trade union has been recognized in the defence industry without following the stipulated guidelines; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) The Rules for Recognition of Unions are being followed to recognize any Trade Union in the Defence Ministry. The main guidelines incorporated under these Rules are stated in the statement enclosed.

(b) No, Sir.

(c) Does not arise in view of (b) above.

Statement

Guidelines for Recognition of Trade Unions of Workers employed in the Ministry of Defence Establishments

The applications of the Unions seeking Recognition under the Rules for Recognition of Unions of workers employed in Ministry of Defence Establishments are examined under the Rules circulated vide Ministry of Defence letter No. 14(4)/93/D(JCM). dated 6th September 1995 as amended from time to time. The Main guidelines under these Rules are as under:--

- As a general principle, the grant and continuance of Recognition to Worker's Unions rests in the discretion of the Government.
- 2. The Union must be registered under the Trade Union Act, 1926.
- 3. The Union should be functioning in an Industrial Establishment.
- 4. The membership of the Union seeking recognition must be confined to workmen employed in the same industry or industries closely allied to or connected with each other.
- It must be representative of all workmen employed in the Industry or Industries and must not provide for exclusion from its membership of any class of workmen except for the categories of employees prohibited under the Rules to become members of a Union.
- The Union should have atleast 15% membership of the total strength of workers/employees who are eligible to join as members.
- The Rules or the Constitution of the Union must include a modal strike clause regarding the procedure for declaring strikes.
- The Rules/Constitution of the Union should provide for holding of its Executive Committee meeting at least once in six months.
- 9. The Union shall not maintain a political fund.

10. None of the Office Bearers of the Union should be a dismissed/removed/discharged person from Government service on disciplinary grounds.

Production of Petrol, Diesel, Kerosene from Crude Oil

1271.SHRI TUKARAM GANGADHAR GADAKH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the proportion of Petrol, Diesel, Kerosene, Naphtha extracted from 1 MT crude oil;

(b) whether any other product is extracted from crude oil;

(c) the total production of Petrol, Diesel, Kerosene and Naptha in our country;

 (d) the total consumption of these products, productwise;

(e) the total profit of oil companies from these products;

(f) whether the Government propose to ensure not to increase the prices of these products; and

(g) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The proportion of Petrol, Diesel, Kerosene and Naphtha extracted from 1 MT crude oil during year 2003-04 was as under :

Products		Proportion
Petrol (MS)	-	9.5%
Diesel (HSD)	-	36.3%
Kerosene (SKO)	-	8.4%
Naphtha	-	9.3%

(b) Other major products produced from crude oil ' include Liquified Petroleum Gas (LPG), Aviation Turbine Fuel (ATF), Light Diesel Oil (LDO), Lube Oil, Low Sulphur Heavy Stocks (LSHS), Bitumen, Petroleum Coke, etc. (c) The total production of Petrol, Diesel, Kerosene and Naphtha in the country during 2003-04 from crude oil refineries was as under :--

[In Thousand Metric Tonnes (TMT)]

Products		Proportion
Petrol (MS)	-	11211
Diesel (HSD)	-	43129
Kerosene (SKO)	-	9948
Naphtha	-	11046

(d) The total consumption of these products for the year 2003-04 was as under:

Products		Consumption (TMT)
Petrol (MS)	-	7921
Diesel (HSD)	-	37289
Kerosene (SKO)	-	10207
Naphtha	-	11842

(e) The overall profit or loss of the oil companies is reflected in the Quarterly/Yearly financial results of the oil companies.

(f) and (g) No, Sir. However, Government can not give such an assurance but the burden on consumers will be kept under constant view.

Manufacturing of Defence Equipments by Private Sector

1272.SHRI SURESH KALMADI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government has approved proposals for private manufacturing of defence equipments;

- (b) if so, the details thereof;
- (c) the response of the private sector thereto;

(d) whether many foreign defence companies have shown keen interest for tie-ups with India; and (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): (a) Yes, Sir.

(b) and (c) The Department of industrial Policy and Promotion (DIPP), in consultation with the Ministry of Defence have so far issued 16 Letters of Intent/Industrial Licence for manufacture of various types of defence equipment. However, none of the Letter of Intent/Industrial Licence holder has commenced production so far.

(d) Yes, Sir.

(e) Major foreign manufacturers of Defence equipment from France, Israel, Russia, USA, UK, Singapore, Sweden, South Africa, Poland and Germany have shown interest for tie-ups with Indian manufacturers.

Diversification in Crude and Gas Shipping

1273.SHRIMATI USHA VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

 (a) whether ONGC is planning diversification in crude and gas shipping;

- (b) if so, the details in this regard; and
- (c) the expenditure likely to be incurred;

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Oil and Natural Gas Corporation Ltd. (ONGC) have informed Government that, as part of their business growth plan and synergistic integration with their operational units, they are contemplating entry into crude and natural gas shipping.

(b) and (c) The proposal is at a conceptual stage and it is in this context that alternative options contained in the proposal are being evaluated. It is only thereafter that an assessment can be made of the expenditure likely to be incurred.

Doubling of Rail Line from Kayamkulam in Kerala

1274.SHRI P.C. THOMAS : Will the Minister of RAILWAYS be pleased to state :

(a) whether the work for doubling the Rail line from Kottayam to Kayamkulam in Kerala is in progress;

(b) if so, the details of the stage of the construction via Kottayam and Alleppey;

(c) the details of the funds allotted and utilised so far; and

(d) the time by which this work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Patch doublings between Ernakulam-Mulanturutti, Kayankulam-Mavelikara and Mavelikara-Chenganur sections on Kottayam route and Kayankulam-Cheppad and Cheppad – Haripad sections on Alleppey route have been taken up.

On Ernakulam-Mulanturutti doubling project, earthwork, bridge works, stations buildings and ballast collections are in progress. Overall physical progress is 40%. Government of Kerala has also been asked to speed up land acquisition for this project.

Preliminary arrangements are being made to take up work on other patch doublings.

(c) An expenditure of Rs. 23.87 crore has been incurred upto 31.3.2004 on all the above mentioned doubling works. An outlay of Rs. 16.34 crore has been proposed in the Budget 2004-05 for these works.

(d) These ongoing works will be completed in the coming years as per the availability of resources.

Development of Multi-Role Fighter Aircraft

1275.SHRI KIRIP CHALIHA : Will the Minister of DEFENCE be pleased to state :

(a) whether India and Russia have signed an agreement to develop multi-role fighter aircraft;

(b) if so, the details thereof;

(c) whether it is also a fact that some South East
Asian countries have expressed their willingness to join
the project; and

(d) if so, the response of the Government thereto?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir.

(b) to (d) Does not arise.

Construction of Ring Railway in Nagpur

1276.SHRI PRAKASHBAPU V. PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has received any proposal for construction of Ring Railway at Nagpur

(b) if so, the details thereof;

(c) whether the Government has taken any decision on the proposal; and

(d) if so, the details thereof? .

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) to (d) Do not arise.

Fake Army Recruitment Board

1277.SHRI UDAY SINGH : SHRI ASHOK KUMAR RAWAT :

Will the Minister of DEFENCE be pleased to state :

(a) whether a fake Army Recruitement Board has been unearthed recently in New Delhi;

(b) if so, the facts and details thereof;

(c) whether the fake Board was functioning in connivance with the staff of the various Army Recruitment Boards, ex-servicemen and personnels in the Indian Army; and

(d) if so, the facts thereof and the steps Government propose to take to ensure that the personnels recruited through such fake Boards are removed and responsibility fixed on Army Officers?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) to (d) No fake Recruitment Board has been unearthed. There were news reports that between 22-25 June, 2004 while an open recruitment rally was carried ,

out by the Independent Recruiting Office (IRO) some touts were apprehended who were issuing forged domicile, caste and character certificates for recruitment away from the recruitment area in Delhi Cantonment. The matter has however, been investigated by Headquarter Delhi Area, through Military Intelligence Agencies and Military Police in liaison with civil police. No connection has been found between the touts and the Army Recruiting staff so far. In case any Army Recruiting staff is found to be involved, strict action will disciplinary be taken as per rules.

Misuse of Rail Tickets

1278.SHRI B. VINOD KUMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that there is misuse of Railways ticket by the railways passenger ticket agencies;

(b) if so, the details and facts thereof;

(c) the number of complaints in this regard has been received so far; and

(d) the steps taken or proposed to be taken by the Government to check the misuse of tickets?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) Some cases of blocking of reservations on fictitious names and selling it to the intending passengers on premium come to notice from time to time. The details of such complaints are, however, not maintained.

(d) The following steps are taken by the Railway Administration to prevent misuse of tickets :-

- (i) Checks are conducted on the premises of the authorized as well as unauthorised travel agents and ticket agencies with a view to finding out the irregularities.
- (ii) Checks are also conducted in the railway permises and also in trains to check the cases of passengers travelling on transferred names. Action is also taken against the agencies and railway staff found conniving with them.

Non-Implementation of Sampoorna Grameen Rozgar Yojana

1279.SHRI KINJARAPU YERRANNAIDU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether hunger deaths have been reported from certain villages in the country during this year especially in West Bengal and Orissa;

(b) if so, whether "Sampoorna Grameen Rozgar Yojana (SGRY)" assistance is not reaching those places; and

(c) if so, the action proposed against those responsible for such criminal negligence?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) No such report has beee brought to the notice of this Ministry by any State Government including West Bengal and Orissa.

(b) The Sampoorna Grameen Rozgar Yojana (SGRY) is open to all rural poor who are in need of wage employment and desire to do manual and unskilled work in and around his village/habitat. Assistance under this programme is available to the Panchayats of all three levels viz. district, block and village.

(c) Does not arise.

Status of Rail Projects in Orissa

1280.SHRI TATHAGATA SATPATHY : Will the Minister of RAILWAYS be pleased to state :

(a) the status of the various rail projects which are currently under implementation in Orissa;

(b) the estimated cost of each project; and

(c) the dead line by which the projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) The project-wise progress, estimated cost and likely target date of completion, wherever fixed, for various on-going New Line, Gauge Conversion, Doubling and Railway Electrification works in Oriasa are given as under:-

1

S. No.	Name of the Project	Present Status	Estimated Cost (Rs. in crores)	
1	2	3	4	
		New Lines		
1.	Daitari-Banspani (155 Km)	Banspani-Joruli (11 Km) saction has been completed and commissioned. Joruli-Keonjhar (48 Km) section has also been completed. On Keonjhar-Tomka (98 km) section, earthwork, bridgeworks and other ancillary works are in progress. The project is likely to be completed during 2005-06, depending upon avaiability of resources.	590.60	
2.	Lanjigarh Road-Junagarh (56 Km)	Land has been acquired partially. Presently, work has been taken up in Lanjigarh-Bhawanipatna (31 Km) section, where earthwork and bridgework are in progress.	119.29	
3.	Khurda Road-Bolangir (289 Km)	Final Location Survey has been completed partially. Land has been acquired partially. Work is in progress on a length of 2.5 Km from Khurda Road end, where the land is available with the Railway.	700.00	
4.	Haridaspur-Paradeep (82 Km)	Final Location Survey and soil investigation of major bridges have been completed. Land has been acquired partially. The work is being implemented by Rail Vikas Nigam Ltd. (RVNL).	301.64	
5.	Angul-Sukinda Road (98.7 Km)	Final Location Survey and soil investigation for all major bridges have been completed.	245.58	
6.	Talcher-Bimlagarh (154 Km)	New work taken up in Supplementary Budget 2003-04.	726.96	
		Gauge Conversion		
1.	Rupsa-Bangriposi (89 Km)	Gauge covnersion of Rupsa-Baripada (52 Km) section is targeted for completion in 2004-05, where earthwork and bridgework are in progress.	89.00	
2.	Naupada-Gunupur (90 Km)	Land acquisition is in progress. Contracts for earthwork and bridges for 88 Km have been awarded and the work is in progress.	91.30	
		Doubling		
1.	Nergundi-Cuttack- Raghunathpur (43 Km)	Kapilas Road-Nergundi-Birupa Cabin segment has been completed and commisisoned. Earthwork and bridgeworks are in progress on rest of the section. The work on Cuttack-Raghunathpur is likely to be completed during 2004-05.	122.25	
2.	Rahama-Paradeep (23 Km)	The work has been completed and the section is to be commisisoned.	63.47	

1	2	3	4
3.	2nd Bridges on Mahanadi and Birupa (3 Km)	Work is in progress on 2nd bridge over River Birupa. The work of 2nd Mahanadi bridge is to be executed by Rail Vikas Nigam Ltd. (RVNL). The tenders have been processed.	109.82
ŀ.	Lanjigarh-Titlagarh (47 Km)	Kesinga-Norla Road (23 Km) and Norla Road-Lanjigarh (11 Km) sections are targeted for completion during 2004-05. Earthwork and bridgework are in progress on rest of the section.	100.05
5.	Rajathgarh-Barang (20 Km)	Final Location Survey and geo-technical investigation of all major bridges except that on River Mahanadi have been completed. Land acquisition is in progress. The work is being executed by Rail Vikas Nigam Ltd. (RVNL).	157.98
i .	Khurda Road-Puri (Phase-I) (15.3 Km)	Earthwork and bridgeworks are in progress. Work is in progress for station buildings at Haripur, Motari and Delang.	47.28
•	Sambalpur-Rengali (22.7 Km)	Final Location Survey has been completed. Land acquisition is under process and tenders are under finalization.	70.36
•	Jharsuguda Bypass Line (8.73 Km)	Final Location Survey has been completed. Preparation of plans and estimates has been taken up.	19.62
•	Cuttack-Barang (12 Km)	Final Location Survey is in progress. The work is being executed by Rail Vikas Nigam Ltd. (RVNL).	127.13
0	Khurda Road-Barang 3rd Line (35 Km)	Final Location Survey is being taken up. The work is being executed by Rail Vikas Nigam Ltd. (RVNL).	133.41
		Rallway Electrification	
1	Kharagpur/Nimpura- Bhubaneswar including branch line of Talcher- Cuttack-Paradeep (540 Route KM)	The work is now being implemented under National Rail Vikas Yojana (NRVY) except Cuttack-Paradeep section for which the target has not been fixed because of doubling in progress.	325.18
2.	Bhubaneswar-Kottavalasa including Khurda Road-Puri (470 Route Km)	Bhubaneswar-Kottavalasa section completed. Khurda Road-Puri sanctioned at a later stage is targeted for completion by December 2004.	322.71

Committee on FM-II Liberalisation

1281.SHRIMATI JAYABEN B. THAKKAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state : (a) whether the Government has constituted the special Committee on FM-II Liberalisation;

(b) if so, the details regarding universe of discourse, term of reference, Members, their duties/responsibilities etc.

(c) whether the task force/panel/committee had submitted its report to the Government;

(d) if so, the recommendations thereof;

(e) whether the Government has accepted all the recommendations;

(f) if so, the details thereof and the time by which these are likely to be implemented; and

(g) if not, the reasons therefore?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Yes, Sir. A copy of the order constituting the committee giving details of composition, terms of reference, etc is. in the enclosed Statement-I.

(c) and (d) The Committee had submitted its report to the Government in November, 2003. The report of the Committee is available on this Ministry's website (http:// www.mib.nic.in).

(e) to (g) The Report had been referred to TRAI for making recommendations, which are awaited.

Statement

No. 212/94/2003-B(D)/FM Ministry of information and Broadcasting 'A' Wing. Shastri Bhawan, New Delhi-110001

Dated : 24.07.2003

ORDER

The Government is pleased to constitute a "Committee" to make recommendations for Radio Broadcasting for Phase-II. The Committee with consist of the following :---

S/Shri

1.	Amit Mitra (Chair Person)	-	FICCI
2 .	Dilip Chennoy	-	CII
3.	Kiran Kamik	-	NASCOM
4.	Ameen Sayani	-	Radio Personality
5.	P.K. Garg. Wireless Adviser	-	WPC
6 .	K.M. Paul, E-in-C	-	AIR

S/Shrl

7.	KRP Verma, CMD	-	BECIL
8 .	Shardul Shroff	-	Amirchand Mangai Das
9 .	Ms Noreen Naqvi, DDG (Prog)	-	AIR
10.	Ms Mahua Pal, Director	-	Ministry of 1 and B

3. The Committee may co-opt experts in the field as may be considered necessary from time to time, to obtain advice/inputs.

4. The Terms of Reference of the Committee will, interalia, include the following :-

- Determining a transparent and effective bidding/ auction process to be adopted for allotment of frequencies.
- (ii) Assessment of a viable licencee fee structure for the various cities (one time entry fee, fixed licence less, revenue sharing etc.) to be based on clearly defined parameters.
- (iii) Suggestions regarding extent of foreign equity participation in private FM in order to make them economically more viable/sustainable while also keeping in mind regimes in other sectors and requirements of national security.
- (iv) Study the desirability and legal implications of making modifications in licensing regime of phase-I licencees should a different licensing regime be proposed for phase-II.
- (v) Suggestions for improvement in content being broadcast and considering the inclusion of news.
- (vi) Examining the possibility of having noncommercial, non-advertisement driven channels, to be operated/licenced by the same commercial broadcasters; terms and conditions thereof; , consideration of whether type of content of these channels could include subjects related to the heritage and culture of India.

- (vii) Recommendations for a code of conduct in programming matters and method of strict enforcement for violations thereof.
- (viii) Assessment of whether colocation is necessary and desirable and if found otherwise, approach to be adopted in the metros, where colocated set ups involving hug investments stand operationalised.
- (ix) Determining the legal implications of the regime which may be proposed vis-à-vis the existing one.
- (x) Formulating draft bidding doucments and contract/licence agreement.
- (xi) Other matters as may be referred to the Committee from time to time.

5. The Membes of the Committee would participate and contribute on a voluntary basis and no Traveling/Daily Allowance or other incidental expenses would be payable by the Government.

6. The Committee will submit its report by the 30th September, 2003.

Sd/-(MAHUA PAL) DIRECTOR (BP AND L) Tele : 23381246

To,

All the members of the Committee.

Computerised Tickets Reservation Centres

1282.SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state :

(a) the number of Computerised Tickets Reservation Centres opened under different Railway Zones during the last three years;

(b) whether any such Computerized Reservation Centre has opened in the East Coast Railway Zone in any of those years; and

(c) if so, the details thereof along with proposal mooted thereon for the year 2004-2005?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The number of Computerised Centres Opened in the last three years under different Railway Zones is 503. Zone-wise locations is given in the enclosed Statement-I

(b) Yes, Sir.

(c) The number of Computerized Reservation Centres opened in the last three years (including April-June' 2004-05) in East Coast Railway is 19. Year-wise details are given in the enclosed Statement-II. The number of such locations sanctioned but yet to be commissioned in 5. In addition, 2 locations have been proposed in the Current Budget (2004-05).

Statement-I

No. of Computerised Reservation Centres opened under different Railways Zones during the last three years

Railway	Year				
	2001-02	2002-03	2003-04	2004-05 (April-June)	
1	2	3	4	5	
C. Railway	8	12	11	Nil	
E. Railway	9	8	12	2	
N. Railway	15	29	30	4	
N.E. Railway	7	8	13	3	
N.F. Railway	2	6	9	Nil	
S. Railway	6	16	20	Nil	
S.C. Railway	6	16	11	Nil	
S.E. Railway	14	21	7	1	
W. Railway	6	11	10	1	
E.C. Railway*	20	11	10	1	
E.Co Railway*	4	4	10	1	
N.C. Railway*	4	9	6	1	
N.W. Railway*	5	10	14	` 1	

1	2	3	4	5
W.C. Railway*	2	9	5	Nil
S.W. Railway*	3	2	11	2
S.E.C. Railway*	8	8	6	2
Total	119	180	185	19

(Note : Latest re-organised Zonal boundaries have been used to determine the stations falling under each Zonal Railway.)

Statement-II

1. No. of Computerised Reservation Centres opened in the last three years in East Coast Railway Zone (including first three months of current year)

	Year	Number of Location
Opened	2001-02	4
Opened	2002-03	4
Opened	2003-04	10
Opened	2004-05 (April-Jun	e) 1
Total		19

- No. of Computerised Reservation Centres sanctioned in last three years (including first three months of current year) on East Coast Railway <u>but yet to be</u> <u>opened.</u>
 - No. of Locations 5
- 3 No of Computerised Reservation Centres proposed in Current Budget 2004-05 on East Coast Railway

No. of Location – 2

Construction of Railway Line between Ramganj Mandi and Bhopal

1283.SHRI DUSHYANT SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has a proposal to construct a Railway line between Ramganj Mandi and Bhopal;

(b) if so, the steps taken to construct this new line;

(c) the estimated cost of the new line; and

(d) the steps at which the proposal has been pending?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) Ramganj Mandi-Bhopal new line project is a sanctioned work. The estimated cost of the project is Rs. 727.13 crore. Land acquisition is in progress in Ramganj Mandi-Jhalawar section. Work is being progressed as per availability of resources.

Corruption in Cement Corporation of India Ltd.

1284.SHRIMATI D. PURANDESWARI : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether prevalent corruption in Cement Corporation of India Limited has come to his knowledge;

(b) if so, the number of complaints received against the Chairman of C.C.I. during last two years; and

(c) if so, the action taken against the complaints lodged by M.Ps in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRIES (SHRI SANTOSH MOHAN DEV) : (a) and (b) Complaints have been received alleging mismanagement, bungling and irregularities by the management of CCI.

(c) The matter is under investigation of this department.

Production of Synthesis Gas

1285.SHRI MILIND DEORA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether GAIL in Cooperation with shell International is working up on a technology to produce synthesis gas;

(b) if so, the details thereof;

(c) whether the price of this gas would be lower than the LNG;

(d) whether gasification of Coal reserves in eastern India shall open up a viable option for industries; and

(e) if so, the extent to which it would reduce the oil import bill of the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) Yes, Sir. The proposal to synthesise gas from coal is at a preliminary stage of discussion between GAIL and M/s Shell International. Further details have not been worked out.

Modernisation of Daltenganj Rallway Station

1286.SHRI MANOJ KUMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the work for modernisation of Daltenganj Railway Station has not been started whereas funds have already been allocated for this purpose;

(b) if so, the reasons therefor; and

(c) the measures being taken by the Government to complete this work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Works costing Rs. 69 lakh have been sanctioned for provision of additional passenger amenities at Daltonganj. The works are in different stages of progress and funds have been no constraint towards progress of these works.

(b) Does not arise.

(c) Progress of these works is being closely monitored.

New Rail Lines in West Bengal

1287.SHRI ADHIR CHOWDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether many new rail lines, connecting major cities of West Bengal, were approved some time back and the allocation made thereof;

(b) whether the Government has any time-frame for completion of these projects; and

(c) if so, the details of such projects and steps taken by the Government for early completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) The details of new rail lines in West Bengal which were approved in the earlier budgets, their anticipated cost, expenditure incurred upto 31.3.04, outlay proposed during 2004-05. their current status and target date for completion wherever fixed are as under :--

Name of the Project	Anticipated Cost (Rs. in crore)	Expenditure upto 31.03.04 (Rs. in crore)	Proposed Outlay (2004-05 (Rs. in crore)	Prensent status
1	2	3	4	5
Lakshmikantapur-Namkhana (47.5 km)	100.88	93.97	1.00	Work completed.
Tarakeshwar-Bishnupur (85 km)	276.00	22.66	2.99	Land acquisition is in progress.
Mandarhill-Rampurhat via Dumka (130 km)	254.07	57.43	10.00	Work has been taken up on cost-sharing basis with Jharkhand Government who are bearing 2-3rd cost. Earthwork, bridgework and other works are in various stages of progress.

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1	2	3	4	5
Eklakhi-Balurghat and Gazol- Itahar (118 km)	274.41	207.25	5.00	Eklakhi-Balurghat completed.
Howrah-Amta including Bargachia-Champadanga (73.5 km)	154.3	68.42	5.0	Howrah-Mahendralalnagar completed. Mahendralalnagar-Amta targeted for completion during 2004-05
Tamluk-Digha (87.5 km)	293.97	241.19	11.00	Tamluk-Kanthi completed and com- missioned. Work on Kanthi-Digha section is in progress and is targeted for completion during 2004-05.
Azimganj (Nasipur)-Jiaganj (upto the Ghats) (3 km)	22.78	-	0.01	Work would be taken up after obtaining requisite clearances for which action has been initiated.
New Maynaguri-Jogighopa (245 km)	733	33.97	42.00	Final Location Surey completed. Land acquisition proceedings in progress. Earthwork and bridge works between Maynaguri Road-=Changrabanda are in progress.

These works are being progressed as per their overall priority depending upon availability of resources.

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Protected Monuments in Delhi

1288.SHRI RAGHUNATH JHA : Will the Minister of CULTURE be pleased to state :

(a) the details of the projected monuments in Delhi/ New Delhi;

(b) whether under the provisions of the Ancient Monuments and Archaeological Sties and Remains Act, 1958 and Rules thereunder, no structure, howsoever, small or temporary, can be allowed to come up within the prohibited and regulated areas of the protected monument;

(c) whether the provisions of the aforesaid Act and Rules are being violated with impunity and large scale unauthorized construction have come up within the prohibited and regulated areas of these protected monuments and whether it is the duty of the ASI/area Deputy Commissioner, GNCT of Delhi to remove all structures from the prohibited and regulated areas of the protected monument; and (d) if so, the steps taken by the Government to ensure the removal of all the structures from prohibited and regulated areas of the protected monument?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The list of centrally protected monuments in Delhi is in the enclosed Statement.

(b) As per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 thereunder no construction or mining operation is permitted within the 100 metres declared as prohibited area of the centrally protected monuments. However, in the area further beyond 200 metres of the prohibited area declared as regulated area, construction or mining operation could be undertaken after obtaining licence from the Director General, Archaeological Survey of India.

(c) There are considerable number of cases which have come to the notice of Archaeological Survey of India in respect of unauthorized constructions in the prohibited and regulated area of the centrally protected monuments in Delhi. As per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules 1959, the Central Government has the powers to issue orders to the owner or the occupier of unauthorized building in the prohibited or regulated area of the protected monuments to remove such buildings within a specified period. In case the owners or occupier fails to comply with the orders, the Central Government may direct the District Magistrate to cause the unauthorised buildings removed.

(d) The Archaeological Survey of India has taken steps in accordance with the provisions contained in the

Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 for removal of unauthorized structures from the prohibited and regulated areas by issuing notices from the competent authority to the erring owners, by lodging FIR with the police and legal actions have been taken wherever necessary, besides encroachments have been removed from the protected area of the monuments (as per court orders).

Statement

List of Centrally Protected Monuments under the Jurisdiction of Delhi Circle

SI.N	b. Name of Monuments/Sites	Location
1	2	3
1.	Bastion, where a wall of Jahan panah meets the wall of Rai Pithora fort.	Adchini
2.	Ramp and gateway of Rai Pithora's Fort	-do-
3.	Marble Tomb reputed to be that of Newab Bahadur Jawid Khan	Aliganj
4.	Lal Bangla	Babarpur (Kaka Nagar)
5.	Khair-ul-Manzil	Babarpur Bazipur (Kakanagar)
6.	Kos Minar or Mughal Mile stone	-do- (Kaka Nagar)
7.	The Moti Gate of Shershan, Delhi	-do-
8.	Begampuri Masjid	Begampur
9.	Phool Chadar aquduct near Najafgarh Jhil aquduct	Chaukri Mubarakabad
10.	Lal Gumbad	Chirag Delhi
11.	Tomb of Bahlol Lodi	-do-
12.	Ajmeri Gate	Bazar Ajmeri Gate
13.	Alipur Cemetery	Delhi-Alipur Camping group.
14.	Ashoka'a pillar	Ferozabad (Ferozshah Kila or Vikran Nagar Colony)
15.	Bara Khamba Cemetry	Imperial City
16.	Chauburji	Ridge near Hindura Hospital
17.	Eremo Cementry	Kishanaganj Railway Stn.
18.	Delhi fort or Lal Qila, Naubat Khana, Diwan-i-am-, Mumtaz Mahal' Rang Mahal, Baithak, Maseu Burj, diwan-i-Khas' Moti Masjid, sawan Bhadon, Shah Burj, Hammam with all surrounding including the gardens, paths, terraces and water courses.	Red fort
19.	Delhi Gate	Daryaganj

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1	2	3
20.	Enclosure containing the grave of Lt. edwards and others, murdered in 1857.	North Ridge near flag Staff tower, Civil lines.
21.	Enclosure wall with enclosure of the Najaf Khan inclusive of Tomb.	Safdarjang Fly over
22.	Flag Staff Tower	400 yards North of Cheuburji Mosque
23.	Jantar Mantar	Connaught place
24.	Kashmeri Gate and portion of the City Wall on either side of the Kashmeri Gate on the side and on the other upto andiincluding the water Bastions at the Northern corner of the wall and also including the dith outside the City wall where this is exposed.	Kashmeri Gate
25.	Kotta Ferozabad with the remaining walls, bations and gateways and gardens, the old Mosque, and well and all other ruins buildings if contains.	Two furlange east of jail and three furlangs due south of S.E. Corner of Shahjahanabad, Delhi.
26.	Lal Darwaza, the northern gate of the outer walls of the Delhi of 8 Shershah.	Three furlang due south of Delhi Gate
27 .	Lothian Road Cemetary	Kashmir Gate
28 .	The Mosque	Qudsia Garder:
29 .	Mutiny telegraph Memorial	in front of Old Telegraph Building, Kashmeri Gate,
30.	Nicholson (Or Kashmeri Gate) Cemetary	Kashmeri Gate
31.	Nicholson statue and its platform and the surrounding gardens paths and enclosure wall.	Outside Kashmeri Gate
32 .	Old Baolu immediately to the West of Hindu Rao's House.	On the ridge, Delhi
33.	The Old Entrance Gateway of the Garden.	Qudsia Delhi
34.	The pirhaib – To the north and near hindu Rao's House	On the ridge, Delhi
35.	Portion of City wall near which Brij Jahn Nicholson was mortally Wounded on 14th Sept., 1857.	On the ridge, Delhi
36.	The punjabi gate in the Roshanara	Opposite Municipal Board school, Subji Mandi
37.	Purana Quila (Interpat) or Delhi with all its wall Arcades, gateways and Bastions, gardens, the Mosque of Sher Shah (Kila Kohna Masjid). The Sher Mandad and entrances to Subteransan passages.	Two miles south of the Delhí Gate of Shahjahanabad, Delhi
38.	Rajpur (Mutiny cemetery)	Old Rajpur Cantonment, North Distt.
39 .	The remaining gateways of the old Magazira with their adjoining buildings.	The post office, Delhi
40.	Sher Shah's gate with the adjoinining curon walls and Bastions and the remains of the double line of structure to its front	Opposite purana Qila immediately North-east of the Khairul Manazil Mosque

1	2	3
41.	Site of sledge battery known as the Sammy House Battery bearing the following inscriptions Battery, Sammy house, Major Remington Tank, RA Commanding armament 89 pounds. To command ground near Mori Bastion.	300 [,] Yards East of mutiny memorial
42.	Site of siege Battery with inscription.	East of the Hospital in polife Line
43.	Site of siege Battery with inscription.	Compound of House No. 7 Court Road
44.	Site of siege Battery with inscription.	Compound of Curzon House
4 5.	Site of siege Battery with inscription.	In the garden near south west entrance to Delhi Club Ground
46.	Sunehri Masjid near Delhi Fort	Delhi Fort
47.	Tomb of Capt. Mac. Barnatt and others who fall in an attack on Kishanganj.	Kishan Ganj
48.	Tomb of Giasuddin Tughlaq Tughlaqabad, walls, bastions, gates and including the tomb Dou Khan Tomb.	Tughlaqabad
49.	Tomb of Roshanara and Baradari	Sabzi Mandi
50.	Tomb of Razia Begum in Mohalla Bulbuli Khana	Shahjahanabad
51.	Tomb of Safdarj ang (Mirza Muqim Mansur Ali Khan) with all the enclosure walls, gateways, gardens and the mosque on the eastern side of the garden.	Lodhi Road, New Delhi
52.	Tripolia Gateways	Delhi-Karnal Road
53.	Uggar Sain's Baoli	Near Jantar Mantar
54.	Tomb of Darya Khan	Kidwai Nagar East
55.	Baoli at Ghiaspur	Nizamuddin
56 .	Tomb of Mirza Muzaffer, Chota Batasha No. 153m Ghiaspur	Nizamuddin
57.	Tomb of Amir Khusro, Ghiaspur	Nizamuddin
58 .	Tomb of Mirza Muzaffer, Bara Batasha No. 151 Ghiaspur	Nizamuddin
59 .	Tomb of Nizamuddin Aulia, Ghiaspur No. 197	Nizamuddin
6 0.	Unknown tomb Ghiaspur 153.	Nizamuddin
61.	The tomb of Ferozshah Domed Building to the west of No. Dalan between 1 and 2 Domed Building and its court to the south of No. 3, Dalans and all ruined Buildings to the north of No. 1 and existing upto No. 10 Five Chhatris to the case of No. 1 and No. 5 Old Gate to the North of No. 6. Three Chhatris to the north-west of No. 7 Ruined courtyard and its Dalans with the Domed building to the north-west to the No. 8 Old wall running east from No. 4 2.23 Acres of land surrounding the above monuments and bouded on the North by house of Chhange and Mehra	Hauz Kihas ,

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1	2	3
	Chand sons of Hansram and house of Uderam, son of Kusha South Ghairmunkan Resta East by villlage site belonging to village community house of Nots Zadar sons of Jai Singh Chhamar and field Nos. 338 and 331 belonging to Naider and others West by field No. 185 belonging to Udaram, Son of Kusal Jat and field No. 186 belonging to Jagins and Sajawal Rajput, No. 195 Ghairmunkin Johar, common of Jats and Musalmans and filed No. 196, Ghairmunkin Pall.	
62.	Bag-i-Alam Gumbad with a Mosqu e .	Humayunpur
63 .	Kali Gunti	Humayunpur (Hauz Khas)
64.	Tefewala Gumbad.	Humayunpur Deer Park (Hauz Khas)
65.	Arab Sarai	Patti, Ghiapur in Hauz Inderpat
6 6.	The Gate way of Arab Sarai facing North towards Purana Gate	Near Arab Sarai Village
67.	The Gate way of Arab Sarai facing East towards the tomb of Humayun	Near Arab Sarai Village
68.	Remaining Gateways of Arab Sarai and of Abadi-Bagh-Buhalima	Near Arab Sarai Village
69 .	Lakhar wal Gumbad (Tomb)	Inderpat Estate (Sunder Nursery), Near Delhi Public School, Mathura Road, Nizamuddin
70.	Sunderala Burj	Inderpat Estate (Sunder Nursery)
71.	Sunderwala Mahal	Inderpat Estate (Sunder Nursery)
72.	Bijay Mandal, neighbouring domes, buildings and dalan to north of Begumpur	In village Kalusarai (Sarvapriya Vihar)
73.	Old Lodi Bridge with approaches	Near tomb of Sikander Lodi, Khairpur
74.	Mosque with the dalans and courtyard and the Bara Gumbaj (the domed entracne to the mosque)	Khairpur
75.	The tomb of Mohammed Shah known as Mubarak Khan-Ka-Gumbaz	Khairpur
76.	Tomb of Sikander Lodi with its enclosure wall and bastions, gates and compound	Khairpur
77 .	Unknown tomb with blue tiles decoration known as Shisha Gumbad	Khairpur
78 .	Bandi or Poti Ka Gumbad III-280	Kharera village between Hauz Khas and Qutab road
79.	Biran-Ka-Gumbad-282	Kharera village between Hauz Khas and Qutab road
80 .	Biwi or Dadi-Ka-Gumbad-281	Kharera village between Hauz Khas and Qutab road
81.	Chor Minar No. 289 Vol. III	Kharehra (Hauz Khas Enclave)
82 .	Choti Gunti	Kharehra village Green Park

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1	2	3
83.	Idgah of Kharehra No. 287. Vol. III	Kharehra village Hauz Khas Enclave
84.	Nili Mosque	Kharehra village Hauz Khas Enclave
8 5.	Sakri Gumti-284	Kharehra village Green Park
86.	Khirkee Masjid	-
		Village Khirkee
87.	Satpula-III-216	Village Khirkee
88.	Tomb of Usuf-Quttal	At Khirkee in field No. 81 min, Property of Shamlat deh.
89 .	Jahaz Mahal in Mehrauli	Mehrauli
90.	Shamsid Tallab together with platform entrance gates.	Mehrauli
91.	Moti Masjid	Mehrauli
92 .	Old Palace of Bahadur Shah II alias Lal Mahal in Mehrauli	Mehrauli
93.	Bara Khamba-285	Kherera village tombs between Hauz Khas, Qutab raod
94.	The Qutab Archaeological area as now fenced in, including the Mosque, Iron Pillar, Minar of Qutab-din, unfinished Minar, all colonnads, screen arches, tomb of Altmash, college, buildings of Aluddin, Tomb of Imam Zamin and all carved stoens in the above area with gardens, paths and water channels, and all gateways including the Alai-Darwaza, also all graves in the above area	Mehrauli
95.	Tomb of Adam Khan (Rest House)	Mehrauli
96 .	Tomb and Mosque of Maulana Jamali Kamali	Mehrauli
97.	Wall mosque at Mehrauli	Mehrauli
98.	Walls of Lal Kot and Rai Pithora's fort from Sohan Gate to Adam Khan's tomb including the ditch where there is an outer wall	Mehrauli Kh. No. 1783, 1765, 1766, 1767, 1770, 1772, 1773, 1798 and 1764
99 .	Walls of Lal Kot and Rai Pithora's fort at the point where they meet together	Near Jamali Kamali's Mosque Mehrauli Kh. No. 1754, Loddho Sarai Kh. No. 86, 87
100.	Wall of Rai Pithora's fort including gateways and bastions	Mehrauli
101.	Gates and walls of Mubarakpur, Kotla in village Mubarakpur	Village Mubarakpur, Kotla
102.	Moti-ki-Masjid	Behind South externsion Part II.
103.	Inchla Wali Gunti	Village Mubarakpur, Kotla
104.	Kala Gumbad	Village Mubarakpur, Kotla
105.	Tombs of Bade-Khan, Chote Khan and Mukbarakpur Kotla, Kotla	Village Mubarakpur, Kotla
106	Tomb of Mubarik in Mubarakpur, Kotla	Village Mubarakpur, Kotla

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2	3
07. Mosque attached to Mubarak Shah Tomb	Village Mubarakpur, Kotla
08. Tomb of Bhura Khan	Village Mubarakpur, Kotla
09. Tin Burji Walla Gumbad	Mohammed put village II, 304
10. Unnamed tomb	Mohammed put village, 305
11. Baoli	Munika II. 318
12. Munda Gumbad	Munika 302.
13. Unnamed Mosque	Munika 314.
14. Unnamed Tomb	Munika 313.
5. Unnamed Tomb	Munika 315.
16. Unnamed Tomb	Munika 316.
7. Unnamed Tomb	Munika 317.
8. Unnamed Tomb	Munika 321.
9. Unnamed Mosque	Munika 322.
20. Wajir pur-ki-Gumbad	Munika 312.
21. The Afsah-walla-ki-Masjid situated outside the west gate of Humayun's tomb with its dalans and paved court bounded on the east by Humayun's tomb on the west by Abadi Arab Sarai on the north by road and Khasra No. 252 and on the south by Abadi Arab Sarai	Nizammudin
2. Bara Khamba outside north entrance to shrine	Nizammudin
3. Bara pulah bridge near Nizammudin	South of Nizammudin
4. Chauath Khamb and tomb of Mirza Nizammudin Aziz-ka-Kokaltash	Nizammudin
5. Grave of Jahanara Begum	Nizammudin
6. Grave of Mohammed Shah	Nizammudin
7. Grave of Mirza Jahangir	Nizammudin
28. Humayun's tomb, its platforms, garden, enclosure walls and gateways Khasra No. 258 bounded on the east by Khasra No. 180 and 181 and 244 of Miri Singh and on west by Kh. No. 268 and 253 on the north by Khasra No. 266, on the south by Kh No. 245 of Miri Singh and Kh. No. 248 and 249 of Sayyed Mohummad	Nizammudin
29. Nila Gumbad outside the south corner of the enclosure of Humayun's tomb (Kh. No. 243) bounded oon the east by Kh. No. 182, on the west by Humayun's tomb, on the north by Kh. No. 181 and on the south by Kh. No. 244 of Miri Singh	Nizammudin
0. Nili Chhatri or Subz Burz.	Nizammudin East

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31.	Tomb of Afsar-wala immediately near to the south of Afsar-wala-ki-Masjid	Nizammudin
32.	Tomb of Atgah Khan	Nizammudin
	The tomb of Isa Khan with its surrounding enclosure walls and turrest garden gateways and mosque (Kh. No. 281) bounded on the east by Arab Sarai Kh. No. 236 on the west by Kh. No. 283 graveyard of Piare Lal and K.No. 283 of Bddon on the north by Kh. No. 236 of Pandit Brij Vallabh and on the south by Arab Sarai Kh. No. 238.	Nizammudin
34.	Tomb of Khan-i-Khana	Nizammudin
35.	Tomb with three domes near Rly. Station	Nizammudin
36.	Sikargah Kushak-II-327	Old Kushak Village
37.	Gateways of Badli-Ki-Sarai	Village Pipalthala
	Tomb of Sheikh Kaburuddin also known as Rakabwala Gumbad in field No. 84 min. situated at Sarai Shah 31 property of Thoks Shahpur and Adhehini	Malviyanagar
	Ruined line of walls, bastions and gateways of siri Kh. No. 88, 265 and 447 at village Shahpur Jat	Shahpur Jat
	Internal buildings of Siri Mehammadi wali-Kh. No. 14 Shahpur Jat Bul- Bul-Ki-Kh. No. 256 Shahpur Jat Makhdum ki Kh. No. 255 Shahpur Jat Baradari Shahpur Jat Motiyan wala dome Shahpur Jat Thana wala Shahpur Jat	Shahpur Jat
41.	Nai-ka-Kot in Tughlaqabad.	Tughlaqabad. Kotla
	Tomb of Giyasuddin Tughlaqabad, walls and bastions, gates and cause way including the tomb of Dad Khan	Tug hlaqa bad
43.	Tomb of Moham med Tughlaqabadshah Tughlaqabad.	Bad arp ur Zail
14.	Walls of old city of Tughlaqabad.	Badarpur Zail
	Walls, gateways b <mark>astions and internal buildings of both inner and outer</mark> citadels of Tughlaqabad fort	Tug hiaga bad
	Walls, gate and bastions of Ad ilabad (M ohammadbad) and causeway leading there to from Tughlaqabad.	Tug hiaq abad
47.	The Tomb	Wazirabad
48.	The mosque	Wazirabad
49 .	Neighbouring Bridge	Wazirabad
50 .	Mound known as Jaaga Bai comprise in part of surve plot No. 167	Jamia nagar
51.	Ashoka rock Edict	East of Kailash colony
52 .	Marie Mosque -	Ladho Sarai
53.	Rajon-ki-Bain with Mosque and Chhatri	Ladho Sarai

1	2	3
154.	Badun Gate	Ladho Sarai
155.	Gateway of Lal Kot	Ladho Sarai
156.	Gateway of Rai Pithoria's Fort	Ladho Sarai
157.	Walls of Rai Pithora's fort and Jahan Panah at the point where they meet together	Hauz Rani abd Lado Sarai
15 8 .	Tomb of Sultan Ghari	Nalikpur Kohi
159.	Baoli known as diving wall locally known as (Candak-ki-baoli)	Mehrauli
160.	Enlosure containing the tomb of Shah Alam Bahadur Shah, Shah Alam to and Akbar Shah II	Mehrauli
161.	House Shansi with central red stone pavilion situated at Mehrauli in field No. 157-81, 1586-97, 1614 and 1624	Mehrauli
162.	Iron Pillar Hindu Remains	Mehrauli
163.	Ancient Mosque	Palam
164.	Sheesh Mahal	Shalimar Garden Village Hyderpur
165.	Ashokan Pillar	On the Ridge between Hindu Rao Hospital
166.	Mazar of Sheikh Muhammad Ibrahim Zauq	Chind Bagh, Kadam Sherif, Paharganj, Delhi.
167.	Fortification Wall'Asad Burj, Water gate, Delhi Gate, Lahori Gate, Jahangiri Gate, Chhattra Bazar, Baoli	Red Fort, Delhi
168.	Fortification Walls, Gates, Bastions and Ancient Buildings of Salimgarh Fort	Bela Road
169.	Portion of the City Wall of Shahajanabad	Ansari Road
170.	Sat Narain Bhawan	Delhi Sadhora Khurd, Dina Nath Marg, Roshanara Road, New Delhi.

Refinery Margin of Crude Oil

1289.SHRI SHIVAJI ADHALRAO PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether refinery margin of crude oil in India is very high as compared to the other countries of the world;

(b) if so, the facts in this regard; and

(c) the justification of the price hike inspite of high margin of refinery of crude oil?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) The analysis of refining margins is carried out by various agencies from time to time. As per analysis done by M/s Merrill Lynch on the Singapore complex refining margins using Dubai crude as feedstock, for the calendar year 2003, the refining margin was \$ 4.23 per barrel and for the 1st quarter of 2004, the refining margin was \$ 6.81 per barrel.

As against this, the PSU refining margins during 2003-04 were about \$4.56 per barrel. e

JULY 15, 2004

Taking into consideration the prevalent high international oil prices, the oil marketing companies (OMCs) increased the consumer prices of petrol, diesel and domestic LPG effective 16.6.2004. However, the burden of high international oil prices was shared by OMCs by not passing on the full impact of international oil prices in the increase of the domestic consumer prices of these products. Further, OMCs did not increase the selling prices of PDS kerosene.

Employment Coordination Programme

1290.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to take 100 days employment coordinated programme;

(b) if so, the details thereof and annual amount earmarked for the programme;

(c) the time by which it is likely to be announced/ implemented; and

(d) the extent to which it will be benefited to the unemployed villagers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (d) A National Employment Guarantee Act to provide a legal guarantee for at least 100 days of employment in every year per family to every rural/ urban poor household is to be enacted. In his Budget Speech, 2004, the Finance Minister has stated that a suitable legislation in this regard will be enacted by the Ministry of Labour and Employment. The enactment will take care of the details.

[Translation]

Doubling of Railway Track

1291.SHRI KAMLA PRASAD RAWAT : SHRI DINSHA PATEL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to double the railway tracks at all the palces in the country where single rail lines still exist;

(b) if so, the details thereof, zone-wise; and

(c) the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) No, Sir. Doubling of a section is taken up only when the line capacity is saturated subject to operational requirement and availability of resources.

At present 89 doubling projects are in various stages of progress all over the country and in addition 5 new doubling works have bene included in the budget 2004-05. These projects on completion will add about 2531 kms of additional track.

Zonewise details of doubling works are as follows :--

Railway (Zone)	Number of	Total
	Works	length (in Kms)
Central	4	72.48
East Coast	8	169.20
East Central	9	162.09
Eastern	14	265.64
North Central	8	152.03
North Eastern	4	80.56
Northeast Frontier	2	36.00
Northern	11	451.41
North Western	1	54.75
South Central	5	357.10
South East Central	4	164.63
Southern	14	282.44
South Eastern	3	61.60
South Western	4	131.45
Western	3	89.45
Total	94	2530.83

[English]

Conference to Review Rural Development Scheme

1292.SHRI C.K. CHANDRAPPAN : SHRI KIRIP CHALIHA : SHRI AJOY CHAKRAVORTY : SHRI K.S. RAO : DR. M. JAGANNATH : SHRI KINJARAPU YERRANNAIDU : SHRI SHIVAJI ADHALRAO PATIL :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether many of the rural development and poverty alleviation programmes were neglected or given low priority during the last three years;

(b) if so, the details and reasons therefor;

(c) whether the Government is contemplating to give priority to the rural development and poverty alleviation in the country;

(d) if so, the details thereof including the ambitious programme proposed to be launched in the light of proposed new deal to the rural masses;

(e) whether a Conference of Chief Minister's on Poverty Alleviation and Rural Development was held recently to review various rural development schemes;

(f) if so, the main issues discussed in the conference; and

(g) the outcome thereof including the action taken by Government on the suggestions/decision taken in the conference?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) No, Sir.

- (b) Does not arise.
- (c) Yes, Sir.

(d) One of the thrust areas identified in the National Common Minimum Programme (NCMP) is deepening and

widening of rural prosperity. The NCMP interalia, includes massive employment generation programme in the rural areas, food for work programme, promotion of microenterprises, massive watershed and wasteland development programmes, food and nutrition security, large scale expansion of housing for the weaker sections in the rural areas, augmenting and modernizing rural infrastructure consisting of roads, irrigation, electrification, cold-chain and marketing outlets, providing drinking water to all sections in the rural areas etc.

(e) Yes, Sir.

(f) and (g) The implementation of main programmes of rural development and poverty alleviation like SGRY, SGSY, PMGSY, Rural Hosing, Integrated Wasteland Development Programme (IWDP), Drinking Water Supply and Sanitation, of the Ministry and the role of Panchayat Raj Institutions wre discussed and reviewed during the Conference. The feedback given by the State Governments during the Conference on different programmes would help the Ministry for more effective implementation of these programmes.

[Translation]

Manufacturing of Railway Coaches from Malaysia

1293. SHRI SUBHASH SURESHCHANDRA DESHMUKH : Will the Minister of RAILWAYS be pleased to state :

 (a) whether the Government has received an indent from the Government of Malaysia for manufacturing railway coaches;

(b) if so, the details thereof; and

(c) the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) No, Sir. However, M/s. Hartasuma Sdn Bhd, Malaysia has placed an order on Integral Coach Factory (ICF), Chennai for supply of 11 ', Metre Gauge air conditioned coach shells without bogies and internal furnishing, for Malaysian Railway. The order is worth US Dollar 790.174. Integral Coach Factory (ICF) has accepted the order.

Completion of Kodarma-Ranchi Railway Line in Jharkhand

1294.SHRI BHUVANESHWAR PRASAD MEHTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that the construction work on Koderma-Ranchi Railway line in Jharkhand has been stopped for the last six months due to lack of funds;

(b) if so, whether this railway line connects Hazaribagh which is the Headquarter of Northern Chhota Nagpur division; and

(c) if so, the time by which the Government is likely to provide the funds to complete the construction work of the said railway line as early as possible?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The work of construction of Koderma-Ranchi new line is in progress. The project is being executed on a cost sharing basis with the State Government of Jharkhand who are bearing 2/3rd cost of the project.

(b) The line will connect Koderma and Hazaribagh with further extension to Ranchi via Barkakana.

(c) An outlay of Rs. 50 crore has been proposed for the work in Budget 2004-05. The matching share will have to be provided by the State Government of Jharkhand.

Advertisements by D.A.V.P.

1295. SHRI SHRINIWAS DADASAHEB PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the D.A.V.P. issues advertisements to the print media from time to time.

(b) if so, the norms laid down in making payment to such print media;

(c) whether discrimination is made in making payments, if so, the reasons therefor;

(d) whether the Government would streamline the "Administrative Machinery" and ensure that quick payments are made to print media; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) The payment to print media is made as per the Advertisement Policy of the Government of India and Guidelines for Empanelment of Newspapers with DAVP. As per the policy, the newspapers are required to submit their advertisement bills, complete in all respects and supported with relevant documents within 30 days of the publication of the advertisement. Directorate of Advertising and Visual Publicity (DAVP) makes efforts to pay the advertisement bill within 60 days of receipt of the bill.

(c) No, Sir.

(d) and (e) The payment of advertisement bills to newspapers has recently been streamlined with the introduction of Electronic Clearance System (ECS.) Status of the bills as well as the payment position has been put on DAVP's web site (www.davp.nic.in) for greater transparency.

[English]

Road Over Bridge in South Eastern Railway

1296.SHRI PRABODH PANDA : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of the progress made regarding Road Over Bridge (ROB) at Purigate near IIT, Kharagpur and Rangamati near Midnapore station under Kharagpur Division of South Eastern Railway;

(b) the fund allotted for these projects, till date; and

(c) the time by which the work of said road over bridge is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Work of construction of Road over bridge at Rangamati was sanctioned in 2000-01 and the work of construction of Road Over Birdge (ROB) at Purigate, Kharagpur IIT was sanctioned in 2003-04.

(b) Rs. 50 lakh have been proposed for ROB at Rangamati and Rs. 1 crore for Purigate, Kharagpur during 2004-05.

(c) Railway constructs the Railway portion of Road Over Bridge i.e. portion over tracks and approaches are constructed by the State Government/Road authorities. For the ROB at Rangamati, tenders have been opened for Railway portion. For ROB at Purigate, Kharagpur, General Arrangement Drawing has been approved. Completion of Road Over Bridges depents upon completion of approaches work by State Government. Railway will make all out efforts to complete their portion of works before or simultaneously with the work of approaches.

Demand of Petroleum Products

1297.SHRI KAILASH MEGHWAL : SHRI S.P.Y. REDDY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the demand for petroleum products has increased during the last three years;

(b) if so, the details thereof, year-wise;

(c) whether the Government at present in not in a position to meet the demand of petroleum products in the country;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir.

(b) The year-wise consumption of petroleum products during 2001-02 to 2003-04 has been as follows :--

2001-02	100.4 MMT*
2002-03	104.1 MMT
2003- 04	\$ 108.0 MMT (Provisional)

*(Million Metric Tonne)

(c) to (e) The demand for petroleum products in the country is being met.

Power Project by Kochi Refineries Limited

1298.SHRI VARKALA RADHAKRISHNAN : Will the Minister of PETROLEUM AND NATURAL GAS be placed to state : (a) whether the Government has given clearance to set up 500 MW power project by Kochi Refineries Limited;

- (b) if so, the details thereof; and
- (c) the present status of proposed power project?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Kochi Refineries Limited (KRL) had a proposal for setting up a 500 MW Power Project utilizing asphaltenes (heavy residue obtained while processing crude oil) as fuel, for which a Detailed Feasibility Report (DFR) was also prepared. However, the project could not reach financial closure since Kerala State Electricity Board could not offer firm commitment on escrow cover, guarantee on payment of power purchase etc.

The following statutory clearances were obtained for the proposed project :--

- (i) In principle clearance from Central Electricity Authority (on 22.12.1995).
- Stage-I approval from Government of India for DFR preparation (on 28.2.1997).
- (iii) Environmental clearance from Ministry of Environment and Forests (on 18.5.1999).

As the project could not reach financial closure, further clearances were not taken.

Separate Statutory Authority for Private TV Channels

1299.DR. M. JAGANNATH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to set up a separate statutory authority to regulate the functioning of private television channels as reported by the Indain Express in their edition dated May 31, 2004;

- (b) if so, the details thereof; and
- (c) the composition of the said statutory authority?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) .: (a) to (c) A proposal to introduce a suitable legislation for regulating content broadcast on Electronic Media is under consideration. In the meanwhile, the Government has appointed Telecom Regulatory Authority of India as regulator for broadcasting services through issue of notification on 9.1.2004.

Conversion of Reserved Compartments into General Compartments

1300.SHRI CHENGARA SURENDRAN : SHRI PANKAJ CHOWDHARY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is considering a proposal to convert reserved compartments into general ones during day time;

(b) if so, the details thereof;

(c) whether before arriving at such decision, the Government has taken into account the hardships faced/ to be faced by the long journey passengers who need some sort of comforts in day time also; and

(d) if so, the remedial measures taken by the Government to provide comfortable journey to reserved class passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

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(b) to (d) Do not arise.

Fire in Indian Oil Terminal in West Bengal

1301.SHRI BRAJA KISHORE TRIPATHY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there has been a fire in Indian Oil Terminal in West Bengal;

(b) if so, details of the loss suffered due to said fire;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government to check recurrence of such fire in future?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir. There was a fire at Indian Oil's Terminal at Rajbandh in Burdwan District of West Bengal on 03.06.2004.

(b) There was no loss of human life or injury due to the said fire. 360 Kilo litre of Petrol was lost and the Tank in which it was stored has been demaged.

(c) to (e) The Oil Industry Safety Directorate (OISD) has investigated this fire. As per the investigation report, the fire incident took place due to lightning strike which hit the MS storage tank. The fire was successfully extinguished by utilizing in-house fire fighting facilities which were fully operational for combating and controlling the fire. Disaster Management Plan was also activated for Mutual Aid. Fire Fighting facilities at the terminal are being upgraded.

[Translation]

Construction of ROB in Uttar Pradesh

1302.SHRI SANTOSH GANGWAR : Will the Minister of RAILWAYS be pleased to state :

 (a) the names of the places in Uttar Pradesh where rail over bridges are being constructed at present and the time by which these projects are likely to be completed;

(b) whether rail over bridges are being constructed at Chaupla and National Highway No. 24 between Meerganj and Fatehganj located at district Bareilly In Uttar Pradesh; and

(c) if so, the time by which these are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) A Statement giving details of works of construction of Road Over Bridges sanctioned on cost sharing basis in the State of Uttar Pradesh is enclosed.

(b) and (c) Work of Road over bridge at Chaupala in lieu of level crossing No. 356-Spl and 250/A was sanctioned in 1999-200 on cost sharing basis. Railway portion of work i.e. bridge portion over the track is executed by Railway and approaches by State Government. Work in the Railway portion is likely to be completed along with the approaches by the State Government. No proposal has been received for construction of Road over bridge on National Highway No. 24 between Meerganj and Fatehganj from State Government/local bodies.

Statement

Construction of Road over Bridges in Uttar Pradesh

SI. No.	Name of work	Remarks regarding likely date of Completion
1	2	3
1.	Iradatganj – ROB in lieu of L-xing No. 430/A at Km 1341/4 on KTE-ALD section	Railways construct Bridge proper i.e. bridge proper over the track portion and approaches by State Government. Railways shall complete its portion of work along with approaches by State Government.
2.	Partapur ROB in of in lieu of LC No. 21-A at Km. 59/ 6-7 on GZB-Sre section	- d o-
3.	Delhi-Saharanpur (Sakoti) – ROB in lieu of LC No. 40- B at Km. 91/7-8 on GZB-SRE sec.	- d o-
4.	Hathras-ROB in lieu of LC No. 95-A at Km. 1296/29- 31 on CNB-GZB sec.	-do-
5.	Kanpur – ROB in lieu of L-xing No. 79-D GT Road at Km. 1016/5-12 on ALD-CNB sec.	- d o-
6 .	Meja Road – ROB in lieu of LC No. 25-B/3-T at KM. 788/11-13 on MGS-ALD section near Meja Road.	-do-
7.	Chaupala – ROB in lieu of LC No. 356-Spi, and 250 / A on MB-LKO sec.	-do-
8 .	Rampur - ROB in lieu of LC No. 403-A on MB-LKO sec.	-do-
9.	Barabanki – ROB in lieu of LC No. 180-A at Km. 1073/ 3-5 on LKO-Barabanki sec.	-do-
10.	Fatehpur – ROB alongwith subway in lieu of LC No. 50 at Km. 943/3-5 on AID-CNB sec.	-do-
11.	ROB in lieu of Level rossing No. 129 between Deoria Sadar – Nunkhar.	-do-
12.	ROB at Lucknow City in Lieu of LC No. 6 between Daliganj and Mahibullahpur.	-do-
13.	ROB in lieu of LC No. 1 Spl. At Rampur, (NH-24)	-do-
14.	ROB in lieu of LC No. 24'A' at Km. 198/4-5 between Gazipur city and Ghazipur Ghat Station on Aunrihar- Chappara Sec.	- d o-

to Questions 340

1	2	3
15.	Kanpur – Widening of ROB near Tat Mill crossing at Km 1017/31-35	Railways construct Bridge proper i.e. bridge proper over the track portion and approaches by State Government. Railways shall complete its portion of work along with approaches by State Government.
16.	Delhi-Shamli-Saharanpur Sec. ROB in lieu of LC No. 0.90 at Km. 88/1-2	-do-
17.	Manduadih Station yard-Con. of ROB in lieu of LC No. 4/A on western end	-do-
18.	ROB in lieu of LC No. 1/B (CNB Crossing) at Km. 2/ 31-32 and 218-A (Hardoi crossing) at Km. 1076/3-4 on LKO-Alamnagar and LKO-CNB main railway lines respectively at Lucknow	-do-
19.	Bijnor-Najibabad section ROB in lieu of LC No. 484- A at Km. 1498/13-14 on Bijnor – Najibabad Road	-do-
20.	Gaziabad – Tundla section ROB in lieu of LC No. 112- C/3 at Km. 1329/19-21 near Aligarh	-do-
21.	Gaziabad – Moradabad section ROB in lieu of LC No. 26-A at Km. 30/20 near Amroha	-do-
22.	Lucknow ROB in lieu of LC No. 215/3T at Km 1071/ 371.35 between Lucknow-Rai Bareilly station	-do-
23.	ROB in lieu of LC No. 3A (T) between Lucknow Jn. and Ashbagh station	-do-
24.	Akbarpur ROB in lieu of LC No. 83/A at Km 907/2- 3 between Lucknow-Faizabad section	-do-
25.	ROB between Mahraulli and Dasna stations in lieu of LC No. 95 at Km 131/12-13 on MB-GZB section	-do-
26.	ROB between Izatnagar-Bareilley city stations in lieu of LC No. 244, at Km 314/4-5 on Izatnagar-Bareilley section.	-do-

[English]

Sale of Petrol in Open Markets in States

1303.SHRI VIRENDRA KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government is aware of the selling of petrol in the open markets in some States;

(b) if so, the States where such illegal selling is going on; and

(c) the reasons why action is not being taken against those who are violating the rules?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) It could be possible that at remote and isolated locations not having close access to retail outlets, some persons may be clandestinely selling

petrol. Whenever, Oil Company field Officers come across such instances, they take up the matter with the District Authorities for necessary action. Since Oil Companies do not have any business relations with such persons, no action can be initiated by the Oil Companies. Government have already advised the State Governments that in terms of the provisions of the MS/HSD Control Order, 1998, delivery or sale of MS or HSD can be made only by the authorized dealers of Oil Companies. Action in case of such clandestine operations can be taken in terms of the provisions of the Essential Commodities Act, 1955. Government have requested all State Governments/Union Territory Administrations to take action for the closure of all such unauthorized outlets which are not in conformity with the provisions of the MS/HSD Control Order, 1998.

Cess from Petroleum Products for Oil Industry

1304.SHRI KIRTI VARDHAN SINGH : SHRI S.D. MANDLIK : SHRIMATI NIVEDITA MANE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

 (a) whether the Government has collected cess from petroleum products for the development of State-owned oil industry;

(b) if so, the details of funds collected since its inception, year-wise;

(c) whether the Government has not paid any funds to Oil Industry Development Board;

(d) if so, the reasons for the same; and

(e) the corrective measures proposed to be taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) No cess is levied on petroleum products for development of State-owned oil industry. Cess is being levied under Oil Industry Development Act (1974) on indigenous production of crude oil for development of oil industry. The present rate of cess is Rs. 1800 per Metric Tonne. A statement indicating the year-wise details of the Cess collected under Oil Industry Development Act (1974) since inception is enclosed.

(c) to (e) Since inception of OIDB, Government have paid Rs. 902.40 crore to OIDB out of cess collected on crude oil.

Statement

Detailed statement of cess collection by the Central Government and its allocation to the OIDB

(Rs./Crore)

SI.	Year	Collection	Collection	Net	Payment
No.		of cess	charges	amount	made to
		on crude		of cess	OIDB by
		oil by		collection	the
		Government			Govt.
1	2	3	4	5	6
1.	1974-75	30.82	0.62	30.20	16 .01
2.	1975-76	50.05	1.00	49.05	62.27
3.	1976-77	52.88	0.53	52.35	48.19
4.	1977-78	63.72	0.64	63.08	50.10
5.	1978-79	68.89	0.69	68 .20	20.00
6 .	1979-80	69.70	0.70	69.00	140.00
7.	1980-81	60.40	0.60	59.80	25.01
8 .	1981-82	138.97	1.39	137.58	142.92
9.	1982-83	268.83	2.69	266.14	100.00
10.	1983-84	812.8	8.13	804.67	-
11.	1984-85	850.12	5.70	844.42	-
12.	1985-86	897.66	6.01	891.65	-
13.	1986-87	981.50	6.57	974.93	-
14.	19 87-88	1806.60	12.10	1794.50	-
1 5 .	1988-89	2013.64	13.49	2000.15	63.09
1 6 .	1 989-9 0	2914.57	19.53	2895.04	50.00
17.	1990-91	2785.15	18.65	2766.50	89.81
18.	1991-92	2500.64	16.76	2483.88	95.00
19.	1992-93	2207.61	14.70	2192.91	-

1	2	3	4	5	6
20.	1993-94	2175.46	14.57	2160.89	-
21.	1994-95	2566.16	17.19	2548.97	-
22.	1995-96	2819.52	18.89	2800.63	-
23 .	1996-97	2558.03	17.14	2540.89	-
24.	1997-9 8	2528.74	16.95	2511.79	-
25 .	1998-99	2448.18	16.40	2431.78	-
26 .	1999-00	2589.44	17.35	2572.09	-
27.	2000-01	2582.21	17.31	2564.91	-
28 .	2001-02	2722.79	18.24	2704.55	-
29 .	2002-03	4873.17	32.65	4840.52	
30 .	2003-04	4919.49	32.96	4886.53	•
	Total	51357.74	350.15	51007.6	902.40

Palace on Wheels

1305.SHRI P. RAJENDRAN : SHRI PRAKASHBAPU V. PATIL :

Will the Minister of RAILWAYS be pleased to state :

(a) the present status of 'Palace on Wheels' projects in different. States;

(b) whether there is any proposal to start 'Palace on Wheels' like tourist trains in other States particularly in Kerala to tap tourism potential in the States;

(c) if so, whether any proposal in this regard has been submitted by State Governments;

(d) if so, the details thereof;

(e) whether any feasibility study in this regard has been made; and

(f) if so, the outcome thereof and the time by which the same will be implementated?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) In Rejesthen, a luxury tourist train – the "Palace on Wheels" is being run in collaboration with the Rejesthan Tourism Development Corporation (RTDC) and in Gujarat, the "Royal Orient Express" is being run in collaboration with M/s Tourism Corporation of Gujarat Ltd. (TCGL). In Maharsahtra, a new luxury tourist train viz. the Deccan Odyssey has been launched in collaboration with the Maharashtra Tourism Development Corporation (MTDC), this year on 16th January 2004. An MoU has also been signed for running of such a train in Karnataka.

(b) A memorandum was received, on 18th June 2004, from the Government of Kerala for announcing a luxury tourist train (linking Andhra Pradesh, Tamil Nadu and Kerala) in the Union Railway Budget 2004-05.

(c) to (f) No, Sir. However, the State Governments viz. Andhra Pradesh, Tamil Nadu and Kerala have been advised on 2nd July 2004 to send a comprehensive proposal along with a feasibility study indicating the Rate of Return, Cost/Revenue sharing methodology etc. for consideration of the Railways. The replies from the concerned State Governments are awaited.

[Translation]

Review on Funds for Utilization of Drinking Water

1306.SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) the details of total funds allocated under various rural drinking water supply schemes during the year 2003-04, till date, State-wise;

(b) the State-wise details of the amount released/ utilized/yet to be utilized in the aforesaid schemes during each of the last three years and the current year;

(c) whether the Government has made any assessment/review regarding utilization of the amount allocated for these schemes; and

(d) if so, the details thereof alongwith the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) and (b) The Statewise details of allocated funds under various rural drinking water supply schemes alongwith utilization and unspent balance during the last three years and the current year till date are indicated in Statement-1 and II.

(c) and (d) Review of utilization of the amounts allocated/released for rural water supply schemes is carried out at the time of release of second instalment of funds which is released only after the utilization of minimum 60% of funds already released to the State Governments. States are also penalised for heavy carry over of funds which remain unspent during a year, by reducing subsequent releases. As a result, States try their best to utilize released funds fully.

Statement-I

Financial Progress under Rural Water Supply Programme during 2001-2002

(Rs. in lakhs)

			Central	Sector (ARWSP		
51. No.	State/UT	Opening Balance as on 1.4.2001	Allocation (Normal+DDP)	Release	Total Availability	Expenditure (Expenditure reported by States till 02.07.2004)
	2	3	4	5	6	7
•	Andhra Rradesh	580.50	13889.68	14277.64	14858.14	14047.34
2.	Arunachai Pradesh	19.05	4476.00	2455.91	2474.96	2365.5 6
) .	Assam	1354. 96	7561.00	5357.67	6712.63	5122. 79
I.	Bihar	1370.12	7274.00	0.00	1370.12	932. 29
5.	Chhatti sgar h	0.00	3877.00	3977.00	3977.00	3843.60
i.	Goa	175.97	1455.00	727.50	903.47	2 4 1. 23
' .	Gujarat	1636.25	8237.00	9776.30	11412.55	11169.5 8
١.	Haryana	0.00	3108.64	3475.92	3475.92	3475.92
).	Himachal Pradesh	27.46	5559.41	6457.21	6484.67	6484.67
0.	Jemmu and Kashmir	3063.94	10105. 88 ·	6292.10	9356.04	8159.48
1.	Jharkhand	4246.15	3619.00	1809.50	6055. 65	4483.00
2 .	Kamataka	792.17	13547.74	13861.68	14653.85	12806.17
3.	Kerala	2235.65	6331.00	5045.00	7280.65	4203.99
4.	Madhya Padesh	0.00	8877.00	9 077.00	9 077. 00	8438.42
5.	Maharashtra	69.25	19159.00	19659.00	19728. 25	19228.25
6.	Manipur	253.52	1643.00	821.50	1075. 02	497.23
7.	Meghalaya	456.49	1760.00	1215.51	1672.00	1515.04
8 .	Mizoram	0.85	1257.00	1634.10	1634.95	1255. 48

	2	, 3	4	5	6	7
9.	Nagaland	0.00	1308.00	1700.40	1700.40	1308.00
20 .	Orissa	2518.99	6522.00	4852.09	7371.08	6632.53
21.	Punjab	256.14	2277.00	1985.50	2241.64	2085.73
2.	Rajasthan	8154.84	24499.65	20713.73	28868.57	20048.22
3.	Sikkim	0.00	536.00	696.80	696.80	696.80
4.	Tamil Nadu	0.00	7956.00	8956.00	8956.00	7956.00
5.	Tripura	0.00	1559.00	2026.70	2026.70	1559.00
6.	Uttar Pradesh	2196.00	13269.00	13063.35	15259.35	10733.51
7.	Uttaranchal	0.00	3356.00	3447.88	3447.88	3117.39
8 .	West Bengal	243.40	8773.00	8947.63	9191.03	8824.46
9.	A and N Islands	4.40	13.00	0.00	4.40	0.00
0.	D and N Haveli	10.49	7.00	0.00	10.49	10.04
1.	Daman and Diu	0.00	0.00	0.00	0.Q0	0.00
2.	Delhi	0.00	5.00	0.00	0.00	0.00
3.	Lakshadweer	0.00	0.00	0.00	0.00	0.00
4.	Pondicherry	0.00	5.00	0.00	0.00	0.00
	Total	29666.59	191823.00	172310.62	201977.21	171241.72

Financial Progress under Rural Water Supply Programme during 2002-2003

(Rs. in lakhs)

		Central Sector – ARWSP (Normal+DDP+Natural Calamities)				
SI. No.	State/UT	Opening Balance as on 1.4.2002	Allocation (Normal+DDP)	Release	Total Availability	Expenditure (Expenditure reported by States till 02.07.2004)
1	2	3	4	5	6	7
1.	Andhra Pradesh	810.80	14865.00	17823.92	18634.72	14984.72
2.	Arunachal Pradesh	109.40	4977.00	3650.00	3759.40	2748.96
3. .	Assam	1589.84	8407.00	5252.50	6842.34	4848.70
4.	Bihar .	. 437.83	7406.00	3703.00	4140.83	3309.23
5.	Chhattisgarh	133.40	2443.00	2943.00	3076.40	2602.92
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2	3	4	5	6	7
6. Goa	662.24	122.00	0.00	662.24	23.62
'. Gujarat	242.97	6699.00	9997.75	10240.72	9491.48
). Haryana	0.00	2946.00	3346.00	3346.00	3346.00
). Himachal Pradesh	0.00	5643.00	8229.00	8229.00	7675.60
0. Jammu and Kashmir	1196.56	12388.00	11196.39	12392.95	6120.99
1. Jharkhand	1572.65	9 063.00	1949.80	3522.45	3369.46
2. Karnataka	1847.68	12313.00	14355. 36	16203.04	13070.34
3. Kerala	3076.66	3698.00	1899.30	4975. 96	4252.69
4. Madhya Padesh	638.5 8	7159.00	95 86 .08	10224.66	8594.90
5. Maharashtra	500.00	16829.00	19336.24	19836.24	16842.07
6. Manipur	577.79	1826.00	947.00	1524.79	1193.41
7. Meghalaya	159.96	1957.00	2935.50	3092.46	1663. 69
8. Mizoram	379.47	1398.00	2097.00	2476.47	2097.00
9. Nagaland	392.40	1454.00	2181.00	2573.40	1628.78
0. Orissa	738.55	6225.00	5829.00	6568.35	6531.73
1. Punjab	155.91	2581.00	3081.00	3236.91	3236.91
2. Rajasthan	8820.35	26750.00	23595.96	32416.31	29881.02
3. Sikkim	0.00	597.00	895.50	895.50	ن39.06
4. Tamil Nadu	1000.00	6358.00	7558.00	8558.00	7358.00
5. Tripura	467.70	1734.00	2427.60	2895.30	1335.82
6. Uttar Pradesh	4525.84	13022.00	11349.46	15875.30	12683.40
7. Uttaranchal	330.49	3083.00	3683.00	4013.49	3169.75
8. West Bengal	366.57	8545.00	10115.00	10481.57	7930.44
9. A and N Islands	4.40	13.00	0.00	4.40	0.00
0. D and N Haveli	0.45	7.00	0.00	0.45	0.00
1. Daman and Diu	0.00	0.00	0.00	0.00	0.00
2. Delhi	0.00	5.00	0.00	0.00	0.00
3. Lakshadweep	0.00	0.00	0.00	` 0.00	0.00
4. Pondicherry	0.00	5.00	0.00	0.00	0.00
Total	30735.49	184518.00	189964.16	220699.65	180630.99

		Cent	tral Sector (ARWSP	+DDP+Natural C	alamities+PM Sche	eme)
SI. No.	State/UT	Opening Balance as on 1.4.2003	Allocation (Normal+DDP+ PMS)	Release	Total Availability	Expenditure (Expenditure reported by States till 02.07.2004)
1	2	3	4	5	6	7
1.	Andhra Pradesh	3650.00	15999.65	18699.79	22349.79	18205.83
2.	Arunachal Pradesh	1010.44	5196.46	4219.63	5230.07	3108.90
3.	Assam	1993.64	12628.21	9997.83	11991.47	6790.00
4.	Bihar	831.60	7209.73	3604.87	4436.47	28 05.16
5.	Chhattisgarh	473.48	2359.46	3046.77	3520.25	1945.88
6 .	Goa	638.62	130.65	12.83	651.45	11.04
7.	Gujarat	749.24	6239.1 9	9022.58	9771.82	9587.79
8 .	Haryana	0.00	2673.80	2673.80	2673.80	2666.90
9 .	Himachal Pradesh	553.40	6172.05	5759.53	6312.93	5955.72
10.	Jammu and Kashmir	6271.96	11919.50	13872.13	20144.09	16118.03
11.	Jharkhand	152.99	3100.87	2322.94	2475.93	1549.24
12.	Karnataka	3132.70	13819.13	14585.25	17716.35	16405.03
13.	Kerala	723.27	4456.81	4674.62	5397.89	4197.43
14.	Madhy a Padesh	1629.76	7671.46	10451.86	12081.62	9123.31
15.	Maharashtra	2994 .17	19383.34	17546.67	20540.84	13867.96
16.	Manipur	331.38	1989.42	1702.36	2033.74	11.10
17.	Meghalaya	1428.77	2369.67	2214.45	3643.22	2352.34
18 .	Mizoram	379.47	1474.65	1474.65	1854.12	1806.54
19.	Nagaland	944.62	1698.61	1749.54	2694.16	1671.12
20.	Orissa	36.62	6577.67	5351.15	5387.77	3549.12
21.	Punjab	0.00	2762.20	2515. 60	2515.60	1999.83
22 .	Rajasthan	2535.29	24659.66	25623.59	28158.88	26876.40
23.	Sikkim	256.44	659.25	791.13	1047.57	1005.32

Financial Progress under Rural Water Supply Programme during 2003-2004

(Rs. in lakhs)

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	2	3	4	5	6	7
24.	Tamil Nadu	1200.00	5198.40	8848.40	10048.40	7707.09
25.	Tripura	1559.48	1967.19	2015.10	3574.58	2438.07
26 .	Uttar Pradesh	3191. 90	12436.54	11132.27	14324.17	10486.71
27.	Uttaranchal	843.74	3054.58	2581.29	3425.03	1299.35
2 8 .	West Bengal	2551.13	8766.60	9096.72	11647.85	10253.57
29 .	A and N Islands	4.40	27.06	10.72	15.12	0.00
30 .	D and N Haveli	0.45	55.41	25.83	26.28	0.00
1.	Daman and Diu	0.00	0.27	0.14	0.14	0.00
2.	Delhi	0.00	4.43	0.81	0.81	0.00
3 3.	Lakshadweep	0.00	1.62	0.81	0.81	0.00
34 .	Pondicherry	0.00	26.21	11.69	11.69	0.00
5.	Chandigarh	0.00	0.27	0.14	0.14	0.00
	Total	40068.96	192690.02	195636.49	235705.45	183794.78

Financial Progress under Rural Water Supply Programme during 2004-2005

(Rs. in lakhs)

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		Cen	tral Sector (ARWSP	+DDP+Natural	Calamities+PM Sche	eme)
SI. No.	State/UT	Opening Balance as on	Allocation (Normal+DDP+	Release	Total Availability	Expenditure (Expenditure
•0.		1.4.2004**	PMS)		- Cranability	reported by States till 02.07.2004)
1	2	3	4	5	6	7
۱.	Andhra Pradesh	4143.96	19097.80	8398.63	12542.59	0.00
2.	Arunachal Pradesh	2121.17	5570.00	2785.00	4906.17	0.00
3 .	Assam	5201.47	13579.75	2092.38	7293.85	176.00
١.	Bihar	1631.31	5467.00	0.00	1631.31	0.00
i .	Chhattisgarh	1574.37	1966.00	983.00	2557.37	0.00
5 .	Goa	640.41	89.00	0.00	640.41	0.00
•	Gujarat	184.03	5789.64	2894.82	3078.85	435.23
) .	Haryana	6.90	2141.27	1070.63	1077.53	176.39

1 2	3	4	5	6	7
9. Himachal Pradesh	357.21	4017.00	2008.50	2365.71	0.00
10. Jammu and Kashm	ir 4026.06	9561.00	4780.50	8806.56	0.00
11. Jharkhand	926.99	2443.30	1221.48	2148.17	0.00
12. Karna ta ka	1311.92	11058.65	5008.80	6320.72	0.00
13. Kerala	1200.46	2914.00	280.00	1480.46	0.00
14. Madhya Padesh	2958.31	8601.22	3580.05	6538.36	0.00
15. Mahar as htra	6672.88	16219.09	8109.55	14782.43	0.00
16. Manipur	2022.64	1912.00	1404.25	3426.89	0.00
17. Meghalaya	1290.88	2456.49	126.75	1417.63	0.00
18. Mizor am	47.58	1580.00	790.00	837.58	0.00
19. Nagaland	1023.04	1621.00	810.50	1833.54	0.00
20. Orissa [•]	1838.65	6912.98	2560.00	4398.65	0.00
21. Punj a b	515.77	2078.00	1039.00	1554.77	0.00
22. Rajasthan	1282.48	25237.87	12065.07	13347.55	0.00
23. Sikkim	42.25	737.59	36.29	78.54	0.00
4. Tamii Nadu	2341.31	6786.65	3393.33	5734.64	133.91
5. Tripur a	1136.51	2480.62	1240.41	2376.92	0.00
6. Uttar Pradesh	3837.46	10383.64	395.82	4233.28	0.00
7. Uttaranchal	2125. 68	2241.00	1698.57	3824.25	0.00
8. West Bengal	1394.28	8608.29	3148.00	4542.28	152.41
9. <u>A</u> and N Islands	15.12	5.63	0.00	15.12	0.00
0. D and N Haveli	26.28	3.75	0.00	26.28	0.00
1. Daman and Diu	0.14	0.00	0.00	0.14	0.00
2. Delhi	0.81	2.81	0.00	0.81	0.00
3. Lakshadweep	0.81	0.00	0.00	0.81	0.00
4. Pondicherry	11.69	2.81	0.00	11.69	0.00
5. Chandigarh	0.14	0.00	0.00	0.14	0.00
Total	51910.67	181566.05	71921.33	123832.00	1073.94

Statement-II

Swajaldhara Scheme

Amount (Rs. in lakhs)

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			Allocation for 2003-04	,	Allocation for the
Si.	Name of the State	Allocation	Amount Released	Expenditure upto	year 2004-05
No.				02.07.2004	
1	2	3	4	5	6
1.	Andaman and Nicobar Islands	12.00	0		12.69
2.	Andhra Pradesh	1616.07	808.00	56.77	1632.65
3.	Arunachal Pradesh	447.41	223.71		473.76
4.	Assam	754.59	377.30		797.36
5.	Bihar	873.73	0		923.98
6.	Chandigarh	0	0		
7.	Chhattisgarh	262.80	0		332.20
8.	Dadra and Nagar Haveli	8.00	4.00		8.46
9.	Daman and Diu	0	0		
10.	Delhi	6.00	0		6.35
11.	Goa	14.55	0		15.04
12.	Gujarat	765.56	765.56	383.27	826.42
13.	Haryana	234.23	117.12		246.48
14.	Himachal Pradesh	680.19	340.10		677.16
15.	Jammu and Kashmir	1497.90	748.95		1560.02
16.	Jharkhand	356.02	178.01		368.12
17.	Karnataka	1397.03	698.52		1253.54
18.	Kerala	504.03	252.02	16.15	492.54
19.	Lakshadweep	0	0		
20.	Madhya Pradesh	840.54	420.27	4.25	966.49
21.	Maharashtra	2172.15	1086.07		1992.80
22 .	Manipur	153.59	0		162.86
23 .	Meghalaya	176.96	0		186.12
24.	Mizoram	126.88	0		133.25

1	2	3	4	5	6
25.	Nagaland	130.22	65.11	17.80	137.48
26.	Orissa	733.28	366.64		865.23
27.	Pondicherry	6.00	0		6.35
28 .	Punjab	313.79	156.90		351.11
29 .	Rajasthan	2191.77	1095.50		2544.51
30 .	Sikkim	53.42	0		57.11
31.	Tamil Nadu	673.22	625.18	274.02	889.10
32.	Tripura	156.93	78.47		164.97
33 .	Uttar Pradesh	1532.91	766.46		1621.06
34.	Uttaranchal	364.33	182.00		378.67
35.	West Bengal	943.90	471.50		1064.06
	Total	20000.00	9827.39	752.26	21147.94

[English]

Demand of Gas due to Construction of Gas Based Projects

1307.DR. COL. (RETD.) DHANI RAM SHANDIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the demand of gas has increased during the last three years due to construction of various gas based projects in the country;

(b) if so, the demand of gas made by these projects during the last three years separately; and

(c) the percentage of gas allocated by the Government during the said period out of the total available gas to fertilizers, power, steel and other sector projects?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR): (a) and (b) The demand of natural gas is progressively increasing with setting up/expansion of gas based projects in the country. Demand is subject to availability and price. At present, the Indian gas market is a supply deficient market. Therefore, as against a total allocation of 120 MMSCMD, the supply of natural gas has been around 65-66 MMSCMD.

As per the India Hydrocarbon Vision – 2025 the demand for natural gas, which was assessed at 151 Million Standard Cubic Meters Per Day (MMSCMD) in the year 2001-02, is expected to increase to 231 MMSCMD in the year 2006-07.

(c) Out of the allocation of 120 MMSCMD of natural gas upto 2003-04, 43.6% was allocated to the Power Sector, 26.6% to the Fertilizer Sector, 4.8% to Sponge Iron and 25% to others.

Rehabilitation of Prisoners of War

1308.SHRIMATI KRISHNA TIRATH : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that number of army personnel taken prisoners of war and lodged in Pakistani jalls following the Kargil war, were declared deserters;

(b) if so, the details of such cases which have come to light;

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(c) the steps have since been taken to secure their custody from Pak authorities and to compensate and rehabilitate them and their families;

(d) whether in some cases irreparable damage, culminating in death of mother and desertion and remarriage of wife was caused to the POWs; and

(e) if so, the facts thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (e) Two individuals (No 1582754A Lance Naik Jagsir Singh and No. 1588445L Sapper Mohammed Arif) both of 108 Engineer Regiment (Sub-Unit 23 Field Company), deployed in Mushkoh Sector since September 1999, went missing on 17th September, 1999 and were declared 'Absent Without Leave' from the same date. On completion of 30 days of absence, the above individuals were declared deserters, as per existing Army Rules.

Consequent to the receipt of confirmation of the presence of the individuals in the custody of Pakistan Law Enforcement Agency, their names have been taken off the deserters list. The monetary benefits that have accrued and paid to them are as under:

(a) Lance Naik Jagsir Singh :

- Engineer-in-Chief's Branch Rs. 50,000/-(Rs. 25,000/- each to mother and wife as a grant) – paid on 10th May, 2004.
- Pay and Accounts Offices Rs. 77,340/-(Rs. 38,670/- as family allotment each to mother and wife from September, 1999 to 31st May, 2004) – paid on 13th June, 2004.
- (iii) Total amount disbursed Rs. 1,27,340/-.
- (b) Sapper Mohammed Arif : Nil (due to the demise of his parents and remarriage of his wife).

However, Rs. 2,28,000/- and Rs. 2,55,000/- have since been credited to the accounts of Lance Naik Jagsir Singh and Sapper Mohammed Arif respectively as pay and allowances.

Shri Gurdev Singh, father of Lance Naik Jagsir Singh died and Smt. Hazra Begam, mother of Sapper Mohammad Arif expired during 2002. Further on investigation it was also learnt that Mrs. Noorchasmi Khatun alias Gudia, wife of Sapper Mohammad Arif got remarried to Shri Toufique in April, 2003. The information regarding these personnel being in the custody of Law Enforcement Agency in Pakistan was received in December, 2003.

Consequently, the families were informed regarding their whereabouts and well being.

[Translation]

Pilot Projects

1309.SHRI KASHIRAM RANA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government has launched several pilot projects in the country;

(b) if so, the details thereof, State-wise, locationwise;

(c) the amount earmarked to be spent on these projects, separately; and

(d) the system put in place by the Government to ensure completion of these projects in their stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (d) Government of India had launched the Sector Reform Project in 67 districts of 26 States on a pilot basis between 1999-2002. The details thereof are enclosed as Statement. The Pilot projects were to be implemented over a period of three years and had an approved outlay of Rs. 206045.21 lakh of which Government of India share was Rs. 192285.30 lakh. However, the projects took some time to take off and the expenditure up to 31.03.2004 remained below the approved project cost. With the launching of Swajaldhara in December 2002, it was decided to close the on-going Sector Reform Pilot Projects by 31.3.2004 and conclude final audit of all schemes, whether complete or incomeplete, by 30.06.2004. ', Incomeplete schemes, if any, are to be completed under Swalaldhara. Government of India has been regularly reviewing the progress of Sector Reform Pilot Projects through Review Meetings and visit of Review Missions.

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(Position as on 30.6.2004)

Atmarpan Community 97 0 63 105 15 220 511 24 56 69 1597 294 504 67 296 13 δ Completed Scheme 133 220 536 2038 **1**00 0 267 67 24 1148 296 197 22 564 1597 504 42 Total No. Schemes 272 320 176 54 411 676 2653 466 1598 893 394 504 381 1641 57 891 = 5 Reported 297.40 340.08 281.20 438.25 303.57 1268.51 2992.40 2283.89 3692.72 1817.76 3859.55 2698.00 1365.84 1024.37 2665.11 2392.54 Expenditure 9 1379.67 1329.38 1237.94 Available 3692.72 305.63 484.83 518.20 459.88 380.66 4374.66 3402.59 2685.01 2581.00 4141.42 2834.94 3871.22 Fund Total 6 100.00 100.60 46.55 32.14 65.00 132.57 104.07 148.54 8.82 27.42 14.40 11.30 9.36 12.02 99.65 2.29 Interest Ø Community 485.95 308.44 442.40 237.00 404.62 401.42 257.29 25.76 42.26 34.56 107.73 113.65 634.52 28.00 37.60 294.36 Contribution ~ 1113.56 252.45 1122.00 1122.00 3708.00 released by GOI 2244.00 3102.70 2244.00 2244.00 3366.00 3693.45 428.17 472.34 422.52 331.04 3043.23 Funds ø **GOI Share** 3740 3509 3740 3740 3740 3740 3740 841.5 654.5 935 3740 3740 3740 3740 1188.6 1103.49 S Approved 4000.00 900.006 1275.00 4000.00 4000.00 4000.00 700.00 3753.00 1000.00 1181.00 4000.00 4000.00 4000.00 4000.00 4000.00 1000.000 Project Cost 4 Annachal Pradesh Annachal Pradesh Andhra Pradesh State Chhattisgarh ო Gujarat Gujarat Assam Assam Assam Bihar East Godavari West Siang District Khàmmam Naigonda Prakasam 2 15. Mehsana Nellore 12. Sonitpur Chittoor 11. Kamrup Guntur 13. Vishali 10. Jorhat 16. Rajkot 14. Durg Lohit Ś . Ö ਲ -N ÷ 2 ġ ທ່ ø ų

in Lakhs)

(Rs.

to Questions 364

36 5	W	ritten	Ansv	10 7 3				A	SADH	A 24,	1926	6 (Sa	ka)					to C)uesti	ons	366
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6	3670.63	931.83	601.58	724.74	1520.23	902.16	1194.99	1501.30	4195.88	3964.00	3051.91	2481.90	936.54	1360.28	1510.78	1555.64	600.41	1345.89	2065.23	2438.73	3762.50
ø	10.37	21.79	12.57	38.92	51.89	28.28	65.53	135.18	76.80	113.00	110.16	105.00	70.57	99.76	190.16	138.84	30.75	57.54	106.33	4.73	83.36
2	294.26	65.33	42.57	78.46	84.27	59.96	7.46	244.12	459.00	297.00	198.87	132.90	44.68	138.52	198.62	147.79	66.22	104.25	195.47	190.00	240.00
Q	3366.00	844.71	546.44	607.36	1384.07	813.92	1122.00	1122.00	3660.08	3554.00	2742.88	2244.00	821.29	1122.00	1122.00	1269.01	503.44	1184.10	1763.43	2244.00	3439.14
2	3740	1409.05	922.08	1857.5	2347.79	2250	3740	3740	3740	3740	3740	3740	2737.62	3740	3740	3740	1678.15	1973.5	3692.96	3740	3473.8
4	4000.00	1507.00	986.18	2005.00	2511.00	2500.00	4000.00	4000.00	4000.00	4000.00	4000.00	4000.00	2927.94	4000.00	4000.00	4000.00	1795.00	2126.00	3952.78	4000.00	3793.00
e	Gujarat	Haryana	Haryana	Himachal Pradesh	Jammu and Kashmir	Jammu and Kashmir	Jharkhand	Karnataka	Kamataka	Kamataka	Kerala	Kerala	Madhya Pradesh	Madhya Pradesh	Madhya Pradesh	Madhya Pradesh	Madhya Pradesh	Meharashtra	Meharashtra	Maharashtra	Maharashtra
8	17. Surat	18. Kamal	19. Yamuna Nagar	20. Sirmour	21. Srinagar	22. Udhampur	23. Dhanbad	24. Bellary	25. Mangalore	26. Mysore	27. Kasaragod	28. Koliam	29. Gwalior	30. Hoshangabad	31. Narsinghpur	32. Raisen	33. Sehore	34. Amaveli	35. Dhule	36. Nanded	37. Raigad
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367	Wi	itten .	Answ	ers					JU	ILY 19	5, 20	04						to Q	uestic	ns	368
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6	307.07	244.15	362.34	1838.69	2455.73	2489.05	232.31	364.62	947.24	2662.95	1174.39	2576 08	1227.10	370.99	244.95	3721.94	3816.33	3412.68	4110.10	3162.04	1909.86
80	5.52	0.00	8.83	106.39	54.35	132.36	5.39	0.99	56.46	61.88	22.39	51.12	14.21	0.00	0.00	40.94	39.05	165.01	38.80	8.83	10.08
7	29.45	20.80	20.29	160.30	157.38	112.69	16.64	19.63	18.37	357.07	30.00	280.96	21.27	7.97	0.00	315.00	411.28	313.37	370.10	297.22	280.00
9	272.10	223.35	333.22	1572.00	2244.00	2244.00	210.28	344.00	872.41	2244.00	1122.00	2244.00	1191.62	363.02	244.95	3366.00	3366.00	2934.30	3701.20	2855.99	1619.78
5	907.01	248.17	555.39	3740	3740	3740	700.95	321.44	3733.27	3740	3740	3740	1986.05	1210.07	816.5	3740	3740	3740	3740	3740	3740
4	975.11	268.98	594.00	4000.00	4000.00	4000.00	752.19	344.00	3992.80	4000.00	4000.00	4000.00	2171.00	1322.48	892.35	4000.00	4000.00	4000.00	4000.00	4000.00	4000.00
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	Meghalaya	Mizoram	Nagaland	Orissa	Orissa	Orissa	Punjab	Punjab	Punjab	Rajasthan	Rajasthan	Rajasthan	Rajasthan	Sikkim	Sikkim	Tamilnadu	Tamilnadu	Tamilnadu	Tamilnadu	Tamilnadu	Tamilnadu
2	38. Ri-Bhoi	39. Serchhip	40. Dimapur	41. Balasore	42. Gànjam	43. Sundergarh	44. Bhatinda	45. Moga*	46. Muktsar	47. Alwar	48. Rajsamand	49. Jaipur**	50. Sikkar	51. Sildim South	52. Sikkim West	53. Coimbatore	54. Cuddalore	55. Perambalur	56. Vellore	57. Kancheepuram	58. Virudhunagar
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6	59. West Tripura	Tripura	2819.40	2566.9	2310.21	154.00	17.08	2481.29	1508.29	14141	13760	13760
ĝ	60. Agra	Uttar Pradesh	3000.00	2805	897.83	109.24	101.38	1108.45	952.59	4685	3285	3285
Ë.	61. Chandauli	Uttar Pradesh	2500.00	2337.5	1286.63	224.83	56.46	1567.92	875.98	4222	2862	2862
ß	62. Lucknow	Uttar Pradesh	4000.00	3740	1122.00	157.93	112.53	1392.46	1180.04	4061	3809	3809
Ŕ	63. Mirzapur	Uttar Pradesh	3000.00	2805	862.41	79.48	47.17	989.06	871.42	1015	946	946
х.	64. Sonebhadra	Uttar Pradesh	2500.00	2337.5	1387.69	166.16	58.43	1612.28	1063.72	6012	5705	5705
Ś	65. Midnapur	West Bengal	4000.00	3740	1847.79	82.00	50.54	1980.33	952.89	1273	894	110
ģ	66. N. 24 Parganas	West Bengal	4000.00	3740	1749.82	137.25	34.85	1921.92	1113.78	1375	1328	1328
7.	67. Haridwar	Uttaranchal	4000.00	3740	1122.00	96.92	108.96	1327.88	894.08	136	113	10
1	Total		206045.21		192285.3 110539.93	11592.91	3876.26	3876.26 126009.10	85703.98	75369	59946	49718

has been transferred from Muktsar to Moga. Hs. 247.57

ASADHA 24, 1926 (Saka)

to Questions

370

**Rs. 700.00 lakh has been transferred from Rajsamand to Jaipur.

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369

Written Answers

JULY 15, 2004

[English]

Protected Monuments in Orissa

1310.SHRI B. MAHTAB : SHRI PARSURAM MAJHI :

Will the Minister of CULTURE be pleased to state :

(a) the names of the Centrally protected monuments in Orissa, location-wise;

(b) the amount sanctioned by the Union Government therefor during the last three years;

(c) the preservating measures adopted in respect of each such centrally protected monuments;

(d) whether the Government has received any representation from the Government of Orissa to include Paramahansa Temple in the list of Centrally protected monument; and

(e) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The list of centrally protected monuments in Orissa is enclosed as statement.

(b) During the last 3 years, following amount has been sanctioned/allotted for day-to-day maintenance and conservation to centrally protected monuments in Orissa;

(Rs. in lacs)

2001-02	Rs.	145.00
2002-03	Rs.	102.00
2003-04	Rs.	190.00

(c) The day-to-day maintenance, conservation of special nature, preservation and environmental development around the centrally protected monuments is an ongoing process and is taken-up as per the archaeological norms subject to availability of man power and resources.

(d) and (e) No, Sir.

Statement

List of Centrally Protected Monuments under the Jurisdiction of Bhubaneswar Circle, Bhubaneswar in Orissa

S.N	o. Name of the monument/site	Location	District
1	2	3	4
1.	Chausatti Jogini temple together with three minor shrines	Jharial	Bolangir
2.	Ruined fortress	Agrahat, Bandals, Chaudar, Chhatisa, Govind Jew, Patna, Jaj, Bhariab, Kapaleswar, Kedareswar, Mundmal	
3.	Ruins of the Buddhist temples and images	Bandareswar	Cuttack
4.	Bhubaneswar Mahadev temple	Bhabanipur (Balia Taluk)	Cuttack
5.	Hill containing many valuable sculptures, images and inscriptions, etc., of Buddhistic age. On the top, there is a math and a small temple of Mahakal	Chandia	Cuttack
6.	Ancient monuments of Barabasti Fortress and the ruins and rremains of all ancient edifices, gateways, etc, save the mosque	Cuttack	Cuttack
7.	Churangarh Fort locally known as Sarangarh, excluding the area acquired by the State Government.	Dadhapatna	Cuttack

ASADHA 24, 1926 (Saka)

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1	2	3	4	
8.	Four colossal images in the compound of Jajpur the sub- divisional Officers Quarters, namely : (1) Chamunda, (2) Indrani, (3) Kalijuga, (4) Varahi	Jajpur	Cuttack	
9.	Three Buddhist images	Jajpur	Cuttack	
10.	Ruins of Buddhist temples and images	Naltigiri (Lalitagiri)	Cuttack	
11.	Hill containing many valuable sculptures and images	Ratnagiri	Cuttack	
12.	Mahratha bridge locally known as the Athamulla (eighteen arches bridge) and also as Tentulimal bridge	Sirlapur	Cuttack	
13.	Monolith called Chandeswar Pillar	Siriapur	Cuttack	
14.	Simhanatha Mahadeva temple	Simhanatha Pitha, Mauza Gopinathpur	Cuttack	
15.	Pancha Pandava temple	Ganeswarpur	Cuttack	
16.	Durga temple	Baideswar	Cuttack	
17.	Ancient site at Baneswaranasi	Padamal Pattana	Cuttack	
18.	Mahimamani Temple	Ragadi (Banki)	Cuttack	
19.	Ancient site at Chowdar	Chowdar	Cuttack	
20.	Bringesvara Mahadeva temple	Bajrakot	Dhenkanal	
21.	Rock-out Vishnu	Rasol	Dhenkanal	
22.	Gangadharaswami temple	. Kottakolla	Ganjam	
23.	Jagdiswaraswami temple	Kottakolla	Ganjam	
24.	Bhima temple	Mahendragiri	Ganjam	
25.	Kunti temple	Mahendragiri	Ganjam	
26.	Yudhistra temple	Mahendragiri	Ganjam	
27.	Asoka rock inscriptions at Jaugada	Pandya	Ganjam	
28.	Prehistoric sites	Baidyapur	Mayur bhar	
29.	Ruins of ancient fort	Haripurgarh	Mayur bhan	
30.	Prehistoric sites	Kuchai	Mayur bhan	
31.	Prehistoric sites	Kuliana	Mayur bhan	
32.	Paintings on the rock locally known as Ravana Chhaya and other ancient monuments and remains	Sitabhanji	Keonjhar	
33.	Ancient site of Asurgarh fort	Asurgarh	Kalahandi	
34.	Temple of Nilamadhava and Sidheswara	Gandharadhi	Phulbani	

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1 2	3	4
35. Paschima Samnatha, Bhubanesvara and Kapilesvara temples	Baudh Town	Phulbani
36. Bhaskareswar temple	Baragarh	Puri
37. Brahmeswar temple with its minar shrines in the compound	Baragarh	Puri
38. Nabakeswar Temple	Baragarh	Puri
39. Rameswar Temple	Baragarh	Puri
40. Magheswar temple with its minar shrine	Besuaghai	Puri
41. Ananta Basudeva temple	Bhubaneswar	Puri
42. Bakeswar temple	Bhubaneswar	Puri
43. Chitrakarni temple	Bhubaneswar	Puri
44. Jameswar temple with its minar shrine	Bhubaneswar	Puri
 Lord Lingroj Temple with all the minar temples in the compound namely :- 	Bhubaneswar	Puri
1. Amania well,2. Astmurti,3. Chandeswar Deb,4. Gopaluni Temple,5. Ladukeswar temple,6. Parbati temple,7. Sabitri Devi temple,8. Sakreswar temple,9. Sathidosi temple		-
46. Maitreswar temple with all the minar temples in the compound	Bhubaneswar	Puri
47. Makareswar temple with its minar	Bhubaneswar	Puri
48. Markandeswar temple	Bhubaneswar	Puri
49. Mukteswar temple with its minar shrines but excluding the Murich Kunda.	Bhubaneswar	Puri
50. Paramguru temple	Bhubaneswar	Puri
51. Papnasini Tank	Bhubaneswar	Puri
52. Parsurameswar temple	Bhubaneswar	Puri
53. Raja Rani temple	Bhubaneswar	Puri
54. Sahasralinga Tank	Bhubaneswar	Puri
55. Sari Deul	Bhubaneswar	Puri
56. Sidheswar temple	Bhubaneswar	Puri
57. Sisiresvara temp le	Bhubaneswar	Puri

1	2	3	4			
59 .	Rock inscription of the edicts of Asoka and the sculpture of elephant	Dhauli Pur				
60 .	Small rock cut cell with a niche and an inscription of Santikara	Dhauli	Puri			
61.	Chausath Yogini temple known as Mahamaya temple	Hirapur	Puri			
62 .	all ancient caves, structures and other monuments or remains situated on the Oudyagiri and the Khandagiri hills except the temple of Parasnath on the top of the Khandagiri hill and also the temple in front of the Barabuji and the Trisula Caves	Jagmara	Puri			
63 .	Sun Temple	Konark	Puri			
64.	Bridge of eighteen openings over the Madhupur stream known as Athara Nala Bridge.	n known Puri				
65 .	Shri Jagannath Temple and subsidiary shrines.	Puri	Puri			
66 .	Daksha Prajapati Temple	Raghunathpur	Puri			
67.	Ancient remains inside and outside the rampart	Sisupalgarh	Puri			
68 .	Vikramkhol rock inscriptions	Vikramkho	Sambalpur			
69 .	Dharma Mahakal Temple	Ratnagiri	Jajpur			
70.	Jagannath Temple	Jajpur Town	Jajpur			
71.	Trilochaneswar Temple	Jajpur Town	Jajpur			
72 .	Varahanatha Temple	Jajpur Town	Jajpur			
73.	Buddhist site (excavated)	Udaigiri	Jajpur			
74.	Ancient Buddhist Site, Langudi Hill,	Mauza Panimuhani, Faziipur and Salipur, Tehsil - Dharmshala.	Jajpur			
75.	Kapileswar Mahadev temple	At-Hatuari, Tehsil – Kamakhyanagar	Dhenkanal			

[Translation]

Violation of Marketing Discipline Guidelines (MDG)

1311.SHRI HARIKEWAL PRASAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of cases registered during the last three years regarding violation of Markeing Discipline Guidelines (MDG) and Distributorship Agreement; (b) the number of persons convicted in this regard; and

(c) the details of action taken against the persons convicted in these cases ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Public Sector Oil Marketing Companies (OMCs) had registered 1032 cases against their LPG distributors in last three years for violation of

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provisions of Marketing Discipline Guidelines (MDG)/ Distributorship Agreement.

(b) and (c) As per the provisions given in Marketing Discipline Guidelines (MDG) and Distributorship Agreement, action has been taken against all the erring distributors as per the nature of irregularity. MDG and Distributorship Agreement do not have provisions for conviction of a distributor. Conviction proceedings are initiated by State Governments under the Essential Commodities Act.

Railway Recruitment Policy

1312.SHRI PUNNU LAL MOHALE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the incidents of violence had occurred in Assam and also in some other parts of the country due to Railway Recruitment Policy;

(b) if so, whether any amendments have been made in the Railway Recruitment Policy; and

(c) if not, the present Recruitment Policy of Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

(c) Vacancies arising in various categories on the Railways are filled up by direct recruitment or by promotion. Direct recruitment vacancies in Group 'C' and Group 'D' are filled through the Railway Recruitment Boards (RRBs) as per the guidelines issued by Government of India from time to time.

Financial Assistance to Films

1313.SHRI RAMDAS BANDU ATHAWALE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state : (a) the film for which the Ministry of Information and Broadcasting provided financial assistance during the last three years alongwith film-wise details thereof;

(b) the criteria for providing the said assistance;

(c) the names and addresses of the person who received the said assistance; and

(d) the number of film completed out of the above and the places where these were screened?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) :

REGARDING FINANCIAL ASSISTANCE TO FILMS

(a) to (d) The Ministry of Information and Broadcasting does not provide financial assistance for production of films. However, the National Film Development Corporation (NFDC), which is a PSU under the Ministry extends financial assistance to young talented film markers to make small budget films with aesthetic excellence. The financial assistance up to 75% of the cost of production not exceeding Rs. 25.00 lakhs is given based on films scripts committee and with the approval of the board. The corporation also extends financial assistance for film production in all regional languages by providing 100% finance not exceeding Rs. 40.00 lakhs per film.

The Childrens Film Society, India and the Films Division under this Ministry commission films, but, they do not provide financial assistance to Producers

The details of fianncial assistance provided by the NFDC during the last three years along with details of films, name of the film makers who received the financial assistance to make the films are given below :

2001-2002

S.No.	Name of Film makers/Address	Name of Films and Language	Amount Sanctioned
1.	Dr. Satrupa Sanyai	ATATAYEE (Bengali)	Rs. 10,00,000/-
	A-23, Netaji Samabaya Abash		
	Prafulla Kanan, Kolkata-700 059		

2002-2003

S.No.	Name of Film makers/Address	Name of Films and Language	Amount Sanctioned
1.	Shri Iqbal Durrani	GANDHI SE PEHLE	Rs. 25,00,000/-
	13-A/401 Millar Nagar	GANDHI (Hindi)	
	Off: New Link Road, Andheri (W)		
	Mumbai-400 053		

2003-2004

S.No.	Name of Film makers/Address	Name of Films and Language	Amount Sanctioned
1.	Shri Rajiv Vijayaraghavan MF-IV/224 Vrindavan Housing Colony,	MARGAM (Malayalam)	Rs. 20,00,000/-
	Pattom Trivandrum-695 004		

The number of the films completed out of the above and the places where these were screened.

Out of the above three films, two i.e. ATATAYEE and MARGRAM have been completed. As regards the film GANDHI SE PEHLE GANDHI the same is under production.

The film ATATAYEE was released in Kolkata on 22nd April, 2004. The film MARGAM has won seven Kerala State Film Awards for 2003, such as:

- 1. Best Feature Film Award
- 2. Cash Awards of Rs. 45,000/- to Producer and Rs. 20,000/- to Director
- 3. Best Actor Award
- 4. Best Script Writer Award
- 5. Best Cinematographic Award
- 6. Best Background Music Award
- 7. Best Sound Recordist Award and Special Jury Award to the actress Meera Krishnan FIPRESCI Special Jury Mention

The film is ready for release.

[English]

Capacity Utilisation of PSUs

1314.SHRI VIJOY KRISHNA : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state : (a) whether the capacity utilization of PSUs has shown wide spread variation;

(b) if so, the reasons therefor;

(c) whether the capacity utilization varied substantially from product to product and from year to year;

(d) if so, the details thereof;

(e) whether the Government looked into the matter and taken any steps to improve the capacity utilization and variation therein; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) to (f) There has been some variation from year to year and product to product in the capacity utilization of PSUs. The details and reasons for variations as available are given in the Public Enterprises Survey 2002-2003 (Vol. I-Chapter 9) laid on the Table of the House on 8.6.2004. The measures taken to improve capacity utilization are also mentioned therein.

Proposal from Andhra Pradesh for Rail Projects

1315.SHRI ASADUDDIN OWAISI : Will the Minister of RAILWAYS be pleased to state :

(a) the details of the proposals received from the Government of Andhra Pradesh regarding construction of new railway lines, gauge conversions, doubling of rail lines and electrification during the last three years;

(b) the details of the each of the new and on-going projects along with funds allocated and expenditure incurred thereon, so far;

(c) the target fixed for completion of these projects; project-wise;

(d) whether these projects are going as per schedule; and

(e) if so, the details thereof and if not, the steps taken or being taken by the Government for timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The details of some of the proposals received from Government of Andhra Pradesh regarding new rail lines, gauge conversions, doubling of rail lines and electrification during the last three years and their current status are as under:-

S.No.	Name of the Proposal	Current status
1	2	3

1.	Pandurangapuram-Sarapaka new line	Survey for Pandurangapuram-Bhadrachalam (3 km away from Sarapaka) new line had been conducted in 2003. Cost of the 13.25 km long line had been assessed at Rs. 34.59 crore as per the report, which is under examination in consultation with the Zonal Railway. Further consideration of the project would be possible once the results of the survey are finalized.
2.	Patancheru-Akanapet via Jogipet new line	As per the results of the survey conducted in 1998-99, the cost of construction of 102 km long line had been assessed as Rs. 183.44 cr. The proposal could not be considered due to heavy throw forward of ongoing works and constraint of resources.
3.	Falaknuma-Shamshabad new line	Survey for doubling of Falaknuma-Umdanagar and new line from Umdanagar to Shahnagar (near Shamshabad) has been completed and results are under finalisation in consultation with the Zonal Railway.
4.	Mantralayam-Kurnool new line	Survey has been completed recently. Cost of the 110.70 km long line has been assessed at Rs. 241.31 cr. and report is under examination.
5.	Provision of Port connectivity from Krishnapatnam Port	The work of new line from Obulavaripalli to Krishnapatnam Port has been identified as port connectivity work under National Rail Vikas Yojana (NRVY). Rail Vikas Nigam Ltd., (RVNI) are processing the survey report.
6.	Bibinagar-Nadikudi doubling	A survey for doubling of Bibinagar-Nallapadu section (near Guntur) via Nadikudi was conducted in 1998-99. Cost of doubling of the 243 kms long line had been assessed at Rs. 340.34 cr. In view of heavy throw forward of ongoing projects coupled with the severe resource constraints, proposal could not be taken up for consideration.
7.	Electrification of Falaknuma-Umdanagar section	Proposal could not be taken up for consideration due to constraint of resources.

8. Electrification of Bibinagar-Nadikudi Proposal could not be taken up for consideration due to constraint of section resources.

385	Written Answers	•	ASADHA 24,	1926	(Sa	aka)				to C) ue s	stions	386
1	2							3					
9.	Electrification of section	Bibinagar-Guntur	Proposal coul resources.	d not	be	taken	up	for	consideration	due	to	constrair	nt of
10.	Electrification of Tirup section	bati-Pakala Katpadi	Agreed to.										

(b) to (e) The details of various new and on going projects in Andhra Pradesh alongwith their status, outlay for 2004-05, expenditure incurred upto 31.03.04 and time schedule of completion wherever fixed is as under :-

(Rupees in Crores)

.

Name of Project	Expenditure upto 31.03.04	Proposed Outlay (2004-05)	Current status
1	2	3	4
New Lines			
Dharmavaram-Penukonda via Puttaparthi	112.35	0.02	Completed and commissioned
Kakindada-Kotipalli	46.76	15.00	Work in progress and is targeted for completion during 2004-05.
Macherla-Nalgonda	0.25	1.00	Final location survey completed and detailed estimate under process.
Gadwal-Raichur	9.23	5.00	Final location survey completed. Land acquisition proceedings in progress.
Nandyal-Yerraguntla	14.29	5.00	Land acquired in Cuddapah District and acquisition proceedings in progress in Kurnool District.
Kakinada-Pithapuram	0.01	0.01	Work would be taken up after requisite clearances have been received for which action has been initiated.
Peddapally-Karimnagar- Nizamabad	86.56	14.00	Peddapally-Karimagar completed. Land acquisition is in progress.
Kotipalli-Narsapur	9.3	2.00	Final Location Survey completed.
Munirabad-Mehbubnagar	23.35	10.00	Final location survey completed and doubling work between Krishna-Yermaras completed.
Gauge Conversion			
Dharmavaram-Pakala	1.18	5.00	Detailed estimate sanctioned. Tenders for earthwork and minor bridges between Pakala-Madanapalli finalised.
Naupada-Gunupur	15.65	15.00	Earthwork and bridgeworks are in progress.
Secunderabad-Mudkhed and Jankhampet-Bodhan	206.38	36.00	Mudkhed-Nizamabad and Jankampet-Bodhan completed. Work in progress between Manoharabad-Nizamabad and Bolarum-Secunderabad. Manoharabad-Nizamabad targeted for completion during 2004-05.

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1	2	3	4
Guntur-Guntakal and Guntakal- Kalluru New line from Pendakallu to Gooty	468.73	0.01	Guntur-Guntakal and Pendekallu-Gooty new line completed. Work on Guntakal-Kalluru will be done along with Dharmavaram-Pakala.
Katpadi-Pakala-Tirupati	127.56	11.89	Completed and commissioned
Secunderabad-Dronachallam	310.84	0.01	Completed and commissioned
Mudkhed-Adilabad	59.85	30.00	Earthwork and bridgeworks in progress. Adilabad-Kinwat section targeted for completion during 2004-05.
Doubling			
Gudur-Renigunta-Tirupati	125.81	15.47	Work has been completed except Renigunta-Tirupati where works are in progress and targeted for completion during 2004-C5.
Raichur-Guntakal	0	10.00	Project is to be implemented by Rail Vikas Nigam Ltd. under National Rail Vikas Yojana.
Gajapatinagaram- Vijayanagaram	46	0.01	Completed and commissioned
Hospet-Guntakal	79.63	65.00	Earthwork, bridgeworks and track linking are in progress. Hospet-Bellary-Tornagallu and Guntakal-Hagari sections targeted for completion durng 2004-05.
Whitefield-Kuppam	125.64	2.00	Project completed. Residual works in progress.
Balapalle-Pullampet – Ph-I of Gooty-Renigunta	58.63	5.00	Track linking has been completed.
Gooty-Renigunta-Patch doubling	34.96	37.50	Earthwork and bridgeworks completed on Pullampet- Bhakrapet. Project being implemented by Rail Vikas Nigam Ltd. under Nation Rail Vikas Yojana. Tenders for balance works have been processed.
Vijaywada-Krishna Canal 3rd line	42.96	2.09	Track linking etc. has been completed.
Metropolitan Transport Projec	t		
Hyderabad-Multi Model Suburban commuter trans- port system	34.46	5.89	Completed and commissioned.
Railway Electrification			
Renigunta-Guntakal	52.42	40.00	Reningunta-Nandalur completed and electrification of Nandalur-Guntakal is being taken up by Rail Vikas Nigam Ltd. under National Rail Vikas Yojana.

These projects are being progressed as per their overall priority depending upon overall availability of resources.

Self Help Groups

1316.SHRI SURESH KURUP : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is aware of the fact that
 70% of the poorer section in rural areas do not have
 access to bank credit,

(b) if so, a majority of them are being exploited by money lenders;

(c) if so, whether the Government has any plan to evolve self-help groups to propogate the farm credit facilities, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) There have been some reports from certain State Governments about problems in smooth delivery of bank credit to the Self-Help-Groups (SHGs) formed under the Swamjayanti Gram Swarozgar Yojana (SGSY). In this connection, Reserve Bank of India has issued instructions to all banks to avoid delay in the disbursal of loans under the scheme. The progress is also being monitored regularly by the State Governments and the Chief Executive Officers of commercial banks. In order to mitigate the heavy burden of loans from non-institutional lenders, Reserve Bank of India (RBI) have also issued instructions to all banks to advance loans to rural poor, against appropriate collateral or group security subject to guidelines approved by their Board of Directors.

(c) and (d) Self-Help-Groups under SGSY are formed basically for a undertaking income generating activities. These groups could also, on voluntary basis, undertake propagation of information useful to rural poor including those on farm credit facilities.

Juveniles Crimes

1317.SHRI GURUDAS KAMAT : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government is aware that there is an increase in crimes committed by Juveniles;

(b) if so, the reasons therefor; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) to (c) As per the statistics compiled by the National Crime Records Bureau (NCRB), a total of 9267, 16509 and 18560 cases of juvenile delinquency were reported to all India level during 2000, 2001 and 2002 respectively. The number of cases is higher in 2001 and 2002 due to the inclusion of crimes committed by boys in the age group of 16 to 18 years since 2001. The Juvenile Justice (Care and Protection of Children) Act, 2000, which has replaced the earlier Juvenile Justice Act, 1986, provides for adopting a child friendly approach in the adjudication and disposition of all matters relating to juveniles in conflicit with law as well as children in need of care and protection. The act provides for proper care, protection and treatment by catering to their development needs, so that they are brought in the society mainstream and do not take to the path of dilinquency. In order to help in ensuing coverage of services by States as contemplated under the Act, the Ministry of Social Justice and Empowerment is implementing a scheme, 'A Programme for Jovenile Justice'. It is also implementing a scheme, 'An integrated Programme for Street Children', which aims at providing full and wholesome development of children who do not have homes and family ties. Besides, the scheme of the Ministry of Human Resource Development to universalize elementary education also facilitates bringing down juvenile delinquency through mainstreaming children who are out of school.

Expansion of Railway Network

1318.SHRI PARSURAM MAJHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has drawn up a long term plan to expand Railway network;

(b) if so, the details thereof; and

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(c) the details of the expansion of Railways proposed in 2004-05 financial year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) The Tenth Five Year Plan for Railways (2002-07) envisages expansion of Railway Network in terms of construction of 1310 kms of New Lines, 2365 kms of Gauge Conversion and 1500 kms of Doubling.

(c) In 2004-05, it is proposed to expand the Railway Network by constructing 273 kms of New Lines, 1000 kms of Gauge Conversion and 381 kms of Doubling.

Direct Funding to Panchayats

1319.SHRI UDAY SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government has recently mooted a proposal of direct funding to Panchayati Raj Institutions for rural development schemes as reported in the 'Hindu' dated July 1, 2004;

(b) if so, whether several State Governments have opposed the move of the Union Government of direct funding to Panchayati Raj Institutions;

(c) if so, the details thereof;

(d) whether the Government at Centre is trying to snatch the powers of the State Governments to implement rural development schemes; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (e) The National Common Minimum Programme of the Government interalia aims at ensuring that all funds given to the States for implementation of Poverty Alleviation and Rural Development Schemes by Panchayats are neither delayed nor diverted. It further states that after consultations with the States, the Government will consider crediting elected Panchayats with such funds directly. Therefore, there is no such proposals of direct funding to Panchayati Raj Institutions for Rural Development Schemes at present.

CBI Raids in Cement Corporation of India Ltd.

1320.SHRI KINJARAPU YERRANNAIDU : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTER-PRISES be pleased to state :

 (a) whether CBI raids were conducted in the office of Cement Corporation of India Limited at Tandoor Cement Factory, Hyderabad recently;

 (b) whether the houses of officers/staff members were also raided by CBI;

(c) if so, the details thereof; and

(d) the action taken against the person found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) No, Sir.

(b) and (c) Information has been received that a search was conducted by CBI at the residence of Shri B.V. Subba Rao, Asstt. Manager (Marketing)/Regional Manager, Cement Corporation of India Ltd., Hyderabad in the wake of a trap case in connection with the alleged case for amassing wealth disproportionate to his known sources of income.

(d) CBI has registered a case for abvoe alleged offence against Shri Subba Rao under the provisions of Prevention of Corruption Act, 1988 and he has been placed under suspension by the management with effect from 10th May, 2004 under the provisions of CCI Conduct, Discipline and Appeal Rules.

Basic Services in Rural Areas

1321 SHRIMATI D. PURANDESWARI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) the measures taken for a balanced approach for growth with equitable distribution of resources to promote equal employment generation and investment to develop poorer States; (b) whether millions of poor are struggling for access to basic services in rural areas, and

(c) if is, the action taken to promote growth, investment and employment generation in such rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (c) The Ministry of Rural Development implements a number of programmes for poverty alleviation, employment generation, infrastructure development, areas development and provision of basic amenities in the rural areas. The Ministry also implements the Accelerated Rural Water Supply Programme (ARWSP) in addition to Swajal Dhara and Total Sanitation Compaign for provision drinking water and Sanitation facilities in the rural areas. Allocation of funds to the States is made based on the poverty ratio and economic backwardness to ensure equitable growth.

Petro Chemical Hub at Panipat (Haryana)

1322.SHRI MILIND DEORA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporations has proposed to set up an International scale Petrochemical Hub at Panipat (Haryana);

(b) if so, the details thereof including the investment to be made and when it would be started;

(c) the time by which the construction work of the complex is likely to be completed; and

(d) the assistance to be provided by the Haryana Government for the project and other concessions in taxes to be granted by the State/Central Government?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Indian Oil Corporation Limited (IOC) has a proposal to set up a nephtha cracker and polymer complex at Panipat, adjacent to its existing refinery, at an estimated investment of Rs. 6,300 crore. Activities for the implemenetation of the complex have already commenced.

(c) Construction work on the complex is likely to be completed by July, 2007.

(d) IOC has entered into a Memorandum of Understanding (MOU) with the Government of Haryana, wherein the State Government has agreed to provide some fiscal and non-fiscal incentives/concessions for the above complex. The MOU also envisages extension of support by the Government of Haryana towards the development of a world-scale petrochemical hub at Panipat.

Mis-Utilisation of Funds

1323.SHRI ADHIR CHOWDHARY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

 (a) whether the funds allocated for upliftment of socially, culturally backward people are being misused by some institutions;

(b) if so, the details thereof and the action taken against them;

(c) whether the Government propose to formulate any concrete policy for proper use of the funds to ensure that it reaches the people identified for the purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) Yes, Sir. The utilization of funds, in general, by institutions is found to be statisfactory. However, in some cases of NGOs assisted under the Scheme of assistance to Voluntary Organizations for the Welfare of Other Backward Classes (OBCs), some deficiencies in utilization of funds have been noticed during inspections. The details of last 5 years are enclosed as Statement.

(c) and (d) The existing machinery is sufficient to take care of misutilisation of funds by the Institutions.

SI. No.	Name of the Organization/institution who has misused the funds allocated	Name of the Project	Year in which last grant given	Details of action taken
01	Rajendra Institute of Education and Social Welfare, Halimpur, P.O. Dumari Kala, District Sitamarhi (Bihar) Pin- 843315	Craft Training Centre	2001-02	The State Government and concerned District Collector have been requested to recover, seize the assets created out of Government assistance, dispose off the same, deposit the money thus collected with the Government and recover the balance amount as arrears of land revenue.
02	Bihar Jan Sahyog Avam Kalyan Pratishthan, Kailgarh Bazar, PO: Kailgarh, District Siwan, Bihar	Craft Training Centre	2001-02	-do-
03	Adarsh Sarvangin Mahila Evam Bal Vikas Samiti, Vill. + PO Belwamore, Via – Lauria, Distt: West Champaran (Bihar)	Craft Training Centre	2001-02	-do-
04	Vishwa Bandhu, Ramantar Jamuna Madhya Vidhyalay, Halimpur, P.O. Dumari (Bihar) Pin-843315	Craft Training Centre	2001-02	-do-
05	Sushil Shishu Niketan Shiksha Samiti, Ramaipatti, (Kotwali Dehat Road) Mirzapur, Uttar Pradesh	Welding and Fitter Training	2002-03	-do-
06	Karam Bhoomi Sansthan, Vill Kheri Markanda P.O. Sirsala Distt. Kurukshetra, Haryana	Type and Shorthand Training	1999-00	-do-
07	Jan Jagriti Sangthan, 326/13-Urban Estate, Kurukshetra, Haryana	Type and Shorthand Training	1999-00	-do-
08	All India Samaj Kalyan Samiti, Head Office: Mahavir Colony, Gali No. 5, Ladwa, Distt. Kurukshetra, Haryana	Dari Making Centre	2001-02	-do-

Statement

Cheating in Petrol and LPG

1324.SHRI RAGHUNATH JHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether petrol pumps and LPG agencies in Delhi were caught supplying, less than paid for by the consumers and whether this has been going on for years; and (b) if so, the action proposed to be taken to safeguard the interest of the consumers?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Some cases of short delivery at Petrol pumps and supply of underweight LPG cylinders by LPG agencies have been detected by the Oil Marketing Companies. Necessary penal action has been taken against the erring dealers/distributors under the Marketing Discipline Guidelines and/or Dealership Distributorship Agreement.

Development of Indigenous AEWACS

1325.SHRI SHIVAJI ADHALRAO PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government has decided to develop indigenous Airborne Early Warning and Control System (AEWACS);

(b) if so, the steps being taken in this regard; and

(c) the time by when India become self-reliant in AEWACS system?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) and (b) Indian Air Force and Defence Research and Development Organisation have jointly studied and evolved the system level requirements for undertaking indigenous development of AEWACS to meet the operational needs.

(c) It is expected that India should achieve desired level of self reliance for such systems in the XI Five Year Plan.

Regulator for Broadcasting Sector

1326.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has decided to set up a separate regulator for broadcasting sector presently;

(b) if so, the details thereof;

(c) whether implementation of the Conditional Access System is also being given a new book;

(d) if so, the details of the steps initiated by the Government and to what extent it will be helpful; and

(e) the time by which it is likely to be introduced/ implemented?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The Government has, on 09.01.2004, appointed the Telecom Regulatory Authority of India (TRAI) as regulator for broadcasting services.

(c) and (d) The Telecom Regulatory Authority of India (TRAI) has, in the month of April, 2004, issued a consultation paper on "issues relating to broadcasting and distribution of TV channels". TRAI is as such in the process of consultation with various stakeholders and their recommendations are awaited.

(e) No time frame can be indicated at this stage.

Diversion of Panchayati Fund

1327.SHRI C.K. CHANDRAPPAN : SHRI SURESH KURUP :

Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether there are complaints that some of the States were diverting the Central funds allotted to Panchayats to some other purposes, thus making it difficult for them to take up basic sanitation schemes and other programmes;

(b) if so, the details in this regard during the last three years; and

(c) the steps taken/proposed to be taken by the Union Government to ensure that the funds allotted to Panchayats are not diverted and Panchayats receive the funds on time?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) The Ministry of Rural Development, of which Panchayati Raj was a part till recently, inform that they have not received complaints of diversion of funds allotted to Panchayats for rural development programmes.

(c) As stated in the National Common Minimum Programme, strict monitoring will be excercised to ensure that there is no delay or diversion of Central funds sent to the Panchayats, any alternative route to the present will be decided only in consultation with State Governments. [Translation]

Opening of Offices of IOC

1328. SHRI SUBHASH SURESHCHANDRA DESHMUKH : SHRI SUSHIL KUMAR MODI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :*

(a) whether the Government is contemplating to open the offices of Indian Oil Corporation abroad;

(b) if so, the details thereof; and

(c) the purposes behind opening these offices abroad?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Indian Oil Corporation Limited (IOC) already has a non-trading liaison office in Dubai (UAE) and wholly-owned subsidiary companies in Shri Lanka and Maurities. The company is planning to set up a business entry in Indonesia.

(c) IOC is building itself into a transnational oil major. Overseas establishments will help IOC fulfill its vision, besides earning foreign exchange for the country and strengthening our energy security.

(English)

Oil Fields Discovered in the Country

1329.SHRI DUSHYANT SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of the new gas and oil field discovered in the country during last three years State-wise; and

(b) the details of steps taken/proposed for proper exploitation of these oil and gas reserve areas particularly in Rajasthan?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The State-wise oil and gas fields discovered by Oil and Natural Gas Corporation Ltd. (ONGC). Oil India Ltd. (OIL) and private/joint venture companies during last three years i.e. 2001-02 to 2003-04 are as under :-

State	Discoveries		
Andhra Pradesh :	Sitaramapuram, Pendurru and Sanarudravaram		
Assam	Nazira, Benmali, Laiplingaon, East Lakhibari, Uriamguri, South Chandmari, North Makum, Sealkati, Chabua, Matimekhana, North Dikom, Baghjan, Mechaki, North Chenmari and East Rajali		
Gujarat	Degam, Bhima-1, NS, Chaklasi and Katpur		
Rajasthan	Saraswati, 'Rageshwari, Kameshwari, Mangla, NA and Chinnewala Tibba		
Tamil Nadu	PBS-1		
Tripura :	Sonamura		

(b) A well was drilled by ONGC on the new prospect Chinnewala Tibba and struck gas. Subsequently, ONGC has acquired 79.27 sq. km. of 3D seismic survey for delineation of the new gas find. As regards discoveries made in block RJ-ON-90/1 by M/s Caim Energy India Pty. Ltd. in Barmer District of Rajasthan, the Production Sharing Contract provides for a time frame for appraisal and in the event of commerciality, development and production of oil and gas.

Throwing of Garbage on Tracks

1330.SHRI SHRINIWAS PATIL : Will the Minister of RAILWAYS be pleased to state :

 (a) whether the Government is aware that Pantry car operators on various express and mail trains throw the garbage on the tracks;

(b) if so, the steps taken by the Government to curb this activity;

(c) whether the Government has also noticed the unhygienic living of staff serving food to passenger in the trains from the pantry; (e) if so, the action proposed by the Government to enforce hygiene in pantry in an effective manner?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Procedure orders for handling garbage and their disposal arising out of Pantry car services, have been given to the Railways for implementation by the licensees as well as the Department staff. Some of the salient instructions contained in the aforesaid orders are as under :-

- (i) In all pantry cars, big size dustbin should be placed at a convenient location;
- Zonal Railways should provide big sise plastic bag and place the same in dustbin. In case of licencee operated services, it has to be supplied by the licencees;
- (iii) All waste material arising out of preparation of food, if any, in pantry car should be collected in the dustbin;
- (iv) All bearers/waiters will collect the waste material like empty casserole containers, mineral water bottles/pouches, glasses, cutlery, napkins etc. from the respective coaches after making service to the customers and will collect the wastes in the same container. They should under no circumstances throw any material either in the vestibules or in the coach. The should also not throw waste material from the running train.
- (v) The waste material so collected in the plastic bag should be secured properly. The bag should be unloaded at every crew changing point where station safaiwala will be available for collection of the same.
- (vi) In case safaiwala is not avilable near the pantry car during the halt of the train at a particular station, pantry car staff will unload the bag and dump it in the dustbins provided on the platforms.

- (vii) The station safaiwala will collect these bags along with other garbage of the station and will dispose them off in the dustbins provided outside the station from where it would be cleared either by rail conservancy staff or the municipal corporation staff as the case may be.
- (viii) It would be the responsibility of the catering inspector in charge in case of departmental units and the licensees in case of private operated units that adequate quantity of plastic bags are available all the time with the pantry car staff.

Zonal railways have also been instructed to conduct frequent inspection at various levels and ensure the above instructions are rigidly adhered to. Action is taken against the departmental staff and the licensee when irregularities are noticed.

(c) to (e) Instructions have been given to the zonal railways concerning personal hygiene and food safety for compliance by the departmental staff and the licensees of pantry cars. These instructions include (i) periodical medical examination of food handling persons (ii) maintenance of personal hygiene by catering staff, (iii) keeping premises clean through measures like, draining out of organic matters, all fans and blowers of coolers, freezers of kitchen and storage areas are regularly subjected to cleaning and removing of cobwebs and dusts from walls, windows, doors and skylight of pantry cars etc. Also regular and surprise checks are conducted to see that the instructions in this regard are effectively followed.

Upgradation of Broad Gauge Rail Routes in Gujarat

1331.SHRIMATI JAYABEN B. THAKKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government of Gujarat had requested the Union Government for upgradation of broad-gauge rail for the five rail routes viz. extension of Rajkot-Veraval line to Somnath and Kodinar, connecting Gandhinagar with Amadvad-Delhi B.G. line, Mehsana-Viramgarh, Mehsana-Patan and Bharuch-Dahej;

(b) if so, the details thereof and the action taken by the Union Government thereon; and

(c) the time by which the above projects are likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) and (c) Work of extension of Rajkot-Veraval line upto Somnath, linking Gandhinagar with Ahmedabad-Delhi main line and gauge conversion of Viramgam-Mahesana-Patan have already been taken up and works are in different stages of progress.

Gauge conversion of Bharuch-Dahej narrow gauge line has been included under National Rail Vikas Yojana but is yet to be sanctioned.

Work on Viramgam-Mahesana section is targeted for completion during 2004-05 and remaining works will be completed in the coming years as per availability of resources.

Appointment of Chief of Defence Staff

1332.SHRI PRABODH PANDA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government has decided to create the post of Chief of Defence Staff of India;

(b) if so, whether the appointment has been made; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir. The Government has not taken a decision on the subject as yet.

(b) Does not arise.

(c) The Group of Ministers (GoM) set up by the Government on 17th April 2000 to thoroughtly review the national security system in its entirely *inter alia* recommended creation of the post of Chief of Defence Staff (CDS). An integrated Defence Staff (IDS) Headquarters has been established, headed by the Chief of Integrated Defence Staff to Chairman, Chief of Staff Committee (CISC). A final view on the iinstitution of CDS will be taken after wider consultation with political parties.

Pakistan's Control on Kargil Peak

1333.SHRI KAILASH MEGHWAL : SHRI K.S. RAO :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government is aware that one of the Kargil Peak is still under Pakistan's control;

(b) if so, the facts thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE : (a) to (c) Pakistan is not holding any mountain peak in the Kargil sector, which was with the Indian Army before the Kargil conflict. Adequate measures have been taken to ensure necessary surveillance of the Line of Control (LoC) to prevent Pakistan intrusion.

Benefits to Disabled Persons

1334. SHRI B. VINOD KUMAR :

DR. COL. (RETD.) DHANI RAM SHANDIL :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of disabled persons of various categories in the country, State/Union Territory-wise;

(b) the salient features and objectives of each scheme presently running for the welfare of disabled persons of various categories and funds allocated/ released thereunder to different States/NGOs/VOs during each of the last three years and the current year, schemewise, State-wise and NGO/VO-wise.

(c) whether the Government has introduced or propose to introduce any new schemes to give more benefits to them particularly the mentally retarded persons;

(d) if so, the details thereof alongwith financial assistance provided thereunder; and

(e) the number of disabled persons of various categories benefited and rehabilitated under the schemes, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) According to the survey conducted by the National Sample Survey Organization (NSSO) during 58th round (July-December-2002) estimated number of persons with disabilities in the country was 1.85 crore. Estimated number of persons with various type of disability are given below :

	Type of disability	No. of persons
1.	Mental retardation	9.95 lakh
2.	Mental illness	11.01 lakh
3.	Blindness	20.13 lak h
4.	Low vision	8.13 lakh
5.	Hearing Disability	30.62 lakh
6.	Speech Disability	21.55 lakh
7.	Locomotor Disability	106.34 lakh

Further details regarding statewise prevalence of various types of disabilities are available in NSSO Report No. 485(58/26/1) entitled "Disabled Persons in India".

(b) Major schemes for the welfare of the disabled persons are (i) Schemes of Assistance to Purchase of Fitting of Aids and Appliances (ADIP) (ii) Deen Dayal Disabled Rehabilitation Scheme (ii) Scheme of National Scholarship for persons with disabilities. Details of these schemes are available on the web-site of Ministry of Social Justice and Empowerment <u>www.socialjusticenic.in</u>. Financial details of these schemes are available in the annual report of the Ministry.

(c) No, Sir.

(d) Does not arise.

(e) State/Union Territories wise number of beneficiaries for the year 2003-04 under the Deen Dayal Disabled Rehabilitation Scheme and Scheme (DDDR) of Assistance to Purchase and Fitting of Aids and Appliances (ADIP) is enclosed as Statement.

Statement

State-wise disabled persons beneficiaries under DDDR and ADIP Scheme (Year 2003-04)

S.	States/UT	No. Beneficiaries			
No.		DDDR	ADIP		
		Schemes	Schemes		
1	2	3	4		
1. /	Andhra Pradesh	18574	25044		
2.	Arunachal Pradesh	390	72		
3. /	Assam	900	0		
4.	Bihar	2145	1440		
5.	Chh attisgarh	255	1562		
6 . I	Delhi	16311	30500		
7. (Goa	221	65		
8. (Gujarat	34692	9500		
9. I	Haryana	17955	2507		
10. H	Himachal Prades h	353	280		
11. J	Jammu and Kashmir	94	0		
12. J	Iharkhand	109	300		
13. 1	(amataka	14102	3990		
14. K	Kerala	18140	750		
15. N	Aadhy <mark>a Prades</mark> h	2233	900		
16. N	Maharashtra	13574	13250		
17. N	Manipur	844	0		
18. N	Aizoram	190	1350		
19. N	leghalaya	832	0		
20. N	Nagaland	0	0		
21. C	Drissa	6514	9950		
22. P	unjab	1999	1 80 0		
23. F	lajasthan	14513	25500		
24. S	likkim	0	0		

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1	2	3	4
25.	Tamil Nadu	9172	5446
26 .	Tripura	111	150
27 .	Uttar Pradesh	21331	79750
28.	Uttaranchal	575	15400
29 .	West Bengal	20118	8782
30.	Andaman and Nicobar Islands	0	0
31.	Chandigarh	871	0
32.	Daman and Diu	0	0
33.	D and N Haveli	0	0
34.	Lakshadweep	0	0
35.	Pondicherry	71	0

New Railway Zones

1335.SHRI VARKALA RADHAKRISHNAN : Will the Minister of RAILWAYS be pleased to state :

whether the Government has received proposals (a) from the various State Governments for establishing new railway zones in their States particularly in Kerala;

- (b) if so, the details thereof; and
- the action taken by the Government thereon? (c)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) The proposals have been received from the Government of Kerala for establishing a new failway zone with Thiruvananthapuram as its Headquarter and Shri Aditya Swarup, Sachiv, Mantrimandal Sachivalya Avam Smanvya Vibhag, Jharkhand, for creation of a new Railway Zone in Jharkhand by combining Dhanbad, Ranchi and Chakradharpur Divisions with its headquarters at Dhanbad.

The proposals have been examined and not (c) found feasible as per the criteria laid down for setting up of new Zonal Headquarters.

Snag in Jaguar Engine

1336.DR. M. JAGANNATH : SHRI MOHAN SINGH :

Will the Minister of DEFENCE be pleased to state :

whether complaints of snag in the engine of (a) Jaguar aircraft have been reported;

(b) if so, the details thereof;

(c) the action taken to remove defects the immediately;

whether the Government is considering to phase (d) out the Jaguar fleet; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (c) Like any other aircraft system, routine snags have been reported on the engine of Jaguar aircraft also. Rectrification of these snags is carried out at the unit level on a day to day basis.

The only major problem faced by around 10% of the Adour engines installed on Jaguar aircraft pertains to low thrust.

A study was ordered in September 2002 to find out the reasons for low thrust and to suggest remedial measures. The study team comprising representatives of Indian Air Force, Hindustan Aeronautics Limited, Directorate General of Aeronautical Quality Assurance and M/s Rolls-Royce have suggested a number of remedial measures. All these measures have since been implemented. As a result, the problem of low thrust has been reduced considerably.

(d) No, Sir.

Jaguars were inducted into Indian Air Force after (e) stringent flight evaluations. The aircraft has a proven track record and is in front line service with many air forces of the world. Apart from minor snags, which are common to any military aircraft and problem of low thrust that was observed only in about 10% of engines, there have been no presistent major problems with any of the main system of this aircraft which may warrant phasing out of the aircraft.

Non-Payment of Wages in PSUs

1337.SHRI CHENGARA SURENDRAN : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the employees of different public sector undertakings are not paid their wages and other statutory dues for several months;

(b) if so, the details thereof, unit-wise;

(c) the steps taken by the Government to clear their dues; and

(d) the time by which the employees will receive their salaries?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Details of Central Public Sector Undertakings (CPSUs) in which statutory dues and salary/wages are outstanding as per available information as on 30.6.2004 is enclosed as Statement. (c) and (d) CPSUs have been advised by the Government to clear outstanding dues to their employees in a time bound manner as follows:

- (i) CPSUs that are capable of clearing the outstanding dues to their employees are to do so expeditiously.
- (ii) CPSUs that may take time to raise resources by selling surplus assets to clear the dues are to mobilize funds from the market, for which Government may stand guarantee and give interest subsidy as necessary.
- (iii) Whenever legal issues are involved, the concerned administrative Ministry are to explore out-of-Court settlement or to refer the case to Ministry of Law to expedite resolution of the issue.
- (iv) CPSUs facing financial difficulties are to submit specific action plans for revival/closure/ disinvestment of the CPSU/unit thereof to avail of one time financial assistance from the Government to clear the dues expeditiously.

SI. No.	Ministry/Department		Name of Public Sector Enterprises		Outstanding Dues as per data available on 30.6.04 (Rs. lakh)		
				Statutory	Wages/ salary	Total	
1	2		3	4	5	6	
1.	D/o Agriculture and Cooperation	1.	State Farms Corporation Ltd.	313.20	0.00	313.20	
2.	D/o Chemical and	1.	Bengal Immunity Ltd.	508.00	0.00	508.00	
	Petrochemicals.	2.	Hindustan Antibiotics Ltd.	1700.00	0.00	1700.00	
		3.	Indian Drugs and Pharmaceuticals Ltd.	7585.00	0.00	7585.00	
		4.	Smith Stanistreet and Pharmaceuticals Ltd.	91.00	0.00	0.00	
3 .	M/O Coal	1.	Bharat Coking Coal Ltd.	45598.00	0.00	45598.00	
4.	D/O Commerce	1.	Tea Trading Corporation	872.59	1029.52	1901.81	

Statement

2	3	4	5	6
5. D/O Food and Public Distribution	1. Hindustan Vegetable Oils Ltd.	0.89	0.00	0.89
b. D/o Defence Production and Supplies	1. Mazagaon Dock Ltd.	14.06	0.00	14.06
7. D/O Health	1. Hospital Services Construction Ltd.	0.76	0.00	0.76
3. Department of Heavy	1. Andraw Yule and Co.	1086.00	0.00	1086.00
Industries	2. Bharat Heavy Electricals Ltd.	16.00	0.00	16.00
	3. Bharat Heavy Plate and Vessel	1252.84	0.00	1252.84
	4. Bharat Wagon and Engineering	581.00	307.00	888.00
	5. Cement Corporation of India	964.00	661	1625.00
	6. Heavy Engineering Corpn.	7734.00	669 .00	8403.00
	7. Hindustan Cables Ltd.	8107.08	0.00	8107.08
	8. HMT Ltd. (statutory dues includes sub- sidiaries also)	2900.00	0.00	2900.00
	9. HMT (MT)		382.00	382.00
	10. HMT (W)		598.00	598.00
	11. HMT (CW)		88.00	88.00
	12. Instrumentation Ltd.	823.00	3.25	826.25
	13. National Instruments Ltd.	263.79	189.00	452.79
	14. Praga Tools	78.35	186.61	264.96
	15. Triveni Structurals Ltd.	885.78	0.00	885.78
	16. Tyre Corporation of India Ltd.	394.00	0.00	394.00
9. D/O Mines	1. Hindustan Copper Ltd.	1563.00	841.00	2404.00
10. M/O Shipping	1. Hooghly Dock and Port Engineering Ltd.	35.00	242.00	277.00
11. M/O Steel	1. Bharat Refractories Ltd.	1332.22	667.78	2000.00
	2. Hindustan Steel Works Construction Ltd.	0.00	8300.00	8300.00
2. M/O Textiles	1. National Jute Manufacturers Corporation Ltd.	19000.00	7197.00	26197.00
	2-10. NTC's 9 subsidiaries	7699.00	0.00	7699.00
13. M/O Water Resources	1. National Projects Construction Corporation	3779.00	0.00	3779.00
	Grand Total	115177	21361	136538
	Equivalent to crore	1152	214	1365

Merger of Petro Retailer IBP with IOC

1338.SHRI TATHAGATA SATPATHY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government has approved the merger of petro retailer IBP with IOC;

(b) if so, the details of terms and conditions thereof;

(c) whether merchant bankers have also been appointed for carrying through the merger; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) Government have conveyed their approval, in principle, to the Indian Oil Corporation Limited (IOC) with reference to the latter's preliminary proposal for merger of IBP Co. Ltd. with it. Final approval of the Government in this regard will depend on the detailed scheme of amalgamation. The company has appointed M/s J.M. Morgan Stanley Ltd. as the merchant banker and financial adviser.

Performance of Central Public Sector Enterprises

1339.SHRI VIRENDRA KUMAR : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the Government has reviewed the performance of Central Public Sector Enterprises (CPSEs);

(b) if so, the period covered under the review during the last three years, CPSE-wise; and

(c) the steps taken to improve the financial performance of the CPSE?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) The performance of the Central Public Sector Enterprises (CPSEs) is reviewed on individual basis by its management/concerned administrative Ministry at periodic intervals. Department of Public Enterprises collects and compiles the financial results of the CPSEs and presents them annually in form of Public Enterprises Survey, which is placed in both the Houses of the Parliament and is a published doucment in public domain. P.E. Survey 2002-03 has been laid in the Parliament on 8.6.2004.

(c) Enterprise specific measures are taken by the management/administrative Ministry of the PSE for performance improvement of the enterprises, which include business and financial restructuring, formulation of joint ventures, cost control measures, rationalisation of manpower, formulation of revival schemes and infusion of fresh funds as necessary, etc. on case to case basis.

Modernisation of Doordarshan Service

1340.DR. COL. (RETD.) DHANI RAM SHANDIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

 (a) whether the expenditure incurred on expansion and modernisation of Doordarshan service during the last three years has been static;

(b) if so, the reasons therefor;

(c) whether 10% of the population in the country is unable to have access to Doordarshan; and

(d) if so, the steps taken to cover the entire population?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir.

- (b) Does not arise.
- (c) Yes, Sir.

(d) TV coverage to uncovered areas of the country is now envisaged to be provided through satellite transmission in Ku-band which is to commence during 2004.

Foreign Pay Channels

1341.SHRI B. MAHTAB : Will the Minister of INFORMATION AND BROADCASTING be pleased to state : (a) whether Doordarshan is proposing to use foreign pay channels to air its programmes overseas;

- (b) if so, the details thereof; and
- (c) the advantage to Doordarshan therefrom?

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Doordarshan has been making efforts to broadcast DD India and DD News channels to the UK audience through a DTH (BskyB) platform. BskyB would include Doordarshan channels in its "Family Pack" which currently has over 70 channels. The subscribers of "Family Pack" would not have to make any extra payment to receive Doordarshan channels. The proposal is yet to be finalised.

(c) Inclusion of Doordarshan channels in the "Family Pack" of BskyB would ensure their instant availability to the existinig 7 million subscribers of the "Family Pack".

[Translation]

Electrification of Rail Lines during Ninth Five Year Plan

1342.SHRI HARIKEWAL PRASAD : Will the Minister of RAILWAYS be pleased to state :

(a) the targets set for electrification of rail lines in the country during the Ninth Five Year Plan, State-wise;

(b) the total length of rail lines electrified, Statewise;

(c) the total length of the rail lines electrification work of which is running behind the scheduled target giving details thereof, State-wise and status-wise; and

(d) the time by which the pending work of electrification of rest of the rail lines likely to be completed, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Against the target of electrification of 2300 Route kilometres, fixed during Ninth Five Year Plan, 2484 Route Kilometres have been electrified. State-wise targets were not fixed, as Railway projects are not confined to State boundaries. (b) As on 31.3.2004, 16960 Route Kilometres of tracks have been electrified over Indian Railways. The Route Kilometres of tracks electrified, State-wise, are broadly as under:

S.No. State		Route Kilometres electrified
1.	Andhra Pradesh	2098
2.	Bihar	723
3.	Chhattisgarh	861
4.	Delhi	129
5.	Gujarat	719
6.	Haryana	366
7.	Himachal Pradesh	23
8.	Jharkhand	1585
9.	Karnataka	104
10.	Kerala	301
11.	Madhya Pradesh	1880
12.	Maharashtra	2059
13.	Orissa	1023
14.	Punjab	379
15.	Rajasthan	491
16.	Tamil Nadu	1026 .
17.	Uttar Pradesh	1436
18.	Uttaranchal	13
19.	West Bengal	1744
20 .	Other States	-
	Total	16960

(c) The targets of completion of projects are fixed on year to year basis keeping in view the progress of the works and the availability of resources.

(d) The details of the on-going/pending electrification projects and target date of completion are as under:

S.N	lo. Name of Project	Target Date
1.	Bhubaneshwar-Kottavalasa and Khurda Road-Puri	Bhubaneshwar-Kottavalasa section completed. Khurda Road-Puri sanctioned at a later stage is targeted for completion by December 2004.
2 .	Kharagpur/Nimpura-Bhubaneshwar including branch line of Talcher-Cuttack-Paradeep	March 2005 except Cuttack-Paradeep section for which the target has not been fixed because of doubling in progress.
3.	Tambaram-Villupuram Chengalpattu-Arakkonam	Completed except Takkolam-Arakkonam section which is held up for want of diversion of track due to Naval air base. Tentative target is December 2006.
4.	Ambala-Moradabad	Dec., 2005
5.	Ernakulam-Trivandrum	Dec., 2005
6.	Krishnanagar-Lalgola	June 2006
7.	Renigunta-Guntakal	Renigunta – Nandalur section completed and electrification of Nandalur-Guntakal is being taken up by Rail Vikas Nigam Ltd. (RVNL).
8.	Delhi-Sarai Rohilla-Gu <mark>rgaon</mark>	Awaiting requisite clearances.
9 .	Mughalsarai-Zafarabad	Awaiting requisite clearances.
10.	Khurja-Meerut-Saharanpur	Awaiting requisite clearances.

Inclusion of Satnami Caste In Another Schedule

1343.SHRI PUNNU LAL MOHALE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to refer to Unstarred Question No. 6601 dated 08.05.2003 regarding Exclusion of Satnami Samaj from 14th Schedule to another Schedule and state :

(a) whether the Registrar General of India has sent heir comments to the Union Government on the proposal of Government of Chhattisgarh for inclusion of Satnami Caste in another Schedule;

(b) if so, the details thereof; and

(c) the action taken by the Union Government on their comments for inclusion of Satnami Caste in another Schedule?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Yes, Sir. (b) and (c) The proposal of Government of Chhattisgarh for deletion of Satnami community from the existing SI. No. 14 of the list of Scheduled Castes and to include it as independent entry at SI. No. 14(a), has not been agreed to by the Registrar General of India. In accordance with the approved modalities the Government of Chhattisgarh has been requested to review and justify their recommendation in the light of comments of the Registrar General of India.

Requirement of LPG in the Country

1344.SHRI RAMDAS BANDU ATHAWALE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the estimated present monthly requirement of LPG in the country particularly in different districts of Maharashtra;

(b) the position in regard to supply thereof; and

(c) the details of the steps taken by the Government to meet the requirement of LPG in different districts of Maharashtra? JULY 15, 2004

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The average total monthly requirment of LPG based on 2003-04 sales (provisional) of Public Sector Oil Marketing Companies (OMCs) was 757 Thousand Metric Tonnes (TMT) for the country, including 111 TMT for the State of Maharashtra.

(b) and (c) As there is no supply constraints, OMCs are endeavouring to meet the requirement of LPG in different districts of Maharashtra by constantly improving the delivery and distribution system.

[English]

Progress of Banspani-Daitari Line in Orissa

1345.SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state :

(a) the progress made so far laying of Banspani-Daitari rail line in Orissa and the target date fixed for the completion of the entire project;

(b) the allocation of funds made for the project so far; and

(c) the steps taken to expedite the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Banspani-Joruli (11 Kilometres – 11 Kms) section has been completed and commissioned. Joruli-Keonjhar (48 Kms) section has also been completed. On Keonjhar-Tomka (98 Kms) section, earthwork, bridgeworks and other ancillary works are in progress. The project is likely to be completed during 2005-06, depending upon availability of resources.

(b) The total expenditure incurred on the project till 31.03.2004 is Rs. 446.52 crore. An outlay of Rs. 83 crore has been proposed for the project in the Budget 2004-05.

(c) To expedite the work, funds have been tied up through Asian Development Bank (ADB) and a part of the work has been entrusted to Rail Vikas Nigam Ltd. (RVNL) for execution.

Present Status of Railway Projects in Country

1346.SHRI VIJOY KRISHNA : Will the Minister of RAILWAYS be pleased to state :

(a) whether some railway projects have been delayed due to mismanagement; and

(b) if so, the details of those projects and their present status and the steps taken to complete those projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

Increase in Lower age for Recruitment

1347.SHRI GURUDAS KAMAT : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government has decided to increase the lower age limit of recruitement of Jawans;

(b) if so, the details thereof;

(c) if not, whether there has been pressure from international organisations to raise the age limit; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Yes, Sir. The minimum age for recruitment in the Army, till date was 16 yeas which has been enhanced to 17 years and six months, effective from August, 2004. There is no change in the upper age limit which is 25 years.

(c) and (d) Keeping in view the decision of the State Parties to the UN Protocol on "Convention of the Rights of the Child" of which Government of India is a member, it has been decided to raise the minimum age of recruitment of Jawans.

Order for Railway Wagons

1348.SHRI C.K. CHANDRAPPAN : Will the Minister of RAILWAYS be pleased to state :
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whether the Government's order for purchase of (a) Railway Wagons from various factories of West Bengal has gone down considerably in recent past;

if so, the details of orders placed by the Railways (b) during the last three years both factory-wise and State-wise;

whether the Government is considering to (C) increase the orders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) A Statement is enclosed.

(c) No, Sir.

(d) Does not arise.

Statement

ASADHA 24, 1928 (Saka)

Wagon Orders placed by Railways in last 3 years

n FWs)

452.5

735

920

1830

3955

340

or

		-		·	(Figures in
S .	Name of the firm	Year	O/S at the beginning	Fresh order	Total orde
No.			of year		
1	2	3	4	5	6
	Public Sector				
1.	M/s. BWEL/MFP	2001-2002	722.2	392.5	1115
	(Bihar)	2002-2003	210	850	1060
		2003-2004	562.5	1335	1697.5
2.	M/s. BEWL MKA	2001-2002	782.5	337.5	1120
	(Bihar)	2002-2003	600	730	1330
		2003-2004	900	0	900
3.	M/s. Braithwaite	2001-2002	917.5	83.5	1752.5
	(West Bengal)	2002-2003	545	1765	2310
		2003-2004	1505	1572.5	3077.5
4.	M/s. Burn/BP	2001-2002	440	817.5	1257.5
	(West Bengal)	2002-2003	160	1320	1480
		2003-2004	135	3215	3350
5.	M/s. Burn/HWH	2001-2002	1077.5	śσ	1127.5
	(West Bengal)	2002-2003	637.5	1205	1842.5
		2003-2004	335	1902.5	2237.5
6.	M/s Bridge and Roof	2001-2002	187.5	507.5	695

352.5

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100

735

770

1830

3955

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2002-2003

2003-2004

2001-2002

2002-2003

2003-2004

Private Sector

(West Bengal)

M/s. Texmaco

(West Bengal)

7.

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1	2	3	4	5	6
B. N	M/s. Modern	2001-2002	430	507.5	937.5
(Uttar Pradesh)	2002-2003	92.5	1027.5	1120
		2003-2004	165	1247.5	1412.5
. N	//s. HEI	2001-2002	2457.5	100	2557.5
()	West Bengal)	2002-2003	1257.5	1360	2617.5
		2003-2004	471	2595	3066
0. N	N/s. BESCO	2001-2002	1380	385	1765
(West Bengal)	2002-2003	207.5	1887.5	2095
		2003-2004	411	2320	2731
1. N	//s. Titagarh	2001-2002	885	342.5	1227.5
C	West Bengal)	2002-2003	127.5	1782.5	1910
		2003-2004	302.5	2440	2742.5
12. N	M/s. Jessop	2001-2002	397.5	110	507.5
(West Bengal)	2002-2003	67.5	517.5	585
		2003-2004	155	922.5	1077.5

Crimes in Trains

1349. SHRI SUBHASH SURESHCHANDRA DESHMUKH :

SHRI DHARMENDRA PRADHAN : SHRI BRAJA KISHORE TRIPATHY : DR. LAXMINARAYAN PANDEY : SHRI PRABHUNATH SINGH : SHRI RAJNARAYAN BUDHOLIYA : SHRI PRADEEP GANDHI : SHRI HARISHCHANDRA CHAVAN : SHRI MATI KRISHNA TIRATH : SHRIMATI USHA VERMA : SHRI UDAY SINGH : SHRI PANKAJ CHOWDHARY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that there is spurt in incidents of looking, murder, decoity and other crimes in trains, particularly in Bihar and Jharkhand.

(b) if so, the facts and details of each case since January, 2004, till date and the action taken in respect of each of those cases;

(c) the role of GRP and RPF in dealing with crimes in trains and the steps taken to strengthen RPF to deal with such crimes;

(d) whether the Ministry share expenditure incurred by various States for providing security in trains;

(e) if so, the details thereof;

(f) whether the Government propose to fix the accountability on States to spend funds given to them on providing security in trains; and

(g) other measures taken by the Government to provide security to passengers in trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) The maintenance of law and order and the security of passengers and their belongings in the running trains and railway premises is the constitutional responsibility of the State Government concerned. The cases of crime on Railways are reported to, registered and investigated by the Government Railway Police (GRP). The information is being collected and will be laid on the Table of the Sabha. ASADHA 24, 1926 (Saka)

Prevention and detection of cirme is the (C) constitutional responsibility of the State Governments, which they execute through their Government Railway Police wing. As such, Ministry of Railways have to depend on State Governments for control of crime over Railways. Railway Protection Force under the Ministry of Railways is responsible only for protection of railway property and property consigned to the Railways for transportation. Although recent amendments in the Railways Act 1989 and the Railway Protection Force Act, 1957 have given the additional responsibility of providing protection against minor offences to railway passengers and passenger areas to RPF, the investigation and prosecution of crime under the Indian Penal Code as well as sabotage related cases under the Railways Act continue to be with the State Police. The amendments came in to force with effect from 1st July, 2004. RPF is deploying additional strength and temporarily withdrawing staff from other duty points, for additional protection to passengers in train and to passenger areas for minor offences. This will relieve the burden of the State Governments to a large extent so that they can now focus on the serious crimes affecting the passengers.

(d) Yes, Sir. The Ministry of Railways shares expenditure on Government Railway Police wing deployed by the State Governments on the Railway system.

(e) 50% of all the expenditure on the Officers and other ranks of the Government Railway Police deployed by the each State/Union Territories is being borne by the Ministry of Railways.

(f) There is no such proposal. However, State Governments are persuaded by letters and periodic meetings at all levels to pay more attention to the security of Railway passengers and safety of Railway system.

(g) Though the responsibility to curb crime on Railways lies with the State Governments, the Railways have taken the following steps to supplement the efforts of the State Government :

1. Anti-social elements are being removed from Railway premises and trains by RPF.

- 2. Coach Attendants/TTEs are keeping proper watch on the passengers entering/detraining from the coaches and the coaches are properly checked and locked during their run, especially in night hours.
- First Information Report forms are made available with the Train Guards/Stations Masters/RPF to facilitate the travelling public to lodge their reports immediately.
- 4. Sharing of Special Intelligence and Crime Intelligence between RPF and GRP is being done at all levels.
- Announcement through Public Address system and Close Circuit Television at important Railway Stations to alert the travelling passengers.
- Police and Local Police are being conducted to analyze the crime position on Railways with a view to taking suitable preventive measures.
- 7. To supplement the efforts of the Government Railway Police and the State Government in maintaining Law and Order and for their better focus on serious crimes, the responsibility for arrest and prosecute minor offences under the Railways Act (which affect the normal passengers and the train operations) have been vested with the Railway Protection Force by amending the Railway Protection Force Act, 1957 and the Railways Act, 1989. The amended Acts have been brought in force from 1st July, 2004.

Drought Prone Area Programme in Rajasthan

1350. SHRI DUSHYANT SINGH : SHRI JASWANT SINGH BISHNOI :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the total amount allocated by the Union
Government under Drought Prone Area Programme
(DPAP) to Rajasthan during the last three years;

(b) the amount actually spent by the State for implementing DPAP during this period;

(c) the steps taken to enhance allocation to Rajasthan under DPAP during 2004-05;

(d) whether the Government propose to sponsor any central scheme to resolve the drinking water problem in the desert areas as well as other drinking water scarcity areas in Rajasthan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) Funds are not allocated State-wise under DPAP. As this progamme is demand driven, funds are released to programme states on receipt of proposals accompanied with requisite documents and fulfillment of certain conditions. The details of funds released to Rajasthan State during the last three years are given below :-

Year	Amount released (Rs. in lakhs)
2001-02	1195.13
2002-03	1430.93
2003-04	197936

(b) The details of expenditure incurred under DPAP by programme districts in Rajasthan as reported by State Government during the last three years is given below:

Year	Amount incurred (Rs. in lakhs)
2001-02	1383.48
2002-03	1440.48
2003-04	2764.48

(c) As stated under (a) above, no State-wise allocation of funds is made under DPAP.

(d) and (e) No, Sir.

Provisions of Additional Track at Ahmedabad-Mumbai Railway Line

1351.SHRIMATI JAYABEN B. THAKKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that the existing capacity of Ahmedabad-Mumbai Railway line has been over utilized;

(b) if so, the Government propose to consider to augment the capacity of this line by providing additional track; and

(c) if so, the time by which the above projects is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(5) and (c) The section capacity is being augmented by introduction of Automatic Block Signalling system in Ahmedabad-Mumbai section, providing additional loop lines, yard remodelling, extension of loops and conversion of Halt class stations into Block stations in this section. The work of 3rd line from Surat to Kosamba has also been sanctioned. Further, an updating survey for 3rd line from Virar to Ahmedabad has been included in the Budget 2004-05.

Fake Killing in Siachen

1352.SHRI ADHIR CHOWDHARY : SHRI HANNAN MOLLAH : SHRI NIKHIL KUMAR : SHRI KIRTI VARDHAN SINGH : SHRI S.D. MANDLIK : SHRI DALPAT SINGH PARSTE : SHRI MATI NIVEDITA MANE : SHRI LAKSHMAN SETH : SHRI K.S. RAO :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government is aware of fake killings for medals in the Siachen Glacier;

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(b) if so, the facts and details thereof including the complaints received so far;

(c) whether the Government has constituted any court of inquiry into such fiasco;

(d) if so, the outcome thereof; and

(e) the steps taken/being taken by the Government to prevent such type of cases?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (e) A complaint dated 3rd December, 2003 regarding the alleged fake killings in the Siachen Glacier, addressed to the Chief of Army Staff, was received from Major Surinder Singh. Based on the allegations, Army Headquarters directed Headquarter Northern Command on 27th December, 2003, to conduct a Court of Inquiry.

The Army Headquarters has reported that the Court of Inquiry revealed that allegations made by Major Surinder Singh against his Commanding Officer have not been substantiated. The Court of Inquiry found that Major Surinder Singh had leveled allegations against his Commanding Officer after he was warned by the Commanding Officer for giving false report while deployed in Siachen Glacier. Major Surinder Singh was also blamed for preparing video films of fake killings on 24th August and 21st September, 2003 in Siachen Glacier while he was the Officer Commanding of a Company.

Based on the findings and directions of the Court of Inquiry, concluded in February, 2004, disciplinary proceedings have been initiated against Major Surinder Singh.

No gallantry awards were given on account of the said fake killings.

Requisite measures, in terms of checks and balances exist in the system, to detect any such attempts at misreporting of incidents. The system of monitoring operations by commanders at all levels is being further strengthened to obviate such attempts of misreporting.

Pipeline Project from Paradeep to Haldia

1353.SHRI PRABODH PANDA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the pipe line project from Paradeep to Haldia has got the environmental clearances;

(b) if not, the reasons therefor; and

(c) the time by which the project is likely to be started and completed?

THE MINISTER OF PETORLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Environmental clearance for the Paradip-Haldia Crude Oil Pipeline Project has been received from Ministry of Environment and Forests on 11.6.2004.

(c) The project has been approved by the Board of Directors of Indian Oil Corporation Limited on 30.3.2004 with a completion schedule of 24 months.

Increase in Prices of Petroleum Products

1354.SHRI KAILASH MEGHWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

 (a) whether Public Sector refineries and marketing companies have urged the Government for increase in the price of petroleum products;

(b) if so, the details thereof including their reasons therefor;

 (c) the steps taken by the Government in this regard; and

(d) the impact on people as a result of increase in prices of petroleum products?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) Taking into consideration the prevalent high international oil prices, the oil marketing companies (OMCs) sought to increase the consumers prices of petrol. diesel and domestic LPG and PDS kerosene. However, if the full impact of high international oil prices was passed entirely on to the consumers, it would have meant too much of a burden on them. Therefore, the Government decided to share the burden by reducing excise duties on petrol, diesel and LPG effective 16.6.2004. The burden of high international oil prices was also shared by OMCs by not passing on the full impact of international oil prices in the increase of the. domestic consumer prices of petrol, diesel and domestic LPG effective 16.6.2004. Further, OMCs did not increase the selling prices of PDS kerosene.

Setting Up of New Railway Station at Nedumbassery

1355.SHRI VARKALA RADHAKRISHNAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has received any proposal from the Government of Kerala regarding Setting up of a new Railway Station at Nedumbassery;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) A proposal was received regarding setting up of a new Railway Station at Nedumbassery. The same was examined and not found operationally feasible and commercially justified.

[Translation]

Schemes for Employment in Rural Areas

1356.SHRI PUNNU LAL MOHALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether at present several schemes are being implemented by the Government to provide employment in rural areas in the country;

(b) if so, the details thereof;

(c) the funds allocated to the States during last three years and till date; State-wise, Scheme-wise;

(d) the number of the unemployed persons provided with employment with the help of the above funds and the target set in this regard; State-wise, Scheme-wise, Yearwise;

 (e) whether people are not getting desired benefits in absence of co-ordination among all rural development schemes;

(f) if so, the reasons therefore; and

(g) the steps proposed to be taken by the Government for effective implementations of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) The Ministry of Rural Development implements through the State Governments a self employment scheme namely, the Swarnjayanti Gram Swarozgar Yojana (SGSY) and a Wage Employment Scheme namely, the Sampoorna Gramin Rozgar Yojana (SGRY) to provide employment opportunities to the families living Below and Poverty Line (BPL) in the rural areas of the country.

(c) and (d) State-wise financial and physical progress of these schemes during the last three years i.e. 2001-02, 2002-03 and 2003-04 are given in the enclosed Statement. Physical target is not fixed under the schemes of SGSY and SGRY.

(e) No, Sir.

(f) Does not arise.

(g) The Ministry of Rural Development has been impressing upon the States and Union Territories to implement the schemes more effectively and in accordance with the guidelines. In order to improve the implementation of the Schemes and to ensure better delivery of benefits to the poor, a comprehensive Monitoring System has been put in place.

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Central Alloction of Rural Development Programme of JGSY/SGRY-I, EAS/SGRY-II and SGSY during the year 2001-2002 to 2004-2005

1		ŭ	SGSY (Central Allocation)	I Allocation		JGSY/SGR	JGSY/SGRY-II (Central Allocation)	Allocation)	JGS	JGSY/SGRY-II(Central	entral Allocation)	tion)
	SI. Name of State/	2001-	2002-	2003-	2004-	2001-	2002-	2003-	2001-	2002-	2003-	2004-
ġ	UTs	2002	2003	2004	2005	2002	2003	2004	2002	2003	2004	2005
	8	e	4	5	9	7	ø	6	10	1	12	13
	Andhra Pradesh	3068.31	3068.31	4238.88	5305.97	9921.52	9451.48	10945.80	9921.52	9525.63	11068.38	23467.18
	Arunachal Pradesh	164.76	127.10	221.53	276.91	519.38	493.74	571.71	519.38	493.24	571.14	1246.98
-	Assam	4261.13	3302.59	5756.15	7195.18	13495.28	12810.39	14833.49	13495.28	12816.04	14840.03	32368.00
	Bihar	7300.00	7300.00	10084.97	12623.79	18730.78	18926.54	21918.95	18730.78	17400.97	20218.76	46512.14
	Chhattisgarh	1620.58	1620.58	2238.84	2802.45	4197.65	5334.11	6177.47	4197.65	3951.95	4591.90	13108.64
	Goa	20.00	50.00	50.00	50.00	145.98	21.79	25.24	145.98	136.57	158.69	336.74
	Gujarat	1154.96	1154.96	1595.58	1997.27	3734.65	3557.65	4120.14	3734.65	4170.66	4846.03	10283.30
	Haryana	679.48	679.46	938.70	1175.03	2197.16	2093.09	2424.02	2197.16	2197.16	2552.95	5417.38
	Himachal Pradesh	286.16	286.16	395.33	494.85	925.31	881.48	1020.85	925.31	925.31	1075.15	2281.48
	10. Janmu and Kashmir	354.16	354.16	489.27	612.44	1145.20	1090.95	1263.44	1145.20	1063.89	1236.17	2681.02
	11. Jharkhand	2751.41	2751.41	3801.07	4757.98	13771.01	12035.69	13938.60	13771.01	12793.29	14864.95	31543.52
	12. Kamataka	2317.00	2317.00	3200.94	4006.76	7492.16	7137.20	8265.64	7492.16	6960.88	8088.08	17539.74
	13. Kerala	1039.63	1039.63	1436.25	1797.82	3361.70	3202.48	3708.80	3361.70	3123.04	3628.76	7870.10
	14. Madhya Pradesh	3474.22	3474.22	4799.65	6007.91	12276.64	10359.77	11997.72	12276.64	11481.31	13340.51	28308.64
15	Maharashtra	4580.15	4580.15	6327.50	7920.39	14810.16	14108.67	16339.34	14810.16	13894.00	16143.90	34672.18

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435	Wr	itten /	Answe	ors					JULY	′ 15,	2004						to (Questi	ons	436
13	2172.42	2433.74	563.18	1669.40	26567.30	6025.60	13316.66	623.52	20538.10	3922.76	78495.06	5242.62	29524.26	220.94	145.46	70.50	110.50	223.94	449525.00	
12	994.88	1114.61	257.92	764.58	12249.66	2839.58	6147.80	285.57	9536.15	1796.27	36371.30	2469.75	13613.04	104.12	68.55	33.22	52.07	105.53	206030.00	
=	859.19	962.59	222.74	660.30	10542.48	2443.84	5291.01	246.62	8207.15	1551.28	31302.41	2125.56	11715.86	89.61	59.00	28.59	44.81	90.82	177378.00	
10	904.72	1013.61	234.54	695.29	11348.19	1067.80	5689.04	259.69	8772.80	1633.50	33540.13	2228.37	12611.24	96.21	63.51	30.77	48.23	97.76	187059.98	
6	996.01	1115.82	258.21	765.38	12519.90	1178.05	6276.45	285.87	9678.62	1798.50	36990.97	2470.60	13913.37	58.22	58.22	1.95	3.88	73.75	205994.98	o SGRY.
60	860.17	963.63	222.69	660.99	10810.67	1017.22	5419.58	246.88	8357.28	1553.21	31940.91	2133.31	12013.90	50.27	50.27	1.68	3.35	63.68	177875.02	merged into
7	904.72	1013.81	234.54	695.29	11348.19	1067.80	5689.04	259.69	8772.80	1633.50	33540.13	2228.37	12611.24	96.21	63.51	30.77	48.23	97.76	187059.98	have been
9	482.36	540.42	125.06	370.70	6068.94	571.05	3042.47	138.45	4691.65	870.92	18173.71	955.10	6744.42	25.00	25.00	25.00	25.00	100.00	100000.00	nd SGRY-II)
5	385.88	432.33	100.04	296.58	4848.39	456.20	2430.60	110.76	3748.10	696.73	14518,73	763.00	5388.41	50.00	50.00	50.00	50.00	50.00	80000.41	a (SGRY-I a
4	221.40	248.05	57.40	170.16	3509.50	330.22	1759.38	63.55	2713.06	399.75	10509.37	552.30	3902.11	50.00	50.00	50.00	50.00	50.00	56792.00	ozgar Yojans
e	287.00	321.55	74.41	220.57	3509.50	330.22	1759.38	82.38	2713.06	518.20	10509.37	552.30	3900.00	50.00	50.00	50.00	50.00	50.00	58149.89	a Gramin R
0	16. Manipur	17. Meghalaya	18. Mizoram	19. Nagal a nd	20. Orissa	21. Punjab	22. Rajasthan	23. Sildom	24. Tamil Nadu	25. Tripuna	26. Uttar Pradesh	27. Uttaranchal	28. West Bengal	29. A and N Islands	30. D and N Haveli	31. Daman and Diu	32. Lakshadweep	33. Pondicherry	Total	Note – The Sampoorna Gramin Rozgar Yojana (SGRY-I and SGRY-II) have been merged into SGRY.
_	16.	17.	18.	19.	8	21.	ଷ	23.	24.	25.	8	27.	28.	29.	8 8	31.	32.	ß		Ň

ASADHA 24, 1926 (Saka)

MR. SPEAKER : The House stands adjourned till 12 Noon.

11.14 hrs.

The Lok Sabha then adjourned till twelve of the clock.

12.00 hrs.

The Lok Sabha re-assembled at twelve of the clock

[MR. SPEAKER in the Chair]

(Interruptions)

MR. SPEAKER : Now papers to be laid on the Table.

(Interruptions)

MR. SPEAKER : Nitish ji, I have requested you, I am again requesting you with all humility. I shall give you the fullest opportunity to speak.

(Interruptions)

[Translation]

SHRI NITISH KUMAR (Nalanda) : Mr. Speaker, Sir, I should be given permission to speak after the papers are laid. It will be injustice towards me if I am not allowed to clarify my position as so many things have been discussed here. You please give me full opportunity.

MR. SPEAKER : I shall give you sufficient time. You come after two o'clock.

[English]

I am again requesting you. You may give me a statement. The rules are very specific.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : I do not want that the House may not function. I want that the House should conduct its business. However, I want that I should be given opportunity to clarify my position. (Interruptions)

I want that I should be given full opportunity. . . . (Interruptions)

[English]

SHRI HARIN PATHAK (Ahmedabad) : Sir, we are not opposed to Government Commission but we are opposed to the manner in which the matter was raised by the Minister yesterday in this House. . . . (Interruptions) You can have so many Commissions. . . . (Interruptions)

MR. SPEAKER : Now, Papers to be Laid on the Table of the House.

Shri Pranab Mukherjee.

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.

[Placed in Library, See No. LT 202/04]

(2) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 2004-2005.

[Placed in Library, See No. LT 203/04]

(3) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.

[Placed in Library, See No. LT 204/04]

(4) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence [Shri Pranab Mukherjee]

Production, Ministry of Defence, for the year 2004-2005.

[Placed in Library, See No. LT 205/04]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : On behalf of my colleague Shri Lalu Prasad, I beg to lay on the Table :-

 A copy of the Railway Protection Force (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 312 (E) in Gazette of India dated the 13th May, 2004 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library, See No. LT 206/04]

- (2) A copy each of the following papers (Hindi and English versions) :--
 - Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2004-2005.

[Placed in Library, See No. LT 207/04]

(ii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2004-2005.

[Placed in Library, See No. LT 208/04]

(iii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2004-2005.

[Placed in Library, See No. LT 209/04]

(iv) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2004-2005.

> [Placed in Library, See No. LT 210/04] (Interruptions)

12.02 hrs.

At this stage Shri Srichand Kriplani and some other hon. Members came and stood on the floor near the Table

(Interruptions)

THE MINISTER OF INFORMATION AND BROAD-CASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting, for the year 2004-2005.

[Placed in Library, See No. LT 211/04]

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : I beg to lay on the Table :--

- (1) A copy each of the following papers (Hindi and English versions) :-
 - Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.

[Placed in Library, See No. LT 212/04]

(ii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.

[Placed in Library, See No. LT 213/04]

(iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.

[Placed in Library, See No. LT 214/04]

(iv) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.

[Placed in Library, See No. LT 215/04]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-
 - (i) G.S.R. 146 (E) published in Gazette of India dated the 27th February, 2004 directing that the programme of sale of ethanol blended petrol may be kept in abeyance in the Chittore and Nellore districts of Andhra Pradesh, the State of Tamil Nadu and the Union Territory of Pondicherry till further orders.
 - S.O. 521 (E) published in Gazette of India dated the 22nd April, 2004 making certain amendments in the Notification No. G.S.R. 46 (E) dated the 1st January, 2004.
 - (iii) S.O. 522 (E) published in Gazette of India dated the 23rd April, 2004 directing that the programme of sale of ethanol blended petrol be implemented in the districts mentioned in the Notification in the State of Tamil Nadu in phased manner, starting from the 14th April, 2004 and stretching upto the 14th May, 2004.

[Placed in Library, See No. LT 216/04]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2004-2005).

[Placed in Library, See No. LT 217/04]

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table :-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2004-2005.

[Placed in Library, See No. LT 218/04]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2002-2003.
 - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 219/04]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : I beg to lay on the Table :-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2002-2003.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2002-2003 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 220/04]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : I beg to lay on the Table :-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2002-2003.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2002-2003 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 221/04]

(Interruptions)

STATEMENT BY MINISTER

Shri Amarnathji Yatra-2004*

12.04 hrs.

[English]

MR. SPEAKER : Now, we shall take up item No. 9 – Statement by the Home Minister. The hon. Home Minister may kindly lay his Statement on the Table of the House.

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL) : Sir, I beg to lay my Statement on the Table of the House.

Annual Shri Amarnathji Yatra spread over a period of one month concludes every year with the holy mace of Lord Shiva reaching the Holy Cave on Raksha Bandhan day. Accordingly, Amarnath Yatra 2004 was scheduled to begin on August 1 and conclude on Raksha Bandhan day on August 30.

The Yatra is undertaken on two routes, *viz.* the traditional route *via* Pahalgam and a shorter route *via* Baltal. From Pahalgam side pilgrims trek 30 Kms to reach the Holy Cave and the journey is completed in 2-3 days. From Baltal side the distance up to the Holy Cave is 15 Kms and often pilgrims complete two-way journey on the same day.

The security arrangements for the Yatra start right from Jammu from where pilgrims are sent in convoys with escorts. ROPs are in position from Jammu to Pahalgam and Jammu to Baltal. The Base Camps at Pahalgam and Baltal are to be provided adequate security protection. The entire area between Pahalgam to Holy Cave and Baltal to Holy Cave is put under a three-tier security cover. The outer cordon looks after area dominance, the middle cordon takes care of the route and approaches to the route and the inner cordon secures various camps along the route to the Holy Cave. This involves a very elaborate security grid beginning 7-10 days in advance from the first day of the Yatra and extending to about five days after the last day of Darshan when the pilgrims reach back to Jammu.

The routes to Shri Amarnathji Cave pass through difficult terrain and are subject to extreme weather conditions. In 1996, snowfall and avalanches caused large-scale damage to life and property following which Government set up Nitish Sengupta Commission to inquire into the incidents. The Nitish Sengupta Commission recommended restricting the Yatris to 3,500 per day including 700 Yatris *via* Baltal route for 30 days' Yatra.

During the Amarnath Yatra 2000, 2001 and 2002 a number of violent incidents have taken place. Following the terrorist incidents at Pahalgam on August 1, 2000 when 21 Yatris, eight Civilians and two Police personnel were killed, a Committee headed by Lt. General J.R. Mukherjee, General Officer Commanding, 15 Corps enquired into the incident and recommended that the duration of Yatra in the present security environment and the commitment of security forces in the State should be restricted to one month. The Committee was of the opinion that when normalcy returns the duration can be increased. The

^{*}Statement laid on the Table.

Committee also recommended that the number of Yatris should be strictly controlled and limited to the capacity of administrative and security infrastructure. While Dr. Nitish Sengupta Commission recommended 2,800 Yatris for southern Pahalgam route and 700 for northern Baltal route, the present Committee recommended 3,000 and 2,000 respectively, provided adequate infrastructure are created, *i.e.*, the track is properly widened and strengthened. Till such time it would be necessary to limit the number of Yatris as per the recommendation of Dr. Sengupta Committee report.

Every since the terrorism started in the State, additional resources had to be pumped into making security and administrative arrangements for the Yatra. Security for the Yatra is strengthened by withdrawing manpower from the counter insurgency grid as also deployment of large number of officers and personnel of Jammu and Kashmir Police en-route and at each camp. The District Administration of Anantnag and Srinagar in particular get totally involved in making arrangements for the Yatra.

The terrorist violence, which had shown a sharp increase after the Lok Sabha elections has not shown any let up even after the elections and, therefore, there is greater need for anti-terrorist operations prior to the commencement of the Yatra.

A suggestion was made by Shri Amamathji Shrine Board and some social and political organizations to extend the period of the Yatra to two months. But in the light of the security scenario explained as above and the commitment of Security Forces the State Government did not find it feasible to extend the period of Yatra. It was, therefore, decided to commence the Yatra as per the past practice i.e., one month prior to the Raksha Bandhan. However, considering the demand from the above mentioned organizations the State Government decided to extent the Yatra period by 10 days beginning from July 20. However, following a meeting between H.E. the Governor and Hon'ble Chief Minister it has been decided that the Yatra will start on July 15 with the first group of Yatris from Baltal route reaching the Holy Cave on July 16 and from the Pahalgam side on July 17.

Registration for the Yatra has started at various branches of Jammu and Kashmir Bank throughout the

country. Till July 6, over 61,000 Yatris had registered themselves for undertaking the pilgrimage.

[Placed in Library, See No. LT 222/04]

12.041/2 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL) – 2001-2002

[English]

MR. SPEAKER : Now, we shall take up item No. 11 - Shri P. Chidambaram.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2001-2002.

[Placed in Library, See No. LT 223/04]

(Interruptions)

12.05 hrs.

MATTERS UNDER RULE 377*

[English]

MR. SPEAKER : The Matters under Rule 377 listed for the day will be treated as laid on the Table of the House.

(i) Need to fund scheme for effective utilization of Godavari river water in Andhra Pradesh

SHRI M.M. PALLAM RAJU (Kakinada) : The Godavari River is a perennial river and joins the sea at the East Godavari and West Godavari districts of Andhra Pradesh. A lot of water runs into the sea which could be put to better use for farming, drinking, and for industrial usage.

As the Gadavari river is not a deep river, measures should be taken to encourage the utilization of the water through water lifting and pumping schemes for the abovementioned purposes. A beginning has made with the

*Treated as laid on the Table.

[Shri M.M. Pallam Raju]

Rashtriya Ispat Nigam Ltd. (RINL) taking the initiative to put up a pipeline with funding from the APIIC for its steel plant at Visakhapatnam. Such schemes should be supported by the Government of India. More funding should be made available for pumping schemes to Municipal Corporations, Industrial and Farmers Organisations so that this perennial water source is more effectively utilized.

[Translation]

(ii) Need to classify Hyderabad as Category 'A' City

SHRI M. ANJAN KUMAR YADAV (Secundrabad) : Mr. Speaker, Sir, through the House I would like to draw the attention of the Government to the fact that the population of Hyderabad is nearly 70 lakh. As per the rule a city having population of more than 50 lakh is declared class 'A' city. But despite incessant demand for many months Hyderabad city has not been declared class 'A' city and it is on account of this that Government employees living in Hyderabad are not getting the benefit of allowance and the required funds are not being provided to solve the problems of city.

Through the House I would like to urge upon the Government that Hyderabad city should be declared class 'A' city.

(iii) Need to check the pollution caused due to discharge of industrial effluents into Noyyal River, Tamil Nadu

[English]

SHRI S.K. KHARVENTHAN (Palani) : The Tamil Nadu Agricultural University has confirmed that water in the Orathupalayam reservoir in Kangayam Taluk my Palani Constituency is contaminated and suggested an end to the indiscriminate effluents and municipal waste into the Noyyal. The University took water samples from the reservoirs and it was found that the percentage of Total Dissolved Salts (TDS) is high. It was 6003 mg. a litre against the permissible limit of 2100 mg. a litre and lead concentration in the water was 2.7 mg. a litre against the permissible limit of 0.1 mg. a litre. This contamination of the reservoir has been due to indiscriminate huge amount of discharge of industrial effluents and waste. High levels of contamination would adversely affect the quality of groundwater and salinity would severely hamper crop growth. In fact, an earlier study showed that fish samples contained harmful levels of lead and cadmium.

The Minister of Environment and Forests should also ensure that there is no discharge of effluents into the Noyyal river. I demand that urgent steps be taken to protect the human lives and also the fishery. Adequate financial assistance may also be provided for desilting the river.

(iv) Need to roll back the recruitment age of Government employees from 60 years to 58 years and provide employment to one of the dependents of the retiring Government servants

SHRIMATI KRISHNA TIRATH (Karol Bagh) : I take this opportunity to refer to the decision taken by previous Government to increase the age of retirement of Government employees from 58 to 60 years.

This had inevitably gone against the interests of the unemployed youth, whose numbers have been swelling in crores, year after year, by squeezing and narrowing down the employment opportunities for the youth. At the same time the Government had imposed a restriction rather a ban on filling the vacancies caused by retirement of Government employees. With promotion of privatization of Government services in various service fields, the situation has further aggravated, since private job opportunities are by and large bereft of job security.

I request the Government to roll back the retirement age from 60 years to 58 years and the employees so retiring be assured that at least one of their employee dependents would be taken in Government job suited to his qualification and ability. This while opening up employment opportunities for the youth, will bring peace and security to the aged after retirement.

It may be mentioned that quite a few State Governments have already rolled back the age of retirement from 60 years to 58 years. (v) Need to provide houses under rural development project to the people displaced by floods caused by Venganga River in Bapera village of Bhandara Parliamentary Constituency, Maharashtra

[Translation]

SHRI SHISHUPAL N. PATLE (Bhandara) : Mr. Speaker, Sir, Bapera village is located along the Venganga river under Bhandara Parliamentary Constituency. It is on account of the change in the course of river, some 25 years back thousands of acres of arable land of farmers of the village disappeared in river and large number of farmers became landless. Even today the situation is the same. The village people are displaced at the time of flood in the river due to which the villagers have to face many hardships.

So, I urge upon the Government to provide secured agricultural land along with the houses under rural development scheme in order to solve this problem.

(vi) Need to set up textile parks and to reopen the closed textile mills in Sholapur Parliamentary Constituency, Maharashtra

SHRI SUBHASH SURESHCHANDRA DESHMUKH (Sholapur) Mr. Speaker, Sir, my Parliamentary Constituency Sholapur, Maharashtra holds a prominent place in the field of textile production in the country. There are several small and big textile mills here. Yeshwant textile mill and Sholapur textile mills here. Yeshwant textile mill and Sholapur textile mill have been closed down and the condition of other textile mills is also not good. It is on account of the closure of the said two textile mills and poor condition of other mills that the development of this area is obstructed and the condition of employees of closed mills is very wretched and they are on the verge of starvation.

So, through you I would like to request the Minister of Textiles to get the closed textile mills revived and take necessary action for setting up textile parks in this area.

(vii) Need to set up a station of All India Radio at Seoni, Madhya Pradesh

SHRIMATI NEETA PATERIYA (Seoni) : Mr. Speaker, Sir, Seoni district of Madhya Pradesh is tribal dominated area and have district culture and art. However, the talent of rural tribal artists is not exposed in the absence of appropriate platform. Besides the people of other regions are not convesant with that art.

So, I urge upon the Government that All India Radio Station should be set up in Seoni district so that artist may get required platform to spread their talent in other areas and hidden rural talent may get opportunity to expose it.

(viii) Need to formulate a time bound programme for the development of roads in the rural areas of the country

DR. SATYANARAYAN JATIYA (Ujjain) : Mr. Speaker, Sir, every year the target should be reviewed after fixing the stipulated time for the construction of roads in rural areas of the country. The quality of roads and the cost of its construction should be reviewed with the participation of the people's representatives at the district level. Priority should be given to the remote and inaccessible villages in regard to the road construction by relaxing the population criterion.

The provision should be made for providing compensation of private land that is acquired for the construction of good roads under the Pradhan Mantri Sadak Yojana. The construction of all the roads in rural areas should be completed in phase manner within the period of 5 years.

(ix) Need to allocate Rs. 96 crore to expedite the doubling of the Madurai-Dindigul rail line

[English]

SHRI P. MOHAN (Madurai) : I bring to the kind attention of the Minister of Railways that doubling of Madurai-Dindigul rail line is taking its own time for completion. Rupees 96 crores was allotted to this project. Now, in the current Budget 2004-2005, only a pattry sum of Rs. 3.22 crore has been allocated. With this small amount, the doubling project may take longer time. The projects is vital for connection to West and North of Madurai. The singletrack system is giving constraints to run and introduce more trains from Chennai to South Tamil Nadu. The project, therefore, assumes more significance

[Shri P. Mohan]

considering the traffic volume of passenger as well as goods. Hence, I request, the Government to allot the entire amount of Rs. 96 crore for early completion of the project.

(x) Need to provide better amenities at Haridwar railway station, Uttaranchal

[Translation]

SHRI RAJENDER KUMAR (Haridwar) : Mr. Speaker, Sir, I would like to draw your kind attention towards the sacred place, Haridwar. Though the number of devotees visiting Haridwar is increasing by leaps and bounds but no Government has paid any attention towards proper development of Haridwar railway station in the last 50 years. Due to acute shortage of railway sanitation staffs the condition of railway station is very pitiable. Apart from this, there are a lot of other amenities which are lacking.

I, therefore, request the Union Government to pay attention towards the proper development of this holy place of country from tourism point of view by removing its shortcomings. Alongwith Haridwar railway station, the Rourkee and Luxar stations should also be modernized and separate grants should be provided for its development.

(xi) Need to modernize the aerodrome at Gopalganj, Bihar

SHRI ANIRUDH PRASAD ALIAS SADHU YADAV (Gopalganj) : Mr. Speaker, Sir, I would like to draw the attention of the Government towards Hathuwa aerodrome under Ministry of Defence. This aerodrome, which is situated in Gopalganj, Bihar is not operational for years and the people have illegally encroached upon this land. Since this aerodrome is close to Nepal Border therefore it is important from the point of view of security of country also.

Therefore, I urge upon the Government to modernize the aerodrome after acquiring the encroached land so that people living in this area could get employment and alongwith this, security of the country's border should also be ensured.

(xii) Need to take remedial steps to check the erosion caused by rivers in Khaiilabad Parliamentary Constituency, Uttar Pradesh

SHRI BHAL CHANDRA YADAV (Khalilabad) : Mr. Speaker, Sir, in all seven rivers are flowing in my Parliamentary Constituency Khalilabad, Uttar Pradesh, Out of these, Rapti, Saryu and Kuano are the three major rivers. These rivers often get flooded during rainy season. Dams have been constructed to save life and property from flood. The dams constructed over Rapti, Kuano and Saryu rivers have very low height. During flood, the water level increases and it overflows the dam and spread into the entire adjoining areas. Since the water overflows the dam, the dam get damaged. The dams constructed over the rivers in Sant Kabir Nagar district, Uttar Pradesh in my Parliamentary Constituency are made of sandy soil which gets carried away by the flowing water resulting in further damaging of the dams. The rapti river is causing erosion of dams in Nawago, Balouli, Ghurapali areas of my Constituency, Saryu river is causing erosion of dams in Kharagpur and Kuano river is causing erosion of dams in Gopalpur, Matiya, Gurhawa etc. due to which dams are on the verge of being submerged in the river water.

I, therefore urge upon the Union Government to reinforce all the dam's with more concrete structures in my Constituency so that erosion of dams could be checked. The height of all dams should be raised atleast one metre so that the water does not spread into the area when the water level of river rises.

(xiii) Need to release funds for the Maharajganj-Mashrak rail line and to extend the rail line upto Permanandpur in Bihar

SHRI PRABHUNATH SINGH (Maharajganj, Bihar) : Mr. Speaker, Sir, the then Minister of Railways sanctioned the Maharajganj-Mashrak rail line and also laid the foundation stone but even then the work of the said railway line has not been commenced.

If the Government extend this Mashrak railway line upto Tarraiya-Amnaur-Meldi-Dariyapur-Sheetalpur-Permanandpur, then it will be beneficial for the people of that area. Through this House, I urge upon the Government to release funds so that the work on already sanctioned Maharajganj-Mashrak railway line could be started at the earliest. I also request the Government to conduct the survey the extending new railway line from Mashrak to Permanandpur.

(xiv) Need to device an appropriate plan to provide the basic amenities of potable water and road connectivity in the villages of Chidambaram Parliamentary Constituency, Tamil Nadu

[English]

SHRI E. PONNUSWAMY (Chidambaram) : There are 1312 villages in my constituency, Chidambaram in Tamil Nadu which are in dire need of road and drinking water. The villages are not properly connected with any nearby town through roads. They have to walk more than two kms to take bus or some other conveyance to go to nearby town. As you are aware most of the villagers are either agricultural labourers or agriculturists and they should be provided good basic amenities like water, road facility etc. Water is the elixir of life. But they have to walk for 2 or 3 kms to get potable water. Their livestock are dying due to non-availability of water. If this situation continues what we have achieved even after 56 years of Independence. We have to device a plan by which we should be able to provide potable water and road facility to every village. To provide good road and people water and fulfil their needs which are vital to their survival in villages, Rs. 3000 crore should be allotted to my constituency, Chidambaram.

(xv) Need to allocate adequate funds for completing the planned projects of building a bridge across Lohit and Khaboli rivers and strengthening the NLK link road in Assam

DR. ARUN KUMAR SARMA (Lakhimpur) : I would like to draw the attention of the Government regarding two major schemes namely, construction of Bridge across Lohit and Khaboli river with strengthening of NLK link road and upgradation of Lakimpur college of veterinary science in Assam. These two bridges and the road would also facilitate inter-State connectivity between Nagaland and Arunachal Pradesh through Assam and students travelling to and from Dibrugarh University, Assam Medical College, Assam Agricultural University, Jorhat Engineering College, Arunachal University and NERIST. These two schemes of NEC's 9th Plan which remained incomplete due to reduced/inadequate fund allocation and delayed DPR presentation deserve urgent completion in the national interest by allocation of sufficient fund during 10th Plan period.

I, therefore, urge upon the Government specially the Ministry of DONER as well as the Planning Commission to ensure expeditious completion of these projects with specific time frame.

(Interruptions)

[Translation]

MR. SPEAKER : Don't raise slogans.

(Interruptions)

[English]

MR. SPEAKER : Shri Madan Lai Sharma.

(Interruptions)

MR. SPEAKER : Shri Mohan Rawale.

(Interruptions)

MR. SPEAKER : Shri Shaildendra Kumar.

(Interruptions)

MR. SPEAKER : Only Shri Shailendra Kumar's statement will be recorded.

(Interruptions)*

MR. SPEAKER : You cannot dictate to me. Please do not try to dictate to me. I have, on my own, agreed that I shall give the fullest opportunity to hon. Member, Shri Nitish Kumar.

(Interruptions)

MR. SPEAKER : Please listen to me. You are all senior Members. You are coming here, behaving in a manner that you want to dictate to me. You are doing it.

(Interruptions)

"Not Recorded.

MR. SPEAKER : Very well, you are not willing to listen to me.

Yes, Shri Shailendra Kumar, you can go on.

[Translation]

SHRI SHAILENDRA KUMAR (Chail) : Mr. Speaker, Sir, in 2004-05 Budget, no Provision has been made for Muslims. . . . (Interruptions) In the Budget, only Rs. 50 crore have been allocated to improve the education level of Minorities. . . . (Interruptions)

[English]

MR. SPEAKER : Do you not want to say anything? Your speech will be recorded. You can speak. Do you not want to speak? Now, Yogi Aditya Nath.

(Interruptions)

MR. SPEAKER : Shri Pawan Kumar Bansal.

(Interruptions)

MR. SPEAKER : Shri Nikhil Kumar Choudhary.

(Interruptions)

MR. SPEAKER : Shri Hemlata Murmu.

(Interruptions)

[Translation]

SHRI SHAILENDRA KUMAR : The Congress had promised to provide reservation and special education for Muslims on the lines of Karnataka. . . .(Interruptions) But by neglecting Muslims in the Budget, the Congress snowed its true colours. . . .(Interruptions) as Congress has not fulfilled its promise made in the manifesto. . . .(Interruptions)

MR. SPEAKER : I have said that I will give you chance to speak at 2' O clock.

[English]

Let him give a Statement. I will give full opportunity at 2 O'clock

[Translation]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Mr. Speaker, Sir, the Supreme Court judgement in Best Bakery case has proved that there was no law and order in Gujarat. . . .(Interruptions) the people associated with those who are creating pandemonium here and not allowing the House to run committed murders openly. (Interruptions) It seems that inhuman people live there and they are creating obstacles in the path of dispensing justice to those whose relatives have been killed shamelessly. . . .(Interruptions) they even used the State machinery in this heinous crime. Gujarat is indeed a part of the country however it has earned notoriety because of the evil deeds of these people. . . .(Interruptions)

MR. SPEAKER : I have asked to follow rules, I will give chance at 2 O'Clock. If I have said that I will give chance, it means I will give chance. When did I refuse? You follow the rules. If you give statement now, I will give you chance at 2 O'clock.

(Interruptions)

[English]

MR. SPEAKER : I have committed on my own to give full opportunity. Why are you doing this? I do not know. When I have agreed, you are not allowing. You are more interested in slogan shouting.

[Translation]

I call Members during Zero Hour but you don't listen.

(Interruptions)

[English]

MR. SPEAKER : I have called Shri Mohan Rawale, I have called Yogi Aditya Nath.

(Interruptions)

MR. SPEAKER : Do not teach me. I have requested many times. I am imploring you. I have requested the leaders also. I will allow him full opportunity. Let him make a statement. He says I will not make a statement now.

[Translation]

SHRI PAWAN KUMAR BANSAL : India is a great nation with unity in diversity. . . . (Interruptions) But today these people want to tarnish that image. Today there is a need to fight against such forces unitedly. . . . (Interruptions) so that the prestige of our country remain intact and our conventions are not floated. . . . (Interruptions)

MR. SPEAKER : I have told you the rules. What is this. Let him speak at 2 O' clock. Right now, Zero Hour is going on. You go to your seat, I will not give you chance to speak from here.

(Interruptions)

[English]

MR. SPEAKER : He wants to give a personal explanation without following the rules. I will not give him chance in 'Zero Hour'. This morning I have myself said that I would give him the opportunity. This is not the way to conduct.

[Translation]

SHRI PAWAN KUMAR BANSAL : Strict action should be taken against those who are against humanity. . . . (Interruptions)

[English]

MR. SPEAKER : Very well, you do not want the House to function. Yes, now the House stands adjourned to meet again at 2 O' clock.

12.07 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

[MR. SPEAKER in the Chair]

[English]

MR. SPEAKER : Hon. Members, we have to take up item Nos. 13 and 14. Please co-operate.

(Interruptions)

(Translation)

SHRI NITISH KUMAR (Nalanda) : Mr. Speaker, Sir, I may be allowed to speak with regard to the allegations levelled against me. I have sought your permission and want you to give me permission. . . . (Interruptions)

MR. SPEAKER : Have you given the statement in writing?

SHRI NITISH KUMAR : I want to speak now. I am ready to speak.

MR. SPEAKER : You give in writing.

(Interruptions)

SHRI NITISH KUMAR : I would like to give clarification on each and every point which was mentioned yesterday. ...(Interruptions)

MR. SPEAKER : You give in writing.

SHRI NITISH KUMAR : I don't want to give in writing, I would like to tell all those things orally. I may be given an opportunity to give reply to his statement. I should get justice I expect justice from you. I request you to give me an opportunity to speak. I have given you in writing in this regard. . . . (Interruptions)

MR. SPEAKER : Please all of you resume your seats.

(Interruptions)

[English]

MR. SPEAKER : Have I asked anybody's advice? I know the rules. Please sit down.

(Interruptions)

MR. SPEAKER : You have got a habit of disturbing the Chair. Please take your seat.

(Interruptions)

DR. ARUN KUMAR SARMA (Lakhimpur) : Sir, almost the entire State of Assam is under water. The whole State has been flooded. . . .(Interruptions) So far, the hon. Prime Minister has not visited Assam. It is unfortunate. . . . (Interruptions) The people of Assam are suffering but the Central Government has not taken any action so far. . . . (Interruptions) SHRI HARIN PATHAK (AHMEDABAD) : Sir, Shri Nitish Kumar has not been given an opportunity to make a statement. . . . (Interruptions)

MR. SPEAKER : Who has said that?

(Interruptions)

SHRI HARIN PATHAK : Sir, allegations have been made against him and he has to be given an opportunity. . . . (Interruptions)

MR. SPEAKER : Shri Harin Pathak, please look into the rules. Try to educate yourself.

(Interruptions)

MR. SPEAKER : I have promised to give him an opportunity. Please sit down.

(Interruptions)

SHRI SARBANANDA SONOWAL (Dibrugarh) : Sir, it is a great tragedy that has struck Assam. A lot of people are suffering due to the floods. . . .(Interruptions)

MR. SPEAKER : Shri Sonowal, you should learn how to behave in Parliament. You are a first time Member. Please sit down.

(Interruptions)

SHRI SARBANANDA SONOWAL : This is a very serious issue affecting the people of the entire State of Assam. . . . (Interruptions)

MR. SPEAKER : Is this the way you are going to behave in Parliament? You have not got my permission. First of all, you must sit down. Do not force me to take unpleasant action. It is very strange that even new Members are behaving in this manner. Try to learn how to behave. I am very sorry to say this. Do not follow bad examples.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Bad examples are set by the people in the Treasury Benches.

MR. SPEAKER : Everybody including myself, Shri Malhotra.

(Interruptions)

MR. SPEAKER : Even at 11 o'clock, I made a request I suggested to Shri Nitish Kumar that I would give him full opportunity to speak. The rule is very clear. I asked him to give me a statement so that even if he could not read it out I would allow it to be placed on the Table of the House. I promised to give him the fullest opportunity. He is adamant.

(Interruptions)

MR. SPEAKER : You would not give me a notice according to the rules. I read out the rules before the Leaders. Everybody knows the rules. I am requesting you with folded hands to please give a notice. I am prepared to accommodate you fully. Please follow the rules. You could have already given me a notice.

(Interruptions)

SHRI NITISH KUMAR : Sir, I am sorry to stand up when you are standing. I have given a notice. . . . (Interruptions)

MR. SPEAKER : Where is your statement?

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Will we not get the opportunity to refute the allegations levelled against us?. . .(Interruptions)

[English]

SHRI HARIN PATHAK : Sir, if he has given a notice. I request that you should allow him to make his statement.

MR. SPEAKER : Why are you agitated? I have not allowed you to speak.

(Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE (Ratnagiri) : Mr. Speaker, Sir, the way statement on Godhara made yesterday is highly objectionable. It seems to me that the Government itself want to incite the riots in the country by discussing this issue. It is unfortunate for the country. This is happening for the first time. (Interruptions)

(English)

SHRI HARIN PATHAK : Sir, Shri Nitish Kumar has given a notice. Please give him a chance. . . . (Interruptions)

MR. SPEAKER : Is there any notice? Let me find out.

(Interruptions)

MR. SPEAKER : Shri Harin Pathak, you please sit down. No, I am sorry.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, a person can say whatever he wants in the House but we cannot give reply to that. . . . (Interruptions)

[English]

SHRI HARIN PATHAK : Sir, you have created a new precedent. . . . (Interruptions) He has given a notice. . . . (Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, you have get sufficient powers. . . . (Interruptions)

[English]

MR. SPEAKER : You gave a notice for a statement after the Question Hour. This is not under rule 357. This is not a statement like what is meant by the rules. It is not a notice under rule 357.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, it should be resolved immediately.

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Please listen to the hon. Speaker. ...(Interruptions)

SHRI HARIN PATHAK : He may please be heard without a notice also for two minutes. . . . (Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE : Mr. Speaker, Sir, it is unfortunate for the country that such statements are being made on part of the Government. The Government should give clarification in this regard immediately. . . . (Interruptions)

[English]

MR. SPEAKER : I am fully protecting him. I am more concerned than you are. You are only disturbing. You are not helping him; I am helping him. This is the difference. I am helping him and you are distracting him. I am requesting Shri Nitish Kumar to speak.

(Interruptions)

MR. SPEAKER : Shri Nitish Kumar, I will give you an opportunity even if you come up at 4 o'clock.

(Interruptions)

SHRI NITISH KUMAR : No, Sir. It is not possible. ...(Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE : Sir, we have been reading rules for the last six years and seeing this all. (Interruptions)

[English]

MR. SPEAKER : I am not denying it. I am inviting him to make a statement.

(Interruptions)

SHRI HARIN PATHAK : He is not a Minister. But has he no right to say something?...(Interruptions) I am sorry to say as to what is going on in the House.... (Interruptions)

MR. SPEAKER : Shri Harin Pathak, very well, it seems that I have to remind you of the rules of this House. It seems you do not know.

(Interruptions)

SHRI HARIN PATHAK : I know the rules. . . . (Interruptions)

MR. SPEAKER : Shri Harin Pathak, may I remind you?

(Interruptions)

SHRI HARIN PATHAK : It is a practice of the House. . . . (Interruptione)

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : In the House any Member can get up. . . . (Interruptions)

[Translation]

SHRI PRABHUNATH SINGH (Maharajganj, Bihar) : Mr. Speaker, Sir, Rules and conventions go together. . . . (Interruptions)

SHRI ANANT GANGARAM GEETE : Sir, sitting in this chair you have been taking advantage of conventions.

[English]

MR. SPEAKER : Shri Pathak, may I remind you? You are saying that you all know it.

(Interruptions)

SHRI HARIN PATHAK : I have not said. . . . (Interruptions)

MR. SPEAKER : On the basis of the Rules and the Directions, I am giving my ruling. You are not accepting my ruling.

(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH : Nitish ji, you come to this seat and speak. . . . *(Interruptions)* Those hon. Members who sit on this seat to spoke in this way.*(Interruptions)*

[English]

SHRI HARIN PATHAK : Sir, this is something a very bad precedent. . . . (Interruptions) This is a new precedent. . . . (Interruptions) Rules are there. . . . (Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE : Mr. Speaker, Sir, we have been observing precedents for the last so many years. I have always been given a chance to speak. ...(Interruptions)

[English]

MR. SPEAKER : This is very unfair. Shri Anant Gangaram Geete, if you are making a reflection on the Chair, very well; you take whatever steps you want.

(Interruptions)

MR. SPEAKER : I am repeatedly requesting you to please sit down.

(Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE : I am talking of precedents. . . . (Interruptions)

[English]

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER : Everybody is teaching the Chair. I have said again and I am repeating now.

(Interruptions)

MR. SPEAKER : This is nothing but a personal insinuation.

(Interruptions)

MR. SPEAKER : I have requested him to follow the rules.

[Translation]

MR. SPEAKER : I have been requesting you since morning.

(Interruptions)

[English]

MR. SPEAKER : You please follow the rules. I will give you the full opportunity. It will be part of the record. I undertake it. But you are not listening.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, please listen to me before giving your ruling. You are telling that you would give me an opportunity to speak, but you want a request in writing. I would like to refer to the same thing. ...(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

SHRI NITISH KUMAR : I am talking to hon. Speaker. . . . (Interruptions) Has everybody become Speaker in the House. I am talking to hon. Speaker. . . . (Interruptions)

MR. SPEAKER : You may speak.

(Interruptions)

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[English]

MR. SPEAKER : He is a responsible Member. He is capable of speaking his point.

(Interruptions)

MR. SPEAKER : Shri Nitish Kumar, I am controlling him.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : The Leader of the House is sitting here. You decide whether one person would act as Speaker or we will have five Speakers. . . . (Interruptions)

[English]

MR. SPEAKER : I have opposed him. Shri Nitish Kumar is speaking now. Please sit down.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, before giving your ruling you requested me to give it in writing. Please see the observation in this regard and listen to my request. Yesterday, during reply on Railway Budget, Godhara incident was mentioned though it had no relation with the Railway Budget.

[English]

SHRI MADHUSUDAN MISTRY (Sabarkantha) : Sir, this is not correct. . . . (Interruptions) Why did they go away yesterday? . . . (Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV (Patna) : Will the dictatorship go on? . . (Interruptions)

MR. SPEAKER : You sit down.

[English]

SHRI NITISH KUMAR (Nalanda) : I think "there are more 'Speakers' in the House. . . . (Interruptions)

MR. SPEAKER : What is going on? Please sit down.

(Interruptions)

SHRI NITISH KUMAR : We can recognise only one Speaker. We cannot accept anybody other than you, Sir, as the Speaker. (Interruptions)

MR. SPEAKER : What more can I say? If everybody in this House is prepared to listen, he will speak.

(Interruptions)

MR. SPEAKER : I will not allow you.

[Translation]

MR. SPEAKER : What are you talking?

(Interruptions)

[English]

MR. SPEAKER : I am saying it. Please accept it.

(Interruptions)

MR. SPEAKER : I have myself said -- 'Yes, Shri Nitish Kumar, you have something to say.' In the morning I have accepted this position. I said -- 'you are upset, I shall give you full opportunity.'

(Interruptions)

SHRI NITISH KUMAR (Nalanda) : I am not upset. I want only justice. . . . (Interruptions)

[Translation]

MR. SPEAKER : Will I have to learn English afresh!

(Interruptions)

[English]

MR. SPEAKER : Very well. You have strong feeling. You want to express them.

(Interruptions)

MR. SPEAKER : Kindly listen to me. You have strong feelings and you want to express yourself. I have myself said that I will give you an opportunity. My only fault or the crime that I have committed is I have requested you to follow the rules.

[Translation]

Have I committed a crime by asking to follow the rules?

(Interruptions)

[English]

MR. SPEAKER : But you are also adamant.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, my submission is that Railway Budget has no relation with Godhara incident. . . . (Interruptions)

MR. SPEAKER : You speak only on that issue.

(Interruptions)

[English]

MR. SPEAKER : You write that. You say that. Otherwise, you have no locus standi. Otherwise, discussion is over.

(Interruptions)

MR. SPEAKER : You have to give the statement.

(Interruptions)

MR. SPEAKER : Now, we take up items number 13 and 14. Shri Mohan Singh was on his legs.

(Interruptions)

14.16 hrs.

(At this stage Shri Sushil Kumar Modi and some other hon. Members came and stood on the floor near the Table)

[Translation]

MR. SPEAKER : Let him continue the Statement. What is in it?

(Interruptions)

[English]

MR. SPEAKER : Let him say that in his statement.

(Interruptions)

MR. SPEAKER : Because the rules say that.

(Interruptions)

[Translation]

MR. SPEAKER : Since I have asked him, so he will speak. What is in it.

This is the rule. What is the trouble?

[English]

What is the difficulty? Tell me.

(Interruptions)

MR. SPEAKER : Do not make such allegations. You are committing contempt of House.

(Interruptions)

[Translation]

MR. SPEAKER : You kept on talking whereas I asked you not to interrupt. If he wants he would speak now. You are telling that let him speak and that is why I am inviting him to speak.

(Interruptions)

[English]

MP. SPEAKER : You are all his advisors. You are all advising him.

(Interruptions) ~

[Translation]

MR. SPEAKER : Ask him to give in writing now itself. No sooner he requests in writing, I would straight away allow him to speak. There was no need of a statement in ĬL.

(Interruptions)

MR. SPEAKER : I would immediately give him a chance to make a statement. But he will have to give a statement only. It is not an appropriate platform to speak.

(Interruptions)

[English]

MR. SPEAKER : You know nothing about rules.

(Interruptions)

MR. SPEAKER : Nothing spoken from the Well will go on record. Nobody speaking without my permission will go on record.

MR. SPEAKER : Members speaking from the Well should not be taken down.

(Interruptions)

MR. SPEAKER : You take down only from the Chair. Anybody speaking from the Well will not be taken down.

(Interruptions)

[Translation]

MR. SPEAKER : Ask him to sit down. What are you doing?

(Interruptions)

MR. SPEAKER : All of you, please take your seat.

(Interruptions)

MR. SPEAKER : Please go to your seats and speak from there.

(Interruptions)

[English]

MR. SPEAKER : I am sorry to state it, but let it be recorded.

(Interruptions)

MR. SPEAKER : It is a matter of great misfortune that there is no cooperation in the House. Many hon. Members are not prepared to see that the House runs properly.

I am adjourning the House till 3 o'clock.

14.20 hrs.

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs.

The Lok Sabha re-assembled at Fifteen of the Clock.

[MR. SPEAKER in the Chair]

NOMINATION TO PANEL OF CHAIRMEN

[English]

MR. SPEAKER : Hon. Members, I have to inform the House that under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated the following Members as Members of the Panel of Chairman :-

1. Shri Pawan Kumar Bansal

- 2. Shri Giridhar Gamang
- 3. Shrimati Sumitra Mahajan
- 4. Shri Ajay Maken
- 5. Dr. Laxminarayan Pandey
- 6. Shri Balasaheb Vikhe Patil
- 7. Shri Varkala Radhakrishnan
- 8. Shri Arjun Sethi
- 9. Lt. Col. (Retd.) Manabendra Shah
- 10. Shri Devendra Prasad Yadav.

(Interruptions)

[Translation]

SHRI NITISH KUMAR (Nalanda) : Mr. Speaker, Sir, . . . (Interruptions)

MR. SPEAKER : I want to listen to you. Please speak.

(Interruptions)

SHRI NITISH KUMAR : Mr. Speaker, Sir, I should be given a chance to raise my point. It has happened in this House not once, but several times, that under such circumstances, if any Member asks permission of the Chair to speak, you permit him to speak merely on oral request. The sky is not going to fall if you permit me though Godhara episode has no relations with Railway Budget, yet it was referred to in the Budget speeches. . . . (Interruptions) We cannot listen such things. . . . (Interruptions)

[English]

MR. SPEAKER : The House stands adjourned to meet again tomorrow at 11.00 hours.

15.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 16, 2004/ Asadha 25, 1926 (Saka)

JULY 15, 2004

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